

Series, Vol. XXVII, No. 11

Wednesday, December 15, 1993  
Agrahayana 24, 1915 (Saka)

# LOK SABHA DEBATES

## (English Version)

Eighth Session  
(Tenth Lok Sabha)

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## LOK SABHA DEBATES

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### LOK SABHA

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Wednesday, December 15, 1993/  
Agrahayana 24, 1915 (Saka)

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The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

[English]

RE : DUNKEL PROPOSALS

(Interruptions)

SHRI RUPCHAND PAL (Hooghly)  
: Mr. Speaker, Sir, this Government has decided to sign the Dunkel proposals. Today, throughout the country, the people, in the factories and in the fields, are protesting against it. (Interruptions)

SHRI BASUDEB ACHARIA  
(Bankura) : Sir, they are compromising our national sovereignty. We cannot allow this. (Interruptions)

SHRI SOMNATH CHATTERJEE  
(Bolpur) : Mr. Speaker, Sir, today is a very important day for the country. We understand, Sir, today is the day when the Dunkel proposals are going to be accepted by our Government. The

Cabinet has already approved it. In spite of the reservations expressed by the Commerce Minister on the floor of the House, in spite of the serious reservations expressed by the Members of the ruling party, these anti-people, anti-national proposals are going to be accepted and this Government is selling this country to the American imperialists and the foreign multinationals. (Interruptions)

Sir, in this House we cannot sit idle today and watch our national interests being bartered away. Our self-reliance is completely given a go-by. Even some European countries, Japan, Korea and other developing countries, apart from developed countries, are expressing serious misgivings. Even today, in the B.B.C. we heard that many countries are expressing reservations. It is only the American bloc and some countries in the E.E.C. who are supporting this. Others have been forced to sign. They are threatening the developing countries and ordering them to sign. Are we going to barter away our independence ? Without economic independence, what is this country ? Our principles of self-reliance are given a go-by. We repeatedly told the Government to sit with us and tell us what they are going to do. The clarifications that we wanted to have were not forthcoming.

Sir, this House represents the country and we cannot, Sir, sit here and see this country's prestige being given a go-by, by this Government which has completely sur-

rendered to the American imperialists and the foreign multinationals. *(Interruptions)*. Even the so-called important industrialists have also expressed their reservations today. They say, they will be swept away and they will be eaten up by these *multinationals who are coming here. In which areas are they coming ? They are coming in the consumer industry in a big way.*

Sir, we would like to know which section of the people of this country, whether the farmers, peasants, small industrialists, big industrialists and agriculturists, have accepted the Dunkel proposals unreservedly.

Why are we not even trying to get changes made ? No satisfactory clarification, no satisfactory answer was given by the Commerce Minister.

What has happened to this country? Mr. Speaker, Sir, we demand that this Government must come out today. The Prime Minister should come. This is a matter concerning the country as a whole. He must come and tell us what is the benefit that is going to come to this country by signing the Dunkel Proposal. Even the Standing Committee on Commerce has given its report, has expressed serious reservations about it. Are we not entitled to discuss that ?

MR. SPEAKER : Mr. Somnathji, I will allow you to raise this immediately after the Question Hour.

SOME HON. MEMBERS : No, Sir.

SHRI SOMNATH CHATTERJEE : May I submit, the Standing Committee has given its reporting expressing reservations ? We want the Prime Minister to come

to the House. The House cannot go on until the Prime Minister comes and gives the clarification.

*[Translation]*

SHRI NITISH KUMAR *(Barh)* : During the debate we had also consulted you ....

MR. SPEAKER : I allotted you an eleven hour debate period and even today I am ready to give more time .... *(Interruptions)*

SHRI NITISH KUMAR : But what was its result ?

MR. SPEAKER : You can utilise Question Hour also.

*(Interruptions)*

*[English]*

MR. SPEAKER : I will give time immediately after the Question Hour.

*[Translation]*

SHRI NITISH KUMAR : Mr. Speaker, Sir, the Government had submitted that it would try its level best to get some concessions. It had promised consultations with members of the opposition party and experts also..... *(Interruptions)*

MR. SPEAKER : This is such an important issue and commerce Minister and other Minister is not present ....

*(Interruptions)*

MR. SPEAKER : How would they know that they are to be present here.

*(Interruptions)*

**SHRI NITISH KUMAR :** Today all the farmers are observing black day because Government has not fulfilled its promise. The Government had promised consultations .... *(Interruptions)*

**MR. SPEAKER :** Is it good that the same type of opinion should be recorded in the House ? You two should express your views on the same. ... *(Interruptions)*

**SHRI NITISH KUMAR :** The meeting of the Ministry of Defence is still due but the Cabinet has already accorded its approval to it. If the Cabinet has accorded its approval, there is no scope left for any amendment. The Minister had stated that the issue would be discussed at the meeting of the Commerce Ministers in April but even before convening of the meeting, approval of the Cabinet has been accorded .... *(Interruptions)*

The Standing Committee of Commerce has given an adverse report, but their views have been given a go-by. It was presented but the views of both the House and the Committee were ignored and the Cabinet approval was given in a hasty manner. This clearly indicates that either we are compromising with the interests of the country or *(Interruptions)* therefore Mr. Speaker, Sir, Question Hour should be suspended and the Prime Minister should be called here. *(Interruptions)*

*[English]*

**SHRI BASUDEB ACHARIA :** The Cabinet Sub-Committee has approved this proposal despite reservations expressed by the Members of the House. *(Interruptions)*

**MR. SPEAKER :** Any response from

the Government side ?

*(Interruptions)*

**SHRI BASUDEB ACHARIA :** We cannot allow the country's sovereignty to be surrendered. *(Interruptions)*

*[Translation]*

**SHRI NITISH KUMAR :** Mr. Speaker, Sir, the Government of India has played a fraud with the people of the country. This is breach of Parliament — *(Interruptions)*

**SHRI RAM VILAS PASWAN (Rosera) :** Today is a Question Hour day for the Prime Minister, where is he ? .... *(Interruptions)*

**SHRI NITISH KUMAR :** The Prime Minister should be called .... *(Interruptions)*

**SHRI GEORGE FERNANDES (Muzaffarpur) :** The Standing Committee constituted by Parliament has submitted its report. Under the Chairmanship of Shri Gujaral, the Committee has stated in the report that it does not agree with the proposed Dunkel Proposals and a basic change in the draft is required. When the Committee has submitted its report which has been published in the newspapers, Mr. Speaker, where is the dignity of the House?

*(Interruptions)*

*[English]*

**SHRI BASUDEB ACHARIA :** We cannot allow this. *(Interruptions)*

**SHRI SOBHANADREESWARA RAO VADDE (Vijayawada) :** We are not con-

ceded with clarifications. (*Interruptions*)

11.11 hrs.

*At this stage, Prof. Susanta Chakraborty and some other hon. Members came and stood on the floor near the Table.*

(*Interruptions*)

MR. SPEAKER : The House stands adjourned to meet again at 12 0' clock.

#### WRITTEN ANSWERS TO QUESTIONS

[*Translation*]

#### R & D in Industrial Sector

\* 181 SHRIMATI SHEELA GAUTAM:  
SHRI RAJESH KUMAR :

Will the PRIME MINISTER be pleased to state :

(a) the total investment in R&D in the country at present and the share of the public and private sectors therein ;

(b) the total share of R&D in industrial sector vis-a-vis share of other developing countries; and

(c) the steps taken to increase the share of R&D in the industrial sector?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH

CHATURVEDI) : (a) Total investments in R&D in the country during 1991-92 is estimated to be Rs. 4830 crores; the share of public and private sector industry therein is estimated to be about 23%.

(b) The percentage share of R&D by industrial sector in the developing countries is in the range of 5 or 25% of the national investment in R&D.

(c) Government have evolved fiscal incentives and other support measures to encourage industry to increase investments in R&D.

#### Public Sector Undertakings in Gujarat

\*182 SHRI DILEEPBHAI SANGHANI : Will the PRIME MINISTER be pleased to state :

(a) the total investment made in each public sector undertaking in Gujarat, till date;

(b) the annual production of these undertakings and profits earned and losses incurred during the last three years by each of them;

(c) whether the Government propose to hand over any of these undertakings to private sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) There are two Central Public Sector Undertakings with their registered office in Gujarat, namely, the Indian Petrochemi-



als Corporation Ltd. and the National Textile Corporation (Gujarat) Ltd. As on 31.3.1993, the total investment in terms of equity and loan in IPCL and NPC (Gujarat) Ltd. was Rs. 1856.75 crores and Rs. 257.84 crores respectively.

(b) The information is given in the Statement

(c) There is no such proposal.

(d) Does not arise.

### STATEMENT

(Rupees in crores)

	1992-93	1991-92	1990-91
<b>IPCL</b>			
Production	1713	1671	1100
Net Profit	131.77	55.02	57.25
<b>NIC (Gujarat) Ltd.</b>			
Production	63.91	123.46	121.89
Net Loss	83.85	37.13	21.95

[English]

#### Drug Formulations

\*183. PROF. MALINI BHATTACHARYA : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to keep new indigenously developed drug formulations outside the Drug Price Control Order;

(b) if so, the details thereof;

(c) whether same policy is likely to be followed for indigenously produced bulk drugs; and

(d) whether special incentives are

likely to be given for production of essential life saving drugs and drugs needed in the National Health Programme?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) :  
(a) to (d) Incentives for encouraging indigenous production of bulk drugs and the production of drugs needed for National Health Programme and formulations based thereon form part of the Review of the Drug Policy, 1986, which was discussed in the House on 19th and 21st August, 1993. The finalisation of decisions is at

an advanced stage.

[*Translation*]

### Foreign Investment Proposals

\*184. SHRI KRISHAN DUTT SULTANPURI : Will the PRIME MINISTER be pleased to state :

(a) the countries from where proposals for setting up industries have been received during the last two months and the number of such proposals ;

(b) the number of foreign industrialists who are willing to make investment in our country and whose proposals are under consideration; and

(c) the details of the survey report, if conducted, in regard to the number of

jobs likely to be generated as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) A list of countries from where foreign investment proposals have been received during the last two months is attached in the Statement. The number of such proposals is 184.

(b) The New Industrial Policy has evoked increased interest among foreign investors.

(c) No survey as such has been conducted. However, project implementation will generate larger employment opportunities.

### STATEMENT

<i>Sl. No.</i>	<i>Name of the Country/Region</i>
1.	USA
2.	UK
3.	Germany
4.	Japan
5.	Italy
6.	Korea (South)
7.	Netherlands
8.	Switzerland
9.	Singapore
10.	France

<i>Sl. No.</i>	<i>Name of the Country/Region</i>
11.	China
12.	Canada
13.	Oman
14.	UAE
15.	Mauritius
16.	Denmark
17.	Hongkong
18.	Mexico
19.	Australia
20.	Belgium
21.	Taiwan
22.	Cayman Island
23.	Thailand
24.	Israel
25.	Saudi Arabia
26.	Poland
27.	Belorussia

[English]

OPMENT be pleased to state :

**Small and Medium Towns**

\* 185. SHRI C.P. MUDALA  
GIRIAPPA :  
SHRI BIR SINGH MAHATO :

Will the Minister of URBAN DEVEL-

(a) whether the Government propose to develop small and medium towns under the Integrated Development of Small and Medium Towns during 1993-94;

(b) if so, the names of the towns to be developed, State-wise;

(c) the allocation made for this purpose during the period, town-wise and State-wise; and

(d) the financial assistance provided during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL) : (a) Yes, Sir. Under the Centrally Sponsored Scheme of Integrated Development of Small & Medium Towns (IDSMT), Government of India provides financial assistance as loan for the development of small & medium towns having population upto 3 lakhs.

(b) and (c) The State Governments/ UT Administrations have indicated the prioritisation of towns to be included under IDSMT Scheme. Inclusion of particular towns in a financial year will depend upon-

(i) submission of project reports adhering to IDSMT guidelines in-

cluding provision of State contribution and institutional finance.

(ii) availability of Central assistance.

The budget allocated for Central assistance under IDSMT Scheme for 1993-94 is Rs. 20 crores. So far, Rs. 4.59 crores of Central assistance for new schemes in 18 towns and Rs. 1.32 crores for ongoing schemes in 11 towns have been sanctioned. State-wise and town-wise details are furnished in the attached Statement.

(d) The details of Central assistance released during the last three years are as follows :

<i>Year</i>	<i>Amount</i>
1990-91	Rs. 19.10 crores
1991-92	Rs. 13.44 crores
1992-93	Rs. 11.60 crores

## STATEMENT

## Centrally Sponsored Scheme of Integrated Development of Small &amp; Medium Towns (DSMT)

(Rs. in lakhs)

Sl.No.	Name of State/Town	New/Ongoing Scheme	Amount
1	2	3	4
	Andhra Pradesh		
1.	Cuddepah	New Scheme	40.00
2.	Nidadavolu	-do-	20.00
3.	Madanapalle	-do-	30.00
4.	Chirala	-do-	20.00
5.	Repalle	-do-	18.00
6.	Ponnur	-do-	40.00
7.	Narayanpet	-do-	24.00
8.	Kamareddy	Ongoing Scheme	15.00
9.	Tadepalligudem	-do-	15.00

(Rs. in lakhs)

Sl.No.	Name of State/Town	New/Ongoing Scheme	Amount
1	2	3	4
10.	Tadipatri	-do-	7.79
<b>GUJARAT</b>			
11.	Wadhvan	New Scheme	24.00
12.	Mahuva	Ongoing Scheme	3.00
13.	Visnagar	-do-	3.00
Total			229.79
<b>ARUNACHAL PRADESH</b>			
14.	Tawang	-do-	15.00
<b>KARNATAKA</b>			
15.	Nippani	New Scheme	30.00
Total			30.00

(Rs. in lakhs)

Sl.No.	Name of State/Town	New/Ongoing Scheme	Amount
1	2	3	4
16.	Bidar	-do-	17.00
17	Havli	-do-	14.00
18.	Bellary	-do-	35.00
19.	Madhugiri	-do-	12.00
20.	Krishnarajanagar	-do-	11.00
21.	Ilikal	-do-	22.00
	<b>KERALA</b>		
22.	Kollam	-do-	40.00
	<b>MAHARASHTRA</b>		
23.	Sangamner	-do-	22.00
24.	Sangli	-do-	
		<b>Total</b>	<b>141.00</b>
		<b>Total</b>	<b>62.00</b>

(Rs. in lakhs)

Sl.No.	Name of State/Town	New/Ongoing Scheme	Amount
1	2	3	4
	ORISSA		
25.	Gopalpur	Ongoing Scheme	20.00
	RAJASTHAN		
26.	Bharatpur	-do-	1.25
27.	Dholpur	-do-	21.00
		Total	22.25
	UTTAR PRADESH		
28.	Modinagar	-do-	15.00
	West Bengal		
29.	Contai	-do-	16.66
		Grand Total	591.70
			i.e. Rs. 5.91 crores



### Small Scale Pharmaceutical Industry

186. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received representations to exempt Small Scale Pharmaceutical Industry from the Drug Price Control Order (DPCI), other than Category I products;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) :  
(a) Yes, Sir.

(b) and (c) Representations have been received from several associations, who have suggested that Small Scale Sector Units should be kept outside the purview of Drugs (Prices Control) Order. All the aspects of Drug Policy, 1986 including exemption to Small Scale Units from price control are presently under review. The matter has already been discussed in the House in all its details on 19th and 21st August, 1993 and finalisation of decisions is now at an advanced stage.

### Prices of Chemicals

\*187. SHRI HARIN PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether the prices of various essential chemicals have sky-rocketed consequent on decontrol of molasses;

(b) if so, the steps proposed to contain the prices of these chemicals;

(c) whether there is any proposal to decanalise the imports of alcohol and other feed stocks in tune with the Government liberalisation scheme ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) :  
(a) to (d) Consequent on the rescinding of the Molasses Control Order, 1961 and the Ethyl Alcohol (Price Control) Order, 1971, there has been some increase in the prices of certain alcohol based chemicals. In order to ensure the availability of industrial alcohol at international prices to alcohol based chemical manufacturers, the customs duty on denatured alcohol has been reduced from 15% to 10%. The import of alcohol is already decanalised.

[Translation]

### Voter's Lists

\*188. SHRI MRUTYUNJAYA NAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken remedial measures on the complaints received from the State Governments

regarding inclusion of names of foreigners in the voters' lists;

(b) if so, the details thereof;

(c) if not, the reasons for delay; and

(d) the time by which action is likely to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) The Central Government has not received any such complaint from any State Government. Moreover, these complaints are not required to be made to the Central Government as the superintendence, direction and control of the preparation of electoral rolls is vested in the Election Commission.

(b) to (d) Do not arise.

[English]

**HMT Limited**

\* 189. SHRI AJOY  
MUKHOPADHYAY :  
SHRI RABI RAY :

Will the PRIME MINISTER be pleased to state :

(a) the profits made/losses incurred by the Hindustan Machines Tools Limited during the last three years and during the first six months of the current financial year;

(b) the reasons for incurring huge losses;

(c) whether the Company is likely to become sick as a result thereof; and

(d) if so, the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) HMT's net profits were Rs. 14.15 crores in 1990-91, Rs. 26.08 crores in 1991-92 and Rs. 2.72 crores in 1992-93. The provisional loss during the first six months of 1993-94 is Rs. 75.28 crores.

(b) Reasons for losses are stiff competition, product obsolescence, high cost of manpower and other overheads, demand sluggishness and increase in inventories.

(c) and (d) HMT is not a sick company as per provisions of the Sick Industrial Companies (Special Provisions) Act, 1985.

**KVIC**

\* 190. SHRI ATAL BIHARI VAJPAYEE : Will the PRIME MINISTER be pleased to state :

(a) the measures taken by the Union Government to restructure and streamline the working of the Khadi and Village Industries Commission (KVIC);

(b) the steps taken to have sector-wise survey of the various enterprises under the purview of KVIC to assess their economic viability, employment potential and potential for rural development;

(c) the schemes formulated for rehabilitation and modernisation of KVI units and for improving the per capita income of the artisans working in KVI units;

(d) whether the Government perceive any threat to the KVI Sector from the ongoing process of liberalisation, particularly the entry of the multinationals in consumer industries; and

(e) if so, the steps taken to safeguard the KVI Sector?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) There had been continuous efforts to improve the functioning of the Khadi and Village Industries Commission (KVIC). In 1963, Blawant Rai Mehta Committee and in 1987, Ramakrishnayya Committee were appointed to review the functioning of KVIC. Based upon the recommendations of the Ramakrishnayya Committee Report, measures were taken to restructure the Organisation of KVIC. Government of India has recently appointed a High Power Committee under the Chairmanship of the Prime Minister to recommend measures for rapid growth of KVI Sector. The restructuring of Khadi and Village Industries Commission is also one of the terms of reference of the above Committee.

(b) Normally, no sector-wise survey of enterprises is undertaken by KVIC. However, before finalising the pattern of assistance for any new scheme, its economic viability is studied. Similarly, under village industry, before the sanction of the funds, feasibility studies are conducted by KVIC. The feasibility studies of 70 village industries was undertaken before these were added in the list of industries eligible for assistance under KVIC.

(c) KVIC is continuously engaged in

improving technology and productivity in KVI Sector.

Under its Science and Technology Programme, KVIC continuously attends to the Research and Development activities through in-house research and also by assigning projects to other R&D organisations. The training programmes for artisans, supervisory and managerial personnel are imparted regularly.

As a result, there had been improvement in technology and productivity in Khadi sector such as development of High Speed New Model Charkhas (NMC) and Eight Spindle Charkhas etc. Similarly in Village Industry sector also there had been growth of new technology such as power driven ghani for oil industry Shaila Wheel under cottage pottery, hydraulic crusher in the gur and khandsari industry etc.

(d) No, Sir.

(e) In view of the above, does not arise.

#### **Committee on Earthquake Predictions**

191. SHRI V. SREENIVASA PRASAD :  
SHRISARATPATTANAYAK :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government had constituted an expert committee in 1987 on earthquake predictions;

(b) if so, the terms of reference and composition;

(c) whether the committee had

submitted its report to the Government with several recommendations;

(d) if so, the details of the recommendations made;

(e) whether the Government have agreed to the recommendations of the committee; and

(f) if not, the facts thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (f) Sir, No committee on earthquake prediction was set up in 1987. However, a committee of experts headed by Prof. Arya was set up in 1986 to formulate 5 - 10 year profile on seismological studies in India. their report was submitted in 1987.

The terms of reference and composition of Arya committee were as follows:

1. To suggest long term and short term measures for strengthening the observational network in the Himalayas, Nicobar Islands, Rann of Kutch and other seismic areas of the country;
2. To suggest suitable measures for improving the design codes and construction practices - for mitigating earthquake hazard.
3. To suggest suitable programmes for focussing R&D efforts;
4. To identify programmes and methods for organising disaster preparedness and disseminating awareness;
5. To suggest suitable measures for developing a centralised data bank;
6. To recommend the required organisational

linkages; 7. To suggest programmes for manpower development.

*Composition of Committee :*

Prof. A.S. Arya, Roorkee Univ., - Chairman; Maj. Gen. G.C. Aggarwal, SOI, Dehradun - Member; Dr. H.N. Srivastava, IMD, New Delhi-Member; Dr. H.K. Gupta, CESS, Trivandrum - Member; Shri P.L. Narula, GSI, Lucknow - Member & Dr. G.D. Gupta, DST, New Delhi - Member.

*Major recommendations:*

1. To provide continued support to the ongoing earthquake related studies in Government departments, universities and research institutions.
2. To set up two regional centres - on each in NE and NW regions.
3. To set up a national earthquake advisory council to oversee the seismological work in the country.
4. To set up a national earthquake information service for dissemination of data.

*Follow up action:*

Follow up actions on the recommendations of Arya Committee have been taken depending on the resources available.

1. The ongoing activities have received continued support.
2. The NW & NE part of Himalaya have been equipped with modern seismological instruments.
3. In NW Himalaya 7 new seismic

stations a strong motion array of accelerographs (40 - analog and 3 digital) have been added.

4. In NE India, a strong motion array of 50 accelerographs is being upgraded by adding 20 more instruments, NGRI-RRL (J) have installed two 8 - element seismic telemetered arrays. A field experiment of determining sub surface velocity structure was conducted during 1993 by installing 69 temporary seismic stations spread over the different NE States. The microearthquake activity was monitored for more than three months. Interpretation of data is in progress.

5. In Bihar plains, a proposal for installation of 5 digital accelerographs has been approved.

6. A seismic observatory comprising one - digital, one - analog and one - digital accelerograph has been set up in Delhi University, South Campus. This is now being upgraded by adding two more digital seismographs to form a local seismic network.

7. IMD has set up three new seismic stations at Jhansi, Nagpur and Balmiki Nagar.

8. On the basis of a proposal received from NEC, a suggestion has been made that NEC may set up a Centre for seismimological studies with the coordination of different NE states, DST will provide the technical back up.

9. A committee was set up in 1991 to scientifically evaluate earthquake predictions that are referred to DST from time to time.

10. To further upgrade the seismo-

logical network in the entire country, a Mission Mode Project on Seismic Observations is being evolved.

### Nuclear Reactors

\* 192. SHRI S.B. SIDNAL :  
SHRIBOLLABULLIRAMAIH

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have offered several types of advance nuclear reactors using uranium and thorium derivatives as fuel for export;

(b) if so, whether this is likely to be used for research purpose only;

(c) whether India has offered this for the first time;

(d) if so, the countries who have offered to take these nuclear reactors;

(e) whether agreement with those countries has been signed; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) India has recently offered a nuclear research reactor of an advanced design for export under the safeguards of International Atomic Energy Agency. The design envisages using only uranium as fuel.

(b) The research reactor is designed

to be utilised for basic and applied research and for production of radiosotopes.

(c) Yes, Sir.

(d) In response to an invitation from Thailand for making pre-qualification bid, India has submitted relevant information and an offer for setting up a research reactor.

(e) and (f) Since the offer is only as a pre-qualification bid, question of signing any agreement at this stage does not arise.

#### **Desert Development Programme**

\* 193. DR. D. VENKATESWARA  
RAO :  
SHRI HARISINH CHAVDA :

Will the PRIME MINISTER be pleased to state :

(a) the areas covered under the Desert Development Programme, State-wise; -

(b) the total area proposed to be

covered under the Programme during 1993-94, State-wise and particularly in Andhra Pradesh, Kamataka and Gujarat; and

(c) the amount allocated and utilised for the purpose during 1991-92, 1992-93 and 1993-94, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) Information relating to areas covered under Desert Development Programme (DDP) is given in Statement-I attached.

(b) No area of Andhra Pradesh and Kamataka is at present covered under DDP. For rest of the States including Gujarat the programme will continue to be implemented in the same areas during 1993-94.

(c) Information relating to State-wise allocation and utilisation of funds during 1991-92, 1992-93 and 1993-94 is given in Statement-II attached.

**STATEMENT - I**

Coverage of Blocks under the Desert Development Programme (DDP)

State	District	Blocks
1	2	3
<b>A. HOT ARID AREAS</b>		
1. Gujarat	1. Banaskantha	1. Danera 2. Deodar 3. Kankarej 4. Raoharapur 5. Santalpur 6. Tharad 7. Vav
	2. Mehsana	1. Karij 2. Sami
Total:-		9 Blocks
	2. Districts	9 Blocks

## Blocks

## District

## State

3

2

1

- |    |          |    |         |    |              |
|----|----------|----|---------|----|--------------|
| 2. | Harayana | 1. | Bhiwani | 1. | Bachra       |
|    |          |    |         | 2. | Bawani Khera |
|    |          |    |         | 3. | Bhiwani      |
|    |          |    |         | 4. | Bond         |
|    |          |    |         | 5. | Dadri        |
|    |          |    |         | 6. | Loharu       |
|    |          |    |         | 7. | Tosharn      |
|    |          | 2. | Hissar  | 1. | Babwala      |
|    |          |    |         | 2. | Bhuna        |
|    |          |    |         | 3. | Dairanwas    |
|    |          |    |         | 4. | Fatehabad    |
|    |          |    |         | 5. | Hansi        |



State	District	Blocks
1	2	3
		6. Hissar
		7. Mundhal
		8. Narnaul
		9. Ratia
		10. Tohana
	3. Rohtak	1. Bahadurgarh
		2. Beri
		3. Jhejjar
		4. Nahar
		5. Sahalawas
	4. Sirsa	1. Babagudha
		2. Deewali
		3. Rania

State	District	Blocks
1	2	3
	4. Sirsa	
Total:-		26 Blocks
3. Rajasthan	1. Barmer	1. Baitu
		2. Barmer
		3. Chohatan
		4. Guralamani
		5. Pachpadra
		6. Sheo
		7. Shindhari
		8. Siwana
	2. Bikaner	1. Bikaner
		2. Kolyat

State	District	Blocks
1	2	3
	3. Churu	3. Loonkaransar
		4. Nokha
		1. Dungargarh
		2. Rajgarh
		3. Ranagarh
		4. Ratangarh
		5. Sardarshahar
		6. Sujangarh
		7. Taranagar
	4. Ganganagar	1. Banda
		2. Hanumangarh
		3. Kampur

State	District	Blocks
1	2	3
		4. Mirzewala
		5. Nohar
		6. Padampur
		7. Raisinghnagar
		8. Sadulshahr
		9. Suratgarh
	5. Jaisalmer	1. Jaisalmer
		2. Sam
		3. Shankara
	6. Jalore	1. Ahore
		2. Bhinmal
		3. Jalore

State	District			Blocks
1	2		3	
			4. Jaswanipur	
			5. Ranawara	
			6. Sanchoore	
			7. Sayala	
	7. Jhunjhunu		1. Alisar	
			2. Buhana	
			3. Chirawa	
			4. Jhunjhunu	
			5. Khetri	
			6. Nawalgarh	
			7. Surajgarh	
			8. Udaipurwe	
8. Jodhpur			1. Balesar	

State	District	Blocks
1	2	3
		2. Bap
		3. Bhopalgarh
		4. Bilara
		5. Jodhpur
		6. Luni
		7. Osian
		8. Phalandi
		9. Shergarh
	9. Nagaur	1. Deodwana
		2. Degana
		3. Jayal
		4. Kuchaman

State	District	Blocks
1	2	3
		5. Lachhu
		6. Makrana
		7. Mundwa
		8. Meira
		9. Nagaur
		10. Parbatsar
		11. Riyan
	10. Pali	1. Bali
		2. Desun
		3. Jaitaran
		4. Kharchi
		5. Pali
		6. Raipur

State	District	Blocks
1	2	3
		7. Ranisitation
		8. Rohat
		9. Sojot
		10. Sumerpur
	11. Sikar	1. Dantarangath
		2. Dhord
		3. Fatehpur
		4. Khandela
		5. Lachmangath
		6. Neemkathana
		7. Piprali
		8. Srinadhropur
Total	11 Districts	84 Blocks



State	District	Blocks
1	2	3
4. Himachal Pradesh	1. Kinnaur	1. Footh
	2. Lahaul & Spiti	1. Spiti at Kaza
	Total:- 2 Districts	2 Blocks
5. Jammu & Kashmir	1. Kargil	1. Drass
		2. Kargil
		3. Sanko
		4. Shakarchitolan
		5. Zenskar
	2. Lah	1. Khalsi
		2. Darbuk
		3. Leh
		4. Nobra

State	District	Blocks
1	2	3
		5. Noyama
Total :-	2 Districts	10 Blocks
Grand Total : 5 States	21 Districts	131 Blocks

## STATEMENT-I

## Desert Development Programme Allocation and Expenditure from 1991-92 to 1993-94

(Rs. in Lakhs)

Sl.No.	States	1991-92		1992-93		1993-94	
		Alloc.	Expn.	Alloc.	Expn.	Alloc.	Expn.
1	2	3	4	5	6	7	8
1.	Gujarat	225.00	280.47	225.00	208.82	337.50	130.27
2.	Haryana	425.00	438.09	425.00	468.93	637.50	225.28
3.	Himachal Pradesh	200.00	189.74	200.00	229.01	300.00	82.95
4.	Jammu & Kashmir	300.00	305.33	300.00	296.78	450.00	62.67
5.	Rajasthan	3800.00	3649.32	3800.00	3647.00	5700.00	1591.69
	Total	4950.00	4862.25	4950.00	4851.12	7425.00	2092.86

**MOU between FACT and  
NEERI**

\* 194. DR. VASANT NIWRUTTI PAWAR : Will the PRIME MINISTER be pleased to state :

(a) whether any Memorandum of Understanding has been signed by the Fertilizers and Chemicals Travancore Limited (FACT) with the National Environmental Engineering Research Institute (NEERI);

(b) if so, the areas of understanding identified between them;

(c) whether any such pacts are going to be signed by other fertilizer units also; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b) Yes, Sir. the Consultancy Division of Fertilizers and Chemicals Travancore Ltd. known as the FACT Engineering & Design Organisation (FEDO) has signed a Memorandum of Understanding with the National Environmental Engineering Research Institute (NEERI) for obtaining NEERI's technical assistance for carrying out studies on Environmental Impact Assessment, Risk Analysis and Disaster Management Planning for FEDO's prospective clients.

(c) and (d) Presently this is the only Memorandum of Understanding signed by NEERI with a fertilizer unit.

**Rare Earths**

\* 195. SHRI BRAJA KISHORE TRIPATHI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have conducted any study regarding the availability, requirement and marketing of rare earths;

(b) if so, the details thereof;

(c) the States where the deposits of rare earths are in abundance and the steps taken by the Government for their exploration; and

(d) the items, quantity and the countries to whom the Indian Rare Earths Limited is exporting its products?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b) Yes, Sir. Studies on the availability of beach sand minerals including monazite, which contains rare earths, in the country are conducted by the Atomic Minerals Division of the Department of Atomic Energy, while Indian Rare Earths Limited (IRE), a Public Sector Undertaking, as part of its marketing activities, periodically conducts studies on the world demand and supply position and the diversified uses of rare earths.

(c) Tamil Nadu has the largest deposits of rare earths ore in the form of Monazite. The other States where

Monazite is available are Kerala, Orissa, Andhra Pradesh, West Bengal and Bihar. At present, the deposits in Tamil Nadu, Orissa and Kerala are being exploited as these are economic deposits in as much as Monazite is associated with other

valuable minerals.

(d) The quantities and the countries to which IRE has been exporting rare earth products for the last 5 year period is given in the attached Statement.

## STATEMENT

Indian Rare Earths Limited

Productwise/Countrywise Exports of Rare Earth Chemicals for Five Years from 1988-89 to 1992-93

Quantity in M. T.  
Value in Rs. Lakhs FOB

Unit Product	Country	1988-89		1989-90		1990-91		1991-92		1992-93	
		Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
1	2	3	4	5	6	7	8	9	10	11	12
Re Chloride	Australia	0.050	0.03	0.200	0.22	0.000	0.00	0.000	0.00	0.000	0.00
	Austria	0.000	0.00	300.000	65.04	0.000	0.00	0.000	0.00	0.000	0.00
	England	470.000	93.63	350.000	80.37	260.901	55.40	0.000	0.00	0.000	0.00
	France	0.000	0.00	0.000	0.00	-0.000	0.00	495.012	110.73	0.000	0.00
	Japan	790.000	135.46	20.000	4.02	0.000	0.00	149.684	29.56	0.000	0.00
Re Chloride	Total	3560.050	615.11	670.200	149.65	1328.835	178.02	2725.498	464.69	0.000	0.00

Quantity in M. T.  
Value in Rs. Lakhs FOB

Unit Product	Country	1988-89		1989-90		1990-91		1991-92		1992-93	
		Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
1	2	3	4	5	6	7	8	9	10	11	12
Hire Chloride	Austria	0.000	0.00	0.000	0.00	40.765	5.21	0.000	0.00	0.000	0.00
	Brazil	0.000	0.00	0.000	0.00	0.000	0.00	199.840	54.94	399.560	97.66
	England	0.000	0.00	0.000	0.00	72.841	14.70	59.440	13.32	59.573	14.13
	France	0.000	0.00	0.000	0.00	49.945	8.09	72.634	16.23	498.750	143.08
	Japan	0.000	0.00	0.000	0.00	100.000	10.82	349.218	69.73	499.080	117.50
	USA	0.000	0.00	0.000	0.00	1038.341	99.92	1124.265	150.19	1479.044	331.60
Hire Chloride	Total	0.000	0.00	0.000	0.00	1301.892	138.74	1805.397	304.41	2936.007	704.00
Re Flouride	Japan	145.000	73.95	71.000	42.97	74.000	48.87	121.000	105.53	92.000	94.02
Samarium Concentrates	Japan	4.300	75.74	2.550	50.64	0.000	0.00	0.000	0.00	0.000	0.00

Quantity in M. T.  
Value in Rs. Lakhs FOB

Unit/Product	Country	1988-89		1989-90		1990-91		1991-92		1992-93	
		Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
1	2	3	4	5	6	7	8	9	10	11	12
Cerium	Austria	0.000	0.00	0.000	0.00	0.000	0.00	2.200	1.46	0.000	0.00
Hydrate	Japan	20.000	6.13	10.000	3.48	10.000	4.06	2.210	1.46	80.200	37.56
Cerium Hydrate	Total	20.000	6.13	10.000	3.48	10.000	4.06	2.210	1.46	80.200	37.56
Others (Misc. Products)			0.00		0.51		0.08		0.08		0.00
Re Products	Total		770.93		247.25		369.77		876.17		836.67

Note: Re Denotes Rare Earths

Hire Denotes Heavies Lean Rare Earths



**Paper Industry**

\*196. SHRI TARA CHAND  
KHANDELWAL :  
SHRI G. DEVARAYA NAIK :

Will the PRIME MINISTER be pleased to state :

(a) whether the paper industry in the country is on the verge of collapse;

(b) if so, the reasons therefor;

(c) whether the paper industry has urged the Union Government to announce a package of incentives to boost investment and help create sizeable additional capacity; and

(d) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) No, Sir.

(b) Do not arise.

(c) and (d) The paper industry has represented from time to time requesting the Government for fiscal concessions in order to encourage investment and enhance production. The decisions of the Government on the same will be announced alongwith the other proposals in the Union Budget 1994-95.

**Import of Chemical Fertilizers**

\* 197. DR. LAXMINARAYAN PANDEYA : Will the PRIME MINISTER be pleased to state :

(a) whether as a result of liberalised import policy, chemical fertilizers have been imported in large quantity during the last six months;

(b) if so, the details thereof;

(c) whether it has adversely affected the domestic production of private and public sector undertakings engaged in production of these fertilizers; and

(d) if so, the extent of shortfall in production of public sector undertakings during the last six months?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b) No, Sir.

Imports of major phosphatic and potassic fertilizers namely, Di-ammonium Phosphate (DAP) and Muriate of Potash (MOP) have been decanalised with effect from 17.09.1992 and 17.06.1993, respectively. The imports of DAP during the period June-November, 1993 were of the order of 13.43 lakh metric tonnes, approximately, as against the imports of 15.17 lakh metric tonnes of DAP made during the corresponding period of 1991 when DAP imports were subject to canalisation. Likewise the imports of MOP during the period June-November, 1993 amounted to 6.18 lakh metric tonnes, approximately, compared to the imports of 12.61 lakh metric tonnes effected during the period June-November, 1992 when MOP imports were subject to canalisation.

(c) There is no domestic production of MOP. The indigenous production of DAP during the period June-November, 1993 has, inter-alia, been affected on account of uneven competition from suppliers of imported DAP.

(d) A target of 2.80 lakh metric tonnes was set for the DAP manufacturing units in the public sector for the period June-November, 1993. The production during this period was 2.04 lakh metric tonnes.

[*Translation*]

### **Foreign Investments**

198. SHRIMATI SUMITRA MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) the sectors in which maximum foreign investments have been made during the last three years;

(b) the names of the countries which are mainly making these investments;

(c) whether the Government have assessed the figures pertaining to increase in export registered by these sectors during the last three years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Over 80% of the foreign direct investment approved during the post policy period (i.e. August, 91 - November, 93) is in high priority sectors i.e. the industries listed in Annex III of the State on Industrial Policy of 1991. The maximum foreign investment proposed is in sectors such as Power, Oil Refineries and Petroleum Products, Food Processing Industries, Electrical and Electronic Equipments and Software, Chemicals, Metallurgical Industries etc.

(b) The names of countries whose investors have proposed to make foreign direct investment during the post policy period is given in the attached Statement.

(c) and (d) Even after the Government's approval for any foreign investment, there would be a gestation period, varying from project to project, before which production and sales/exports would start. It would, therefore, be premature at this stage to expect a substantial increase in exports from the sectors covered under these approvals.

### **STATEMENT**

*Names of Countries whose Investors Have Proposed Foreign Direct Investment During the post Policy Period.*

<i>Sl. No.</i>	<i>Name of the Country Region</i>
1.	AFGANISTAN
2.	AUSTRALIA
3.	ARMENIA

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<i>Sl. No.</i>	<i>Name of the Country Region</i>
4.	AUSTRIA
5.	BAHAMAS
6.	BAHRAIN
7.	BELGIUM
8.	BERMUDA
9.	BRAZIL
10.	BRITISH VIRGINIA
11.	BULGERIA
12.	CANADA
13.	CHANNEL ISLAND
14.	CHINA
15.	CROATIA
16.	CZECH REPUBLIC
17.	DENMARK
18.	ESTONIA
19.	FINLAND
20.	FRANCE
21.	GERMANY
22.	HONGKONG
23.	HUNGARY
24.	INDONESIA
25.	IRELAND
26.	ISRAEL

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<i>Sl. No.</i>	<i>Name of the Country Region</i>
27.	ITALY
28.	JAPAN
29.	KOREA (NORTH)
30.	KOREA (SOUTH)
31.	KUWAIT
32.	LATVIA
33.	LUXEMBOURG
34.	MALAYSIA
35.	MAURITIUS
36.	MEXICO
37.	NETHERLANDS
38.	NEW ZEALAND
39.	NORWAY
40.	OMAN
41.	PANAMA
42.	PHILLIPPINES
43.	POLAND
44.	PORTUGAL
45.	QATAR
46.	RUSSIA
47.	SAUDI ARABIA
48.	SINGAPORE

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<i>Sl. No.</i>	<i>Name of the Country Region</i>
49.	SCOTLAND
50.	SOUTH AFRICA
51.	SLOVAKIA
52.	SPAIN
53.	SWEDEN
54.	SWITZERLAND
55.	SYRIA
56.	TAIWAN
57.	THAILAND
58.	U.A.E.
59.	U.K.
60.	U.S.A.
61.	UKRAINE
62.	URUGUAY
63.	VIRGIN ISLANDS
64.	WEST INDIES
65.	YUGOSLAVIA
66.	BELORUSSIA
67.	ISLE OF MAN
68.	CAYMAN ISLAND

#### **Production in HFC Units**

\* 199. SHRI HARI KEWAL PRASAD : Will the PRIME MINISTER be pleased to state ;

(a) whether full installed capacity is not being utilised in Barauni, Durgapur and Namrup-I and II units of the Hindustan Fertilizer Corporation resulting in decline in production;

(b) if so, the details of the unitwise production capacity and actual production during for the last three years; and

(c) the efforts made by the Government to increase production in these units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) :  
(a) and (b) The details of installed capacity as well as the actual production achieved by the Barauni, Durgapur and Namrup- I and II units of Hindustan Fertilizer Corporation Limited (HFC) in terms of nitrogen during the last three years is given below :

(In '000 MT Nitrogen)

Name of the unit	Installed capacity	Actual production		
		1990-91	1991-92	1992-93
Barauni	151.8	52.4	33.8	48.4
Durgapur	151.8	34.8	49.9	34.2
Namrup - I	21.0	3.6	0.1	0.18
Namrup - II	151.8	67.4	35.8	23.2

(c) Besides Government funding for repair and replacement in the plants and captive power plants set up in all the units, Government has also been providing financial support to HFC for meeting costs for arranging input supplies. The proposals for major revamp of the plants could not be taken up as the same were not considered viable in view of high investment, the resultant recurring heavy subsidy liability and lingering uncertainty about production capability. In the meantime, the Board for Industrial and Financial Reconstruction (BIFR) has declared HFC as a sick company and has asked the company as well as the Government to come up with a viable revival package. Any decision on the future of these plants would depend upon the outcome of deliberations

pending before the BIFR; which is a quasi judicial body.

[English]

#### Industries in Assam

\* 200. SHRI PROBIN DEKA : Will the PRIME MINISTER be pleased to state :

(a) the number of applications/proposals pending with the Union Government for setting up of new industrial units and joint ventures in Assam, till date;

(b) the amount involved in these proposals;

(c) the projected employment potential therein;

(d) the time by which these proposals are likely to be cleared; and

(e) the total inflow of foreign exchange through these joining ventures?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) No application for Industrial Licence or joint ventures for setting up industries in Assam is pending with the Government.

(b) to (e) Do not arise.

**Bio-Energy from Municipal Wastes**

1963. SHRI VIJAY NAVAL PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether there is any plan under consideration of the Government to launch a National Programme for bio-energy from urban and municipal wastes;

(b) if so, the details thereof;

(c) the power in MW likely to be generated therefrom; and

(d) the steps being taken to make bio-energy utilisation a success?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b) Yes, Sir. The Ministry has planned to launch a National Programme on Bio-energy from Urban and Municipal wastes.

Relevant details of the planned programme are given in the attached Statement.

(c) Assessment of the power generation potential from the Urban, Municipal and Industrial Wastes will also be a part of the UNDP assisted project. From the projects proposed to be taken up under this activity, though not entirely aimed with power generation, will have a power generation capacity of about 7-9 MW.

(d) A project proposal titled "High rate Biomethenation processes from Urban and Industrial Wastes" involving partial financial support as technical assistance has been forwarded to GEF/UNDP.

**STATEMENT**

The main objectives of the project/proposal are :

(a) Development of institutional framework to provide impetus to bio-energy development programme;

(b) Development of requisite expertise and capabilities in the National and State level institutions, R&D organisations and Universities to assimilate and adapt technology, improve applied R&D skills and to provide technical know how and assistance in setting up pilot plants (on cost sharing basis).

(c) Development of a national master plan and shelf of investment proposals on the subject;

(d) Assist in setting up Demonstration projects on variety of urban and municipal wastes.

2. The nature, scope, size/capacity and configuration of each of the demon-

stration projects are planned to be worked out in detail under the guidance of a National Bio-energy Board to be set up by the Ministry to act as the nodal agency for the programme.

3. The estimated cost of the project/proposal inclusive of energy from industrial wastes is Rs. 30.80 crores, including assistance by UNDP (US \$ 5.501 million), for a duration of five years.

[*Translation*]

### **Transport Subsidy Scheme**

1964. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to modify the Transport Subsidy Scheme 1971 and extend its implementation in the non industry districts;

(b) if so, the details thereof;

(c) the time by which the said Scheme is likely to be implemented; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) No, Sir.

(b) to (d) Do not arise.

[*English*]

### **Import of Industrial Alcohol**

1965. SHRI GEORGE

FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal to allow duty free import to industrial alcohol to help alcohol based chemical industries to cope up with the post molasses decontrol problems; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) :

(a) and (b) During the post de-control period, the customs duty on the import of denatured alcohol has been reduced from 105% to 10%. There is no proposal to allow duty free import of alcohol.

### **Rebate on Khadi**

1966. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) whether rebate on the sale of Khadi has not been reimbursed by the Khadi and Village Industries Commission to the Khadi producing institutions for a number of years;

(b) if so, the amount due upto 31st March, 1993;

(c) the reasons for the delay in reimbursement;

(d) the total loan sanctioned by the Commission to the Khadi institutions during 1992-93 and envisaged for 1993-94;



(e) whether the Khadi Mission had been assured at its meetings held at Delhi in July 1993 that the financial problems would be resolved within 15-20 days;

(f) whether the Khadi Mission was also assured that a high-powered committee, under the Chairmanship of the Prime Minister himself, would be constituted, with representatives from the Mission, for making various recommendations; and

(g) if so, the reasons for non-implementation of these assurances?

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY DEPARTMENT  
OF SMALL SCALE INDUSTRIES AND

AGRO AND RURAL INDUSTRIES SHRI M. ARUNACHALAM) : (a) to (c) Last year, many leading Khadi Institutions including Khadi Mission, Wardha have brought to the notice of Government about the problem of Khadi rebate arrears. Government took immediate steps to mitigate this problem and released Rs. 78 crores to KVIC in the month of August, 1992 by relaxing the normal conditions for release of funds. KVIC have informed that total amount due upto 31.3.1993 is Rs. 66.24 crores and payments to the tune of Rs. 60.41 crores have already been made.

(d) The amounts of loans released in 1992-93 and the amounts sanctioned under B.E. for 1993-94 to KVIC by Government, for further release to different State KVI Boards and Institutions are given below;

Loan	Amount released	Proposed to be released
	(Rs. in Crores)	
	1992-93	1993-94
1. Khadi Loan	35.00	35.00
2. V.I. Loan	58.00	55.00
Total	93.00	90.00

(e) to (g) As mentioned earlier in reply to parts (a) to (c) Government have already taken steps to resolve the financial problems of Khadi Institutions. Further, a High Power Committee under the Chairmanship of the Prime Minister with representatives from Khadi Mission has already been constituted on 30.7.93, to look into the whole gamut of KVI Sector and make suitable recommendations.

### Hydrogen as Fuel

1967. DR. R. MALLU : Will the PRIME MINISTER be pleased to state :

(a) whether Technical Advisory Committee on Hydrogen Energy was set up to go into the question of use of Hydrogen as a fuel; and

(b) if so, the details and present position thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b) Yes, Sir. A Technical Advisory Committee on Hydrogen Energy has been guiding the development and conduct of an R&D programme for use of hydrogen as a clean fuel. As a result, a number of R&D projects have been funded by the Government relating to basis research on Hydrogen; its production and storage; and technology and systems development for its utilisation. Such R&D projects have been conducted in institutes of higher learning like IITs at Delhi, Madras, Kharagpur, Banaras Hindu University and universities at Madras, Jaipur, Hyderabad.

A hydrogen powered motorcycle with hydrogen stored in hydrides has been successfully developed and tested at BHU. Efforts are now being made to increase its present range of 25 km per charge. At IIT Delhi, a 4 KW hydrogen fuelled engine has been successfully developed and operated for over 200 hours. R&D efforts on use of hydrogen in heat pumps and refrigeration are underway at IIT Madras.

The Government plans to intensify and expand the programme for production, storage and utilisation of hydrogen as a clean fuel to derive full environmental and energy efficiency benefits in thermal and electro-chemical/fuel cell modes.

### **Quality Control of DDA Flats**

1968. SHRI JEEWAN SHARMA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there is any proposal to check the use of proper quality material in the construction of DDA flats, digging of foundation upto a desired depth;

(b) if so, the details thereof;

(c) the number of meetings held by the DDA authorities with the representatives of the Welfare Associations of DDA colonies during the last one year; and

(d) the details of the points discussed and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) The DDA has reported that the quality of materials used in construction of flats are regularly checked up by field staff at various levels as per requirements of the specifications. Random checks are also exercised by the quality Control Wing of DDA. DDA works are also subject to further check by Chief Technical Examiner organisation of CVC. Digging of foundations upto the required depth as per structural design and drawings are also checked by field staff and test checked at higher levels.

(c) Formal as well as informal interaction has been going on very frequently at various levels with the representatives of Residents Welfare Associations.

(d) The problems relating to the

maintenance of services, which includes cleaning of drains, roads, dust bins, parks, repair to drains, roads, etc. leakage of water, blockage of sewer, etc. are discussed Whenever any persistent problems in any colony are found to be there, the interaction/intervention at higher levels of officers of DDA is also made to alleviate the problems to the satisfaction of the allottees.

### Circular Railway in Hyderabad

1969. SHRI DATTATRAYA BANDARU : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether any survey plan has been made for Circular Railway in Hyderabad City;

(b) if so, the details thereof;

(c) whether the Government propose to include the plan for Circular Railway in Hyderabad City in the Eighth Five Year Plan; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) to (d) There is no plan to introduce a circular railway in Hyderabad. However, a Light Rail Transit System is proposed to be introduced on a total route of 23 Kms i.e. from Balanagar to Khairatabad; Khairatabad to Charminar and from Mozamjahi Market to Dilsukhnagar. A Joint Stock Company viz. Urban Mass Transit Company Ltd., has been set up for implementing the project.

The Company will raise the resources by suitable means for implementing the project. Govt. of India, however, is contributing towards the equity of the Company. A provision of 7 crores exists during the current year for this purpose and a similar sum has been proposed for the year 1994-95.

### Permission for Addition and Alteration in DDA Flats

1970. SHRI SHRAVAN KUMAR PATEL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether in view of the large scale demands of DDA flat owners in Delhi under various schemes and the blatant violations of the regulations preventing additions and alterations in the original structure, the Government are considering the question of permitting specific nature and extent of additions and alterations; and

(b) if so, the details of the decision, if any, taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) No such proposal is under the consideration of Government.

[Translation]

### Construction of Government Quarters

1971. SHRI N.J. RATHVA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have constructed Government quarters in the States under general pool for the Central Government employees during the last three years;

(b) if so, the state-wise and city-wise details thereof; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUGON): (a) Yes, Sir.

(b) Statement attached.

(c) Does not arise in view of the reply to (b) above.

## STATEMENT - I

Statement showing the no. of quarters built during the last three years

Year	City	State	Nos.	Total
1	2	3	4	5
1990-91	Bangalore	Karnataka	184	
	Medras	Tamil Nadu	156	
	Cochin	Kerala	108	
	Calcutta	West Bengal	488	
	Nagpur	Maharashtra	152	
	Shillong	Meghalaya	4	
	Imphal	Manipur	16	
				1108
1991-92	New Delhi	National Capital Territory of Delhi	277	
	Calcutta	West Bengal	208	
	Agartala	Tripura	6	

Year	City	State	Nos.	Total
1	2	3	4	5
	Chandigarh	Union Territory	242	
	Cochin	Kerala	32	
	Indore	Madhya Pradesh	6	
	Kanpur	Uttar Pradesh	10	
	Simla	Himachal Pradesh	28	
				<u>808</u>
1992-93	Simla	Himachal Pradesh	32	
	Chandigarh	Union Territory	47	
	Kanpur	Uttar Pradesh	384	
	Allahabad	Uttar Pradesh	432	
	Bhopal	Madhya Pradesh	166	
	Indore	Madhya Pradesh	48	

Year	City	State	Nos.	Total
1	2	3	4	5
	Calcutta	West Bengal	920	
	Shillong	Meghalaya	2	
				2031

**Land Under Litigation**

1972. SHRI ANAND AHIRWAR : Will the PRIME MINISTER be pleased to refer to the reply given on August 25, 1993 to Unstarred Question No. 4408 and state:

(a) whether the information regarding the land under litigation has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) : (a) to (c) The information is still awaited from States/UT. After receipt of the information, the same will be laid on the Table of the House.

[English]

**Reclamation of Wasteland in  
Andhra Pradesh**

1973. SHRI R. SURENDER REDDY :  
SHRI DHARMABHIKSHAM :

Seeding distribution (for planting on private lands)  
(No. in lakhs)

1950

Area (Public lands including forest lands)  
(Area in hectares)

70,000

Since the targets under Twenty Point Programme are fixed on year to year basis depending upon the availability of funds under Central and State Plans, targets have not been fixed for the year 1994-95.

Will the PRIME MINISTER be pleased to state :

(a) the total area of wasteland in Andhra Pradesh;

(b) whether there is any proposal to reclaim the wasteland in phases and bring the land under tree plantation during 1993-94 and 1994-95 ; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH) : (a) No detailed survey has yet been conducted for identification of wastelands. But according to one estimate the total extent of wastelands in Andhra Pradesh is 11.41 million hectares.

(b) and (c) Tree planting/afforestation is being carried out under point No. 16 of the 20 Point programme. The targets under Twenty Point Programme for 1993-94 in Andhra Pradesh are given below :

[Translation]

**Non-Conventional Energy Sources in  
Maharashtra**

1974. SHRI GOVINDRAO NIKAM



Will the PRIME MINISTER be pleased to state : proposals are likely to accorded approval?

(a) the details of projects received by the Union Government from the Government of Maharashtra for development of Non-Conventional Energy Sources upto November 15, 1993;

(b) the number of projects approved and accorded approval; and

(c) the time by which the remaining

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) to (c) The details of proposals received by this Ministry from the Government of Maharashtra under the various programmes of Non-Conventional Energy Sources upto 15th November, 1993, the number of projects approved and under consideration during 1993-94 are given at Statement.

**STATEMENT**

*Status of Proposals received from State of Maharashtra*

*(In Numbers)*

<i>Sl. No.</i>	<i>Project/Programme</i>	<i>Approved</i>	<i>Under Consideration</i>	<i>Not Approved</i>
1.	Family Size Biogas Plants	25,000		
2.	Community/Institutional/ Night Soil Biogas Plants	30		
3.	Improved Chulhas			
	(a) Normal Programme	1,70,000		
	(b) Earthquake victims	10,000		
4.	Solar Thermal systems	-	435	
5.	Solar Distillation Systems	40		
6.	Solar Cookers	4,000	2,000	
7.	Small Hydro Power	-	3	
8.	Solar Lanterns	500	1,500	

*(In Numbers)*

<i>Sl. No.</i>	<i>Project/Programme</i>	<i>Approved</i>	<i>Under Consideration</i>	<i>Not Approved</i>
9.	Solar Power Plants	-		
10.	battery Operated Vehicles	6		
11.	Urban & Industrial Wastes (Kitchen Waste Biogas Plants)	-		3
12.	Biomass Briquetting Plant	-		1

\* Subject to availability of funds.

[English]

#### **Unauthorised Construction in Delhi**

1975. SHRI MANORANJAN BHAKTA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Union Government recently held a meeting with Members of Parliament from Delhi on unauthorised constructions;

(b) if so, the issues discussed in the meeting; and

(c) the decision taken therein and the steps taken to check such construction?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) to (c) Yes, Sir. A meeting was held on 10th May, 1993 with Members of Parliament from Delhi to discuss amendments to Delhi Development Act in order to curb unauthorised constructions and misuse of premises, and the inquiry report on unauthorised develop-

ments in Delhi. It was decided that amendments in the proposed Bill need revision in the light of suggestions from MPs on the quantum of penalty to be imposed, which they agreed to forward in due course.

#### **Indo Russian Research Project on Forecast of Monsoon**

1976. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether an Indo-Russian research project to predict advanced monsoon using indigenous parallel computers has recently been proposed by the Russian Academy of Sciences;

(b) if so, the broad features thereof; and

(c) the Government's reaction thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF

STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) No, Sir.

(b) and (c) Do not arise.

**Next Antarctica : Expedition**

1977. SHRI MULLAPPALLY RAMCHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Indian Scientists proposed to undertake an Antarctica Expedition this year:

(b) if so, the details thereof.

(c) the names of Departments which are being represented on the Expedition;

(d) the total estimated cost and time for the Expedition;

(e) whether any foreign Nation is also involved in the Expedition; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) Yes, Sir.

(b) The 13th Indian Scientific Expedition to Antarctica was flagged off on 7th December, 1993 from Goa on board the chartered ship M.V. Stapan Krashennikov with 58 members. The Objectives/Details are given in the enclosed Statement - I.

(c) List of Departments participating in the expedition is given in the enclosed Statement - II.

(d) Total estimated cost would be Rs. 13.80 crores and time estimated is approx. four months (inclusive of journey period both ways).

(e) Yes, Sir.

(f) Dr. Patrick Dierich, a french scientist, is participating in the expedition. He will work with National Physical Laboratory's scientists for setting up of Laser Heterodyne system and studies.

**STATEMENT - I**

*Objectives of the Thirteenth Antarctic Expedition*

The detailed scientific objectives for the 13th expedition are as follows :

**ATMOSPHERIC SCIENCES**

*Laser Heterodyne Experiment* : The National Physical Laboratory will initiate this experiment in the 13th expedition wherein sun will be tracked to measure the absorption lines of ozone, water vapour, nitrogen oxide etc. In the actual system sun beam is heterodyned with a laser beam to get a spectral intensity through 1 GHz acoustic optic spectro-meter. This data is then converted through inversion layer technique to yield the vertical profile of ozone upto a height of about 60 km and other minor constituents on a continuous basis. Such a state of art system will be used for the first time in Antarctica.

*Wave Radiospectrometer*: This is an indigenously developed instrument of the

National Physical Laboratory which will be inducted in the 13th expedition. Strong emission line of atmospheric ozone at 101.737 GHz would be observed to obtain height distribution of ozone using an inversion algorithm. Being an emission based instrument it scans both during the day and night conditions and hence is a versatile instrument for the Antarctic winters.

*Optical Aeronomy:* This experiment of Physical Research Laboratory is aimed to study the emission of optical aurora for investigating the inter actions of solar plasma with the geomagnetic field and the proton precipitation in the ionosphere. Emphasis will be given to study the day time aurora by using a novel multi wavelength measuring technique ingeniously built at PRL and is a new experiment.

*Fluxate Magnetometer Studies:* This study is to be continued by Indian Institute of Geomagnetism. It is proposed to operate three fluxate magnetometers at the three vertices of a triangle with the objective to obtain the velocity of mobile aural current systems that leave back geomagnetic pulsations. Such a study will throw light not only on the near space processes (100-1000km), but also on processes in deep space i.e., the magnetosphere. It can also track the magnetic storms which can be correlated with the studies on human physiology to be conducted by AIIMS.

*Climatological and Meteorological Studies:* This is being pursued by Indian Meteorological Department since the first expedition with the aim to build up a climatological data set of Antarctica on a decadal scale so as to generate meteorological parameters to understand the patterns of Antarctic circulation in the

context of global and Indian weather systems. A permanent and continuous observatory for recording and transmitting weather parameters, reception of satellite cloud imagery and weather chart broadcast already exists. Regular radiosonde ascents are done to monitor surface and near surface ozone conditions. IMD also contributes to the real time weather forecasts of Antarctica. These forecasts also support logistic activities such as a flying, planning of convoys etc.

*Geological Mapping and Glaciological Studies:* To be continued by the Geological Survey of India, who have already mapped some 8000 sq. km. and propose to cover an area of 1000 sq. km in the Orvin mountains during the 13th expedition. Samples will be collected for dating. Studies on the grades of metamorphism and stress strain analysis. Glaciological studies shall encompass monitoring of ice dynamics and movement of polar ice fronts. GSI shall also attempt to raise ice cores for paleo environmental studies.

*Geophysical and Geochemical Studies:* To be executed by the National Geophysical Research Institute. The geophysical component includes profiling of magnetic and gravity properties of litho units for characterisation of sub glacial basement. The geological studies pertain to the reconstruction of Gondwanaland through paleomagnetic, chronological and geochemical studies using dating and trace element analysis.

*Petrophysical VLF - EM and Geothermal Studies:* These studies in East Antarctica is a new programme that shall be carried out by the Centre For Exploration Geophysics, Osmania University. Under this project, institute petrophysical

properties like magnetic susceptibility, electric resistivity, density and gamma ray intensity of rocks will be measured. These properties will then be co-related with those of the Indian Peninsula so as to draw common analogies and throw light on the drift of the Indian land mass. The VLF-EM studies will be a useful tool to decipher shallow geological features with a high resolution.

**Topographical Mapping :** The Survey of India will provide precise geological and geophysical ground control points so as to prepare topographical maps that will help earth science investigations. SOI will also carry out gravimetric, geomagnetic and geodetic studies in collaboration with GSI and NGRI.

#### ENVIRONMENTAL SCIENCES :

**Environmental Impact Assessment Studies :** With the adoption of the Protocol on Environmental Protection to the Antarctic Treaty in 1991, it is necessary to carry out proper environmental impact assessment studies and generate baseline parameters of Maitri station. To this effect the National Environmental and Engineering Research Institute will be participating in the 13th expedition with a programme to monitor the status of air, noise, water, biological and land components of the environment.

#### BIOLOGICAL SCIENCES :

**Biological Studies :** As a part of their ongoing project the National Institute of Oceanography will carry out studies on the biology of the southern ocean and the eco system of the coastal, glacial, oasis and limonitic environments. This will yield useful information on biochemical flux studies and identifying the coupling of such fluxes with

the ocean front. The trophic structure of various Antarctic environment will be elucidated and the bioactive potential of each system identified. Studies on the reproductive cycle of krill is also envisaged.

#### MEDICAL SCIENCES :

**Studies on Human Physiology :** The All India Institute of Medical Sciences will continue experiments to co-relate circadian rhythmicity and metabolic status of personnel exposed to the severe Antarctic conditions. The study will include monitoring of heart rate, body temperature, body composition, liver tests, food intake and the related physico-emotional studies. The monitoring will be done in three phases to assess pre expedition, expedition and post expedition conditions.

#### ENGINEERING :

**Structural Studies :** Research and Development Engineering Establishment of the DRDO will carry out studies of the impact of Antarctic conditions on the structural component of the station and on other infra-structural facilities like water supply, heating systems, electrical systems etc.,

**Communication Systems :** Defence Electronics and Application Lab together with the R&D E will be working on the upgradation of the existing HF communication link, establishment of a permanent VLF monitoring station and an amateur radio station. The ultimate aim of this project is to have an on-line computer link between Antarctica and the country based laboratories.

#### LOGISTICS TASKS :

2. The Logistics tasks for the 13th

*Antarctic expedition are as follows :*

- |   |  |
|---|--|
| <ul style="list-style-type: none"> <li>(i) Routine maintenance and repairs of Maitri Station.</li> <li>(ii) Installation of two 62.5 KVA gensets and provision of power supply for the summer camp.</li> <li>(iii) Establishment of the laser heterodyne hut and installation of the system.</li> <li>(iv) Enhanced over land transportation with the induction of a new heavy duty crane and a vehicle.</li> <li>(v) Check all electrical and structural aspects of the station and also fire-proofing requirements.</li> <li>(vi) Check of the waster supply system.</li> <li>(vii) Provision of spares, materials etc. with proper inventory so as to facilitate the logistic work for the 14th Antarctic Expedition.</li> </ul> | <ul style="list-style-type: none"> <li>7. National Institute of Oceanography, Goa.</li> <li>8. Geological Survey of India, Faridabad.</li> <li>9. National Geophysical Research Institute, Hyderabad.</li> <li>10. Osmania University, Hyderabad.</li> <li>11. Survey of India, Dehradun.</li> <li>12. Defence Research and Development Organisation (R&amp;DE), Pune.</li> <li>13. Indian Navy, New Delhi.</li> <li>14. Indian Army, New Delhi.</li> <li>15. Directorate General of Armed Forces Medical Services, New Delhi.</li> <li>16. Defence Electronics and Application Lab., Dehradun.</li> </ul> |
|---|--|

#### STATEMENT - II

*Departments/Institutes participating in 13th Antarctic Expedition*

1. India Meteorological Department, New Delhi.
2. National Physical Laboratory, New Delhi.
3. Indian Institute of Geomagnetism, Bombay..
4. Physical Research Laboratory, Ahmedabad.
5. National Environmental Engineering Research Institute, Nagpur.
6. All India Institute of Medical Science, New Delhi.

#### **New Units by BHEL**

1978. SHRI MANIKRAO HODLYA GAVIT: Will the PRIME MINISTER be pleased to state:

(a) the names of the new manufacturing units started by the Bharat Heavy Electricals Limited during the last three years; and

(b) the locations, products manufactured, total expenditure on each unit, foreign exchange components therein, their annual production in rupees, profit/loss incurred by these units during each of the last three years and during the current financial year ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPART-

**MENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) SHRIMATI KRISHNA SAHI); (a) and (b). BHEL has not set up any new unit during the last three years.**

[Translation]

**Entry of Multinationals into Small Scale Industry Sector**

1979. SHRI RAJVEER SINGH :  
DR. LAL BAHADUR RAWAL :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government are contemplating to allow the entry of multinational companies into Small Scale Industry Sector;

(b) if so, the details of the Small Scale Sectors which have been opened for multinationals;

(c) whether the Government have received applications from the multinational companies in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b) No medium/large scale undertaking including multi-nationals is permitted to manufacture reserved items except under 75% export obligation. However, in the case of garment manufacture, investment upto Rs. 3 crores in plant and machinery has been permitted with an export obligation of 50% of total production.

(c) and (d) Information is being collected and will be laid on the table of the House.

[English]

**Foreign Investment in Core/Lead Sector**

1980. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the PRIME MINISTER be pleased to state :

(a) the total actual and proposed foreign investment during the last two years and during the current year so far, industry-wise and year-wise;

(b) whether the flow of investment in core/lead sector and infrastructural activity is much below the anticipated target and if so, the reasons therefor;

(c) the strategic policy being worked out to attract more foreign investment in core/lead sectors; and

(d) the specific steps proposed to attract foreign investment and technologies in drugs and chemical sector ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) During the years 1991, 1992 and upto November, 1993, Government have approved proposals envisaging foreign investment of Rs. 534.11 crores, Rs. 3887.54 crores and Rs. 7990.62 crores respectively. The industry-wise break-up of the foreign investment approved during the period is given in the attached statement. The estimated actual inflow of foreign direct

investment during the period has been as under :-

<i>Year</i>	<i>Amount (Rs. in crores)</i>
1991	351.43
1992	675.22
1993	1388.90

(Upto September)

(b) and (c) Over 80% of the foreign direct investment approvals are in high priority sectors i.e. industries listed in

Annex III of the Statement on Industrial Policy. The major sectors are Power, Oil Refineries and Petroleum Products, Electrical and Electronic Equipments, Chemicals, Food Processing Industries etc. government policy on foreign investment is constantly under review so as to make it more foreign investor friendly in high priority/core sectors.

(d) The Statement on Industrial Policy laid on the Table of the House on 24th July, 1991, contains the various steps taken by the Govt. to attract foreign investment and technologies in Drugs and Pharmaceutical and is subject to the Drug Policy.



## STATEMENT

INDUSTRY-WISE BREAK-UP OF FOREIGN INVESTMENT APPROVED DURING THE YEAR 1991, 1992 &amp; 1993 (UPTO NOVEMBER)

(Rs. in crores)

Sl No.	Name of the Industry	Amount (1991)	Amount (1992)	Amount (1993)
1	2	3	4	5
1.	Metallurgical Inds.	2.23	56.87	1218.65
2.	Fuels			
	i) Power	-	85.48	1928.33
	ii) Oil Refinery	-	1121.23	866.52
	iii) Others	2.30	297.40	27.69
3.	Boilers & Steam Generating Plants	0.72	0.12	53.86
4.	Prime Movers (Other than Elect. Generators)			
5.	Electrical Equipment	101.39	371.84	636.20
6.	Telecommunication	13.56	119.07	15.26
7.	Transportation	20.11	145.36	265.46

(Rs. in crores)					
Sl.No.	Name of the Industry	Amount(1991)	Amount(1992)	Amount(1993)	
1	2	3	4	5	
8.	Industrial Machinery	55.70	70.71	72.55	
9.	Machines Tools	1.97	6.73	10.38	
10.	Agricultural Machinery	-	5.54	-	
11.	Earth Moving Machinery	0.08	0.55	0.30	
12.	Misc. Mechanical & Engg. Industry	0.84	37.17	35.52	
13.	Commercial, Office & Household Equipment	-	63.81	3.87	
14.	Medical & Surgical Appliances	4.25	3.60	2.66	
15.	Industrial Instruments	2.06	14.81	1.68	
16.	Scientific Instruments	1.65	32.89	0.19	
17.	Mathematical, Surveying & Drawing Instruments	-	-	-	
18.	Fertilizers	0.99	-	-	
19.	Chemicals (Other than Fertilizers)	146.32	421.17	322.94	

(Rs. in crores)					
Sl.No.	Name of the Industry	Amount (1991)	Amount (1992)	Amount (1993)	
1	2	3	4	5	
20.	Photographic Raw Film & Paper	-	7.90	9.03	
21.	Dye Stuffs	-	0.08	12.65	
22.	Drugs & Pharmaceuticals	0.80	30.17	20.21	
23.	Textiles (including those dyes, printed or otherwise processed)	18.55	139.25	66.39	
24.	Paper & Pulp including paper products	4.40	20.15	114.28	
25.	Sugar	-	-	53.50	
26.	Fermentation Inds.	-	4.99	147.44	
27.	Food Processing Inds.	54.09	402.22	868.57	
28.	Vegetable Oil & Vanaspati	3.03	6.13	8.38	
29.	Soaps, Cosmetics & Toilet preparations	-	18.86	19.12	
30.	Rubber Goods	1.09	2.37	55.73	
31.	Leather, Leather Goods and Pickers	3.14	27.25	13.65	

*(Rs. in crores)*

Sl.No.	Name of the Industry	Amount(1991)	Amount(1992)	Amount(1993)
1	2	3	4	5
32.	Glue & Gelatin	-	-	-
33.	Glass	0.75	0.34	51.06
34.	Ceramics	12.74	19.38	26.78
35.	Cement & Gypsum products	12.00	6.79	25.20
36.	Timber Products	-	-	0.16
37.	Defence Industries	-	-	-
38.	Consultancy Services	5.81	12.16	10.00
39.	Service Sector	-	67.21	722.88
40.	Hotel & Tourism	-	1998.77	1245.59
41.	Trading Co.	-	5.43	16.25
42.	Misc. Industries	63.52	61.74	119.69
	Total	534.11	3887.54	7990.62

**Allocation for Development of  
Electronics**

1981. SHRI SANDIPAN  
BHAGWAN THORAT : Will the PRIME  
MINISTER be pleased to state :

(a) the total allocation for develop-  
ment of electronics during the current year  
and Eighth Plan period;

(b) the share of Maharashtra in this  
allocation;

(c) the details of specific projects  
being undertaken during the current year  
and Eighth Plan Period in Maharashtra;  
and

(d) the details of foreign investment  
proposals cleared in this area in  
Maharashtra?

THE MINISTER OF STATE IN THE  
MINISTRY OF CHEMICALS AND FERTI-  
LIZERS AND MINISTER OF STATE IN  
THE MINISTRY OF PARLIAMENTARY  
AFFAIRS AND MINISTER OF STATE IN  
THE DEPARTMENT OF ELECTRONICS  
AND DEPARTMENT OF OCEAN DEVEL-  
OPMENT (SHRI EDUARDO FALEIRO) :

(a) The Planning Commission does not  
make specific sub-sectoral allocation for  
electronics for the States. The central

Government outlay for the electronic sector  
is as follows :-

<i>Period</i>	<i>Outlay</i>
1993-94	Rs. 110 crores
VIII Plan	Rs. 601 crores

(b) There is no specific allocation of  
central outlay, State-wise, in the electron-  
ics sector. The Department of Electronics  
allocates its resources on various projects/  
programmes depending upon the require-  
ment of the electronic industry which is  
decided by various Expert Councils and  
Committees.

(c) The details of various on going  
projects/programmes funded by the De-  
partment of Electronics in various organ-  
isations/institutions located in Maharashtra  
are given in the attached Statement.

(d) During the current year, 12  
proposals involving foreign direct invest-  
ment of US \$ 10.25 million were approved  
for electronic units located in the State of  
Maharashtra for development of Software  
and manufacture of Semiconductor devi-  
ces, Microprocessor medical equipments,  
Video Cassettes etc.

## STATEMENT

## List of dor Sponsored ongoing Projkts/Programme in Maharashtra

Sl.No.	Project Title	Institute	Location
1	2	3	4
1.	Design Devl & Installation of Mesosphere, Stratosphere, Troposphere Border	Sameer	Bombay
2.	Improvement in the performance of Microstrip Passive Components	Pune University	Pune
3.	Clutter Measurement of Terrain (Climate)	Institute of Armament Technology	Pune
4.	VLSI Design Centre	IIT, Bombay	Bombay
5.	Radiation Damage in MOS Devices	IIT, Bombay	Bombay
6.	Devl. of laser induced deposition, synthesis, etching techniques for application in semiconductor technology	Univ. of Poona	Pune
7.	Devl. of thermal processing system for growth of thin silicon dielectric film on silicon	Univ. of Poona	Pune
8.	Devl. of integrated automation language (IDEAS) and associated software automation system.	IIT, Bombay & IIT Delhi.	Bombay & Delhi.

Sl.No.	Project Title	Institute	Location
1	2	3	4
9.	Devl. of Mos Devices Simulator	IIT & University of Pune	Bombay & Pune
10.	Upgradation of 1D STEPS package to 2D simulator	University of Bombay. IIT Delhi, IRPE	Calcutta. BBY
11.	To control parameters of semiconductor devices by electron and ion radiation.	University of Poona	Pune
12.	Barium/Strantium Carbonate	Centre of Materials for Electronics Technology	Pune
13.	Dev. of Solder Pastes for surface mount devices assemblies	Centre for Materials for Electronics Technology	Hyderabad, Pune
14.	Computer Manpower Development	Victoria Jubilee Tech. Institute	Bombay
15.	Computer Manpower Development	SNDT women University	Bombay
16.	Computer Manpower Development	College of Engineering	Karad
17.	Computer Manpower Development	Poona University	Pune

Sl.No.	Project Title	Institute	Location
1	2	3	4
18.	IEPP Sub-centre	Bombay Textile Research Association	Bombay
19.	Transputer Based High Performance Instrumentation and Control System	CDAC, Pune & ERDC, Trivendrum	Pune
20.	Low Energy (406MV) Jeevan Jyoti Linac.	Sameer	Bombay
21.	Dev. of Higher Energy (15MEV) Linac	Sameer	Bombay
22.	Dev. of 3DTPS for Cancer Radiotherapy	Vasantdada Sugar Institute	Pune
23.	Microprocessor based Drip Irrigation Control System	Vasantdada Sugar	Pune
24.	Design & Dev. of Electronics System for On-Line Estimation of Moisture in Bagasse	Vasantdada Sugar Institute	Pune
25.	Electro Medical Equipment Repair & Maintenance Centre	Maharashtra State Electronics Dev. corpn (Meltron)	Bombay



Sl.No.	Project Title	Institute	Location
1	2	3	4
26.	Computer Aided Factory Integration and Management Systems	Indian Institute of Technology	Bombay
27.	Dev. of Microprocessor based Thyristor Control System for AC Electric locomotives	Railway Designs & Standards Orgn. Baba Atomic Research Centre	Bombay
28.	Training for Service/Maintenance of Electronic Eqpt to generate Rural Employment (2 Projects)	Maharashtra State Electronics Development Corpn (Meltron)	Bombay
29.	Training for Service/Maintenance of Electronics Eqpt for Rural Employment	M/s Chetak Videlectronics Pvt Ltd. Thane	Bombay
30.	Design of an expert system for process planning and CNC	Indian Institute of Technology	Bombay
31.	Development of comprehensive red & white rheometer.	Indian Institute of Technology	Bombay
32.	Devl. of electronics data loggers to optimise use of natural resources for village level planning	Sri Sant Yadavbaba Shikshan Pracharak Mandal	Ahmednagar

Sl.No.	Project Title	Institute	Location
1	2	3	4
33.	Development and for low cost inverter with cycle Dynamo.	Industrial & Training Institute	Pune
34.	Synthesis of urban and rural life style through informatics application (Surya) Centre for development for Advanced Computing	Centre for development for Advanced Computing	Pune
35.	Corpora Development for Indian Languages	Western Regional Language Centre. Deccan College	Pune
36.	Natural Language Processing Teacher Training Programme	University of Poona	Pune
37.	Development of Electronics Engine Control Unit (ECU) for Fuel Injection System for a Base Line Petrol Car Engine	Electronics Research & Development Centre	Pune
38.	Preparation of Optical Fibre Grade Silicon Tetrachloride	Centre for Materials for Electronics Technology	Pune
39.	Optoelectronic Materials for Long Wavelength Sources and Detectors by MOVPE Technique	Tata Institute of Fundamental Research	Bombay
40.	Photoresist Development and Characterisation	National Chemical Lab	Pune

**Central Assistance to UTs/States**

1982. SHRI ANADI CHARAN DAS:  
Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the annual per capita Central assistance being provided to each State and Union Territories;

(b) whether the annual per capita average Central assistance being provided to Orissa is the lowest in comparison to the annual per capita average Central assistance to other States and if so, the reasons therefor;

(c) the remedial steps proposed to be taken by the Union government in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) Per capita Central assistance allocated to States, including Orissa, and Union Territories for 1993-94 is shown in the enclosed Statement.

(b) No, Sir.

(c) and (d) Do not arise.

**STATEMENT**

*Total and Per Capita Gross Allocation of Central Assistan States and Union Territories for 1993-94*

<i>States and Union Territories</i>	<i>Per Capita (Rs.)</i>
I. States	
A Special Category States	
1. Arunachal Pradesh	5854
2. Assam	578
3. Himachal Pradesh	949

<i>States and Union Territories</i>	<i>Per Capita (Rs.)</i>
4. Jammu & Kashmit	1701
5. Manipur	1936
6. Meghalaya	1813
7. Mizoram	5255
8. Nagaland	3509
9. Sikkim	5141
10. Tripura	1366
Sub-total :- A	1184

**B. Non-Special Category States**

1. Andhra Pradesh	140
2. Bihar	154
3. Goa	541
4. Gujarat	96
5. Haryana	153
6. Karnataka	96
7. Kerala	173
8. Madhya Pradesh	129
9. Maharashtra	87
10. Orissa	155
11. Punjab	120
12. Rajasthan	154
13. Tamil Nadu	154
14. Uttar Pradesh	135
15. West Bengal	162
Sub-Total : B	1299
Total (A+B)	183

<i>States and Union Territories</i>	<i>Per Capita (Rs.)</i>
<b>II. Union Territories</b>	
1. Andaman and Nicobar Islands	13609
2. Chandigarh	3113
3. Dadra & Nagar Haveli	29973
4. Daman & Diu	2540
5. Delhi	2644
6. Lakshadweep	10000
7. Pondicherry	2288
<hr/>	
Sub-Total : II	2933
<hr/>	
Grand total (I+II)	209

\* Gross Means before adjustment for advance assistance, if any

### **Sick Units**

1983. SHRI J. CHOKKA RAO : Will

the PRIME MINISTER be pleased to state :

(a) the number of industrial units found sick in the country at present together with the capital assets locked therein and their accumulated losses state-wise; and

(b) the State(s) where such units are located mostly?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b) Data on sick industrial units assisted by Banks in the country are compiled by the Reserve Bank of India. According to the Reserve Bank of India data, the number of sick industrial units and their outstanding bank credit at the end of March, 1992 (latest available) was as follows:-

	<i>No. of units</i>	<i>(Amount in crores of Rs.) Amount outstanding</i>
No. of SSI sick units	245575	3100.67
No. of non-SSI sick units	1536	5786.65

State-wise classification of sick SSI units and non-SSI sick units as at the end

of March, 1992 is attached Statement-I and II respectively.

## STATEMENT - I

Statewise classification of sic small scale industrial units as at the end of March, 192.

(Amount in crores of rupees)

Sl.No	State/Union Territory	No. of Units	Amount/O/s
1	2	3	4
1.	Assam	5317	31.88
2.	Meghalaya	68	0.50
3.	Mizoram	1	0.50
4.	Bihar	7823	91.84
5.	Arunachal Pradesh	50	0.36
6.	West Bengal	32022	268.11
7.	Nagaland	2039	4.98
8.	Manipur	2277	1.34
9.	Orissa	8415	54.38
10.	Sikkim	75	0.44

*(Amount in crores of rupees)*

Sl.No	State/Union Territory	No. of Units		Amount O/s
		3	4	
11.	Tripura	670	1.91	
12.	A & N Islands	22	0.03	
13.	Uttar Pradesh	34150	257.67	
14.	Delhi	4705	206.02	
15.	Punjab	5485	100.28	
16.	Haryana	3467	73.96	
17.	Chandigarh	342	9.28	
18.	J & K	769	7.89	
19.	Himachal Pradesh	1481	18.68	
20.	Rajasthan	14420	67.00	
21.	Gujarat	6581	221.01	
22.	Maharashtra	20153	603.10	

*(Amount in crores of rupees)*

Sl.No	State/Union Territory	No.of Units	Amount O/s
1	2	3	4
23	Daman & Diu	41	2.63
24.	Goa	1066	12.27
25.	D & N Haveli	5	0.64
26.	Madhya Pradesh	22333	151.01
27.	Andhra Pradesh	29886	270.51
28.	Karnataka	17316	189.12
29.	Tamil Nadu	9797	291.04
30.	Kerala	14883	157.26
31.	Pondicherry	216	5.38
Total		245575	3100.67

**STATEMENT - II**

*Statewise classification of non-SSI Sick industrial Units as at the end of March, 1992.*

*(Amount in crores of rupees)*

Sl.No	State/Union Territory	No. of Units	Amount/O's
1.	Assam	7	5.06
2.	Meghalaya	1	1.14
3.	Bihar	44	105.84
4.	Arunachal Pradesh	2	10.62
5.	West Bengal	197	822.08
6.	Nagaland	1	4.88
7.	Orissa	37	117.76
8.	Sikkim	1	3.05
9.	Uttar Pradesh	109	377.15
10.	Delhi	22	69.50
11.	Punjab	32	92.08
12.	Haryana	55	180.94
13.	Chandigarh	12	19.96



Sl.No	State/Union Territory	No. of Units	Amount O/s (Amount in crores of rupees)
14.	J & K	2	9.84
15.	Himachal Pradesh	22	50.21
16.	Rajasthan	54	143.76
17.	Gujarat	155	651.01
18.	Maharashtra	301	1,521.08
19.	Daman & Diu	1	4.08
20.	Goa	5	7.21
21.	D & N Haveli	3	3.47
22.	Madhya Pradesh	59	157.20
23.	Andhra Pradesh	145	455.37
24.	Karnataka	92	336.52
25.	Tamil Nadu	124	335.01
26.	Kerala	48	295.05
27.	Pondicherry	5	6.68
Total		1536	5,786.55

[Translation]

**Out of Turn Allotment of  
DDA Flats**

1984. SHRI LALIT ORAON : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the category-wise number of applicants belonging to General category and Scheduled Castes/Scheduled Tribes who have applied for the allotment of DDA flats on out of turn basis as on November 30, 1993;

(b) whether flats are being provided to the applicants belonging to Scheduled Castes/Scheduled Tribes according to the quota reserved for them in each category; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) The DDA has reported that no separate record in respect of SCs/STs applicant for out-of-turn allotment has been maintained. However 4990 applicants have applied for out-of-turn allotment of flats in DDA during the period from 1—90 to 30-11-93.

The break-up of out-of-turn allotment applications received during the period 1-1-90 to 30-11-93 is as under :-

---

*New Pattern Registration Scheme*

MIG 1759

LIG 1913

---

Janta 328

Self Financing Scheme 990

---

(b) and (c) There is no quota reserved for Scheduled Castes/Tribes for out-of-turn allotment of flats.

[English]

**Restaurants in District Parks**

1985. SHRI SRIBALLAV PANIGRAHI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Development Development Authority has taken a decision to allow restaurants in District Parks ;

(b) if so, the reasons therefor;

(c) whether the Ministry of Environment and Forests have cleared the projects; and

(d) if so, the conditions prescribed therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) On a proposal received from Delhi Tourism & Transportation Development Corporation, the DDA by a resolution dated 19.2.1993, has approved setting up of 'Restaurant' within 'District Park' areas having an area of more than 40 hect. (100 acres)

(c) The clearance from the Ministry of Environment & Forest has to be taken

individually by the sponsoring organisation, on specific sites.

(d) The conditions stipulated are :

- (i) It should be a single storey building with a maximum height of 4 mt.
- (ii) The restaurant plot should not be more than 1% of the District Park area subject to a maximum of 0.8 hect. (2 acres) without any physical segregation.
- (iii) FAR of the restaurant building should not be more than 5% of the area of the restaurant plot.
- (iv) The building should harmonise with the surroundings and should not have any residential facility.
- (v) Parking facility to be provided if not available in the vicinity but not as a part of the restaurant complex. The organisation running such restaurant have to make their own arrangement for water supply, sewerage and other utilities, wherever not available at site and not provided by the local body.

**Bank Guarantee by Small Scale Units to Canteen Stores Department**

1986. SHRI S.M. BASHA :  
SHRI LAL JAN :

Will the PRIME MINISTER be pleased to state :

(a) the details of concessions the Canteen Stores Department propose for small entrepreneurs and small scale sector in 1994-95;

(b) the steps taken to reduce financial burden on Small Scale Units by

Canteen Stores Department with regard to demand of Bank guarantees, etc.; and

(c) the details of fresh guidelines issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) to (c) The Canteen Stores Department make purchases of items for sale to the troops and other entitled categories and the purchases are not made for the Government consumption. In such purchases, the CSD does not favour any firm whether large or small and only those items are purchased, which are likely to be purchased, by its clients. No guidelines have been issued to provide special concession to the small scale sector for making purchases by CSD. The issue of reducing the value of Bank Guarantees required to be submitted by suppliers has been reviewed by the Executive Committee.

**Rehabilitation Package for Sick Fertilizer Units**

1987. SHRI GOPI NATH GAJAPATHI : Will the PRIME MINISTER be pleased to state :

(a) Whether the Government have proposed some rehabilitation package for the sick fertilizer units;

(b) if so, the details thereof; and

(c) the time by which these are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTRY OF STATE IN

THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) :

(a) to (c) Fertilizer Corporation of India Ltd. (FCI) and Hindustan Fertilizer Corporation Ltd. (HFC) are the two public sector fertilizer producing companies which have been declared sick by the Board for Industrial and financial Reconstruction (BIFR) under the Sick Industrial Companies (Special Provisions) Act, 1985. these companies and the Government are required to submit a viable revival package to BIFR. No time frame for implementation of revival package can be indicated pending outcome of deliberations before BIFR, which is a quasi judicial body.

#### **Indo-Israel Joint Ventures**

1988. SHRI RAMCHANDRA

MOROTRAO GHANGARE: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have given clearance to certain Indo-Israeli joint ventures recently; and

(b) if so, the details of these projects and their proposed locality ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI): (a) Yes, Sir.

(b) The details of these projects are given in the attached statement.

**STATEMENT**

*List of Foreign Financial Collaboration Cases Approved From January 193 to October 1993 for Israel*

Sl.No	Name of Indian Company	Name of foreign collaborator	Item of Manufacture	Amount	%Equity	Location
1	2	3	4	5	6	7
1.	Manish Kumar Kejriwal Prabhai Building, Top Floor 'B' Road, Churchgate Bombay - 400 020, Application No. : 457	Hadar Nurseries, Israel	Planting Materials and Foliage carnation Flowers	139.50	75.00	Pune
2.	Punjab Blossoms House Number - 20A Sector 9A Chandigarh Application No. : 462	Camiec Easi Ltd., Igrafi	Roses as Cutiflowers	6.40	40.00	Derabassi, Patiala.

**Land to Co-Operative Group Housing Societies**

1989. SHRI ARJUN SINGH YADAV : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the names of those Co-operative Group Housing Societies which have paid full cost of land;

(b) the time by which the land possession is likely to be given to those societies;

(c) whether the DDA has enhanced the land rates; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGN) : (a) The DDA has reported that 25 Co-operative Group Housing Societies have paid the full cost of land. The names of these societies are as per Statement attached.

(b) 2 societies have been handed over the possession of land in Dwarka Phase-I. another 2 societies have been issued possession letters. In remaining cases the issue of possession letters is linked to verification of receipt of payment in DDA.

(c) Yes, Sir.

(d) In 1993-94, the land rates for Cooperative societies have been fixed at Rs. 1861.65 per sq. m. In 1992-93, it was Rs. 1650.65 per sq. m. the increase has occurred due to the increase in development cost.

**STATEMENT**

*List of societies which have paid 100% premium of land*

<i>Sl. No.</i>	<i>Name of the societies.</i>
1.	Anusandhan Coop. Group Housing Society,
2	Delhi E.P.D.P. "
3.	Shree Badri Nath "
4.	Rajnigandha "
5.	Cosmos "
6.	I.F.C.I. Employees "
7.	Insurance Employees "
8.	H.M.M. Employees "

Sl. No.	Name of the societies.	
9.	Sri Agarsen	"
10.	New Priyadarshini	"
11.	Holtec	"
12.	Rashtrapati Bhawan	"
13.	Daffodils	"
14.	Manzil	"
15.	Jai Mata Kalyani	"
16.	New Sweer Home	"
17.	Civil Supplies	"
18.	The Thirubizha	"
19.	I.E.S. Officers	"
20.	Vidyut	"
21.	Evergreen	"
22.	Bank Niwas	"
23.	Swaroop Sadan	"
24.	Air Force & Naval Officers	"
25.	Gyan Shakti	"

### Drinking Water Schemes in Kerala

(b) if so, the details thereof?

1990. SHRI THAYIL JOHN ANJALOSE : Will the Minister of URBAN DEVELOPMENT be pleased to state :

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) World Bank have been providing assistance for the Kerala Water Supply and Sanitation

(a) whether the foreign agencies have agreed to assist drinking water schemes for cities in Kerala; and

Project at an estimated cost of Rs. 1278.83 crores. The project is going to close on 31.3.94. The following 7 water supply schemes are being assisted under the said project.

1. Puthencruz and adjoining panchayats.
2. Greater Cochin Development Area.
3. Kottayam and adjoining panchayats.
4. Adoor and adjoining panchayats.
5. Quilon augmentation.
6. Chithara and adjoining panchayats.
7. Vilappil and adjoining panchayats.

[*Translation*]

**Shares of Sardar Sarovar Narmada Corporation**

1991. SHRI KHELAN RAM JANGDE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any complaint regarding shares of Sardar Sarovar Narmada Corporation and its operation and the main points thereof;

(b) if so, the action taken by the Government in this regard; and

(c) the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P.R. BHARDWAJ) : (a) No complaint has been

received so far regarding shares of Sardar Sarovar Narmada Corporation and its operation. However, a complaint was received regarding the bond issue by the company in October, 1993 alleging, inter-alia, irregularities in the prospectus, abnormal fees payable to the Registrar to the Issue, irregularities in the appointment of lead Managers, etc.

(b) and (c) this complaint was taken up by the Registrar of Companies, Ahmedabad with the SEBI and the company. It is intimated that this matter is sub-judice, as the complaint is made part of the subject matter of a civil application filed in the High Court of Gujarat, Ahmedabad.

[*English*]

**Ad Hoc Allotment of Government Accommodation**

1992. SHRI PANKAJ CHOWDHARY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government employees who were sanctioned ad hoc allotment of type II accommodation during the year 1992 have not been allotted any accommodation so far;

(b) if so, the details thereof; and

(c) the time by which these employees are expected to be allotted Government accommodation ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) The number of government servants who were



sanctioned adhoc allotments and were allotted accommodation are as follows

Sanctions - 1820

Allotted - 581

1239 such sanctions pertaining to the year 1992 are pending for allotment.

(c) As the actual allotment depends upon the vacancies arising, it is not possible to specify any time limit.

[*Translation*]

**Interest on Deposits of Non-Banking and Non-Financial Companies**

1993. SHRI CHETAN P.S.  
CHAUHAN :  
SHRIMATI BHAVNA  
CHIKHLIA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have decided to reduce the rate of interest on the deposits of non-banking and non-financial companies; and

(b) if so, the time by which a notification is likely to be issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b) The relevant provisions of the Companies (Acceptance of Deposits) Rules, 1975 have been amended, vide notification No. GSR 744 (E) dated 10.12.1993, reducing the maximum rate of interest on deposits from 15%

per annum to 14% per annum with rests which shall not be shorter than monthly rests.

[*English*]

**Production of Key Bulk Drugs**

1994. SHRI C. SREENIVASAN : Will the PRIME MINISTER be pleased to state :

(a) whether the production of Key Bulk Drugs required for the manufacture of indigenous medicine has been decreasing during the last three years;

(b) if so, the reasons therefor;

(c) whether the prices of drugs and medicinal formulations have increased in recent months; and

(d) if so, the measures taken by the Government to bring down their prices?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) The prices of price controlled formulations are regulated through the provisions of Drugs (Prices Control) Order, 1987.

**Funds for Irrigation Projects**

which foreign agencies have provided assistance?

1995. SHRI P.C. THOMAS: Will the minister for PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the funds allotted to Kerala for various irrigation projects during the last three years;

(b) the details of the projects for which the funds have been allotted; and

(c) the details of such projects for

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) and (b). The central assistance is provided in the form of block loan and block grant in the State's Plan and is not tied to any project/programme, except the amount earmarked under 'Special Problems' criterion.

(c) The information is given in the Statement enclosed.

**STATEMENT**

*Details of Irrigation Projects for which Foreign Agencies have Provided Assistance*

<i>Sl.No.</i>	<i>Name of Project</i>	<i>Name of external agency</i>	<i>Amount of assistance</i>	<i>Date of agreement</i>	<i>Date of closing termination</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>
1.	National Water Management Project (including Kerala Component)	World Bank	96.2 SDR million	10.6.91	30.99.97
2.	Kerala Minor Irrigation Project	E.E.C.	11.8 ECU Million	21.5.92	Expected to complete within five years from the date of agreement

**Pending Cases with Vigilance Commission**

1996. DR. KARTIKESWAR PATRA : Will the PRIME MINISTER be pleased to state :

(a) the total number of cases received by the Vigilance Commission in 1992 and 1993 so far, separately;

(b) the number of cases indicating imposition of major penalty and minor penalty during the above periods, State-wise; and

(c) the pending cases with the Commission as on date ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) The number of cases received in the Commission for advice during 1992 (whole year) and 1993 (upto 30-11-93) was 3900 and 3713 respectively.

(b) The Commission during the whole year of 1992 tendered 3843 advices including advices for initiation of departmental action for imposition of Major and Minor penalty in 1913 cases and during the year 1993 (upto 30-11-93) 3668 advices including advices for initiation of departmental action for imposition of Major and Minor Penalty in 1812 cases. the jurisdiction of the Commission extends only to organisations to which the executive power of the Union of India extend, and, therefore, the State-wise figures are not available with the Commission.

(c) The number of cases pending

with the Commission for advice, as on 30-11-93 was 493, of which 316 cases were pending for want of clarification/comments from the administrative authorities concerned.

[Translation]

**Government Accommodation to Employees of Political Parties**

1997. SHRI DEVI BUX SINGH :  
DR. RAMKRISHNA  
KUSMARIA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government had sanctioned allotment of quarters to employees working in Parliamentary Offices of Political Parties during 1985-86;

(b) if so, the details thereof;

(c) the political parties which have sought written letters to the government for quarters to its employees during the last two years with full details and the action taken by the Government in that respect;

(d) whether quarters have not been allotted by the Government inspite of repeated requests;

(e) if so, the reasons therefor;

(f) whether the Government propose to allot quarters to employees of the political parties at an early date; and

(g) if so, the time by which these quarters are likely to be allotted ?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) to (g) As per the guidelines approved by CCA in 1985, political parties or groups recognised as such by the Speaker, can be allotted residential accommodation upto 1/3rd of the staff strength subject to a ceiling of 6 units. Allotment is made in one type below the entitlement.

Proposals have been received from (1) Janata Dal (A), (2) Janata Dal (S) and (3) Bharatiya Janata Party, during the last two years. The first two proposals have not been acceded to as both Janata Dal (A) and Janata Dal (S) were not recognised as political parties by the Speaker. The Bharatiya Janata Party's proposal was considered. B.J.P. can be allotted 5 residential units based on the number of employees indicated by them. B.J.P. had 2 units with them and sanction for 2 more units on the basis of nominations received has been issued and quarters allotted.

For allotment of one more quarter necessary nomination with details of pay etc., of the employee is awaited from the office of B.J.P.

[*Translation*]

**Agreement by BHEL**

1998. SHRIMATI BHAVNA  
CHIKHALIA :  
SHRI DATTARAYA  
BANDARU :

Will the PRIME MINISTER be pleased to state :

(a) whether the Bharat Heavy

Electricals Limited has signed an agreement with a Denmark company for technical cooperation for manufacturing of a wind electricals generators;

(b) if so, the details thereof; and

(c) the places selected for manufacturing these generators?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b) Yes, Sir. BHEL entered into a technical collaboration agreement with M/s. Nordex A/S, Denmark for the manufacture of wind electric generators of 150 KW and 250 KW ratings with the option of acquiring technology for higher sizes as and when developed by them.

(c) These wind electric generators will be manufactured at BHEL's unit in Ranipet (Tamil Nadu).

**Bonus in Public Sector**

1999. SHRI INDRAJIT GUPTA :  
Will the PRIME MINISTER be pleased to state :

(a) whether the Department of Public Enterprises (DPE) has issued a circular recently restricting payment of bonus/ex-gratia in the public sector;

(b) if so, the details of the said order;

(c) whether the Central Trade Unions have demanded the scrapping of this order; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Yes, Sir.

(b) Copy of the circular is enclosed as Statement.

(c) and (d) No formal demand has been received from the Central Trade Unions by this Department so far for scrapping of these orders. However, the Ministry of Labour is examining a proposal for amending the provisions of the Payment of Bonus Act.

#### STATEMENT

Public Enterprises Bhawan,  
Block No. 14, CGO Complex,  
Lodi Road, New Delhi - 3.

Dated : 20th October, 1993.

#### OFFICE MEMORANDUM

**Subject :** *Ex-gratia payment in Central Public Enterprises and establishment to which the Payment of Bonus Act, 1965, as amended, does not apply, in respect of the accounting year commencing in 1992*

The provisions of the Payment of Bonus Act, 1965 (as amended from time to time) do not apply to establishments in the Public Sector which do not fulfil the conditions stipulated in Section 20 thereof. BPE vide O.M.No. 2(53)/77-BPE(GM-I) dated the 12th September, 1977 had advised the Public Sector Enterprises to which the Act did not apply due to their not satisfying the conditions laid down in

Section 20 of the Act, that they should also pay an ex-gratia amount to their employees in respect of the accounting year commencing on any day in the year 1976 which they would have been entitled to get as bonus, if the concerned enterprises were to fall within the purview of the Payment of Bonus Act. It has now been decided that the aforesaid policy could be the basis for the payment of ex-gratia amount in respect of the accounting year commencing on any day in the year 1992 also.

2. It has also been decided that all public sector enterprises under the administrative control of Central Government including Coal India, Indian Oil Corporation, ONGC, SAIL, Indian Airlines and Air India etc. i.e. those who come within the purview of Payment of Bonus Act as well as those who do not come within the purview of Payment of Bonus Act, due to their not satisfying the conditions stipulated in Section 20 of the Payment of Bonus Act, should regulate payment of bonus/ex-gratia as the case may be, strictly in accordance with the provisions of the Payment of Bonus Act. It is also clarified that employees of the public sector enterprises who are not entitled to payment of bonus/ex-gratia under the provisions of Payment of Bonus Act on account of their wage/salary exceeding Rs. 2500/- per month as per the provisions in sub-section 13 of Section 2 of the Payment of Bonus Act, would not be paid bonus or ex-gratia as the case may be by the public sector enterprises.

3. It is also clarified that no ex-gratia honorarium or reward whatsoever would be paid by the public sector enterprises under the administrative control of the Central Government to their employees over and above their entitlement under the

provisions of the Payment of Bonus Act or the executive instructions issued by the DPE in respect of ex-gratia, unless the amount is authorised under the duly approved incentive scheme in accordance with the prescribed procedure.

4. These instructions will not apply to Mahanagar Telephone Nigam Limited and Videsh Sanchar Nigam Limited as separate instructions would be issued by the Ministry of Telecommunications to these public sector enterprises based on the Productivity Linked Bonus Formula evolved for all employees of the Ministry of Telecommunications.

5. Ministry of Defence, Ministry of Petroleum & Natural Gas, Ministry of Agriculture, Ministry of Energy, etc. may advise the public sector enterprises under their administrative control on the above lines.

Sd/-

(Krishna Chandra)

Jt. Adviser, Deptt. of Public Enterprises  
Tel : 4360841

To

All Administrative Ministries/Departments of the Government of India

Copy to :-

1. The Chief Executives of Public Enterprises.
2. The Secretary (PE), Joint Secretary (F), IS(M), EA(MOU), DPE.
3. All Financial Advisers in the Administrative Ministries.
4. The Addl. Secretary, Insurance Division, Deptt. of Economic Affairs, Nirvachan Sadan, New Delhi.

5. The Addl. Secretary, Banking Division, Deptt. of Economic Affairs, Jeevan Deep Building, New Delhi.
6. The Deptt. of Expenditure, E-II Branch, North Block, New Delhi.
7. The Comptroller and Auditor General of India, 10, B.S. Zafar Marg, New Delhi.
8. The Dy. Comptroller and Auditor General cum Chairman, Audit Board, C/o CAG. All Principal Directors of Commercial Audit and ex-officio Members of Audit Board and Principal Directors of Audit (Food), New Delhi.
9. The Secretary General, SCOPE, SCOPE Complex, Lodi Road, New Delhi.

Sd/-

(Krishna Chandra)

Jt. Adviser, Deptt. of Public Enterprises  
Tel : 4360841

### **NRI Investment**

2001. SHRI SHANKERSINH VAGHELA : Will the PRIME MINISTER be pleased to state :

(a) total amount invested by NRIs in India since the new economic liberalisation policy of the Government; and

(b) their country-wise break-up?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) After the announcement of the New Industrial Policy, 1589 proposals involving NRI Investment of

Rs. 4406.22 crores have been approved, till October, 1993.

(b) Majority of the NRI investments are from U.K., USA, Canada.

#### **Mettallic and Metals in Drinking Water**

2002. SHRICHANDRAJEET YADAV:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the safe limits of mettalic and met-als compound prescribed by the World Health Organisation for drinking water;

(b) whether any scientific analysis of the water supplied by the Delhi Develop-ment Authority throught the tubewells in the city has been made in accordance with the limits prescribed by the World Health Or-ganisation.

(c) if so, the details thereof and the areas in which the mettalic and met-als contents in water were found in excess of the limits prescribed; and

(d) the action taken by the Govern-

ment for the supply of safe drinking water in the city ?

THE MINISTER OF SATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-TRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The Safe limits of mettalic and met-als compound prescribed by World Health Organisation for dringking Water are Annexed as statement.

(b) No Sir. As far as DDA is con-cerned, scientific Analysis of the water sam-ples are carred out as per the National standards laid down in Bureau of Indian Standards in Code No. IS-105000-1991.

(c) Wherever water in the DDA colo-nies is supplied through tubewells, it is en-sured that the water conforms to the Bureau of Indian Standards Code for drinking pur-puses.

(d) Since water supply is a state sub-ject, action is taken the concerened author-ities for supply of safe dringking water to the people in the city.



**STATEMENT**

*Guide Lines for Drinking - Water Supply Table A2. 2 Chemicals of health significance in drinking - water*

	Guideline Value (mg/liter)		Remarks
1	2	3	4
Antimony	8.005 (p)a		For excess skin cancer risk of $6 \times 10^{-4}$
Arsenic	0.01b p)		
Barium	0.7		
Beryllium		NAD	
Boron			
Cadmium	0.05 (c		
Copper	2o)	ATO <sup>d</sup>	
Cyanide	0.07		
Fluoride	1.5		

Guideline Value (mg/liter)	Remarks
1	4
Lead	It is recognized that not all water will meet the guideline value immediately, meanwhile, all other recommended measures to reduce the total exposure to lead should be implemented
Manganese	ATO
Mercury (total)	0.001
Molybdenum	0.07
Nickel	0.02
Nitrate as $\text{NO}_3$	50
Nitrite as $\text{NO}_2$	3 (p)
Selenium Uranium	NAD

The sum of the ratio of the concentration of each to its respective guideline value should not exceed 1

c NAD - No adequate data to permit recommendation of a health based guideline value.

d ATO - Concentrations of the substance at or below the health - based guideline value may affect the appearance, or odour of the water

	Guideline Value (mg litre)	Ramakrs
1	2	3
<b>B. ORGANIC CONSTITUENTS</b>		
Chlorinated alkenes		
Carbon tetrachloride	2	
dichloromethane	20	NAD
1,1-dichloroethane		for excess risk of 10-5
1,2-dichloroethane	300	
1,1,1-trichloroethane	2000 (p)	
Chlorinated ethenes vinyl chloride	5-b	for, excess risk of 10-5
1,1-dichloroethene	30	
1,2-dichloroethene	50	
Trichloroethene	70-(p)	

	Guideline Value (mg litre)	Remarks
1	2	3
Tetrachloroethene	40	
Aromatic hydrocarbons benzene	10b	for excess ris of 10 -5
Toluene	700	ATO
Xylenes	500	ATO
Ethylbanzone	300	ATO
Styrene	20	ATO
Benzo(a)pyrene	0.76	for excess risk of 10-5
Chlorinated Benzenes		
Monochlorobenzene	300	ATO
1,2-dichlorobenzene	1000	* ATO
1,3-dichlorobenzene		NAD

1	Guideline Value (mg litre)	Remarks
1	2	3
1 - 4 - dichloro benzene	300	ATO
Trichlorobenzenes (Total)	20	ATO
Miscellaneous		
di(2-ethylhexyl) adipate	80	
di(2-ethylhexyl) phtheate	8	
Acrylamide	0.5b	for excess risk of 10-5
Epichlorohydrin	0.4 (p)	
Hexachlorobutadene	0.6	
Edetic acid (EDTA)	200 (p)	
Nitrilotriacetic acide	200	
Dialyltins		NAD
Tributyltin oxide	2	

Table A2.3 Chemicals not of health significance of concentration normally found in drinking water

Chemical	Remarks
<u>Asbestos</u>	U
<u>Silver</u>	U
<u>Tin</u>	U

U - it is unnecessary to recommend a health based guideline value for these compound cause they are not hazardous to human health at concentrations normally found in drinking

TABLE A2.4 RADIOACTIVE CONSTITUENTS OF DRINKING - WATER

	Screening Value	Remarks
Gross alpha activity	0.1	If a screening value is exceeding detailed radiation
Gross beta activity	1	Ucilde analysis is necessary Higher Value do not necessary imply that the water is unsuitable humar. consumption

**Circular Railway in Bangalore**

2003. SHRI K.G. SHIVAPPA :  
SHRI V. KRISHNA RAO :  
SHRI K.H. MUNIYAPPA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Union Government have decided to take up the construction of Circular Railway in Bangalore in the near future;

(b) if so, the details thereof;

(c) the estimated cost thereof; and

(d) the allocation likely to be made for the purpose during 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) to (d) A Project Report prepared by State Govt. was received by Govt. of India in early, 1993. The main recommendations of the project report were : (i) The augmentation of the existing rail corridors from Bangalore City Railway Station to HMT Nagar/Yalhanka, City Railway Station to Whitefield and City Railway Station to Kengeri. (ii) Provision of new rail corridors between Jayanagar to Rajajinagar and Hudson Circle to Krishnarajapuram. (iii) A proposal of Circular Railway for the city of Bangalore.

2. The preliminary examination of the project revealed that it is based on earlier studies and would need updating including

revision of cost estimates and financial analysis. The State Govt. has been advised to get a Feasibility Study conducted.

**Drought Prone Area Development**

2004. SHRI RATILAL VARMA :  
SHRI PRAKASH V. PATIL :

Will the PRIME MINISTER be pleased to state :

(a) the State-wise details of the various drought prone areas and particularly in Gujarat;

(b) whether the Government have conducted any survey to ascertain the reasons for which the crops are damaged every year;

(c) if so, the details thereof; and

(d) the steps, measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) : (a) A Statement showing Statewise details of districts/blocks including that of Gujarat, which have been identified as drought prone and are covered under the Drought Prone Areas Programme (DPAP) is enclosed.

(b) and (c) although no regular survey is being conducted, two Task Forces on Drought Prone Areas programme (DPAP) and Desert Development Programme (DDP) in their reports of 1973 & 1982 and the National Commission on Agriculture, in their

report of 1976 have indicated that low and erratic rainfall are main reasons for damages to crop in the drought prone areas.

(d) The DPAP is being implemented in the identified drought prone areas to minimise the adverse effects of drought on

production of crops and livestock and productivity of land, water and human resources through integrated development of the natural resource base of the area. the activities under-taken seek to conserve, develop and harness the land, water and other natural resources including rainfall.



## STATEMENT

Coverage of Blocs under the through prone areas Programme (DPAP)

State	District	Blocs
1	2	3
1. Andhra Pradesh	1. Anantpur	1. Chennakothapalli 2. Dharmavaram 3. Gooty 4. Hindupur 5. Kadiri - East 6. Kadiri - West 7. Kayandurg 8. Kambadur 9. Kanekal 10. Kudair 11. Madakasira

State	District	Blocks
1	2	3
		12. Penukonda
		13. Rayadurg
		14. Singanamala
		15. Tadipatri
		16. Uravakonda
	2. Chittoor	1. Chinnagottigallu
		2. Chowdepalle
		3. Kuppam
		4. Madnapalle
		5. Palamaner
		6. Punganur
		7. Voyalpad

State	District	Blocks
1	2	3
		8. Wnambapalle
	3. Cuddapah	1. Jammalamadugu
		2. Kamalapuram
		3. Lakkireddipalli
		4. Muddanur
		5. Pujivendla
		6. Rayachoti
	4. Kkumool	1. Adoni
		2. Alur
		3. Aitmakur
		4. Banganapalli
		5. Dhone

State	District	Blocks
1	2	3
		6. Kodumur
		7. Koilkuntla
		8. Kurnool
		9. Allagadda
		10. Nandikotkur
		11. Nandyal
		12. Pattionda
		13. Yemmiganur
	5. Mahabubnagar	1. Achampet
		2. Amangal
		3. Almakur
		4. Bijinapalli

State	District	Blocks
1	2	3
		<ol style="list-style-type: none"> <li>5. Gadwal</li> <li>6. Katwakturthy</li> <li>7. Kollapur</li> <li>8. Makthal</li> <li>9. Manoppad</li> <li>10. Nagarkumool</li> <li>11. Shanagar</li> <li>12. Wanaparthy</li> </ol>
	6. Nalgonda	<ol style="list-style-type: none"> <li>1. Chintapalli</li> <li>2. Deverkonda</li> </ol>
	7. Prakasam	<ol style="list-style-type: none"> <li>1. Bestavaripet</li> <li>2. Giddalur</li> </ol>

State	District	Blocks
1	2	3
		3. Kanigiri
		4. Markapur
		5. Podili
		6. Tallur
		7. Tarapadu
		8. Veligandla
		9. Yerragondapalem
	8. Rangareddy	1. Chevella
		2. Ibrahimpattanam
		3. Maheswaram
Total :- 8 Districts		69 Blocks
2. BIHAR	1. Jamui	1. Chakai

State	District	Blocks
1	2	3
		2. Jamui
		3. Khairā
		4. Jhajha
		5. Lakhimpur
		6. Sikandra
		7. Sono
	2. Nawadah	1. Akbarpur
		2. Govindpur
		3. Hisua
		4. Kawakole
		5. Narhat
		6. Nawadah

State	District	Blocks
1	2	3
		7. Pakaribarawan
		8. Rajauli
		9. Sirdala
	3. Palamau	1. Balumath
		2. Banwadih
		3. Chainpur
		4. Chandwa
		5. Chhatapur
		6. Daitonganj
		7. Garu
		8. Hariharganj
		9. Hussainabad



State	District	Blocks
1	2	3
		10. Lathar
		11. Lestiganj
		12. Mahuadanr
		13. Manatu
		14. Manika
		15. Panki
		16. Bishramour
	4. Garhwa	1. Dhurki
		2. Bhandaria
		3. Majhison
		4. Bhawanathpur
		5. Garhwa

State	District	Blocks
1	2	3
		6. Nagaruntari
		7. Piprakalan
		8. Ramla
	1. Chenari	
	2. Nawahatta	
	1. Adhaura	
	2. Bhabhua	
	3. Bhagwanpur	
	4. Chand	
	5. Ramgarh	
	1. Boarijore	
	2. Godda	
	5. Rortas	
	6. Bhabhua	
	7. Godda	

State	District	Blocks
1	2	3
		3. Mahagama
		4. Mehrma
		5. Pathargāma
		6. Poraiyahat
		7. Sunderpahari
	Total 7 Districts	54 Blocks
GUJARAT	1. Ahmedabad	1. Dhandhuka
		2. Viramgam
		3. Jatrabad
		4. Khambha
		5. Kunkavav
		6. Lathi

State	District	Blocks
1	2	3
		7. Liliya
		8. Rajula
	3. Bhavnagar	1. Gachda
		2. Garadhhar
		3. Savarkundla
	4. Jamnagar	1. Kalyanpur
		2. Dwaraka
	5. Kutch	1. Abdasa
		2. Anjar
		3. Bhachav
		4. Bhuj
		5. Lakhapat

State	District	Blocks
1	2	3
		6. Nakhatram
		7. Rapar
	6. Panchmahals	1. Dohed
		2. Godhra
		3. Jhalod
		4. Limbheda
		5. Lunawada
		6. Santram Pur
		7. Shehra
	7. Rajkot	1. Jasdian
		2. Lodhika
		3. Maliya

State	District	Blocks
1	2	3
	8. Surendranagar	4. Paddhari
		5. Wankaner
		1. Chotila
		2. Dasada
		3. Dhrangadhra
		4. Halvad
		5. Lakhtar
		6. Limbdi
		7. Muli
		8. Sayla
		9. Wadhwan
Total:-	8 Districts	43 Blocks

State	District	Blocks
1	2	3
4. HARYANA	1. Mohindergarh	1. Ateli 2. Kamna 3. Narnaul 4. Mohindergarh 5. Nagal Chaudhary
	2. Rewari	1. Rewari 2. Bawal 3. Khol 4. Jatusana
Total:- 2 Districts		9 Blocks
5. JAMMU & KASHMIR	1. Doda	1. Assar 2. Bhaderwah

State	District	Blocks
1	2	3
		3. Balesa
		4. Doda
		5. Kishtwar
		6. Marwa
		7. Paddar
		8. Ramban
		*9. Bhagwa
		*10. Inderwal
		*11. Ramsu
		*12. Thatari
		*13. Bhaniwal
		*14. War



1 State	District	Blocks
1	2	3
	2. Udhampur	1. Arnas 2. Chenani 3. Pourni 4. Rasi 5. Udhampur *6. Panchari *7. Gool *8. Mahore
	Total:- 2. Districts	22 Blocks
6. KARNATAKA	1. Belgaur	1. Athani 2. Gokak 3. Ramdurg

State	District	Blocks
1	2	3
	2. Bellary	4. Saundatti 1. Hadagalli 2. Harapanahalli 3. Kudligi 4. Mellapuram 5. Sandur
	3. Bidar	1. Basavakalyan
		2. Humanabad
		3. Santhpur
	4. Bijapur	1. Badami
		2. Bagalkot

State	District	Blocks
1	2	3
		3. Bagewadi
		4. Bijapur
		5. Bilagi
		6. Hungund
		7. Indi
		8. Jamakhandi
		9. Muddebihal
		10. Mudhol
		11. Sindagi
	5. Chickmagalur	1. Kadur
	6. Chitradurga	1. Chalikere
		2. Chitradurg

State	District	Blocks
1	2	3
		3. Holalkere
		4. Hosadurga
		5. Jagalur
		6. Molakalmurua
	7. Dharwar	1. Byadagi
		2. Dharwar
		3. Goddag
		4. Haveri
		5. Hirekerur
		6. Hubli
		7. Kalghatagi
		8. Kundgol

State	District	Blocks
1	2	3
		9. Mundargi
		10. Ranebennur
		11. Ron
		12. Saranur
		13. Shirhatti
		14. Shiggaon
	8. Gulbarga	1. Atzalpur
		2. Alland
		3. Chittapur
		4. Gulbarga
		5. Sedam
		6. Shahapur

State	District	Blocks
1	2	3
	9. Kolar	7. Shorapur
		8. Yadigiri
		1. Bagepalli
		2. Bangarpet
		3. Chintamani
		4. Gudibanda
		5. Kolar
		6. Mulur
		7. Mulbagal
		8. Siddalaghatta
		9. Srinivassapur
	10. Raichur	1. Deodurga

State	District	Blocks
1	2	3
		2. Kushtagi 3. Lingsugur 4. Yelaburga 11. Tumkur 1. Chikkanaikanahalli 2. Koratgere 3. Madhugiri 4. Pavagada 5. Sira 6. Tiptur
	Total:- 11 Districts	71 Blocks
7. MADHYA PRADESH	1. Betul	1. Amla

Blocks

District

State

1

2

3

2. Betul

3. Bhimpur

4. Chicholi

5. Ghodadongri

6. Multai

7. PrabhatPatam

8. Shahpur

2 Dhar

1. Begh

2. Dahi

3. Gandhwani

4. Kukshi

5. Marwar



State	District	Blocks
1	2	3
	3. Jhabua	6. Nisarpur
		7. Sardarpur
		8. Umarvan
		1. Alirajpur
		2. Bhabra
		3. Jhabua
		4. Jobat
		5. Kathiwara
		6. Meghnapur
		7. Petlawad
		8. Rama
		9. Ranapur
		10. Sendhwa

State	District	Blocks
1	2	3
		11. Thandla
		12. Udaigarh
	4. Khargaon	1. Barwani
		2. Bhagwanpura
		3. Bhilkangson
		4. Pati
		5. Rejpur
		6. Thikari
		7. Zimia
	5. Shahdol	1. Beohari
		2. Jaisingh Nagar
		3. Manpur

State	District	Blocks
1	2	3
	6. Sidhi	4. Pushparajgarh
		5. Sohagpur
		6. Umaria
		1. Chitrangi
		2. Deosar
		3. Kusmi
		4. Majhauili
		5. Rampur Naikin
		6. Sidhi
		7. Sihawal
		8. Vaidhan
Total:-	6 Districts	49 Blocks

State	District	Blocks
1	2	3
MAHARASHTRA	1. Ahmednagar	1. Ahmednagar
		2. Akola
		3. Jamkhed
		4. Karjet
		5. Newasa
		6. Pamer
		7. Pathardi
		8. Sangamner
		9. Shergaon
		10. Shrigonda
	2. Aurangabad	1. Aurangabad
		2. Gangapur

State	District	Blocks
1	2	6
		3. Kannad
		4. Khullabad
		5. Paithan
		6. Vaijapur
	3. ...nd	1. Asthi
		2. Beed
		3. Georai
		4. Kaij
		5. Manjlegaon
		6. Patoda
	4. Dhule	1. Dhule
		2. Nandurbar

State	District	Blocks
1	2	3
	5. Jalgaon	3. Sakri
		4. Sindheda
		1. Amalpur
		2. Chalisgaon
		3. Edlabad
		4. Pachora
		5. Parola
	6. Jalna	1. Ambad
	7. Nasik	1. Baglon
		2. Chankwad
		3. Dindori

State	District	Blocks
1	2	3
		4. Kalwan
		5. Malegaon
		6. Nandgaon
		7. Nasik
		8. Niphad
		9. Sinnar
		10. Yeola
	8. Osmanabad	1. Boom
		2. Kalam
		3. Paranda
	9. <u>Pune</u>	1. Ambegaon
		2. Bhramati

State	District	Blocks
1	2	3
		3 Dhond
		4 Haveli
		5. Indapur
		6. Junnar
		7 Khed
		8. Purandhar
		9. Shirur
	10. Sangli	1. Atapauli
		2. Jath
		3. Kavatha Mahakal
		4. Kanapur
		5. Miraj



State	District	Blocks
1	2	3
	11. Satna	6. Tasgaon 1. Koregaon 2. Khandala 3. Khata 4. Man
	12. Sholapur	1. Akkalkoti 2. Barsi 3. Karmala 4. Madha 5. Mangalvedha 6. Mohol 7. North Sholapur

State	District	Blocks
1	2	3
		8. Pandharpur
		9. Sangola
		10. South Sholapur
Total:- 12 Districts		74 Blocks

9. ORISSA

1. Bolangir

1. Bangomunda

2. Belpara

3. Khaprakhhol

4. Muribahal

5. Patnagarh

6. Saintala

7. Titilagarh

8. Tureikella

State	District	Blocks
1	2	3
	2. Kalanandi	1. Boden
		2. Golamunda
		3. Kesinga
		4. Khariar
		5. Komana
		6. Lanjigath
		7. Madanpur Rampur
		8. Narla
		9. Nawapara
		10. Sinapali
		11. Thunamal Rampur
	3. Phulbani	1. Baliguda

State	District	Blocks
1	2	3
		2. Chakapad
		3. Daringibadi
		4. G. Udayagiri
		5. Harabhanga
		6. Kantamal
		7. Khajuripada
		8. Kotargath
		9. Nuagaon
		10. Phiringia
		11. Phulbani
		12. Raikia
		13. Tikabali

State	District	Blocks
1	2	3
		14. Tumudibandha
	4 Sambalpur	1. Bijapur
		2. Gaisilat
		3. Jharabhandha
		4. Padmapur
		5. Paikmal
		6. Sohella
	Total:- 4 Districts	33 Blocks
10. RAJASTHAN	1. Ajmer	1. Igwaja
		2. Mabatda
	2 Banswara	1. Anandpuri

State	District	Blocks
1	2	3

2. Bagidora

3. Garhi

4. Ghantol

5. Kushalgarh

6. Pipalkhant

7. Sajjangarh

8. Talwara

1. Aspur

2. Bichiwara

3. Dungarpur

4. Sagwara

5. Simalwara

3. Dungarpur

State	District	Blocks
1	2	3
	4. Jhalrapatan	1. Dug 2. Jhalrapatan 3. Khanpur
	5. Kota	1. Chechat 2. Sangod
	6. Baran	1. Chhabra 2. Sangod
	7. SwaiMadhopur	1. Khandar 2. Nandauti
	8. Tonk	1. Deoli 2. Todaraisingh 3. Uniara

State	District	Blocks
1	2	3
	9. Udaipur	1. Jhadol 2. Kherwara 3. Kotra
	Total:- 9 District	30 Blocks
11. TAMIL NADU	1 Chidambaranar	1. Kayathur 2. Kolipatti 3. Ottapidaram 4. Pudur 5. Sattankulam 6. Tuticorin 7. Udangudi 8. Vilathikulam



State	District	Blocks
1	2	3
	2. Dharmapuri	1. Bargur 2. Borapur 3. Dharmapuri 4. Hosur 5. Kalamangalam 6. Nallampali 7. Palacode 8. Pennagram 9. Shoolagin 10. Thalli 11. Uthangarai 12. Veppanapalli

State	District	Blocks
1	2	3
		*13. Karimangulam
		*14. Muthur
	3. Kamarajar	1. Kanapatti
		2. Narikudi
		3. Sattur
		4. Sivakasi
		5. Vennakottai
	4. Pasumpmuthuramaligan	1. Devakkottai
		2. Illyangudi
		3. Kalayarkoil
		4. Kallai
		5. Kannangudi

State	District	Blocks
1	2	3
		6. Singampuneri
		*7. S. Pudur
	5. Ramanathapuram	1. Bogalur
		2. Kadaladi
		3. Kamuthi
		4. Mandapam
		5. Mudukulathur
		6. Paramakudi
		7. Thirupallani
	6. Tirunelveli	1. Kuruvikulam
	7. Pudukottai	1. Gandarvakottai
		2. Kapambakudi

State	District	Blocks
1	2	3
		3. Pudukottai
		4. Thiruvarankulam
	46 Blocks	
	7 Districts	
	1. Allahabad	1. Shankergarh
	2. Almora	1. Bhikiasan
		2. Dwarahat
		3. Kapkot
		4. Langara
		5. Salat
		6. Syalde
		7. Takula
		8. Tarikhet
Total:-		
2. Uttar Pradesh		

State	District	Blocks
1	2	3
	3. Bahraich	1. Balha 2. Fakharpur 3. Gisaula 4. Hariharpur Rani 5. Huzurpur 6. Ikauna 7. Jarwal 8. Kaiserganj 9. Mahsi 10. Mehinpurwa 11. Navabganj

State	District	Blocks
1	2	3
		12. Sheopur
		13. Sirsia
		14. Tajwapur
	4. Banda	1. BarokharKhurd
		2. Jaspura
		3. Kamardin
		4. Karvi
		5. Manikpur
		6. Mau
		7. Narani
		8. Pahani
		9. Ram Nagar

State	District	Blocks
1	2	3
		10. Tindwari
	5. Chamoli	1. Gairsain
		2. Joshimath
		3. Narain Bazar
		4. Tharali
	6. Garhwal (Pauni)	1. Dangu
		2. Kalzikhali
		3. Khirsu
		4. Kota
		5. Landsdown
		6. Pabau
		7. Pauri

State	District	Blocks
1	2	3
		8. Thalisain
		9. Virokhal
		10. Yamkeshwar
	7. Gonda	1. Gainsari
		2. Harraiya - Satpurwa
		3. Pachpurwa
		4. Tulipur
	8. Hamirpur	1. Charkhari
		2. Kabrai
		3. Maucha
		4. Sarila
		5. Sumerpur



State	District	Blocks
1	2	3
	9. Jalaun	1. Dakore
		2. Kadaura
		3. Mahewa
	10. Jhansi	1. Bamour
		2. Kadaura
		3. Mauranipur
	11. Lakhimpur Kheri	1. Bijua
		2. Nakha
	12. Lalitpur	1. Birgha
		2. Madawara
	13. Mirzapur	1. Chharve
		2. Halia

State	District	Blocks
1	2	3
	14. Pithoragarh	1. Baracot
		2. Champawat
		3. Gangolihat
		4. Lohaghat
		5. Pithoragarh
	15. Sitapur	1. Bhta
		2. Reosa
		3. Sarkan
	16. Sonbhadra	1. Chatara
		2. Chopan
		3. Dudhahi
		4. Ghorawal

State	District	Blocks
1	2	3
		5. Babhani
		6. Myorepur
		7. Nagava
		8. Robertaganj
	17. TehriGarhwal	1. Chamba
		2. Deoprayag
		3. Kirtinagar
	Total:- 17 Districts	87 Blocks
13. WESTBENGAL	1. Bankura	1. Chhatna
		2. Gangajalghati
		3. Indpur
		4. Khatra-II

State	District	Blocks
1	2	3
		5. Mejhia
		6. Ranibandh
		7. Saltora
	2. Midnapur	1. Binpur-I
		2. Copiballavpur-I
		3. Gopiballavpur-II
		4. Jambani
		5. Jharagram
		6. Nayagram
		7. Sankrail
	3. Purulia	1. Arshar
		2. Bagmundi

State	Distrist	Blocks
1	2	3
		3. Balarampur
		4. Barabazar
		5. Burdwan
		6. Hura
		7. Jaipur
		8. Jhalda-I
		9. Jhalda-II
		10. Kashipur
		11. Manbazar-I
		12. Manbazar-II
		13. Meturia
		14. Para

<i>State</i>	<i>District</i>	<i>Blocks</i>
1	2	3
	15. Pancha	
	16. Purulia - I	
	17. Purulia - II	
	18. Raghunathpur-I	
	19. Raghunathpur-II	
	20. Santuri	
Total :- 3 Districts		34 Blocks
Grand Total 13 States 96 Districts		627 Blocks

\* : Newly added blocks

**Earthquake Advance Forecasting  
Centre**

[Translation]

**Muzaffarpur Unit of I.D.P.L.**

2005. DR. KRUPASINDHU BHOI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have identified the earthquake prone areas in Orissa;

(b) if so, the details thereof;

(c) whether the Government propose to set up some Earthquake Advance Forecasting Centres in Orissa; and

(d) if so, the steps taken in that direction so far?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :

(a) Yes, Sir. Based on seismic zoning map, vide Bureau of Indian Standards publication No. IS : 1893-1894 issued in 1986, the country has been divided into five seismic zones.

(b) Orissa falls under seismic zones I, II and III Bhubneshwar, and its northwest part, falls under zone III. The modified Mercalli Intensity broadly associated with these zones is V or less for zone I, VI for zone II and VII for zone III>

(c) and (d) There is no scientific technique or equipment available anywhere in the world for forecasting earthquake. Hence the question of setting up such a centre does not arise. Sir.

2006. SHRI SURYA NARAYAN SINGH : Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received any revival, modernisation and expansion plan for IDPL unit of Muzaffarpur;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (c) No proposal as such has been received. The workers of the Muzaffarpur plant of IDPL submitted a Memorandum enclosing therewith a scheme for revival which envisages, inter alia, expansion, modernisation and diversification of the product range. The accumulated losses of the unit were of the magnitude of Rs. 53.93 crores as on 31/3/93. The existing gross block of the unit is around Rs. 15.61 crores and the additional investments envisaged for modernisation, expansion is Rs. 23.30 crores in two phases. The product mix proposed, namely, Ethyl Acetate, Glyoxal, Acetic Anhydride, Butanol, Butyl Acetate, Metronidazole etc. vis-a-vis with the fresh investments envisaged is not likely to make the plant viable.

[English]

**Neem Plant**

2007. DR. ASIM BALA :  
SHRI SUDHIR GIRI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken any measures to patent the standardisation of invitro technique of propagation of Neel Plant; and

(b) if so, the measures taken to prevent multinational units to exploit Neem culture at the cost of our national interest?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b) Information will be laid on the Table of the House.

[Translation]

**Loans Grants to Voluntary Organisations**

2008. SHRI CHHITUBHAI GAMIT :  
Will the PRIME MINISTER be pleased to state :

(a) the details of the loans and grants provided by CAPART to the voluntary organisations in Gujarat for various activities from 1990 to June 1993, alongwith the names of such organisations and the details of work undertaken by them;

(b) the number of persons provided employment by these organisations;

(c) whether any evaluation of work undertaken by these organisations has been made/is likely to be made; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) CAPART has sanctioned 157 projects to 29 voluntary organisations in Gujarat from 1990 to June, 1993. The amount sanctioned is Rs. 6.21 crores. The amount was sanctioned for various projects under the schemes of Accelerated Rural Water Supply Programme (ARWSP), Advancement of Rural Technology Scheme (ARTS), Central Rural Sanitation Programme (CRSP), Development of Women and Children in Rural Areas (DWCRA), Integrated Rural Development Programme (IRDP), Organisation of Beneficiaries (OB), Public Cooperation (PC) and Jawahar Rozgar Yojana (JRY). The list of voluntary organisation is enclosed as Annexure.

(b) The number of persons provided employment during the period by the voluntary organisations is 1.88 lakh. The figure of employment relates to the employment oriented projects under the schemes such as DWCRA, PC, JRY and IRDP.

(c) and (d) After sanction of a project, funds are released in suitable instalments. After release of first instalment, voluntary organisations has to submit the progress report in the prescribed proforma within three months of the release of the funds. On receipt of the progress report, a scrutiny is made as to whether project is being imple-



mented as per the norms. Wherever a doubt arises, a Monitor is deputed for monitoring of the project. On receipt of Monitor's report, the voluntary organisation is advised of the discrepancies if any in implementation of the programme. It is advised to make suitable amendments. Wherever malafide is observed by the Monitor, the voluntary organisation is asked to refund the amount apart from being blacklisted. In some cases, criminal proceedings are also initiated against the defaulting voluntary organisations. After completion of the project, the voluntary organisation submits a final progress report and audited statement of accounts as well as utilisation certificate. In respect of projects mentioned above majority of the projects have been monitored and performance of the agencies have been found satisfactory.

#### STATEMENT

1. Aga Khan Rural Support Programme, Ahmedabad.
2. Sadguru Water & Development foundation.
3. Gujarat Khet Vikas Parishad.
4. Shramik Vikas Sansthan, Baroda.
5. Anand Niketan Ashram Baroda.
6. Institute for Studies and Transformation.
7. Shree Vivekanand Research & Training Institute.
8. Dahegam Vikas Yojana, Ahmedabad.
9. Songadh Vikas Yojana.
10. Pandu Niwas Development Agency, Baroda.
11. Gram Swaraj Sangh, Kachchh.
12. Asha Deep Youth Centre, Kehda.
13. Gramya Vikas Trust, Jamnagar.
14. Lalbhai Group Rural Development Fund.
15. New Mahila Agarbatti Udyog Kendra, Ahmedabad.
16. India Petrochemicals Corporation Limited.
17. International Rural Education & Cultural Association.
18. Gujarat Harijan Vikas Parishad, Ahmedabad.
19. Vanachal Gramin Vikas Mandal.
20. Uthan, Ahmedabad.
21. Centre for Environment Education, Ahmedabad.
22. Agricultural Tools Research Centre, Surat.
23. Lord Krishna Educational Society, Junagadh.
24. DISHA, Gujarat.
25. VIKSAT, Ahmedabad.
26. ASAG, Ahmedabad.
27. SARATHI, Panchamahar.
28. Self Employment Womens Association, Ahmedabad.
29. Centre for Social Knowledge and Action, Ahmedabad.

#### Water Testing Laboratories

2009. DR. K.D. JESWANI : Will the PRIME MINISTER be pleased to state :

(a) whether any water testing laboratory is functioning to provide safe drinking water in Gujarat;

(b) if so, the details thereof alongwith its location;

(c) whether the Government propose to set up some more such laboratories in the State during the Eighth Plan; and

(d) if so, the details thereof, location-

wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) Yes, Sir.

(b) The details of the existing laboratories set up by the State and approved by the Central Government are as under :

<i>Mobile laboratory</i>	<i>Gujarat Jal Sewa Training Institute</i>	<i>1 (covering whole State)</i>
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*Stationary laboratories :*

<i>District</i>	<i>Number</i>	
Gandhinagar (by this laboratory)	1	(Ahmedabad district is also covered)
Baroda	1	
Dangs	1	(At Valsad)
Amreli	1	(At Bhavnagar)
Jamnagar	1	
Kachchh	1	(At Bhuj)
Banaskantha	1	(at Palampur)
Kheda	1	
Panchmahals	1	
Surat*	1	
Bharuch*	1	
Surendernagar*	1	
Bhavnagar	1	

<i>Mobile laboratory</i>	<i>Gujarat Jal Sewa Training Institute</i>	<i>1 (covering whole State)</i>
Rajkot	1	
(* yet to be made functional.)	(covering Rajkot and Junagadh districts)	
Mehsana	1	
Sabarkantha	1	

(c) Yes, Sir. The objective is that there should be at least one laboratory in each district headquarter but existing available facilities whether with the State Government or other agencies including academic institutions should be fully availed of.

(d) The location wise details of the additional laboratories will depend upon specific proposal from the State Government which has not been received so far.

[*Translation*]

**Construction of District Centres**

2010. SHRI GOVINDA CHANDRA MUNDA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there is a proposal under consideration of the Government to construct District Centres in Delhi, especially on the vacant land in Gautam Puri near Pandav Shila in Trans-Yamuna area; and

(b) if so, the time by which these are likely to be constructed and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-

TRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) The Master Plan for Delhi 2001 does not stipulate any district centre in Gautam Puri near Pandav Shila in Trans-Yamuna area.

(b) Question does not arise.

**Paper Mills**

2011. SHRI UPENDRA NATH VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether the recommendations of Kelkar Committee on paper industry are being implemented fully;

(b) whether the Mandia National Paper Mills and Nagaland Pulp and Paper Company Limited have been closed down; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Most of the recommendations of Kelkar Committee have already been implemented by the Government.

(b) No, Sir.

(c) Does not arise.

[*English*]

**'Goods Held in Trust' System  
in HMT**

2012. SHRI TARIT BARAN  
TOPDAR : Will the PRIME MINISTER be  
pleased to state :

(a) whether the management of the  
Hindustan Machine Tools Limited is follow-  
ing the practice of showing false sales through  
Goods Held in Trust (GHIT) System;

(b) whether this GHIT is not an actual  
sale but only a book entry to inflate sales;

(c) if so, the facts in this regard:

(d) whether the Government propose  
to order a thorough inquiry in the matter; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (DEPARTMENT  
OF INDUSTRIAL DEVELOPMENT AND  
DEPARTMENT OF HEAVY INDUSTRY)  
(SHRIMATI KRISHNA SAHI) : (a) to (e)  
HMT had been giving clean credit on watch  
sales to its dealers; but with the increase in  
the volume of sales and consequent risk  
factor, the company decided that instead of  
giving clean credit, the goods be kept in its  
custody as Goods Held in Trust. Proper  
acknowledgment is obtained from the dealer  
alongwith a letter authorising the company  
to keep such goods in trust. This type of  
transactions are considered as sales under  
the provisions of Sales of Goods Act.

**Setting up of an army firing range  
in Palamau, Bihar**

2013. DR. SUDHIR RAY :  
SHRI CHITTA BASU :

Will the PRIME MINISTER be pleased  
to state :

(a) whether an army filed firing range  
is proposed to be set up in the Palamau  
district of Bihar;

(b) if so, the details thereof;

(c) whether the tribals of nearly 120  
villages are likely to be displaced there from;  
and

(d) if so, the details of the action plan  
for rehabilitation of the oustees?

THE MINISTER OF STATE IN THE  
MINISTRY OF DEFENCE (SHRI  
MALLIKARJUN) : (a) to (d) Though there is  
no proposal for setting up a field firing range  
in addition to the one in Palamau district in  
Bihar (in use by Army since 1956), a deci-  
sion was taken to acquire part of the land in  
this range to prevent loss of training time of  
the Army, due to the practice of issuing short  
term notifications by the State Government.  
It is absolutely necessary for the Army to  
have a range in the Eastern part of the  
country so that large scale Army movement  
is avoided.

An effort has been made to keep the  
displacement of population to the minimum.  
The local population which will be displaced,  
will be paid compensation in lumpsum, as  
per prescribed rates, which would help them  
in their resettlement elsewhere.

[Translation]

**Retrenchment in Employees of Public Sector Undertakings**

2014. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have issued directives to all the Public Sector Undertakings to retrench the surplus employees to improve the working of public sector units ;

(b) if so, the number of surplus employees so retrenched in public sector undertakings of Uttar Pradesh; and

(c) the number of undertakings in Uttar Pradesh where voluntary retirement scheme has been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) No, Sir.

(b) Does not arise

(c) As per the information available 8 Central Public Sector Undertakings in Uttar Pradesh have implemented the voluntary retirement scheme.

[English]

**Launch of PSLVs**

2015. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state:

(a) the number of Polar Satellite Launch

Vehicles (PSLVs) launched by the country so far;

(b) the details of each satellite including the dates of its launch;

(c) the details of the launches which were successful and the reasons for the unsuccessful launches;

(d) whether the reasons for the unsuccessful launches have been enquired into and remedial steps taken;

(e) if so, the details thereof; and

(f) the total amount spent on each of the PSLVs?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) So far only one flight of the Polar Satellite Launch Vehicle (PSLV) has taken place.

(b) the first development flight of PSLV (PSLV-D1) carrying Indian Remote Sensing (IRS-1E) Satellite took place on September 20, 1993. IRS-1E weighed 846 kg. and was a refurbished engineering model of IRS-1A Satellite and carried two payloads viz. a LISS-1 Camera and MEOSS payload for remote sensing. However, the satellite could not be orbited due to launch vehicle failure.

(c) to (e) While almost all the systems of PSLV for the first development flight have worked satisfactorily till the end of second stage, the disturbances caused during the separation of the second stage from the third stage coupled with a software error under large pitch error conditions in the

onboard computer resulted in the loss of control and changed trajectory. Notwithstanding, the third stage has functioned normally. The fourth stage also ignited as planned and developed full thrust as expected till splash down.

The first few developmental flights are meant to prove the vehicle and the experience of failure in the first developmental flight is not unexpected. In spite of the failure to reach the final orbit, the success achieved in proving all the major systems and subsystems of the complex vehicle is noteworthy. A national level Failure Analysis Committee (FAC) has been constituted to look into not only the failure but also critically examine the performance of all the systems including those which have performed well so that any marginal deviations can be corrected in the next developmental flight.

(f) The cost of PSLV-D1 is Rs. 45.00 crores.

[*Translation*]

### **Foodgrain Markets**

2016. SHRI DATTA MEGHE : Will

the PRIME MINISTER be pleased to state :

(a) the number of foodgrain markets in Maharashtra alongwith locations thereof;

(b) whether the Government propose to open some new markets in the state during 1993-94;

(c) if so, the details thereof;

(d) whether the Government have chalked out any programme to provide more facilities in these markets; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) There are 546 foodgrain markets in Maharashtra, the locations thereof are given in the Annexure enclosed.

(b) to (e) The Scheme for development of Agricultural Produce Markets, which was being implemented by this Ministry, has since been transferred to the State sector as per the decision of the National Development Council.

## STATEMENT

<i>Locations of Grain Markets</i>	
<i>District</i>	<i>1</i>
<i>1</i>	<i>2</i>
1. Ahmednagar	1. Ahmednagar
	2. Akola
	3. Balantakalli
4. Belapur	5. Bodhegaon
	6. Deolali Pravara
7. Ghodegaon	8. Jamkhed
	9. Karjat
10. Kharda	11. Kolhur
	12. Kopergaon
13. Khardvandi	14. Kukana
	15. Kolpewadi
16. Mirajgaon	17. Newasa
	18. Paimor
19. Pathardi	20. Pohegaon
	21. Puntamba
22. Roheta	23. Rahuri
	24. Songaon
25. Sangmer	26. Shevgaon
	27. Shaharita Kali
28. Shrigonda	29. Shri Rampur
	30. Sonai
31. Takalimanur	32. Taktikodkeshwar
	33. Tisgaon
34. Wambari.	

<i>Locations of Grain Markets</i>			
<i>District</i>	<i>1</i>	<i>2</i>	<i>3</i>
2. Akola	1. Akola	2. Akot	3. Ansing
	4. Balapur	5. Bashritakli	6. Chohotta Bazar
	7. Hiwarkhed	8. Kamargaon	9. Maranja
	10. LoniBK	11. Malegaon	12. MakgaonBazar
	13. Mana	14. Mangrupur	15. MangulZanak
	16. Manora	17. Medasi	18. Murtizapur
	19. Potur	20. Pinjar	21. Risod
	22. Talhora	23. UralBK	24. Washim.
3. Amravati	1. Achalpur	2. Amravati	3. Anjangaon
	4. Asegaon	5. Badnera	6. ChandurBazar
	7. Dharni	8. Karajgaon	9. Kokarda
	10. Kurtha	11. Morshi	12. NandgaonKandshar
	13. Pathrot.		



<i>District</i>		<i>Locations of Grain Markets</i>		
1		2		
4. Aurangabad	1. Ajanta	2. Andhari	3. Aurangabad	
	4. Bharadi	5. Bidkin	6. Chincholi	
	7. Gangapur	8. Karnad	9. Karmad	
	10. Khuntabad	11. Lasur St	12. Pachod	
	13. Paithan	14. Pisher	15. Pimpri raja	
	16. Phulambri	17. Sillod	18. Soyagaon	
	19. Turkabard Khardi	20. Vejipur	21. Vinanawada	
	22. Wadod	23. Wahuji.		
5. Beed	1. Ambejogai	2. Asti	3. Baed	
	4. Cada	5. Chausala	6. Dhamangaon	
	7. Dharur	8. Dingbrud	9. Gevrai	
	10. Ghatnandur	11. Kaij	12. Kitiadgaon	

<i>District</i>		<i>Locations of Grain Markets</i>	
1	2		
6. Bhandara	1. Adyal 4. Bhandara 7. Kati 10. Lakhani	13. Majalgaon 16. Pari 19. Renapur 22. Talwada	14. Nandurghat 17. Patoda 20. Sirsala 23. Unapur
7. Bombay	1. Dharmajji Masjid.		15. Neknoor
8. Buldana	1. Amadpur 4. Boldana		18. Pimpalner 21. Takarwan 24. Wadwani
			3. A. Moregaon 6. Goregaon 9. Lakhandur 12. Pauni 15. Tumsar
			3. Bibi 6. Delgaon Raja

<i>Locations of Grain Markets</i>	
<i>District</i>	<i>1</i>
	<i>2</i>
9. Chandrapur	1. Balpur Talodhi 2. Brahmrapuri 3. Chandrapur 4. Gondpipri 5. Mul 6. Naghid 7. Nagri 8. Nawargaon 9. Rajura 10. Shagaon 11. Sindewahi 12. Warora.
10. Dhule	1. Betawad 2. Dhule 3. Dondaicha 4. KhondBama 5. NandurBar 6. Nardana 7. Nizampur 8. Pimpalaner 9. Sakri
	7. Dongaon 8. Jalgaon (Jamod) 9. Jamod 10. Khamgaon 11. Loonar 12. Malkapur 13. Mateargaon 14. Mehkar 15. Nandura 16. Paturda 17. Pimpalgaon Raja 18. Sangrampur 19. Shegaon 20. Sonala 21. Warwat.

<i>District</i>		<i>Locations of Grain Markets</i>	
1		2	
	10. Shahada	11. Shirpur	12. Sindkhada
	13. Taloda	14. Visarvadi.	
11. Gadchiruli	1. Armorei	2. Chamorshi	3. Desaitganj
	4. Dhanora	5. Gadhiroli	6. Kursheda
12. Jalgaon	1. Adwad	2. Amalner	3. Bhusawal
	4. Bodwad	5. Chilsigaon	6. Chopada
	7. Dharangaon	8. Fatterpure	9. Jalgaon
	10. Jamner	11. Mhrun	12. Pachera
	13. Parola	14. Ravar	15. Savada
	16. Shendumi	17. Wakad	18. Yawal.
13. Jalna	1. Ambad	2. Ashti	3. Bhokardan
	4. Dabhadi	5. Hasnabad	6. Jafrabad
	7. Jalna	8. Jamkhed	9. Khumbarpippalgaon

<i>District</i>		<i>Locations of Grain Markets</i>			
1		2			
	10. Mahura	11. Mantha	12. Ner		
	13. Paradgaon	14. Partur	15. Pimpalgaon (Renukai)		
	16. Rajur	17. Raniunchagaon	18. Satona		
	19. Shewali	20. Takali	21. Temburni		
	22. Thirthpuri	23. Wadigodri	24. Wanud		
	25. Watur.				
14. Kolhapur	1. Ajara	2. Arjunnagar	3. Gandhinglaj		
	4. Halkami	5. Hupari	6. Kurundwad		
	7. Malakapur	8. Vadagaon.			
15. Latur	1. Ahemedpur	2. Aurad Sahagani	3. Ausa		
	4. Chakur	5. Dewni	6. Jaikot		
	7. Kasarshirshi	8. Latur	9. Nalegaon		

<i>District</i>		<i>Locations of Grain Markets</i>	
1		2	
16.	Nagpur	10. Nilanga 1. Bhiwapur 4. Nagpur	11. Shirur 2. Butibori 5. Saoner.
17.	Nanded	1. Barbada 4. Bhokar 7. Degloor 10. Hadgaon 13. Himayathagar 16. Kandhar 19. Kasrali 22. Kinwat 25. Kurula 28. Mahur	12. Udgir. 3. Katol 3. Belmogra 6. Bodhadi 9. Dhuppa 12. Hatgaon 15. Kamari 18. Karkheji 21. Kini 24. Kuntur 27. Loha 30. Manatha

District		Locations of Grain Markets	
1	2		
31.	Mandavi	32.	Manjarm
34.	Matul	35.	Mudkhed
37.	Mukramabad	38.	Naigaon
40.	Miwgha	41.	Sonkhod
43.	Tamloor	44.	Umai
46.	Yewati.	45.	Wai
18. Nasik			
1.	Abhona	2.	Bhagur
4.	Chandwad	5.	Dola
7.	Dindori	8.	Dori/Bok
10.	Kalwan	11.	Lasalgaon
13.	Manmad	14.	Nampur
16.	Nandur Shingote	17.	Nasik
		33.	Markhel
		36.	Makhed
		39.	Nanded
		42.	Tamasa
		3.	Bathan
		6.	Deolali
		9.	Ghoti
		12.	Malegaon
		15.	Nandagaon
		18.	Niphad

Locations of Grain Markets	
District	1
	2
19. Osmanabad	19. Nyadongri 20. Ozer 21. Palkhed 22. Peth 23. Pimpalgaon 24. Saikheda 25. Satana 26. Sinner 27. Surgaona 28. Urtrane 29. Vani 30. Vswi 31. VadnerBhairav 32. Wadiwarthe 33. Yeola 34. Zarwad 35. Zodge.
	1. Bhoom 2. Kallam 3. Khasagi 4. Lohara 5. Huram 6. Omerga 7. Osmanabad 8. Pumda 9. Shiradon 10. Tadala 11. Terkhed 12. Tuljapur 13. Yedsi 14. Yenapur.
20. Parbhani	1. Adgaon 2. AkhadaBalapur 3. Aundha 4. Basmatnagar 5. Bolda 6. Bori



<i>District</i>	<i>Locations of Grain Markets</i>		
	1	2	3
	7. Charthani	8. Daithna	9. Deulgaongath
	10. Dongarkada	11. Ganakhed	12. Gaul Bazar
	13. Goregaon	14. HadgaonNakhate	15. Hatta
	16. Hingoli	17. Jawala Bazar	18. Jintoor
	19. Kalamnuri	20. Kanhargaoon	21. Kaulgaon
	22. Kurunda	23. Manwat	24. Palam
	25. Parbhani	26. Pathri	27. Puma
	28. Rampuri	29. Ranisawargaon	30. Sailu
	31. Satona	32. Shengaon	33. Sirsum
	34. Sorpeth	35. SowngiMhalsa	36. Tackalas
	37. Walur.		
21. Pune	1. Akeogata	2. Ambegaiba	3. Baramati

Locations of Grain Markets	
District	
1	2
4. Bhiwan	5. Bhor
7. Daund	8. Godegaon
10. Induri	11. Jambul
13. Khadkala	14. Lonavla
16. Narayangaon	17. Nimlagaonketki
19. Otur	20. Pabal
22. Pimpri	23. Saswad
25. Pune	26. Supe
28. TaligaonDhamdhare	29. VadgaonFlasai.
22. Raigad	
1. Ambewadi	2. Bapahe
4. Binwadi	5. Chondhi
7. Gtozthan	8. Karzat
10. K. Ambol	11. Khopoli
	12. Mahad
	3. Bhadar
	6. Chowk
	9. Kashole
	12. Mahad
	6. Chakan
	9. Indapur
	12. Keoagaon
	15. Manehar
	18. Nira
	21. Pimpalgaona
	24. Shirus
	27. TaligaonDobhade

## Locations of Grain Markets

District

2

1

13.	Mandala	14.	Mazgaon	15.	Medha
16.	Murud	17.	Nagaon	18.	Nagothana
19.	Neral	20.	Nizampur	21.	Parvel
22.	Pen	23.	Poladpur	24.	Poynad
25.	Revendada	26.	Roha	27.	Shiravali
28.	Sudkalli	29.	Talashet	30.	Ulephat
31.	Washi.				
23.	Sangli	1.	Ashita	2.	Atpadi
		4.	Diganchi	5.	Islampur
		7.	Kasagaon	8.	Kavathli Mohankal
		10.	Palus	11.	Shirala
		13.	Tasgaon	14.	Vita
				3.	Dhelgaon
				6.	Jath
				9.	Miraj
				12.	Takar

		<i>Locations of Grain Markets</i>											
		1						2					
24. Satara	1.	Atit	2.	Barad	3.	Bhuinj	12. Malharpeth (Patan)	15. Phaltan	18. Rahimatpur	21. Tarle	24. Vaduth	3. Barshi	
	4.	Dahiwadi	5.	Dehebewadi	6.	Gajawadi							
	7.	Gondawale	8.	Karad	9.	Koregaon							
	10.	Lonad	11.	Malharpeth									
	13.	Masur	14.	Mhaswad									
	16.	Pusegaon	17.	Pusesawali									
	19.	Satara	20.	Targaon									
	22.	Umbraj	23.	Vaduj									
	25.	Wai	26.	Wathar.									
	25. Sholapur	1.	Akalkot	2.	Akluj	3.							Barshi
4.		Bhalawani	5.	Bhardshegaon	6.	Dudhani							
7.		Jens	8.	Karkamb	9.	Kamala							
10.		Kem	11.	Launidhalwadi	12.	Madha							

<i>Locations of Grain Markets</i>	
<i>District</i>	<i>Locations of Grain Markets</i>
1	2
26. Thane	13. Mohad 14. Malshiras 15. Mangal Wedha 16. Mohal 17. Natepate 18. Panchasapur 19. Velapur 20. Yedashi. 1. Asondi 2. Bhivandi 3. Vasai 4. Dolkhamb 5. Kalyan 6. Khardi 7. Kinhawali 8. Murbad 9. Padagha 10. Paighar (Mondore) 11. Shahapur.
27. Wardha	1. Arvi 2. Ashti 3. Deoli 4. Hinghanghat 5. Karanja 6. Kharangana 7. Pulgaon 8. Rohana 9. Samudrapur 10. Seloo 11. Sindi 12. Wadher 13. Wardha

<i>District</i>		<i>Locations of Grain Markets</i>		
1				2
28.	Yeotmal	1. Borierab	2. Darwaha	3. Digras
		4. Dhanki	5. Ghatanjit	6. Maregaon
		7. Mukutban	8. Ner	9. Patanbori
		10. PandharKawada	11. Pusad	12. Ralegaon
		13. Umerkhed	14. Wani	15. Yeotmal.

[English]

**Houses Under IAY in Karnataka**

2017. SHRI K.H. MUNIYAPPA :  
SHRI K.G. SHIVAPPA :  
SHRI V. KRISHNA RAO :  
SHRI DATTATRAYA  
BANDARU :

Will the PRIME MINISTER be pleased to state :

(a) the number of houses constructed for the poor SCs/STs in Karnataka and Andhra Pradesh under the Indira Awas Yojana during the last three years; and

(b) whether the Government propose to construct more houses under this Yojana during 1994?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) :

(a) 27979 and 24630 houses under Indira Awas Yojana (IAY) have been constructed in Andhra Pradesh and Karnataka, respectively during the last three years i.e., 1990-93.

(b) Yes, Sir. In view of the increased allocation provided under IAY during 1993-94, more houses will be constructed under the Yojana during 1993-94.

**Centrally Sponsored Schemes**

2018. DR. RAMESH CHAND  
TOMAR :  
SHRI RAJENDRA  
AGNIHOTRI :

Will the Minister of PLANNING AND

PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details regarding the existing Centrally Sponsored Schemes launched in Uttar Pradesh and tribal areas of Gujarat;

(b) phase-wise progress of each scheme; and

(c) the time by which each scheme is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) to (c) Information is being collected and will be laid on the Table of the House.

[Translation]

**Backward Districts in Gujarat**

2019. SHRI GABHAJI MANGAJI THAKORE : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have declared some districts of Gujarat as backward during 1993-94;

(b) if so, the names of such districts in the State;

(c) whether the Government have provided any assistance to these districts;

(d) if so, the details of the assistance provided and the manner in which it has been provided or is being provided; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT

OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) No, Sir.

(b) to (e) Do not arise.

### **Per Capita Plan Outlay**

2020. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the proportion in which per capita plan outlay has been sanctioned for various States for the year 1993-94;

(b) whether the outlay sanctioned for U.P. is below the national average; and

(c) if so, the steps taken to bring it at par with the National average?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) to (c) A statement indicating the Per Capita Plan Outlay for all the States for Annual Plan 1993-94 is attached. The Per Capita approved outlays for U.P. and a few other Non Special Category States are below the average of all Non Special Category States due mainly to lower States' own resources. In distributing the Central Support for the Annual Plans of Non Special Category States, the Planning commission gives appropriate weightage to the backward States like U.P. both in the formula for Central Assistance as well as in allocating open market borrowings.

### **STATEMENT**

#### *Annual Plan - 1993-94 - Per Capita Outlays*

<i>State</i>	<i>Annual Plan 1993-94 Per Capita Outlay * (Rs.)</i>
1	2
<b>I. SPECIAL CATEGORY STATES</b>	
1. Arunachal Pradesh	3353
2. Assam	458
3. Himachal Pradesh	1083
4. Jammu & Kashmir	1140
5. Manipur	1252
6. Meghalaya	1583



		<i>Annual Plan 1993-94 Per Capita Outlay * (Rs.)</i>
<i>State</i>		
<i>1</i>		<i>2</i>
7.	Mizoram	2681
8.	Nagaland	1683
9.	Sikkim	2956
10.	Tripura	1124
	AVERAGE (SPECIAL CATEGORY STATES)	911
II. NON SPECIAL CATEGORY STATES		
11.	Andhra Pradesh	278
12.	Bihar	266
13.	Goa	1453
14.	Gujarat	517
15.	Haryana	559
16.	Karnataka	673
17.	Kerala	344
18.	Madhya Pradesh	363
19.	Maharashtra	482
20.	Orissa	458
21.	Punjab	616
22.	Rajasthan	386
23.	Tamil Nadu	376

State	Annual Plan 1993-94
	Per Capita Outlay * (Rs.)
1	2
24. Uttar Pradesh	291
25. West Bengal	228
AVERAGE (NON-SPECIAL CATEGORY STATES)	376
AVERAGE (STATES)	405

\* : Based on 1991 Census Data

[English]

**SCs/STs and Backward Classes Below Poverty Line**

2021. DR. AMRITLAL KALIDAS PATEL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the number of persons/families below poverty line as on June 30, 1993 belonging to backward classes and SCs/STs, State-wise particularly in Gujarat State;

(b) whether there has been any increase/decrease in the number of those families in comparison to that of the last year;

(c) if so, the reasons therefor; and

(d) the measures taken by the Government to bring these families above the poverty line?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PRO-

GRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) to (c) The Planning Commission estimate State-wise number of persons below poverty line on the basis of quinquennial survey on household consumer expenditure conducted by the National Sample Survey Organisation (NSSO). The poverty estimates for backward classes are not available. The State-wise poverty estimates for SCs and STs are available only for the years 1977-78 and 1983-84. As such, the estimates of poverty for SCs and STs as on 30th June, 1993 are not available.

(d) A number of programmes are being implemented in order to improve the quality of life of the poor households. These include programmes for raising incomes and generating employment, such as Integrated Rural Development Programme (IRDP) and Jawahar Rozgar Yojana (JRY). Benefits to SC/ST are specifically earmarked in these programmes. In addition, Special Component Plan for Scheduled Castes (SCP) and Tribal Sub-Plan (TSP) are being implemented which aim at providing a package of benefits for SC/ST families so as to

enable them to meet their specific needs, raise their income and level of living.

### **Indo-China Agreement in the Field of Electronics**

2022. SHRI ARVIND TULSHIRAM KAMBLE : Will the PRIME MINISTER be pleased to state :

(a) whether India and China have signed any agreement in the field of electronics during the Prime Minister's visit to China in September, 1993; and

(b) if so, the details of the agreement so signed?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

### **Pending Rural Development Projects of Maharashtra**

2023. SHRI DHARMANNA MONDAYA SADUL : Will the PRIME MINISTER be pleased to state :

(a) the number of schemes/projects for Rural Development in Maharashtra pending for clearance till date; and

(b) the time by which these schemes/projects are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b) 63 project proposals from the State of Maharashtra are pending for clearance with the CAPART (Council for Advancement of People's Action and Rural Technology). Efforts are being made to clear the proposals expeditiously.

[*Translation*]

### **Meetings of NDC**

2024. SHRI VILAS MUTTEMWAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the dates on which the meeting of the National Development Council were held during this year and the decisions taken therein; and

(b) the steps taken so far by the Government to implement these decisions?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) and (b) Two meetings of the National Development Council one on 5th April, 1993 and the other on 18th September, 1993 were held during this year. The meeting held in April 1993, considered the report of the NDC Committee on Austerity.

The Council while generally endorsing the recommendations of the report of the Committee directed the Planning Commission to hold wider consultations on its recommendations. It was also decided to set up a NDC Committee on Power.

As per the above direction the following follow-up action were taken :-

(i) The Planning Commission had discussions with the representatives of the major political parties and trade unions including the National Council (JCM) Staff Side, Central Government Employees during April-June, 1993. The Action Taken Report in this regard was submitted to the NDC in its meeting held on 18th September, 1993. The NDC took note of the same.

(ii) A NDC Committee on Power under the chairmanship of Shri Sharad Pawar, Chief Minister, Maharashtra had been constituted to examine measures to make State Electricity Boards economically viable by re-casting tariffs, improving efficiency and considering delinking of distribution from generation.

In the NDC meeting held on 18th September, 1993 the reports of four NDC Sub-Committees on Employment, Population, Literacy and Micro-level Planning and Involvement of people at Grass-root Level and also a paper on Education for All were discussed.

The NDC endorsed the recommendations of the above mentioned Sub-Committees, and directed the nodal Ministries viz., Human Resource Development for Literacy and Education for All, Health and Family Welfare for Population and Planning Commission for Micro-Level Planning and Employment generation to initiate further action.

#### **Accident of Army Vehicle at Teesta River**

2025. SHRI BALRAJ PASSI : Will the PRIME MINISTER be pleased to state :

(a) whether a army vehicle fell recently in Teesta river near Rangpo on the border of Sikkim and West Bengal;

(b) if so, the details thereof;

(c) the number of soldiers killed therein;

(d) whether any enquiry has been ordered into the incident; and

(e) the compensation proposed to be given to the families of deceased soldiers?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) and (c) On 16th November 1993, an Army vehicle fell into Teesta river near Rangpo on the border of Sikkim and West Bengal. Five soldiers were killed and four more injured in the accident. The injured soldiers were hospitalised and are under treatment. The dead bodies of those who were killed were recovered from the river.

(d) Yes, Sir.

(e) The compensation in accordance with existing rules covers family pension to pensionable employees, death cum retirement gratuity, group insurance and exgratia payments.

#### **Voluntary Organisation Engaged in Rural Development**

2026. SHRI RAM KAPSE : Will the PRIME MINISTER be pleased to state :

(a) the details of rural development Schemes, if any, involving participation of charitable or voluntary organisations;

(b) the budgetary provisions and actual amount utilised on these schemes during the last three years, year-wise; and

(c) the method adopted for monitoring the proper implementation of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) Voluntary Organisations are funded through Council for Advancement of People's Action and Rural Technology for the projects under the Schemes of Accelerated Rural Water Supply Programme

(ARWSP), Advancement of Rural Technology Scheme (ARTS), Central Rural Sanitation Scheme (CRSP), Development of Women and Children in Rural Areas (DWCRA), Integrated Rural Development Programme (IRDP), Organisation of beneficiaries (OB), Public Cooperation (PC) and Jawahar Rozgar Yojana (JRY).

(b) The funds received by CAPART from the Ministry of Rural Development, the amount sanctioned and amount released by CAPART to the voluntary organisations during the last 3 years is as follows :-

	<i>Funds Received</i>	<i>Amount Sanctioned</i>	<i>Amount Released</i>
1990-91	23.65	17.35	16.15
1991-92	20.61	47.29	22.47
1992-93	42.40	46.97	28.04

(c) After sanction of a project, funds are released in suitable instalments. After release of first instalment, voluntary organisation has to submit the progress report in the prescribed proforma within three months of the release of the funds. On receipt of the progress report, a scrutiny is made as to whether project is being implemented as per the norms. Wherever a doubt arises, a Monitor is deputed for monitoring of the project. On receipt of Monitor's report, the Voluntary Organisation is advised of the discrepancies if any in the implementation of the programme. It is advised to make suitable amendments. Wherever malafide is observed by the Monitor, the Voluntary organisation is asked to refund the amount apart from being blacklisted. In some cases, criminal proceedings are also initiated against the defaulting voluntary organisation. After completion of the project the Voluntary Organisation submits

a final progress report and audited statement of accounts as well as utilisation certificate.

**Micro Level Planning**

2027. SHRI ANAND RATNA MAURYA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the National Development Council panel has made some recommendations for micro level planning recently;

(b) if so, the details thereof;

(c) the steps being taken by the Government for implementation of these recommendations; and

(d) the time by which these recom-

mendations are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) to (d) National Development Council's (NDC) sub-Committee on Micro-level Planning & Involvement of People at the Grass-root Level submitted its Report in April, 1993. The recommendations of this Report were endorsed by the National Development Council in its 46th Meeting held on 18th September, 1993. The recommendations include identifying an appropriate unit for micro level planning which could be a block or taluka or even a cluster of villages; transfer of schemes/programmes/subjects to district/sub-district level bodies along with appropriate quantum of funds; involvement of youth and existing voluntary organisations, etc. The NDC has directed that the Planning Commission should initiate further action for discussions with the concerned Ministries and the State Governments.

[*Translation*]

### **Small Scale Industries in Uttar Pradesh**

2028. SHRI CHINMAYANAND SWAMI : Will the PRIME MINISTER be pleased to state :

(a) the number of small scale industries in Uttar Pradesh till date;

(b) the number of persons working therein;

(c) the arrangements made for marketing of their products;

(d) whether some units among them

are becoming sick; and

(e) if so, the remedial measures being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b) As per the information furnished by Government of Uttar Pradesh, there were 3,31,552 small scale units in Uttar Pradesh till October, 1993 and 19,12,796 persons were employed by these units.

(c) The Government of Uttar Pradesh has appointed Commissioner and Director of Industries as Central Purchase Agency on behalf of the Government of Uttar Pradesh. The purchases are made by way of making quantity and the rate contracts with the industries depending on quality, type and requirements of different Uttar Pradesh Government Departments. In order to give additional support to SSI sector, 10% price preference and purchase preference have been made available to them. Besides this, UPSIC is also helping SSI units of the States. Recently, a Marketing Assistance Cell has started functioning in the Directorate of Industries through which it is being tried to develop linkage between Central public sector, State public sector and Corporations working in the State and the SSI sector of Uttar Pradesh. Seller/purchaser meets are being organised to develop such linkages.

(d) Yes, some units are becoming sick for want of timely disbursement of working capital by banks and irregular power supply etc.

(e) Measures for the rehabilitation of viable sick units are being taken on regular basis through State Level Inter-Institutional Committee and State Level Rehabilitation Committee. Under State Margin Money Loan Scheme, 50% margin required under rehabilitation package prepared by financial institution is provided to the maximum limit of Rs. 5 lakhs. The Uttar Pradesh Financial Corporation provides assistance for rehabilitation of sick units in the form of additional loan, rescheulement of old dues, one-time settlement, etc. Through Udyog Bandhu - a forum for redressal of grievances of industrial units, the cases of sick units under rehabilitation are actively pursued with concerned agencies.

[English]

**Production of Salt in Gujarat**

2029. SHRI KASHIRAM RANA :

Will the PRIME MINISTER be pleased to state :

(a) whether salt industry in Gujarat is facing difficulties as a large quantity of salt is lying unsold;

(b) if so, the remedial steps taken/proposed to be taken in this regard; and

(c) the estimated demand and production of salt during the last three years in the State?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) No, Sir.

(b) Do not arise.

(c) A statement is enclosed.

**STATEMENT**

**PRODUCTION IN GUJARAT**

<i>Year</i>	<i>Production in '000 Tonnes</i>
1990	8656.6
1991	8388.8
1992	9123.9
1993 (upto Sept.)	8783.1

**DEMAND IN GUJARAT**

<i>Year</i>	<i>In '000 Tonnes</i>
1990    Edible	617.1

<i>Year</i>		<i>In '000 Tonnes</i>
	Industrial	2485.4
	Exports	431.3
	Total	3533.8
1991	Edible	1514.0
	Industrial	2444.8
	Exports	506.8
	Total	4465.6
1992	Edible	731.7
	Industrial	2617.1
	Exports	349.3
	Total	3698.1
1993 (upto Sept.)	Edible	718.8
	Industrial	2685.7
	Exports	316.2
	Total	3120.7

### Poverty Situation

2030. SHRI CHITTA BASU : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the latest figures for the poverty situation in the country;

(b) number of persons living below poverty line, both urban and rural during the last three years; and

(c) the results of the economic reforms programme introduced in 1991 in respect of poverty map of the country?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) and (b) The latest estimates of poverty are available for the year 1987-88. As per the estimates released earlier, 23.77 crore persons (29.9 per cent of population) were living below poverty line in 1987-88. an Expert Group



set up by the Planning Commission has recommended an alternative methodology for estimation of poor. The Expert Group has estimated the number of persons below poverty line in 1987-88 as 31.27 crores (39.9 per cent of population). As such, the estimates of people below poverty line in the last three years are not available.

(c) Planning Commission estimates incidence of poverty at the National and State levels using the quinquennial survey data on Household Consumption Expenditure released by National Sample Survey Organisation (NSSO). The latest estimates of poverty are based on the quinquennial survey held in 1987-88. The next quinquennial survey pertains to the period 1993-94, and the survey is still in progress.

**Organisational and Management Changes in Public Sector Undertakings**

2031. SHRI ANIL BASU : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have made any study regarding organisational and management changes in the public sector undertakings;

(b) if so, the details thereof;

(c) whether any decision has been taken for effecting these changes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (d) No Sir. No specific study regarding

organisational and management changes in the public sector undertakings has been conducted in the last 3 years. However, various committees such as the Expert Committee on public enterprises headed by Shri Mohd. Fazal, Economic Administration Reforms Commission headed by Shri L.K. Jha and the Committee to review policy for public enterprises headed by Dr. Arjun Sengupta had submitted their reports during 1980-82, 1983-84 and 1984 respectively. Their recommendations covering a wide range of issues like autonomy, setting up of holding companies, entering into memorandum of understanding, etc. were processed and implemented by the Government.

**Employment in INS Rajali, Tamil Nadu**

2032. SHRI R. JEEVARATHINAM : Will the PRIME MINISTER be pleased to state :

(a) whether the INS Rajali Naval base has since started functioning at Arakkonam in Tamil Nadu;

(b) if so, its staff strength as on October 01, 1993

(c) the number of persons, male and female provided with the job opportunities from April 01, 1993 to September 30, 1993 whose lands had been acquired by the Government for the project; and

(d) the details of employment given to them category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) The staff strength as on Oc-

tober 01, 1993 is as follows:-

Officers	-	101
Sailors	-	1139
Civilians	-	249
Total		1489

(c) 80 erstwhile land owners (72 males and 8 females) have been provided with jobs during 1.4.1993 to 30.9.1993.

(d) The details of category wise employment are given below :-

Industrial Workers	-	33
Non-Industrial workers	-	47
Total		80

[*Translation*]

### **Drinking Water in Maharashtra**

2033. SHRI BAPU HARI CHAURE : Will the PRIME MINISTER be pleased to state :

(a) the target fixed and achievements made for supply of drinking water in rural and tribal areas particularly for SCs and STs in Maharashtra during the Seventh Plan;

(b) the targets fixed to solve the problem of drinking water during the Eighth five Year Plan; and

(c) the number of villages where drinking water facility is proposed to be provided in the State during the Eighth Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) The targets for drinking water supply for Scheduled Castes and Scheduled Tribes are fixed in terms of population. The targets fixed and achievement for coverage of SC/ST population in Maharashtra during the Seventh Plan is as under :

S.No.	Population (in lakhs)	
	Target	Achievement
1. SCs	17.20	13.48
2. STs	16.60	17.63

(b) The target during the Eighth Five Year Plan is to cover the entire underserved and unserved rural population in Maharashtra.

(c) 874 villages were provided safe drinking water facilities in Maharashtra in 1992-93. Against the target of 1000 villages to be provided safe drinking water facility in 1993-94, the achievement upto September, 1993 is 583 villages. The target for the remaining 3 years of the Eighth Plan will be fixed on year to year basis depending upon the approved outlay under Minimum Needs Programme and Centrally sponsored Schemes.

[*English*]

### **Urea Manufacturing Units**

2034. SHRI LOKANATH CHOUDHURY : Will the PRIME MINISTER be pleased to state :

(a) the incentives being given to the

Urea manufacturing units at present;

(b) whether the Government have any proposal to continue these incentives; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) :

(a) Urea, being a controlled fertilizer, is covered under the Retention Price-cum-subsidy Scheme. Under this scheme, the fixation of retention price for each manufacturing unit is based on the normative capacity utilisation and a combination of norms and actuals in respect of various elements of cost. The scheme provides, inter alia, for a post-tax return of 12% per annum

Further, in order to reduce the capital cost of fertilizer plants, including urea manufacturing units, following incentives have been given :-

(i) Customs duty on import of capital goods for new fertilizer plants and renovation and modernisation of existing plants has been abolished, except countervailing duty in the case of renovation/modernisation imports.

(ii) A scheme has been introduced for refund of customs duty paid on import of capital goods prior to 23.9.92 in respect of units set up on or after 1.1.1991; and

(iii) An interest concession of 3% on long term loans taken by new units as

well as revamp projects is being provided by the Government, subject to the ultimate interest rate being not less than 12%.

(b) and (c) There is, at present, no proposal to discontinue those incentives.

#### Assessment of Poverty

2035. SHRI B. DEVARAJAN :  
SHRI BOLLA BULLI  
RAMAIAH:  
DR. D. VENKATESWARA  
RAO :  
SHRI PARASRAM  
BHARDWAJ :  
SHRI GOPI NATH  
GAJAPATHI :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the number of poor people have increased to 210 million;

(b) if so, the reasons therefor;

(c) whether an expert group on estimating the number of poor people in India has favoured the continuation of poverty line approach anchored in a calorie norm and associated with a fixed consumption basket;

(d) whether a proper methodology for assessing poverty has not been grasped with even after decades of planning; and

(e) the norms defining 'absolute poverty' and which are the 'first' five places in terms of the poverty ratio in the country?

THE MINISTER OF STATE IN THE

MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) and (b) The number of people below poverty line, as per the estimates released earlier, had declined from 292 million in 1972-73 to 238 million in 1987-88, the latest year for which the estimates are available. As per the Expert Group, constituted by the Planning Commission, the number of people below poverty line has declined from 322 million in 1973-74 to 313 million in 1987-88.

(c) Yes, Sir.

(d) There is no unique method of quantifying poverty. In 1979, a Task Force on Minimum Needs and Effective Consumption Demand recommended a methodology for estimation of poverty. The recent (1993) Expert Group constituted by the Planning Commission has dealt with the principal issues raised by academicians and scholars in regard to the methodology which has so far been used. Thus, government has been commissioning studies and seeking views of experts on methodology for assessing poverty.

(e) The norm for defining poverty is a poverty line anchored in the recommended per capita daily intake of 2400 calories in rural areas and 2100 calories in urban areas with reference to consumption pattern, obtained in 1973-74, and suitably updated by appropriate price indices. As per the earlier estimates, the first five states in terms of poverty ratio in the country are Orissa, Bihar, Madhya Pradesh, Uttar Pradesh and Tamil Nadu in the year 1987-

88. According to the estimates of poverty made by the Expert Group, the first five states in terms of poverty ratio are Orissa, Bihar, Tamil Nadu, West Bengal and Madhya Pradesh in the same year, i.e. 1987-88.

[*Translation*]

### **Schemes By HFC**

2036. SHRI MOHAMMAD ALI :  
ASHRAF FATMI :

Will the PRIME MINISTER be pleased to state :

(a) whether the delay in implementation of various schemes of the Hindustan Fertilizer Corporation during 1985-90 has resulted in their cost-escalation;

(b) if so, the details thereof, project-wise;

(c) whether any time limit was fixed in implementing these schemes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) :  
(a) to (d) The details of the various schemes/projects of Hindustan Fertilizer Corporation Limited (HFC) are given in the enclosed Statement I and II.

## STATEMENT - I

Sl.No. Project	Name of the Project cost, Date of	Approved Project cost, date of approval, project completion date	Revised Project duration approval, revised, project completion date	Original tion and for project completion	Actual Dura expenditure actual date of Project completion	Actual as on
1	2	3	4	5	6	7
1.	Narurup-III expansion Project Amm: 600 MT/day Urea: 1167/MT/day CPP & utility plants	Rs. 238.74 crores on 11.5.82 Date of Completion: 15.11.1984	Rs. 300.95 crores as on 3.4.89. Date of completion 1-10-87	66 months	101 months 1.10.87	Rs. 282.26 cr. on 31.3.90
2.	16 MW Captive Power Plant, Barauni	Rs. 29.68 crores on November, 1981. Date of completion: August 1985	Rs. 47.39 crores on 18.1.88 Date of completion: November 1986	45 months	99 months 2.2.90	Rs. 41.40 cr. on 31.1.90
3.	15 MW Captive Power Plant, Durgapur	i) Rs. 12.69 cr. on 23.12.77  ii) Rs. 14.87 cr. on 30.11.81 Date of completion: March 1982	Rs. 17.65 crores on 16.1.1988	43 months	107 months Nov. 1986	Rs. 17.65 cr. 31.3.90

Sl.No. Project	Name of the cost, Date of	Approved Project cost, date of approval, project completion date	Revised Project duration approval, revised, project completion date	Original tion and for project completion	Actual Dura expenditure actual date of Project completion	Actual as on
1	2	3	4	5	6	7
4.	Atmospheric Amm. Storage tank. Haldia: 10000 MT cap. Durgapur: 5000 MT cap Barauni: 5000MT cap	Rs. 6.997 crores Project completion Date: Dec. 1980	Rs. 12.28 crores on 6th April, 1979	24 months	Haldia: 68 months, Sept, '85 Durgapur: 133mths Feb. 1990 Barauni: 87 mths April, '86	Rs. 10.27 cr. on 31.3.90
5.	Haldia Fertilizer Project Amm.: 600 MT/day Urea: 500MT/day NPK: 1667/MT/day Other chemicals, utilities, plants	Rs. 88.03 crores on 10.11.1971 completion date Oct., 1976	Rs. 281.96 crores on 18.7.81 Date of completion: 1.4.82			Rs. 592.83 cr. as on 31.3.90

\* In view of frequent breakdown of equipments, the commissioning activities were stopped by the Government in October, 1986.

## STATEMENT - II

Sl.No.	Name of the Project	Proposed cost of the Project	Reasons for non-implementation
1	2	3	4
1.	Revamping/commissioning of the Haldia Fertilizer Project of HFC	<p>i) M/s. Toyo Engineering Corporation, Japan and M/s. Uhde Germany conducted an end-to-end survey of the project and recommended revamp of the project in 1988 at an estimated cost of Rs. 502 crores.</p> <p>ii) In the Middle of 1990, another scheme for setting up a new DAP plant at an estimated cost of Rs. 42.4 crores was explored.</p>	<p>As these schemes were found to be technically and economically unviable and hence not approved implementation.</p> <p>-do-</p>
2.	Review of the operating units of HFC namely, Durgapur Barauni and Namrup - I & II	<p>i) M/s. Haldor Topsoe of Denmark suggested revamping of these units at an estimated cost of Rs. 486.39 crores in May, 1988.</p> <p>ii) A proposal to achieve capacity utilisation of 50-60% for a limited period of all these units of HFC was also explored with a modest investment of Rs. 128 crores in 1990</p>	<p>-do-</p> <p>-do-</p>

**Review of Sick Undertakings**

2037. SHRI CHHEDI PASWAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have examined/reviewed any sick public sector undertaking on the request of any administrative Ministry/Department;

(b) if so, the details of such undertakings examined during the last three years; and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (c) Based on performance of Central Public Sector Enterprises for the year, 1991-92, 50 Central PSEs have been identified as sick and referred to BIFR for formulation of their revival/rehabilitation plans. Out of this, 44 Central PSEs have been registered with BIFR which will give its specific recommendations based on views of operating agency workers' rep-

resentatives and the Government.

**Heavy Engineering Corporation Limited**

2038. SHRI RAM LAKHAN SINGH YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether the Heavy Engineering Corporation Limited has failed to achieve its production targets for the last eight years;

(b) if so, the reasons therefor;

(c) the assistance provided to this undertaking by the Union Government, so far achieving the production target; and

(d) the efforts made by HFCL at its own level to achieve the target?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) The actual production achieved by HFC during the last eight years against the targets are given below :

<i>Year</i>	<i>Production</i>	<i>(Rs. in crores) Production achieved</i>
1985-86	242.50	210.63
1986-87	281.60	251.51
1987-88	330.00	282.05
1988-89	330.00	352.67
1989-90	385.00	366.62
1990-91	415.00	263.80



Year	Production	(Rs. in crores)
		Production achieved
1991-92	375.00	246.04
1992-93	352.65	333.37

(b) The shortfall in production was primarily due to shortage of cash which affected timely procurement of matching inputs and necessary raw materials. Besides low availability of vital equipment and machinery, inadequate and interrupt-

ed power supply and occasional shortage of orders also affected the production.

(c) Assistance provided to HFC by the Government during the last eight years is indicated below :-

Year	(Rs. in lakhs)					
	Non-Plan		Plan		Non-plan	VRS
	Equity	Loan	Equity	Loan	(VRS)	Grant.
1985-86		500	435	424	-	-
1986-87		2200	450	450	-	-
1987-88		1500	250	250	-	-
1988-89		3900	741	741	-	-
1989-90		2000	1143	1143	-	-
1990-91		1000	900	900	-	-
1991-92		2350	475	475	2050	-
1992-93	4025	1135	150	150	-	4100
1993-94 (upto 1.12.93).	-	1135	125	125	-	1900

(d) The various measures initiated by the company to improve its performance are given below :

Maintenance organisation of FFP has been reorganised for improved working.

A close monitoring of supply of castings and forgings from Foundry Forge Plant to sister plants is being done to optimise production.

Some of the key departments at the corporate level like systems, Corporate Planning and IED have been strengthened and reorganised.

A thrust has been given on technological discipline to reduce the rejections and improve the quality.

Necessary action has been initiated for achieving ISO - 9000 accreditation for the company.

4 nos. of DG sets of 11.2 MW have been commissioned as standby arrangement for power supply.

Total improvement in performance Plan (TIP) has been finalised.

An exercise for a comprehensive rationalisation of the organisation structure has been initiated.

A Cost Reduction plan amounting to Rs. 16.50 crores has been worked out for the year 1993-94. The main thrust of the plan is to reduce manpower through Voluntary Retirement Scheme, utilise surplus manpower available, material economy reduction in consumption of alloying material, value engineering etc. A cost reduction of Rs. 10.56 crores has already been achieved during the period April 1993 to November, 1993 against the target of Rs. 13.05 crores.

Communication has been strength-

ened at all levels of the organisation for effective control and remedial measures. Discipline and time keeping have been improved.

[English]

### Foreign Investment

2039. SHRI ANKUSHRAO RAOSAHEB TOPE : Will the PRIME MINISTER be pleased to state :

(a) the amount of foreign direct investment in the country during January to September, 1993 vis-a-vis foreign direct investment during January-September, 1992;

(b) the actual inflow of foreign investment during the above period; and

(c) the main areas of concentration of direct foreign investment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KALPANA SAHI) : (a) The amount of foreign direct investment envisaged in the foreign investment approvals has been as under :

Period	Amount of foreign direct investment (Rs. in crores)
Jan. - Sept., 92	2958.49
Jan. - Sept., 93	6111.68

(b) The actual inflow of foreign direct investment during January-September, 1993 is estimated at Rs. 1388.90 crores

as against Rs. 675.22 crores during 1992.

(c) The main areas in which the

approvals for foreign direct investment during the post policy period have been approved are power, oil refinery and petroleum products, metallurgical industries, electrical and electronic equipments, software, chemicals, food processing industries, engineering industries etc.

**Seismological field stations at Gulbarga**

2040. SHRIMATI CHANDRA PRABHA URS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that certain parts of Gulbarga, Bijapur and Bidar districts in Karnataka have affected badly by recent earth quake;

(b) if so, whether the Government propose to set up a Seismological Field Station at Gulbarga; and

(c) the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Some parts of Gulbarga, Bijapur and Bidar districts were affected during the earthquake of 30th September, 1993.

(b) and (c) Presently there is no proposal to set up seismological field station at Gulbarga, However, the seismological observational network is proposed to be strengthened in a Mission Mode Project in which a few field stations are expected to be located in Karnataka State.

**Delay in Disposal of Complaint Cases in Defence Ministry**

2041. SHRI JEEWAN SHARMA : Will the PRIME MINISTER be pleased to state :

(a) the number of letters/petitions/complaints received from the employees on service matters in each of the last 24 months and in how much time of their receipt were those letters/petitions/complaints answered finally;

(b) the reasons for the delay;

(c) the details of the measures taken to check such delays henceforth;

(d) the details of cases wherein the instructions issued by DOP&T were not followed together with the reasons therefor; and

(e) the action taken against the officials responsible for not following the instructions?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) to (e) A large number of letters/petitions are received from employees on service matters in the Ministry of Defence. In last 24 months, 2,58,513 complaints/petitions were received from Ministry's employees. By and large the petitions were answered promptly and within the stipulated period. In some cases only, certain delay has taken place in the disposal. The Departments concerned have to seek details from subordinate Formations in the Field and thereby some delay is inevitable due to wide dispersion of the Formations, poor communications, time taken to obtain full facts and for verification of old records. By and

large, all grievances are examined and are disposed off expeditious as per DOP&T guidelines. Whenever a doubt arises in the interpretation of instructions issued by DOP&T the matter is examined in consultation with DOP&T and other concerned Departments. The instructions issued by DOP&T are circulated to all concerned and are being followed in letter and spirit.

### **Collaboration with Foreign Companies**

2042. SHRIMATI SUSEELA GOPALAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Indian industrialists who collaborate with foreign companies seek profits in the shortest time;

(b) if so, the reasons for resorting to such practices;

(c) whether the Government have any proposal to curb such practices by such industrialists;

(d) if so, the details thereof; and

(e) whether foreign collaboration by private industrial units prevents development of indigenous technology?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SASHI) : (a) However, Foreign Collaborations are for obtaining technology transfer/upgradation, increasing exports & Marketing opportunities and for expanding production base which will make their products competitive in the market.

(b) to (d) Do not arise, in view of reply to part (a) above.

(e) Government's policy on foreign technology agreements is aimed at injecting the desired level of technological dynamism in Indian Industry and to induce them to develop indigenous competence for the efficient absorption of foreign technology and invest much more in research and development.

[*Translation*]

### **Computerisation of Land Records**

2043. SHRI RAM KRIPAL YADAV : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have started computerisation of the land records;

(b) if so, the details thereof, State-wise; and

(c) whether the results have proved to be quite successful?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) : (a) Yes, Sir. Computerisation of land records has been started on Pilot Projects basis.

(b) A Statement is enclosed.

(c) The results have proved successful. Distribution of computer print outs of record of right has been made in some States like Madhya Pradesh, Andhra Pradesh and Rajasthan.

## STATEMENT

<i>S. No.</i>	<i>State</i>	<i>District</i>
1.	Madhya Pradesh	Morena
2.	Andhra Pradesh	Ranga Reddy
3.	Orissa	Mayurbhanj
4.	Assam	Sonitpur
5.	Rajasthan	Dungarpur
6.	Bihar	Singhbhum
7.	Gujarat	Ahmedabad
8.	Maharashtra	Wardha
9.	Uttar Pradesh	Deoria
10.	Tamil Nadu	Salem
11.	West Bengal	Burdwan
12.	Himachal Pradesh	Kangra
13.	Haryana	Rewari
14.	Jammu and Kashmir	Srinagar & Jammu
15.	Karnataka	Gulbarga
16.	Kerala	Thiruvananthapuram
17.	Punjab	Ropar
18.	Tripura	North District
19.	Manipur	Imphal, Bishanpur and Thoubal
20.	Sikkim	Entire State
21.	Delhi	Entire UT.

[English]

**Selection of Troops for Peace  
Keeping Mission Abroad**

2044. DR. Y.S. RAJASEKHAR REDDY : Will the PRIME MINISTER be pleased to state the criteria followed in the selection of troops in the Peace Keeping Force for their deployment abroad?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : For deployment of troops with UN-Peace Keeping Force, normally whole units/sub-units of Army are selected and all the unit-sub-unit personnel proceed on deputation.

As regards selection of officers as Staff/Observers, a panel of the eligible officers is drawn on the basis of their overall career profile and laid down Qualitative Requirements (QRs). The empanelled officers are subsequently interviewed by a screening committee.

Selection of Junior Commissioned Officers and Other Ranks is carried out on the basis of a written test, interview and previous confidential reports.

**Industries in Rajasthan**

2045. SHRI GUMAN MAL LODHA : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have received some proposals for setting up of large/heavy industries in Rajasthan during the last three years;

(b) if so, the details thereof and the proposed locations of these industries; and

(c) the action taken by the Government on these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b) Yes, Sir. The proposals were mainly for Metallurgical Industries, Chemicals, Leather, Vegetables Oil/Vanaspati, Fermentation Industry, Electrical Equipment, Drugs, Textiles Industry, etc. The most preferred districts were Alwar, Udaipur, Jaipur, Kota, Jodhpur, Ganganagar, Bhilwara etc.

(c) Against 134 applications received for industrial licences, till end of November 1993, 35 have been issued Letters of Intent, 36 have been rejected and 48 did not require licence/were withdrawn.

**Reservations of Seats in  
Nagarpalikas**

2046. DR. VISWANATHAM KANITHI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Union Government have issued guidelines to States for reservation of seats for the backward classes and minority communities in the Nagarpalikas;

(b) if so, the details thereof;

(c) whether the seats in Nagarpalikas in urban areas are being reserved by the States accordingly; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT

(SHRI P.K. THUNGON) : (a) and (b) The Govt. has not issued any guidelines to States for reservation of seats for the Backward Classes and Minority communities in the Nagarpalikas. However, the Constitution (74th Amendment) Act, 92 relating to Municipalities provides for reservation of seats in Municipalities in favour of SC & ST in proportion to their population. Nothing in the above Act would prevent the State Legislature from making any provision for reservation of seats in any Municipality in favour of Backward Class of citizens.

(c) and (d) The constitution (74th amendment) Act provides for a period of one year from the date of its commencement within which the existing Municipal Laws are required to be amended/changed by the State Legislature so as to bring them in conformity with the provisions of the said Act. The Govt. of India has already notified the 1st June, 1993 as the date from which the above Act shall come into force. The State Govts. have already undertaken necessary legislative exercise to implement the provisions of the Constitution (74th Amendment) Act within the prescribed period of one year.

[Translation]

**Compensation to Land Owners of Village Pijanji**

\* 2047. SHRI S.N. VEKARIA : Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on August 25, 1993 to Unstarred Question No. 4391 and state :

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the time by which it is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) The area of Village Pijanji is 5.92 acres which forms part of lands of Village Arakpur Bagh Mochi and stands acquired in pursuance of Award No. 28 of 1912 for public purposes namely formation of New Capital of India vide Notification No. 775 dated 21.12.1911.

(c) Details about payment of compensation etc. are being ascertained and will be laid on the Table of the Sabha.

**Joint Venture for Manufacture of Passenger Planes**

2048. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have decided to participate in the joint venture of South Korea and China for the manufacture of passenger planes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b) M/s Hindustan Aeronautics Limited (HAL) have signed in November 1993 a memorandum of understanding with M/s Daewoo Heavy Industries Limited, Republic of Korea for a joint study to explore the feasibility of joint manufacture of 100-130 seater passenger aircraft, also possibly involving other parties.

[English]

### **Funding of Projects**

2049. SHRI GURUDAS KAMAT : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have asked the public sector units to arrange funds for their projects in case of their cost overruns; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b) Information is being collected and will laid on the Table of the House.

### **Status of Advanced Light Helicopter Project**

2050. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the various press reports that the Advanced Light Helicopter Project under implementation by HAL has run into rough weather;

(b) if so, the problems being faced by HAL;

(c) the steps taken to solve those problems; and

(d) the projected target date for the production of the Prototypes and for its mass production?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) The reports appearing in the press were factually incorrect. The HAL management issued denial, which was subsequently carried by the press.

(b) and (c) Do not arise in view of reply to (a) above.

(d) The first prototype started flight in August 1992 and the second in April 1993. The third and fourth prototypes are under production. Development phase of the project is expected to be completed as per the schedule established. The target date for bulk production of the helicopter is to be determined upon achievement of all the significant milestones.

[Translation]

### **Million Wells Scheme in Gujarat**

2051. SHRI N.J. RATHVA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have made any assessment for implementation of Million Wells Scheme in Gujarat;

(b) if so, the details thereof;

(c) the amount allocated to the State in this regard during the last three years; and

(d) the target fixed and achievements made for digging of wells during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b) Yes, Sir. An evaluation of the implementation of Million Wells



Scheme in Gujarat has been taken up by the State Government and the report is yet to be finalised.

(c) The amount allocated to the State Government during the last three years is as follows :

<i>Year</i>	<i>Amount allocated (Rs. in lakhs)</i>
1990-91	1618.14
1991-92	1618.14
1992-92	1578.21

(d) A target for digging of 5215 wells has been fixed during 1993-94, against which 1846 wells have been completed upto November, 1993 as reported by the State Government of Gujarat.

MARGARET ALVA) : (a) The study on General Provident Fund (Central Services) was initiated in May, 1992.

[English]

(b) No Study Group was constituted for undertaking the Study as the study was done by the Deptt. of Administrative Reforms.

**Study on General Provident Fund**

(c) and (d) The Study Report has been prepared and is scheduled to be issued by 31st January, 1994. The issue of orders is subject to acceptance of the recommendations made in the study.

2052. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to refer to the reply given on August 18, 1993 to Unstarred Question No. 3278 regarding rationalisation of 9 F rules and state :

**Conversion of Plots and Flats from Leasehold to Freehold**

(a) the date on which the study on General Provident Fund (Central Services) was undertaken;

2053. SHRI VIJAY NAVAL PATIL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(b) the composition and terms of reference of the Study Group;

(c) the present position of the study report; and

(a) The number of plots and flats which have been converted from leasehold to freehold so far in the Union Territory of Delhi;

(d) the time-frame to obtain the study report and issue orders on the accepted recommendations?

(b) the total amount realized as conversion charges during 1992-93:

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI

(c) whether the response for conversion of plots and flats from leasehold to freehold is unsatisfactory;

(d) if so, the reasons thereof;

(e) whether the Government propose to make conversion amount easy or in instalments to attract more people for conversion from leasehold to freehold; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) DDA has allowed conversion from lease hold to free hold in respect of 7809 plots and 760 flats. Similarly, L&DO has allowed conversion from lease hold to free hold in 1286 cases.

(b) The amount realised by DDA is around Rs. 17 crores and L&DO is Rs. 2.88 crores.

(c) and (d) There is a number of pending court cases wherein it has been contended inter-alia that the rate of conversion is high pending a final decision on these cases a large number of leases have not applied for conversion under the Scheme.

(e) and (f) Conversion amount has been fixed rationally and is considered to be reasonable by Government. Further the application can pay conversion charge over a period of five years with interest at 12%.

### Encroachment of DDA Land

2054. SHRI MANORANJAN BHAKTA :

SHRI ARJUN SINGH YADAV

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether C & A.G. in its latest report has observed that DDA has not properly surveyed land encroachments and for fixing damages for unauthorised occupation at lower rates, causing recurring loss of revenue;

(b) if so, whether any follow up action has been taken in the light of the observations made by C&A.G., and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) and (c) Delhi Development Authority has reported that no detailed survey of the land under encroachment has been conducted by it. However, the encroachments removed and in the process land reclaimed by the DDA in the recent past are as under :-

<i>Year constructions removed</i>	<i>No of unauthorised reclaimed</i>	<i>Land</i>
1991-92	4763	261 acres
1992-93	4058	284 acres
1993-94 (upto October, 93)	2261	187 acres

As regards rates of damages, DDA has stated that the Authority, vide its Resolution No. 29 dated 19/2/93, has revised the rates with effect from 1.4.92 to bring them upto date and thereby increase the revenue collection.

**Expeditions to Antarctica**

2055. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) the number of expeditions undertaken to Antarctica so far to carry out scientific exploration of the icy continent and the estimated expenditure incurred thereon;

(b) the details of on going research programmes which the 13th Indian team is expected to study in Antarctica;

(c) whether the results of the various scientific studies made by the earlier teams have been processed and utilised in various spheres; and

(d) if so, the broad features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) India has so far sent thirteen expeditions to Antarctica. The thirteenth Indian Expedition to Antarctica was launched on 7th December, 1993. The expenditure incurred so far including the estimated expenditure for the current year is Rs. 112.00 crores approximately.

(b) The Thirteenth Indian expedition

will carry out studies in Atmospheric Sciences, including study of the Ozone phenomena, Meteorology, Geomagnetic observations, geology and Geophysical studies around Indian Station Maitri and Orvin mountains, Petro-physical and Geo thermal studies, Biological and Oceanographic studies, Environmental Sciences, Medicines and optical aeronomy. The detailed scientific objectives of the expedition are placed at the attached Statement - I.

(c) The Department of Ocean Development coordinates the launching of the scientific expeditions to Antarctica. The results of the scientific studies made by earlier teams are processed by the respective participating organisations in their own laboratories. On the basis of the feed back received from these laboratories the Department formulates the specific tasks for the succeeding expedition and future programmes.

(d) The broad features are placed at the attached Statement - II.

**STATEMENT**

*The Thirteenth Antarctic Expedition*

The detailed scientific objectives for the 13th expedition are as follows :

**ATMOSPHERIC SCIENCES**

*Laser Heterodyne Experiment:* The National Physical Laboratory will initiate this experiment in the 13th expedition wherein sun will be tracked to measure the absorption lines of ozone, water vapour, nitrogen oxide etc. In the actual system sun beam is heterodyned with a laser beam to get a spectral intensity through 1 GHz acoustic optic spectrometer. This data is then converted through inversion layer technique to yield

the vertical profile of ozone upto a height of about 60 km and other minor constituents on a continuous basis. Such a state of art system will be used for the first time in Antarctica.

*Wave Radiospectrometer:* This is an indigenously developed instrument of the National Physical Laboratory which will be inducted in the 13th expedition. Strong emission line of atmospheric ozone at 101.737 GHz would be observed to obtain height distribution of ozone using an inversion algorithm. Being an emission based instrument it scan both during the day and night conditions and hence is a versatile instrument for the Antarctic winters.

*Optical Aronomy:* This experiment of Physical Research Laboratory is aimed to study the emission of optical aurora for investigating the inter actions of solar plasma with the geomagnetic field and the proton precipitation in the ionosphere. Emphasis will be given to study the day time aurora by using a novel multi wavelength measuring technique indigenously built at PRL and is a new experiment.

*Fluxgate Magnetometer Studies:* This study is to be continued by Indian Institute of Geomagnetism. It is proposed to operate three fluxgate magnetometers at the three vertices of a triangle with the objective to obtain the velocity of mobile aural current systems that leave back geomagnetic pulsations. Such a study will throw light not only on the near space processes (100-1000 km), but also on current processes in deep space i.e., the magnetosphere. It can also track the magnetic storms which can be correlated with the studies on human physiology to be conducted by AIIMS.

*Climatological and Meteorological*

*Studies:* This is being pursued by Indian Meteorological Department since the first expedition with the aim to built up a climatological data set of Antarctica on a decadal scale so as to generate meteorological parameters to understand the patterns of Antarctic circulation in the context of global and Indian weather systems. A permanent and continuous observatory for recording and transmitting weather parameters, reception of satellite cloud imagery and weather chart broadcast already exists. Regular radiosonde ascents are done to monitor surface and near surface ozone conditions. IMD also contributes to the real time weather forecasts of Antarctica. These forecasts also supports logistic activities such as a flying, planning of covoys etc.

#### EARTH SCIENCES :

*Geological Mapping and Glaciological Studies:* To be continued by the Geological Survey of India, who have already mapped some 8000 sq. km and propose to cover an area of 1000 sq. km in the Orvin maintains during the 13th expedition. Samples will be collected for dating, studies on the grades of metamorphism and stress strain analysis. Glaciological studies shall encompass monitoring of ice dynamics and movement of polar ice fronts. GSI shall also attempt to raise ice cores for paleo environmental studies.

*Geophysical and Geochemical Studies:* To be executed by the National Geophysical Research Institute. The geophysical component includes profiling of magnetic and gravity properties of litho units for characterisation of sub glacial basement. The geological studies pertain to the reconstruction of Gondwanaland through paleomagnetic, chronological and geochemical studies using dating and trace element analysis.

*Protophysical VLF - EM and Geothermal Studies:* These studies in East Antarctica is a new programme that shall be carried out by the Centre For Exploration Geophysics, Osmania University. Under this project, insitu petrophysical properties like magnetic susceptibility, electric resistivity, density and gamma ray intensity of rocks will be measured. These properties will then be co-related with those of the Indian Peninsula so as to draw common analogies and throw light on the drift of the Indian land mass. The VLF-EM studies will be a useful tool to decipher shallow geological features with a high resolution.

*Topographical Mapping :* The Survey of India will provide precise geological and geophysical ground control points so as to prepare topographical maps that will help earth science investigations. SOI will also carry out gravimetric, geomagnetic and geodetic studies in collaboration with GSI and NGRI.

#### ENVIRONMENTAL SCIENCES :

*Environmental Impact Assessment Studies :* With the adoption of the Protocol on Environmental Protection to the Antarctic Treaty in 1991, it is necessary to carry out proper environmental impact assessment studies and generate baseline parameters of Maitri station. To this effect the National Environmental and Engineering Research Institute will be participating in the 13th expedition with a programme to monitor the status of air, noise, water, biological and land components of the environment.

#### BIOLOGICAL SCIENCES :

*Biological Studies :* As a part of their ongoing project the National Institute of Oceanography will carry out studies on the

biology of the southern ocean and the ecosystem of the coastal, glacial, oasis and limonitic environments. This will yield useful information on biochemical flux studies and identifying the coupling of such fluxes with the ocean front. The tropic structure of various Antarctic environment will be elucidated and the bioactive potential of each system identified. Studies on the reproductive cycle of krill is also envisaged.

#### MEDICAL SCIENCES :

*Studies on Human Physiology:* The All India Institute of Medical Sciences will continue experiments to co-relate circadian rhythmicity and metabolic status of personnel exposed to the severe Antarctic conditions. The study will include monitoring of heart rate, body temperature, body composition, liver tests, food intake and the related physico-emotional studies. The monitoring will be done in three phases to assess preexpedition, expedition and post expedition conditions.

#### ENGINEERING :

*Structural Studies:* Research and Development Engineering Establishment of the DRDO will carry out studies of the impact of Antarctic conditions on the structural component of the station and on other infra structural facilities like water supply, heating systems, electrical systems etc.

*Communication Systems:* Defence Electronics and Application Lab together with the R&D E will be working on the upgradation of the existing HF communication link, establishment of a permanent VLF monitoring station and an amateur radio station. The ultimate aim of this project is to have an on-line computer link between Antarctica and the country based laboratories.

**LOGISTICS TASKS :**

2. The Logistics tasks for the 13th antarctic expedition are as follows :

- (i) Routine maintenance and repairs of Maitri Station.
- (ii) Installation of two 62.5 KVA gensets and provision of power supply for the summer camp.
- (iii) Establishment of the laser heterodyne hut and installation of the system.
- (iv) Enhanced over-land transportation with the induction of a new heavy duty crane and a vehicle.
- (v) Check all electrical and structural aspects of the station and also fire-proofing requirements.
- (vi) Check of the water supply system.
- (vii) Provision of spares, materials etc. with proper inventory so as to facilitate the logistic work for the 14th Antarctic Expedition.

**STATEMENT - II**

\* The Geological mapping of the Schirmacher hills and the eastern part of Wohl that ranges including Gruber massif, Petermann and Humboldt ranges and the intervening nunataks have been completed. A total area of about 10,000 sq. km. has been mapped so far on a scale 1:50,000 including the intervening ice-cover. The geological map of the area in which the work has been carried out so far has been published by the Geological Survey of India.

\* The geological mapping reveals that the area is occupied by a complex of quartzofelspathic gneisses, amphibolites, anorthosites, basic granulites/charnockites and granodiorites, intruded by diorite dykes and sills, thus bearing a similarity with the Proterocambrian Shield areas of South India.

\* Anorthosites are disposed in the form of a concentric body occupying the rugged mountainous terrain of Gruber massif over an area of 1000 sq. kms. Ilmenite mineralisation in the form of veinlets and streaks are also noticed.

\* In the Petermann ranges charnockite is dominating.

\* Geodetic control points established in the Schirmacher ranges and topographic map of the area has been prepared by the Survey of India.

\* Glaciological studies on accumulation and ablation pattern nature and characteristics of shelf and polar ice have been undertaken. Stratigraphic and density profiling and crystal studies of Antarctic ice bodies such as mountain glaciers and cirque glaciers have been carried out in Gruber, Petermann and Humboldt regions. Secular movement of a polar ice tongue named "Dakshin Gangotri glacier" near Maitri is regularly monitored by terrestrial photogrammetry.

\* Baseline data for prediction and forecasting of Indian monsoons available with India Meteorological Department and National Institute of Oceanography.

\* Identification and delineation of exploitable krill resources. Data available with National Institute of Oceanography.

\* Establishment of communication links between India and Antarctica.

\* Establishment of our capabilities to measure extremely low levels of radio active Radon in the Antarctic area.

\* Studies on human adaptation and adjustment in the extreme Antarctic environment.

### **Foreign Equity**

2056. SHRI GEORGE FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have decided to give automatic clearance for foreign equity investment upto 75 per cent;

(b) if so, whether it is also proposed to abolish condition of balancing capital goods import with foreign equity; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b) No such decision has been taken.

(c) Do not arise.

[*Translation*]

### **Drinking Water in Rural Areas**

2057. SHRI MRUTYUNJAYA NAYAK : Will the PRIME MINISTER be pleased to refer to the reply given on July 28, 1993 to Unstarred Question No. 549 and state :

(a) whether the information has since been collected regarding the survey made for drinking water in rural areas;

(b) if so, the details thereof; and

(c) if not, the reasons for delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJI BHAI PATEL) : (a) No, Sir.

(b) Does not arise.

(c) While the survey of status of drinking water supply in rural habitations has been reported as completed in all States/UTs, the final data has not been made available so far by some States/Union Territories. Further, the details of No Source rural habitations submitted by the States/UTs are proposed to be re-verified through independent agencies.

### **SCs/STs Working in Defence Establishments**

2058. SHRI ANAND AHIRWAR : Will the PRIME MINISTER be pleased to refer to the reply given on July 28, 1993 to Unstarred Question No. 656 regarding SC/ST employees in Defence Establishments and state :

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI

MALLIKARJUN) : (a) to (c) Yes, Sir. The percentage of SC employees serving in Defence establishments is 21.55%, whereas the percentage of ST employees is 3.75%. The percentage of SC/ST employees taken together is 25.30%. Thus, the percentage of SC/ST employees taken together is not less than the percentage as laid down under rules. However, there is a shortfall in respect of ST employees.

Suitable ST candidates are generally not available. Constant efforts are being made with recruiting agencies such as Union Public Service Commission, Staff Selection Commission and Employment Exchanges to make-up the level of reservation.

[English]

#### **Potable Water in Goa**

2059. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have assessed the position regarding the availability of potable water in villages of Goa;

(b) if so, the details thereof;

(c) the total number of schemes received from the State and approved by the Union Government during the Seventh Plan Period;

(d) the details of villages and towns proposed to be covered under the Accelerated Rural Drinking Water Programme during the Eighth Plan Period and the tentative allocation of funds for the purpose to the State; and

(e) the target fixed to provide drinking

water and the funds allocated for the purpose during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b) The availability of potable water in villages of Goa and implementation of the programme under the State sector Minimum Needs Programme and Centrally Sponsored Rural Water Supply Programme is reviewed from time to time. There are a number of villages which are not fully covered and there are certain villages with the problem of salinity in ground water content etc.

(c) 73 schemes covering 113 villages at an estimated cost of Rs. 735.20 lakhs were received and approved by the Union Government during the Seventh Plan Period under the Accelerated Rural Water Supply Programme.

(d) As reported by the State Government, 39 villages are proposed to be covered under Accelerated Rural Water Supply Programme during the 8th Plan period and the tentative allocation of funds for the purpose to the State Government of Goa is Rs. 350 lakhs. Towns are not covered under Accelerated Rural Water Supply Programme.

(e) 20 villages are targeted to be covered with safe drinking water facilities during 1993-94. A sum of Rs. 84 lakhs has been allocated for the purpose during 1993-94.

#### **Concept of Profit Centres by CSIR**

2060. SHRI SANDIPAM BHAGWANTHORAT : Will the PRIME MINISTER be pleased to state :



(a) whether CSIR is working on a new concept of "profit centres" having manufacturing arrangements with possible equity participation;

(b) if so, the details thereof;

(c) whether the concept is proposed to be adopted by other Scientific Research Institutes also and if so, the details thereof;

(d) the details of expansion programme of CSIR during the Eighth Plan, State-wise and for Maharashtra State in particular; and

(e) the total outlay provided in the Eighth Plan for on-going expansion activities of CSIR in general and Maharashtra in particular?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b) Council of Scientific and Industrial Research (CSIR) is exploring the possibility of licensing its knowhow/technology against equity in the industrial unit. This concept will help instill confidence in and underwrite risks involved in the success of technology.

(c) It would be open for other Scientific Research Institutes to adopt this concept after it has been found feasible and adopted by CSIR.

(d) and (e) The CSIR as a matter of policy has decided not to expand its existing set up during the VIII Plan period.

### Bhopal Gas Affected Areas

2061. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the International Medical Commission has decided to send a team of medical experts to India to visit 1984 Bhopal Gas Tragedy affected areas;

(b) if so, the purpose of the visit of foreign medical experts, the countries to which they belong and the period of their visit;

(c) whether the International Medical Commission has sought permission and co-operation of the Union Government in this regard; and

(d) if so, the reaction of the Government to their visit?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (c) According to the coordinator of the International Organising Committee of the International Medical Commission on Bhopal, this Commission has been set up with the objective of providing medical consultative support towards the delivery of health care to the persons affected by the Bhopal Gas Disaster. He has made a request for issue of appropriate directions so as to facilitate the meetings of the Commission in Bhopal and Delhi.

(d) No decision has yet been taken by the Government. [Translation]

**Distribution of Land to Landless Farmers**

2062. SHRI ANADI CHARANDAS : Will the PRIME MINISTER be pleased to state:

(a) the estimated number of landless farmers in Orissa;

(b) whether the Government have formulated any scheme to provide land to these farmers;

(c) if so, the details thereof; and

(d) the time by which the land is likely to be provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) : (a) According to the provisional population figures of the 1991 Census, there were 28,73,310 agricultural labourers in rural areas of Orissa.

(b) to (d) There is already a scheme for distribution of ceiling surplus land to the landless rural poor under which priority is given in the distribution to the landless agricultural labourers] particularly those belonging to Scheduled Castes and Scheduled Tribes. Till March, 1992 an area of 1,50,075 acres has been distributed to 1,28,924 beneficiaries. The State has been advised to complete distribution of the available ceiling surplus land expeditiously.

**DDA Flats Reserved for SCs/STs**

2063. SHRI LALIT ORAON : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the category wise number of residential accommodations built by the Delhi Development Authority reserved for the members of the Scheduled Castes/Scheduled Tribes respectively as on November 30, 1993;

(b) the number of applicants belonging to the Scheduled Castes/Scheduled Tribes categories registered under the general category and out of turn category for the allotment of residential accommodations as on November 30, 1993, separately; and

(c) whether the applicants of the reserved categories have not been allotted residential accommodations despite the less number of applicants of these categories?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) The DDA has reported that no separate flats are constructed specifically for allotment to the reserved categories. However 25% flats in each scheme income group, are reserved for the persons belonging to the Scheduled Castes/scheduled Tribes. If the requisite number of applications are not received from the reserved categories, the flats are offered to the persons in the non-reserved categories in terms of the provisions in the brochure.

(b) As per existing rules, there is no reservation for out of turn allotment of flats

to SC/ST persons. However, the number of SC/ST persons registered under various schemes floated by DDA in the past is indicated below:-

<i>Name of the Scheme</i>	<i>No. of SC/ST Registrants</i>
1. Self Financing Scheme	1130
2. New Pattern Registration Scheme-1979	
(i) MIG	1948
(ii) LIG	5813
(iii) Janta	10354
3. Ambedkar Awas Yojana-1989 (exclusively for SC/ST)	20000

(c) No, Sir. All registrants of reserved categories have been covered for allotment of flats in various categories.

[English]

**Bench of Orissa High Court**

2064. SHRI SRIBALLAV PANIGRAHI : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to set up a bench of Orissa High Court at Sambalpur;

(b) whether any memorandum have been received from Members of Parliament and Bar Association; and

(c) the number of cases pending with Orissa High Court?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) :

(a) and (b) The Government of Orissa intimated that in view of the persistent demand from the legal practitioner and general pub-

lic, they had taken a decision, in principle, favouring establishment of Circuit Benches of the Orissa High Court at Berhampur, Sambalpur or Bolangir. The High Court of Orissa, in the Full Court, did not favour setting up of Benches.

(c) According to information received from the Registry of Orissa High Court, 37223 cases were pending with the High Court as on 30.6.1993.

**Bofors Kickbacks**

2065. SHRI BOLLA BULLI RAMAIAH :  
SHRI INDRAJIT GUPTA :  
SHRI LOKANATH CHOUDHURY :

Will the PRIME MINISTER be pleased to state :

(a) whether the enquiry into the Bofors Kickbacks has since been completed and the report submitted to the Government;

(b) if so, the details therefor;

(c) if not, the reasons therefor; and

(d) the stage at which the matter stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA) : (a) to (d) The case is still under investigation in India and abroad. The investigations required the assistance of the Swiss Authorities, for which Letters Rogatory had been sent to them. Appeals against this Letters Rogatory were filed in the Swiss Courts. Various petitions had also been filed in the Indian Courts. Various petitions had also been filed in the Indian Courts questioning the validity of the FIR and the Letters Rogatory. These petitions were decided in favour of the CBI. The Swiss Federal Court also finally dismissed the appeals of the affected parties on 20.7.1993 and has allowed assistance to India in the investigation of the Bofors case. The decision of the Investigating Magistrate Geneva for the transmission of the bank documents is awaited. Investigations will be pursued on receipt of the relevant documents from the Swiss Authorities.

#### **Import of Urea**

2066. SHRI C.P. MUDALAGIRIYAPPA : Will the PRIME MINISTER be pleased to state :

(a) the total quantity of urea imported during the last three years;

(b) whether import of urea is increasing steadily in the recent years; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTI-

LIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b) The following quantities of urea were imported during the last three years:

<i>Year</i>	<i>Quantity imported (lakh metric tonnes)</i>
1990-91	Nil
1991-92	3.91
1992-93	18.57

(c) Imports of urea are made to bridge the gap between its assessed demand and indigenous availability.

#### **Export of Coir Products**

2067. DR. KARTIKESWAR PATRA : Will the PRIME MINISTER be pleased to state :

(a) whether coir products are being exported;

(b) if so, the Organisations/Government agencies through which these are being exported; and

(c) the details of steps taken to encourage production of coir and to assist the small coir producers which are being run under the Employment Generating Projects under the Department of Science and Technology?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND

AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) Exporters of Coir are largely from private parties. During 1992-93, registered exporters numbering 142, exported coir products to foreign countries. Of the above , 141 are private exporters and the remaining one is a coir cooperative society.

(c) To encourage production of coir, the Coir Board extends financial assistance for modernisation of coir industry to improve productivity in the coir industry both in the cooperative as well as in the private sector. Central Government has also decided to assist the Project for Integrated Coir Development of Govt. of Kerala. The Board is also establishing Common Facility Centres to enable small scale manufacturers to adopt modern methods of bleaching and dyeing. The Board is also sanctioning financial assistance to small scale manufacturers for construction of loom-sheds. Only one project under the Science & Society Programme of Department of Science and Technology has been supported, the details of which are given below :

*PROJECT TITLE:* Weaving of Coir mats to conduct research and improve the technology of weaving mats, to start a pilot loom centre to fabricate looms and to train coir workers for economic production.

Total cost : Rs. 6,44,900/-

**Foreign Investment**

2068. SHRI SHRAVAN KUMAR PATEL : Will the PRIME MINISTER be pleased to state :

(a) the details of foreign investment proposals approved, including those from NRIs and NRI companies, during the past

three months; and

(b) the extent of and stage of technology transfer contemplated therein and the details of repatriation of profits and funds thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) During September-November, 1993, 187 proposals for foreign direct investment including those from NRIs and NRI companies have been approved envisaging total investment of Rs. 2198.14 crores. The details of these proposals viz; name of the Indian company, name of the foreign collaborator, item of manufacture and amount of foreign investment involved in each proposal are published by the Indian Investment Centre as a supplement to their monthly Newsletter and copies of these are regularly supplied to the Parliament Library.

(b) The extent of technology transfer involved depends on the nature of products and technology involved and varies from project to project.

Repatriation of dividends are linked with the implementation of projects and commencement of production and declaration of profits by these projects, if any, spread over a period of time depending upon the gestation of projects and other factors. As such no projections of likely repatriation of profits from these projects can be made.

**Performance of Public Sector**

2069. SHRI BIRSINGH MAHATO : Will the PRIME MINISTER be pleased to state:

(a) whether public sector as a whole has earned profit or incurred losses during the year 1990-91, 1991-92 and 1992-93;

(b) the details of the losses, if any; and

(c) the steps envisaged for better performance of the public sector?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Central Public Sector Enterprises as a whole have earned net profit of Rs. 2272 crores and Rs. 2475 crores during the years 1990-91 and 1991-92 respectively for which period only the information is available.

(b) Does not arise.

(c) Enterprise specific action is taken by the concerned administrative Ministry/ Department and the enterprise to improve the performance. Some of the measures taken are modernisation and rehabilitation plan, financial, managerial and organisational restructuring, change in product-mix, energy conservation, technological upgradation, signing of MOU with Government etc.

[*Translation*]

#### **Barauni Fertilizer Unit**

2070. SHRI SURYA NARAYAN SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Hindustan Fertilizer Corporation has forwarded any scheme to the Union Government to revive and modernise its Barauni unit;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (c) The management of Hindustan Fertilizer Corporation Limited (HFC), with the approval of their Board of Directors, have referred their company, including its Barauni unit, to the Board for Industrial and Financial Reconstruction (BIFR) in terms of the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985. The BIFR has declared HFC as a sick company and has asked the company as well as the Government to come up with a viable revival package. A package for all the units of HFC, including its Barauni unit has been received from the company. Any decision on the future of HFC, including its Barauni unit would depend upon the outcome of deliberations pending before the BIFR which is a quasi-judicial body.

#### **Ball Bearing**

2071. SHRIMATI SHEELA GAUTAM:  
SHRI RAJESH KUMAR:

Will the PRIME MINISTER be pleased to state :

(a) the total demand and production of ball bearings in the country during the Seventh Plan;

(b) whether, with the increase in production of automobiles, the demand of ball bearings has increased in the Eighth Plan; and

(c) if so, the steps proposed to be taken by the Government to increase their production?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) As per Seventh Plan Document, the production target for Ball and Roller Bearings in 1989-90 was 80 million nos., while the actual production for the year 1989-90 i.e., the terminal year of the Seventh Plan was 96.29 million nos.

(b) The demand for Ball and Roller Bearings is estimated to be around 216.90 million nos. by the end of Eighth Plan and this takes into account the demand from all sectors of industries.

(c) A number of steps taken by the Government to increase the production of Ball and Roller Bearings in the country include Delicensing the industry; inclusion of Ball and Bearings industry in the list of high priority industries for automatic approval for foreign technology agreements and 51% equity participations; giving concessional rates of duties on imports of critical components required by industry which are not manufactured indigenously.

#### **Industries in Gujarat**

2072. SHRI DILEEPBHAI SANGHANI : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government

have received a number of proposals to establish core/heavy industries in Gujarat during the last three years;

(b) if so, the details thereof and the places where these are likely to be established; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) 352 applications for industrial licences have been received during the years 1991 to 1993 (upto November) for setting up industries in Gujarat.

(b) The above applications were received for drugs and pharmaceuticals, chemicals, textiles, etc. The most preferred districts were Surat, Sabarkantha, Valsad, Vadodara, Bulsar, Amreli, Junagarh, Bharuch, Mehsona, Ahmedabad and Panchmahal.

(c) Against above 352 applications received, till end of November 1993, 183 have been issued Letters of Intent, 55 have been rejected, and 76 did not require licence/were withdrawn.

[English]

#### **Merger of Indian Companies**

2073. SHRIMATI MALINI BHATTACHARYA : Will the PRIME MINISTER be pleased to state :

(a) the names of Indian companies which have either merged with or have been acquired by multinational corporations with

headquarters abroad since July, 1991;

(b) whether the Government have considered the impact of such mergers and acquisitions on the degree of fair competition within the country;

(c) whether the Government have considered adoption of an upper threshold in respect of market shares beyond which the dominant firm in such mergers and acquisitions will be required to divest a part of its holding; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE  
MINISTRY OF LAW, JUSTICE AND COM-  
PANY AFFAIRS (SHRI H.R. BHARDWAJ) :

(a) While there are cases of Indian Companies merging with other companies registered in India, there is no case of any

company registered in India, merging since July, 1991 with a foreign company incorporated outside India.

A foreign company may acquire shares of an Indian Company subject to such approvals as may be required. The list of foreign collaborations approved with increase in foreign equity during the period from August, 1991 to September, 1993 is given in the enclosed Statement.

(b) The government has taken into consideration all such factors.

(c) and (d) Sections 23 and 24 of the M.R.T.P. Act, 1969 have been omitted by the M.R.T.P. (Amendment) Act, 1991 with effect from 27.9.1991. The M.R.T.P. Commission is, however, empowered to look into allegations relating to the monopolistic, restrictive and unfair trade practices under the provisions of the said Act.



## STATEMENT

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator	Increase in Equity
1		3	4
2	M/s Myles Industries Ltd., Saroda, Assam.	M/s Myles Intl. Management Inc. U.K.	40% to 55% (Rs. 27.30 lakhs)
3	M/s. Baloke Durr Kaveri P. lte., Bangalore.	M/s. Baloke Durr A.G. Germany.	40% to 51% (Rs. 27.30 lakhs)
4	M/s Asea Brown Boveri Ltd., Bombay.	M/s APB, Germany.	36% to 45% (Rs. 110.01 lakhs)
5	M/s. Trumac Engg. Co. Ltd., Bombay	M/s. Trutzchler I & E, Germany	36% to 45% (Rs. 110.01 lakhs)
6	M/s Keystone Valves I. Ltd., Saroda.	M/s Keystone Inc., USA.	40% to 51% (Rs. 26.79 lakhs)
7	M/s. O.K.S. Speciality Lubricating, Bangalore.	M/s. OKS Spezialischiemierstoffe, Germany.	26% to 40% (Rs. 36.60 lakhs)
8	M/s Festo Controls (I) Bangalore	M/s Festo KG, Germany.	40% to 51% (Rs. 41.18 lakhs)
9	M/s Motorola Blue Star Ltd., Bangalore.	M/s Motorola Intl. Dev. Corpn., USA	40% to 50% (Rs. 2721.21 lakh)
10	M/s Procter & Gamble I. Ltd., Bombay	M/s. Richardson Vicks Inc., USA.	(40% to 51% (Rs. 3783.53 lakh)
11	M/s. Colour Chem Ltd., Bombay	M/s. Hoechst AG, Germany.	40% to 51% (Rs. 2721.21 lakhs)
12	M/s Protego Equipments (I) P. Ltd., Bombay	M/s Braunschweiger Flammenfilt, Germany	40% to 51% (Rs. 7.63 lakhs)
13	M/s India Photographic Co., Bombay	M/s. Kodak Inc., UK.	39.5% to 51% (Rs. 451.40 lakhs)

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator	Increase in Equity
1	2	3	4
13.	M/s Voith India Ltd., Hyderabad.	M/s Voith Turbo Beteiligioca, Germany.	40% to 40% (Rs. 195.81 lakhs)
14.	M/s G.L. Rexroth Industries Ltd., Bombay	M/s Rexroth GmbH, Germany.	35% to 51% (Rs. 263.21 lakhs)
15.	M/s Annapurana Kenmore Tube Products Ltd., Hyderabad.	M/s Laiberg Holding AS, Norway.	9.16% to 49% (Rs. 8.84 lakhs)
16.	M/s Invel Transmissions Ltd., New Delhi	M/s Unit Cardan Invel Germany.	40% to 48% (Rs. 121.39 lakhs)
17.	M/s Elkem Metallurgy P. Ltd., Bombay	M/s. Elkem A/s. Norway	40% to 51% (Rs. 3.05 lakhs)
18.	M/s Koyana Rodia pipes Ltd., Bombay	M/s. Arntek Ltd., Australia	40% to 51% (Rs. 1112.24 lakhs)
19.	M/s. Stovec Industries Ltd., Bombay.	M/s. Stork Screens BV & M/s. Stork Contiweb BV, Netherlands.	10% to 51% (Rs. 595.97 lakhs)
20.	M/s. Usha Dranger Co. Ltd., New Delhi.	M/s Dragerwerke Akti, Germany.	40% to 51% (Rs. 13.12 lakhs)
21.	M/s. PSI Data System Ltd., Bangalore	M/s Bull SA, Brance	40% to 51% (Rs. 741.15 lakhs)
22.	M/s NMI Crances Ltd.,	M/s. Man Gutehoffnungshutte AG, Germany.	0% to 30% (Rs. 42.09 lakhs)
23.	M/s. Montex Glas Fibre Ind. P. Ltd., Bombay	M/s Porcher Textile SA Brance, Mr. Ruei Hagen, Switzerland, M/s. Gividi Italia SPA, Italy.	0% to 39.2% (Rs. 33.85 lakhs)

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator	Increase in Equity
1	2	3	4
24.	M/s Asian Can Ltd., New Delhi.	Foreign Nationals (OPEC) (NRI)	0% to 1.75%+NRI (Rs. 3317.18 lakhs)
25.	M/s Elvima Lab Ltd., Panaji, Goa.	M/s. Princeton Lab Inc., USA.	0% to 51% (Rs. 7.32 lakhs)
26.	M/s. Indian Swring Machines, New Delhi	The Singer Company, Hongkong.	10% to 51% (Rs. 410.83 lakhs)
27.	M/s. Quest International Ltd., Bombay	Union AG, Switzerland	10% to 51% (Rs. 219.60 lakhs)
28.	M/s Unit Abex Alloy Products Ltd., Bombay	Schmidt + Clemer Gmbh, Germany	20% to 45.32% (Rs. 332.75 lakhs)
29.	M/s. Onward Novell Software, Bombay	M/s. Novel Inc. USA	-(Rs. 34.47 lakhs)
30.	M.s. Usha Drager Co. Ltd., New Delhi	Dragerwerke Akti, Germany	-(Rs. 1.83 lakhs)
31.	M/s Consumer Technologies, Bombay.	M/s Procter & Gamble Co., USA	(Rs. 2002.33 lakhs)
32.	Kinetic Honda Motor Ltd., Pune	Honda Motor Co. Ltd., Japan.	28.56% to 50.92% (Rs. 1428.32 lakhs)
33.	Geomatic Tools Pvt. Ltd., Doodabailapur.	Otto Bilz Work Zeugfabrik Gmbh, Germany.	0% to 40% (Rs. 5.86 lakhs)
34.	Lipton India Ltd., Bombay	Unilon AG, Switzerland.	40% to 51% (Rs. 350.45 lakhs)
35.	Kellogg India Ltd. New Delhi	M/s Kellogg Co., USA	-(Rs. 7716.00 lakhs)

Name of the Indian Company	Name of the Foreign Collaborator	Increase in Equity
2	3	4
36. Alcatel Modi Network Systems Ltd., New Delhi	Alcatel, C.F., France	- (Rs. 252.85 lakhs)
37. BS & B Safety System (I) Ltd., Cheugai, MGR.	BS & B Safety Systems Inc., USA	40% to 50% (Rs. 304.39 lakhs)
38. Lotus Chocolateco. ltd. Hyderabad.	Sunshine Allied Instruments Ltd., Singapore.	0% to 11% (Rs. 24.40 lakhs)
39. Sujata Data Products Ltd., Bombay	Britannia Engg. Corpn Ltd., U.K.	0% to 11% (Rs. 24.40 lakhs)
40. Govind Rubber Ltd., Bombay	Union Rubber Industries Ltd., Taiwan.	0% to 8% (Rs. 30.65 lakhs)
41. Jord Engineers (I) Ltd. Bombay	Jord Engineers PTY Ltd. Australia.	0% to 8% (Rs. 30.65 lakhs)
42. Chemithon Engineers Pvt. Ltd., Bombay.	Chemithon Corporation. USA.	39.5% to 50% (Rs. 14.03 lakhs)
43. B-Braum (I) Pvt. Ltd., Panaji.	B-Braum Medi. Industries. Malasia.	0% to 51% (Rs. 18.91 lakhs)
44. Vestas RRB India Ltd., New Delhi.	Vestas Wind System, Denmark.	0% to 25% (Rs. 210.45 lakhs)
45. Indo Flogates Ltd., Calcutta.	Flogates Ltd., U.K.	35% to 40% (Rs. 210.45 lakhs)
46. Indocan Engg. Systems Pvt. Ltd., Pune.	Peekay Holdings Ltd., Canada.	40% to 51% (Rs. 8.85 lakhs)
47. Barium Chemicals Ltd., Calcutta.	M/s O & K Far East P.T.E. Ltd., Singapore.	0% to 50% (Rs. 189.71 lakhs)

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator	Increase in Equity
1	2	3	4
48.	Alpha Hydronics Ltd., Calcutta	M/s O & K Far East PTE. Ltd., Singapore.	0% to 50% (Rs. 10.07 lakhs)
49.	Emco Dynatorq Transmissions Pvt. Ltd.,	Lenze Auslands Vestrieb Germany.	0% to 30% (Rs. 25.59 lakhs)
50.	SRF Nippondenso Ltd., New Delhi	Nippondenso Ltd., & Sumotomo Corporation. Japan	0% to 37.2% (Rs. 264.74 lakhs)
51.	Orissa Extrusion Ltd. Balasox, Bombay	Hydro Aluminium, Norway.	0% to 22.34% (Rs. 264.74 lakhs)
52.	Peilkan Leather Products Pvt. Ltd., Madras	Krayse Lederwarey Gmbh, Germany.	0% to 43.75% (Rs. 22.57 lakhs)
53.	Ewac Allooys Ltd., Bombay	Castrolin SA, Switzerland.	40% to 50% (Rs. 157.99 lakhs)
54.	Vibromech Engll. Pvt. Ltd., Madras	Vestas Wind System, Denmark	0% to 40% (Rs. 157.99 lakhs)
55.	Indo Schottle Auto Parts Pvt. Ltd., Pune	Mr. Wolfgang Schottle & Mrs. Giesela Schottle, Germany	24.50% to 29.83% (Rs. 13.73 lakhs)
56.	Sterile Filtration Fermentation & Seperation Tech. Pvt. Ltd., Bangalore.	Sartorius AG; Germany	0% to 19% (Rs. 13.73 lakhs)
57.	Greaves Foreco Ltd., Bombay & Seperation Tech. Pvt. Ltd., bangalore.	Foseco Plc., U.K.	50% to 51% (Rs. 70.15 lakhs)

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator	Increase in Equity
1	2	3	4
58.	The Chempadany Industries Ltd., Calcutta.	1) Aldgata Indtl. SA Switzerland 2) Balantex Ag	0.02% to 48.54% (Rs.221.43 lakhs)
59.	Delnorte Technology (I) Pvt. Ltd., Bombay	DelNorte Tech. Inc., USA	0% to 40% (Rs. 57.04 lakhs)
60.	Hilton Rubbers Ltd., New Delhi.	Trellex AB, Sweden	16.6% to 20% (Rs. 57.04 lakhs)
61.	Associated Presion Spindles Ltd., Bombay	Various Non-Residents	0% to 7.21% (Rs. 262.91 lakhs)
62.	Indomaj Steel Technology Pvt., Ltd., Bombay	Trusta Trading Co., Switzerland.	0% to 9.30% (Rs. 349.73 lakhs)
63.	Ferro Alloys Corpn. Ltd., Tumsar.	Trusta Trading Co., Switzerland	0% to 25.20% (Rs. 24.70 lakhs)
64.	Steller Modullar Systems Pvt. Ltd., Bombay.	M. Ruttly & Co. Pty. Ltd., Australia	0% to 25.20% (Rs. 24.70 lakhs)
65.	Gargi Huctendes Albertus Pvt. Ltd., Bombay.	Huttenes Albertus Chemische Worke, Germany.	25% to 40% (Rs. 28.97 lakhs)
66.	Security Electronis Pvt. Ltd., Bombay.	Domitech AB, Sweden	0% to 40% (Rs. 4.57 lakhs)
67.	SteelCast Ltd., Bhavnagar.	Kurimoto Ltd., Japan	0% to 2.20% (Rs. 47.89 lakhs)
68.	Gupta Carpets Udyog Ltd., New Delhi.	Mr. J. Ziegler, Switzerland, 2) Blantex AG.	0% to 2.73% (Rs. 68.01 lakhs)

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator				Increase in Equity
		1	2	3	4	
69.	M/s CG. Hartmann & Braun Ltd., New Delhi.	M/s. Hartmann & Braun AG, Germany.			40% to 50% R.34.16 lakhs)	
70.	M/s. Sesa Goa Ltd., Panjim.	(For M/s. Finsider Int. Co. Ltd., U.K. Iviva Intl. SPA, Italy.			40% to 51% (Rs. 1917.23 lakhs)	
71.	M/s Nestle India Ltd. New Delhi	M/s Nestle SA, Switzerland			46.01% to 51% (Rs. 3240.02 lakhs)	
72.	M/s. Axles India Ltd. Madras	M/s Eaton Ltd., U.K.			33% to 40% (Rs. 122.61 lakhs)	
73.	M/s. Digital Equipments (I) Ltd., Bangalore.	Digital Equipments Holdings BV, Netherlands			40% to 51% (Rs. 1222.53 lakhs)	
74.	M/s. Colgate Palmolive Ltd., Bombay	M/s. Colgate Palmolive Co., USA			40% to 51% (Rs. 6817.44 lakh)	
75.	M/s Ashok Leyland Ltd., Madras	M/s. Lrtih Ltd., U.K.			40% to 50% (Rs. 7.90 lakhs)	
76.	M/s Ashok Leyland Ltd., Pune.	M/s. Lrtih Ltd., U.K.			40% to 50% (Rs. 7.90 lakhs)	
77.	Tata BP Solar (I) Ltd., Bombay	M/s BP (Solar India Holding Ltd., U.K.			40% to 51% (Rs. 25.90 lakhs)	
78.	Modern Roofings Ltd., Hyderabad.	M/s. Eida AG, Switzerland			0% to 5.06% (Rs. 24.96 lakhs)	
79.	M/s Roto Pumps & Hydraulics Pvt. Ltd.,	Sterling Fluid Equipments, U.K.			0% to 5.06% (Rs. 24.96 lakhs)	

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator	Increase in Equity
1	2	3	4
80.	Saunders Valves (I) Ltd., Pune.	Saunders Value Co. Ltd., U.K.	40% to 51% (Rs. 90.35 lakhs)
81.	Assam Carbon Products Ltd., Assam.	Morgan Crucible Co. Plc. U.K.	30.30% to 51% (Rs. 56.70 lakhs)
82.	Bush Boake Allen (India) Ltd., Madras	Bush Boake Allen Ltd U.K.	38.15% to 51% (Rs. 27.92 lakhs)
83.	Carrier Aircon Ltd. Haryana	Carrier Corporation, USA	40% to 51% (Rs. 1194.61 lakhs)
84.	AKG Acoustics India Ltd., Delhi.	AKG Akustische U King Gorete Gmbh, Austria	39% to 55% (Rs. 1194.61 lakhs)
85.	Kone Elevator India Ltd. Tamil Nadu	M/s Kone O.Y. & Finnish Fund for I.B. Corporation Ltd., Finland.	51% to 73% (Rs. 396.00 lakhs)
86.	Mc-Bavchemie India Pvt. Ltd., Bombay	M/s Mc-Bavachemie Muller Gmbh & co., Germany	51% to 73% (Rs. 3.20 lakhs) due to increase in paid-up capital
87.	Jalex Connectors Systems Ltd., Bombay	Molex Incorporated Ltd., USA	40% to 51% (Rs. 11.00 lakhs)
88.	Emag Machines India Pvt. Ltd., Andhra Pradesh	i) emag maschinenfabrik Gmbh, Germany & ii) Shah Gmbh, Germany.	39.9% to 78.30% (Rs. 8.00 lakhs)
89.	MSA (India) Ltd., Raigad, Maharashtra	Mine Safety Appliances co., USA.	30% to 39.99% (Rs. 8.00 lakhs)



Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator			Increase in Equity
		1	2	3	
90.	SAF Yeast, Bnmbay.		Leasfreet Cie, Frane		40% to 51% (Rs.2200.00 lakhs)
91.	Maruti Ydyog Ltd., New Delhi.		Suzuki Motor Corporation, Japan.		40% to 50% (Rs. 120.00 lakhs)
92.	Kiyana Rocla Pipes Ltd. New Delhi		Amatek Ltd., Australia		30% to 40% (Rs.120.00 lakhs)
93.	Indian Shaving Products Ltd., New Delhi		Gillette Co., Boston, USA.		40% to 51% (rs. 193.10 lakhs)
94.	VXL Ltd., Jamnagar, Gujarat.		Ladies & Gyr, Energy Management Corpn. Switzerland.		1.73% to 10.63% (141.54 lakhs)
95.	Usha Martin Industries Ltd., Calcutta.		Martech Ltd. (Formerly Martin Black & Co. Ltd) UK.		5.18% to 29.25% (Rs. 300.00 lakhs)
96.	BBR India Ltd. Bangalore.		Proceq SA, Switzerland		36.25% to 40% (Rs. 20 lakhs)
97.	Computer Kontor Communication (I) Pvt. Ltd., Pune		Konform Gmbh, Germany		40% to 51% (Rs. 0.26 lakhs)
98.	Buse India Pvt. Ltd. Shadara, Delhi.		Buse Anlagenbau Gmbh Germany		40% to 50% (Rs. 2.50 lakhs)
99.	Futex Steel Industries Pvt. Ltd., Bombay.		Fu-Chang Metal Indl. Co. Ltd., Taiwan		40% to 50% (Rs. 80 lakhs)
100.	Custom Capsules Pvt. Ltd., Bombay.		Mr. Raj Vikram Tahil, Canads (NRI)		39..50% to 49% (Rs. 4.75 lakhs)

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator	Increase in Equity
1	2	3	4
101.	Ramesh Flowers Pvt. Ltd., Tuticorin, Tamil Nadu.	Flores Heimschmuck Gmbh, Germany	40% to 51% (Rs. 4.75 lakh)
102.	Cadbury India Ltd Bombay	Cadbury Schweppes plc., England.	40% to 51% (Rs. 136.40 lakhs)
103.	Birla 3M Ltd. Bangalore	Minnesota Mining & Mfg. Co. (3m), USA	40% to 65% (Rs. 185.47 lakhs)
104.	E. Merck (India) Ltd., Bombay	E. Merck, Germany.	40% to 51% (Rs. 185.47 lakhs)
105.	High Temp Furnaces Pvt. Ltd., Bangalore.	Dowa Mining Co. Ltd., Japan	21.43% to 47.65% (Rs 44.57 lakhs)
106.	Coates of India Ltd., Calcutta.	Coats brothers PLC, UK Bostic Ltd., England	39.99% to 47.65% (Rs. 132.74 lakhs) due to increase in paid-up capital
107.	Madhura Coats Ltd., Bangalor	J & P Coats Ltd., U.K.	39.9% to 51% (Rs. 535 lakhs)
108.	Gujarat Guardian Ltd., New Delhi.	Chardian Industries Corprn., USA	50% (Rs 4340 lakhs)
109.	Lloyd's Register Industrial Service (I) Ltd., Bombay	Lloyd's Register of Shipping, U.K.	40% to 50% (Rs. 5.10 lakhs)
110.	Bata India Ltd., Calcutta.	Bata (BN) B. V. Netherlands.	40% to 51% (Rs 1311 lakhs)

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator	Increase in Equity
1	2	3	4
111.	SPIC Jel Engineering Ltd Madras.	Jurong Engineering Ltd., Singapore.	24% to 40% (Rs 42 lakhs)
112.	Pieco Electrical & Electronics Ltd., Calcutta.	N.V. Philips. Holland.	39.7% to 51% (Rs. 3380 lakhs)
113.	M/s. Schenckavery Ltd., New Delhi	M/s. Carl Schenck A.G., Germany	40% to 50% (Rs 24.95 lakhs)
114.	Indo Rama Synthetics (I) Ltd., New Delhi	Sh. M.L. Lohia & Sh. A.P. Lohia (NRI), Thailand	37% to 49% (Rs. 216.18 lakhs)
115.	Procter and Gamble India Ltd., Bombay	Procter & Gamble Company, USA	51% to 65% (Rs 144.55 lakhs)
116.	M/s. Bundy Tubing of India Ltd., Madras	Bundy Corporation USA	7.45% to 51% (Rs 124.06 lakhs)
117.	M/s. Locitte India Pvt. Ltd., New Delhi	M/s Locitte Corporation, USA	60% to 100% (Rs. 200 lakhs)
118.	M/s Fiskars India Ltd., Bombay	M/s Fiskars OY AB, Finland.	40% to 60% (Rs. 55.1 lakhs)
119.	M/s Amajin Agro Export Ltd. Madras	M/s Amajin Co. Ltd. Japan.	0% to 58% (Rs 350.00 lakhs)
120.	M/s Albaraka Finance House Ltd., Bombay.	M/s Albaraka Investment and Dev. Co., Saudi Arabia.	40% to 51% (Rs. 55 lakhs)
121.	IOLL limited Calcutta.	M/s British Oxygen Corp., UK	39.76% to 51% (Rs. 2853.62 lakhs)

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator	Increase in Equity
1	2	3	4
122.	M/s Indo Maxwell Ltd., Orissa	M/s DEG Deutsche Investitions and Entwicklungsgesellschaft mbh, Germany	15.29% to 20.50% (Rs. 101.70 lakhs)
123.	M/s Glaxo India Ltd., Bombay	M/s Glaxo Group Ltd., UK	40% to 51% (Rs. 449 lakhs)
124.	M/s Standard Commercial Tobaccos Pvt. Ltd., Gantur	M/s. Standard Commercial Tobacco Co. (UK) Ltd., UK	0% to 33.33% (Rs. 90 lakhs)
125.	M/s. Karnataka Crystals Ltd. Bangalore.	M/s Watch Enterprise Co. Ltd., Taiwan.	35% to 40% (Rs 70 lakhs)
126.	M/s. Bsh Boake Allen (India) Ltd., Madras	M/s. Bush Boake Allen Ltd., UK	51% to 70% (Rs. 255 lakhs)
127.	M/s Credit Capital Finance Corporation Ltd. New Delhi	M/s. Lazard Brothers & Co. Ltd., U.K.	25% to 40% (Rs 255 lakhs)
128.	M/s Assam Asbestos Ltd., Calcutta	M/s ATCO Rubber Products Inc. USA	(Rs. 305 lakhs)
129.	M/s Lifeline Drugs Ltd., New Delhi	M/s Consultech, Australia	0% to 11% (Rs. 192 lakhs)
130.	M/s Floatglass India Pvt. Ltd. Bombay	M/s Asahi Glass Co. Ltd., Japan increase in paid up capital.	51% (Rs. 4998 lakhs) due to
131.	M/s. Sanden Vikas India Ltd., New Delhi	M/s Sanden International Corporation	10% to 19% (Rs. 100.50 lakh)

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator			Increase in Equity
		1	2	3	
1					4
		Singapore.			
132.	M/s Drewtreat Chemicals Pvt. Ltd., Madras	M/s. Drew Chemical Corporation USA			26% to 42.50% (Rs. 17.35 lakhs)
133.	M/s Jalex Connectors Systems Ltd., Bombay	M/s. Molex Incorporated Ltd., USA			51% to 80% (Rs. 29.00 lakhs)
134.	M/s Tara Sinha Mccann Erickson Ltd., New Delhi	M/s. Mccann-Erickson Worldwide Inc., USA			40% to 51% (Rs. 7.37 lakhs)
135.	M/s Kellogg India Ltd., New Delhi	M/s Kellogg Company USA			51% to 10% (Rs. 6000 lakhs)
136.	M/s Chaitra Leo Burnett Pvt. Ltd., Bombay	M/s Leo Burnett World wide Inc., USA			10% to 24% (Rs. 2.90 lakhs)
137.	M/s Alpha Moven Lable (India) Pvt Ltd., New Delhi	NFI			51% (Rs. 102 lakhs) due to increase in paid-up capital
138.	M/s Nanz Good Products Ltd., New Delhi	M/s. Nanz Indialkg., Germany.			40% to 50% (Rs. 200 lakhs)
139.	M/s Eastern King Granites Pvt. Ltd., Bangalore.	M/s Magratex AG, Switzerland.			40% to 51% (Rs. 1.10. lakhs)
140.	London Rubber Company (India) Ltd., Madras	M/s. London Inter national Group plc. UK			40% to 42.70% (Rs. 0.73 lakhs)
141.	M/s Pepsi Foods Ltd., Chandigarh	M/s Pepsico Inc., USA			44.35% to 51% (Rs. 1806.50 lakhs)

Sl.No.	Name of the Indian Company	Name of the Foreign Collaborator	Increase in Equity
1	2	3	4
142.	Indag Rubber Ltd., New Delhi.	M/s Bandag Incorporated, USA	26% to 66% (Rs. 383 lakhs)
143.	Coen Bharat Ltd., Bombay	M/s Coen Co. Inc., USA	40% to 57% (Rs. 4.25 lakhs)
144.	Wallace Pharmaceuticals Ltd., Goa.	Princeton Laboratories Inc., USA	40% to 49% (Rs. 3.24 lakhs)
145.	M/s Pepsi Foods Ltd., Chandigarh	M/s Pepsico Inc., USA	51% to 91.40% (Rs. 4242 lakhs)
146.	Photophone Industries India Ltd., Bombay	M/s. Pollarrod Corporation. USA	51% to 53.30% (Rs. 03.22 lakhs)
147.		Dr. Dadi Balsara (NRI), Singapore.	20% to 49% (Rs. 3022 lakhs)
148.	U.C. Gas-Engg. Pvt. Ltd., New Delhi	Union Construction A.S. Denmark	40% to 50% (Rs 5 lakhs)
149.	SGS India Ltd., Bombay	SGS Insubco SA Switzerland.	40% to 50% (Rs. 0.88 lakhs)
150.	Castrol India Ltd., Bombay	Castrol Limited, U.K.	40% to 51% (Rs 353.79 lakhs)
151.		The Dun & Bradstreet Corporation USA	20% to 100% (Rs 1263.60 lakhs)

**Sewerage System**

the Union Government for the purpose?

2074. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) In so far as Union Territories are concerned, the sewerage schemes are under implementation in Chandigarh, Delhi and Pondicherry. The outlays approved by the Planning Commission for the purpose in these 3 Union Territories are as under :

(a) the funds sanctioned by the Union Government for sewerage system in the Union Territories; and

(b) the names of the States from which such demands have been received by

<i>(Rs. in crores)</i>			
<i>Sl. No.</i>	<i>Name of Union Territory</i>	<i>Annual Plan 1992-93</i>	<i>Annual Plan 1993-94</i>
1.	Chandigarh	2.00	1.75
2.	Delhi	45.80	47.50
3.	Pondicherry	0.32	0.55

(b) The provision of sewerage facility is a State Subject. To decide the inter se priorities of the projects and to provide funds therefore are the responsibilities of the State Governments.

**Investment by Fertilizer Companies**

2075. SHRI PANKAJ CHOWDHARY : Will the PRIME MINISTER be pleased to state :

(a) whether some fertilizer companies propose to invest in foreign countries;

(b) if so, the details of such companies; and

(c) the names of these countries and the terms and conditions in this regard?

MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) Yes, Sir.

(b) and (c) Southern Petrochemicals Industries Corporation Limited (SPIC) is implementing a Joint Venture Project for manufacture of Phosphoric Acid in Jordan. Rashtriya Chemicals and Fertilizers Limited (RCF), Krishak Bharti Cooperative Limited (KRIBHCO) and Indian Farmers Fertilizer Co-operative Limited (IFFCO) are exploring possibilities for setting up joint ventures for manufacture of nitrogenous fertilizers in Oman, Qatar and Iran.

THE MINISTER OF STATE IN THE

SPIC will hold 60% of the equity in the

joint venture phosphoric acid project in Jordan.

[*English*]

**Indo-China Joint Ventures**

2076. DR. KRUPASINDHU BHOI :  
Will the PRIME MINISTER be pleased to state:

(a) whether the Government have any proposal to set up some industries in the country in collaboration with China;

(b) if so, the names of such industries;

(c) the time by which these industries are going to be set up; and

(d) the places identified for the location of those units?

THE MINISTER OF STATE IN THE

MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b) Since the announcement of New Industrial Policy, approvals have been given to 17 proposals for foreign collaboration with Chinese enterprises/organisations. The details of these approved projects are given in the attached statement.

(c) The implementation of a project depends on its gestation period which varies from project to project.

(d) Foreign collaboration approvals are intended only to determine the terms and conditions of collaboration and usually do not indicate locations of the industries to be set up. Consequently, foreign investment data, specific to a location, are not centrally maintained.



## STATEMENT

*List of Foreign Technical/Financial Collaboration Cases approved by all sections from August 1991 to October 93*

Sl.No	Name of the Indian Company	Name of the Foreign Collaborator	Item of Manufacture	Amount (Rs. in lakhs)	% Equity
1	2	3	4	5	6
1.	Malvika Steel Products, New Delhi.	China Mett. I & E, China	Non Alloy Pig Iron	-	-
2.	Gujarat Ambuja Steel Ltd., Ahmedabad.	Shougaong Brof China.	Pig iron	-	-
3.	Simplex Engg. and Foundry Works Ltd., New Delhi.	China National Tech. Import & Export, China	Various sizes of mini coverers.	-	-
4.	Simplex Engg. & Foundry Works, New Delhi.	China National Tech. Import & Export, China	Mini blast furnace project for the mfr. of pig etc.	-	-
5.	NECO Industries Ltd., Nagpur.	Shougang Br. of China Metta. I & E, China	Pig Iron	-	-
6.	T. Sheels Glass Works Ltd., Allahabad	C.N. Machinery, China China	F Glass	-	-
7.	Yasha Petrochemicals Ltd., New Delhi	China National Pharmaceu- ticals Foreign Trade Corpn...	Drug Intermediates of 4 Chloro 4 Fluoro Anilin	-	-

Sl.No	Name of the Indian Company	Name of the Foreign Collaborator	Item of Manufacture	Amount (Rs. in lakhs)	% Equity
1	2	3	4	5	6
8.	Mideast Integrated Steels Ltd., New Delhi	China Metallurgical Imp & Eep., Corpn., China	Pigiron etc.	2852.97	48.33
9.	Mideast Integrated Steels Ltd., New Delhi.	China Metallurgical Impr. & Exp. China	Iron & Steel Products		
10.	Bahendep Trading Co. Pvt. Ltd., New Delhi	Shoungbranch-China Metall Metall. I & E C	Miniblast Furnace	15.25	51.00
11.	M/s Jayna Mefa India Ltd. New Delhi	M/s MEI Precision Industry Co., Tsiwan	Applique type of Watch Dials	-	-
12.	Avanathi Industries Ltd. Hyderabad	Pingtai Enterprises Co. Ltd. Rep. of China	Shrimp Feed	-	-
13.	Karnataka Petrosynthese Ltd., Bangalore	M/s China National Chemical Construction, China	Polyacetal Resins	30.00	8.80
14.	Biochem Synergy Ltd., Indore	China National Pharmaceu- tical, China	Rifa-S/Rifempcin	-	-
15.	Godeon Herbert India Ltd., New Delhi	China Metallurgical Imm & Exp. China	Steel Slag Cement	-	-

Sl.No	Name of the Indian Company	Name of the Foreign Collaborator	Item of Manufacture	Amount (Rs. in lakhs)	% Equity
1	2	3	4	5	6
16.	Inchita Fisheries Pvt. Ltd., Madras	China National Fisheries Corpn., China	Acquiring & Operating Deep Sea Fishing Trawlers	2.50	50.00
17.	Rajasthan Balls & Bearings Ltd., New Delhi	Nantong Steel Ball Factory, China	Indl. Machinery	-	-

**Study on Origin of Earthquake**

2077. SHRI V. SREENIVASA  
PRASAD :  
SHRI TARA CHAND  
KHANDELWAL :  
SHRI G. DEVARAYA NAIK :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to a news item captioned "Drilling Deepest hole to understand quakes" as reported in the Times of India dated November 15, 1993;

(b) if so, the facts in this regard;

(c) whether the Government propose to conduct similar tests in the country with the help of scientists of Germany; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTERS OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND, TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :

(a) Yes, Sir.

(b) Scientists in Germany, as part of continental deep drilling programme, are drilling a hole for studying the different geophysical parameters including the origin of earthquakes. The bore-hole has reached a depth of more than 7.0 km. Such drilling could help in understanding how tension in the earth's crust is building up, as related to

earthquake. The test is in a preliminary stage and the observational data is yet to give a concrete result.

(c) and (d) There is no proposal for such expensive study in India at present.

**Achievements Under Trysem**

2078. DR. VENKATESWARA RAO:  
SHRI BOLLA BULLI RAMAIAH:

Will the PRIME MINISTER be pleased to state;

(a) whether the target fixed under TRYSEM has been achieved in Andhra Pradesh during last three years;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the amount provided for the implementation of the Scheme during 1991-92, 1992-93 and 1993-94, till date; and

(e) the target fixed for 1993-94 and the achievements made so far >

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHA HARJIBHAI PATEL): (a) to (e). The positing regarding the targets fixed and the achievement in Andhra Pradesh under the TRYSEM scheme for the years 1991-92, 1992-93 and 1993-94 alongwith the amount provided for the implementation of the scheme unde TRYSEM recurring expenses are given in the attached statement.

## STATEMENT

(Rs. in lakhs)

Year	Target (Youths to be trained)	Achievement (Youths trained)	Expenditure (Recurring Expenses)
1	2	3	4
1991-92	22722	18106 (79.68%)	412.46 (99.8%)
1992-93	22050	17340 (78.64%)	412.59 (108.0%)
1993-94	26908	6273* (23.31%)	126.01* (108.0%)

\* Upto October, 1993.

Difficulties in establishing credit linkage with training, absence of proper training infrastructure in some districts, and emphasis on better quality in training than on number are some of the reasons for low achievement.

[*Translation*]

### **Expansion of Fertilizer Plant in Aonla**

2079. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal for the expansion of fertilizer plant Aonla in Uttar Pradesh;

(b) if so, the target fixed for increase in production capacity per annum; and

(c) the amount likely to be spent thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (c) Yes, Sir. The expansion project of Indian Farmers Fertilizer Cooperative Limited (IFFCO), at Aonla will create an additional production capacity of 7.26 lakh tonnes of area per annum at an estimated capital cost of Rs. 960 crores.

[*English*]

### **Societies Registered as Promoters of Real Estate**

2080. SHRI MULLAPPALLI RAMCHANDRAN : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of societies registered in the Capital as Promoters of Real Estate;

(b) whether the Government are exer-

cising any control on the mushrooming of such societies;

(c) if so, the details thereof;

(d) whether any instances of fraud or cheating by any of such societies have come to the notice during 1992 and 1993; and

(e) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) The office of the Registrar of Cooperative Societies has reported that no such societies are registered with them.

(b) to (e) In view of reply to part (a) above, question does not arise.

### **Foreign Investment in Urban Development**

2081. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government contemplating foreign investment in the field of Urban Development during the Eighth Five Year Plan;

(b) if so, the details thereof; and

(c) the States and Union Territories which are likely to be Benefited and the expected amount involved thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-

TRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) There is no proposal for any direct foreign investment in Urban Development during the 8th Five Year Plan. However, there are certain ongoing projects, taken up with the external assistance from World Bank Overseas Development Administration (UK) etc. These are in various stages of implementation. The details are furnished in Statement - I.

(c) Certain proposals seeking external aid have been received from different State Governments. These are being appraised by/discussed with external funding agencies. Whether the proposals will be approved and how much of external funding will be available are not known at this point of time. No formal commitment has been received on any of these projects from any funding agency. The list is furnished in Statement - II.

**STATEMENT-I***Externally Aided Projects on going projects*

Sl.No.	Name of the Project	Cost (Rs. In cores)
1	2	3
A.	<b>WORLD BANK-AIDED PROJECTS</b>	
	<b>URBAN DEVELOPMENT PROJECTS</b>	
1.	Bombay Urban Development Project	554.41
2.	Gujarat Urban Development Project	173.66
3.	Tamil Nadu Urban Development Project	173.66
4.	Uttar Pradesh urban Development Project	427.28
	<b>WATER SUPPLY AND SANITATION PROJECTS</b>	
5.	Tamil Nadu Water Supply & Sanitation	90.60
6.	Kerala Water Supply & Sanitation	30.11
7.	III Bombay Water Supply & Sanitation	185.00



Sl.No.	Name of the Project	Cost (Rs. In cores)
1	2	3
7.	III Bombay Water Supply & Sanitation	185.00
8.	Madras Water Supply & Sanitation	69.00
9.	Hyderabad Water Supply & Sanitation	89.00
B.	OVERSEAS DEVELOPMENT ADMINISTRATION (UK) - AIDED PROJECTS	
	SLUM IMPROVEMENT/HABITAT IMPROVEMENT PROJECTS	
10.	Hyderabad	42.70
11.	Visakahapatnam	28.71
12.	Vijayawada	49.15
13.	Indore	34.45
14.	Calcutta	39.17
* 15.	Cuttuck	31.00

Sl.No.	Name of the Project	Cost (Rs. In crores)
1	2	3
C.	NETHERLANDS (DUTCH) ASSISTED URBAN POVERTY ALLEVIATION	
** 17.	Pilot projects on Bangalore Urban Poverty	1.60
*	Proposal agreed in principle by DDA (UK) and preparatory work in progress.	
11 **	The Netherlands Govt has agreed to the Pilot project in principle. Preparatory works in progress.	

**STATEMENT - II**

Sl.No.	Name of the Project
1	2
	Urban Development
1.	Orissa Urban Development Project
2.	Kerala Urban Development Project
3.	M.P. Urban Development Project
	Water Supply and Sanitation
1.	IInd Madras Water Supply & Sanitation Project
2.	IInd Rajasthan Water Supply & Sawerage Project
3.	IInd Hyderabad Water Supply & Sewerage Project
4.	IInd Maharashtra Water Supply & Sewerage Project
5.	Bombay IV Middle Vaitarna Water Supply Project
6.	Bombay Sewage Disposal Project
7.	IInd Madras Water Supply Project
8.	IInd Gujarat Water Supply project
	Slum Improvement
1.	Nagpur SIP
2.	Baroda Slum Networking

**Development of Non-conventional Energy Sources in Gujarat**

2082. SHRI SHANKERSINH VAGHELA:  
SHRI SURYA NARAYAN YADAV:

Will the PREME MINISTER be pleased to state:

(a) the new areas of Non-conventional Energy Sources tapped so far, State-wise and particularly in Gujarat and Bihar;

(b) the amount allocated and utilised for the development of non-conventional energy sources during 1991-92, 1992-93, 1993-94, till date; State-wise; and

(c) the steps taken by the Government to boost the Non-conventional Energy Sources in various States?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KRISHNA KUMAR):

(a) Status of State-wise cumulative physical achievements for tapping various non-conventional energy sources including new areas is given in Statement I to IV. This statement also covers States of Gujarat and Bihar.

(b) For implementation of various non-conventional energy projects and programmes, funds are released on the basis of physical targets and approved projects to various states. State-wise funds released by this Ministry during 1991-92, 1992-93, and 1993-94 (till date) is given at Statement V.

(c) In order to give further boost to the development and popularisation of non-conventional energy sources, the government has taken a number of steps towards expansion of the programme size in terms of physical targets and allocations. Mobilisation of additional financial resources is being done through institutional finance, private entrepreneurship and outside multi-lateral agencies, such as World Bank, Global Environment Trust Fund, Asian Development Bank and others.

For attracting private sector involvement financial incentives, such as, soft-term loans and fiscal incentives in the form of depreciation allowance and relief in sales tax, excise duty and custom duty are being provided to the users and manufacturers. Many of the State Govts. are providing facilities of wheeling, banking and buy-back of power generated by private entrepreneurs. In addition, publicity and awareness campaigns are also being taken up.

## STATEMENT - I

Statewise Status of installation of Non-Conventional Energy System &amp; Devices as on 31.3.1993

Sl.No.	State/UT	Biogas			Biomass Gasifiers	Improved Chulha	IC
		Biogas CRP/ IRP/NBP	Family type Biogas Plants	Biomass and Improved Chulha			
1	2	3	4	5	6		6
1.	Andhra Pradesh	66	125951	26	1,081,448		
2.	Arunachal Pradesh	-	89	1	15,856		
3.	Assam	-	11544	-	175,999		
4.	Bihar	15	71765	-	754,360		
5.	Goa	-	2024	-	69,186		
6.	Gujarat	88	188082	147	669,768		
7.	Haryana	12	24102	7	655,037		
8.	Himachal Pradesh	3	31401	1	445,197		
9.	Jammu & Kashmir	4	995	5	201,644		

Sl.No.	State/UT	Biogas			IC
		Biogas CRP/ IRP/NBP	Family type Biogas Plants	Biomass Gasifiers	
1	2	3	4	5	6
10.	Karnataka	8	96917	450	688,730
11.	Kerala	1	34489	5	348,256
12.	Madhya Pradesh	80	53139	105	1,145,440
13.	Maharashtra	163	500596	295	992,050
14.	Manipur	-	652	-	33,271
15.	Meghalaya	-	329	1	10,200
16.	Mizoram	-	909	-	13,194
17.	Nagaland	-	124	1	9,050
18.	Orissa	32	82336	15	529,628
19.	Punjab	171	21536	17	688,779
20.	Rajasthan	39	45690	10	1,456,404

SI.No.	State/UT	Biogas				IC
		Biogas CRP/ IRP/ NBP	Family type Biogas Plants	Biomass Gasifiers	Improved Chulha	
1	2	3	4	5	6	
21.	Sikkim	-	1028	-	26,889	
22.	Tamil Nadu	54	154375	53	1,027,503	
23.	Tripura	-	339	-	9,661	
24.	Uttar Pradesh	198	220730	33	1,805,864	
25.	West Bengal	9	62239	-	452,126	
26.	A & N Islands	-	108	17	18,708	
27.	Chandigarh	-	82	1	11,664	
28.	Dadra & Nagar Haveli	-	154	-	6,983	
29.	Daman & Diu	-	-	-	270	
30.	Delhi	2	621	17	166,339	
31.	Lakshadweep	-	-	-	3,815	

Sl.No.	State/UT	Biogas			IC
		Biogas CRP/ IRP/NBP	Family type Biogas Plants	Biomass Gasifiers	
1	2	3	4	5	6
32.	Pondicherry		515	1	17,242
33.	Others	-	30242	60	975,816
	Total	9451	1763133	1269	14,505,827

CBP: Community Biogas Plant

IBP: Institutional Biogas Plant

NBP: Night Soil Based Biogas Plant

\* Excluding Plants Installed Before 1982-83



## STATEMENT-II

## Solar Thermal Systems

Sl.No.	State/UT	ISWHNos	DSWHNos.	SAHCDNos.	STKNos.	SDSNos.	SCNos.
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	150	118	2	2	486	3015
2.	Assam	49	-	3	-	56	80
3.	Atunachal Pradesh	67	-	1	1	53	-
4.	Andaman & Nicobar	18	-	-	-	-	38
5.	Bihar	51	-	-	-	-	730
6.	Chendigarh	74	33	-	1	55	918
7.	Delhi	539	872	1	4	1643	24172
8.	Dadra & Nagar Heveli	3	-	-	-	2	81
9.	Goa	43	42	-	-	-	794
10.	Gujarat	1561	5521	9	18	5300	31059
11.	Haryana	198	36	-	1	120	12720
12.	Himachal Pradesh	143	819	2	3	3	13349

Sl.No.	State/UT	ISWH Nos	DSWH Nos.	SAHCD Nos.	STK Nos.	SDS Nos.	SC Nos.
1	2	3	4	5	6	7	8
13.	Jammu & Kashmir	72	43	-	-	70	-
14.	Karnataka	340	1657	1	2	-	-
15.	Kerala	59	51	2	-	4	171
16.	Meghalaya	44	2	-	-	-	732
17.	Maharashtra	571	632	1	-	145	37114
18.	Madhya Pradesh	301	177	2	1	150	97732
19.	Manipur	24	16	-	-	21	200
20.	Mezoram	3	-	-	-	-	70
21.	Nagaland	13	-	-	-	-	-
22.	Orissa	95	-	2	-	398	769
23.	Punjab	392	236	-	6	188	8693
24.	Pondichery	38	20	-	-	45	-
25.	Rajasthan	230	20	-	-	-	20
26.	Sikkim	26	21	-	-	-	20

Sl.No.	State/UT	ISWHNos	DSWHNos.	SAHCDNos.	STKNos.	SDSNos.	SCNos.
1	2	3	4	5	6	7	8
27.	Tamil Nadu	267	1945	3	1	1	1304
28.	Tripura	13	-	-	-	28	-
29.	Uttar Pradesh	645	255	27	30	586	22523
30.	West Bengal	92	1	5	1	75	2271
31.	C.P.W.D.	5	-	-	-	-	-
32.	Railways	18	-	-	-	328	-
Total		6142	12517	61	71	10195	288028

ISWH: Industrial Solar Water Heating System

DSWH: Domestic Solar Water Heating System

SAHCD: Solar Air Heater/Crop Driers

STK: Solar Timber Kiln

SDS: Solar Distillation System

SC: Solar Cookers

## STATEMENT - III

## Solar Photovoltaic Systems

Sl.No.	State/UT	Street Light Nos.	Domestic Light Nos.	Community TV/Lights Nos.	Water Pumps Nos.	Plants Nos.	SPV Power
1	2	3	4	5	6	7	7
1.	Andhra Pradesh	2872	124	3	59	2(12)	
2.	Arunachal Pradesh	453	43	13	7	1(2)	
3.	Assam	98	98	22	-	1(2)	
4.	Bihar	371	148	3	28	-	
5.	Goa	30	31	4	-	2(1.72)	
6.	Gujarat	1563	370	51	98	3(14)	
7.	Haryana	342	2	53	9	1(20)	
8.	Himachal Pradesh	198	454	9	10	-	
9.	Jammu & Kashmir	146	537	1	-	-	
10.	Karnataka	258	-	9	2	-	

Sl.No.	State/UT	Street Light Nos.	Domestic Light Nos.	Community TV/Lights Nos.	Water Pumps Nos.	SPV Power Plants Nos. (kwp)
1	2	3	4	5	6	7
11.	Kerala	309	230	24	4	1 (1)
12.	Madhya Pradesh	5258	373	45	48	1 (6)
13.	Maharashtra	2887	2744	64	70	3(6.44)
14.	Manipur	357	224	-	2	5(5)
15.	Meghalaya	688	610	-	8	7(15.5)
16.	Mizoram	182	143	1	2	-
17.	Nagaland	271	8	3	10	1(6)
18.	Orissa	1815	258	77	51	5(33.515)
19.	Punjab	33	-	1	-	-
20.	Rajasthan	5426	-	97	4	4(25)
21.	Sikkim	98	147	3	2	-

Sl.No.	State/UT	Street Light Nos.	Domestic Light Nos.	Community TV/Lights Nos.	Water Pumps Nos.	SPV Power Plants Nos. (kwp)
1	2	3	4	5	6	7
21.	Sikkim	98	147	3	2	-
22.	Tamil Nadu	1918	158	27	34	-
23.	Tripura	207	624	139	109	9 (24.57)
24.	Uttar Pradesh	2161	6699	130	160	25(109)
25.	West Bengal	758	150	2	10	1(3)
26.	A & N Islands	306	419	2	20	20(104.12)
27.	Chandigarh	-	-	-	-	-
28.	Dadra & Nagar Haveli	-	-	-	-	-
29.	Daman & Diu	-	-	-	-	-
30.	Delhi	71	-	-	9	1(5)
31.	Lakshadweep	134	-	1	-	1(20)
32.	Pondicherry	-	-	-	-	-
Total.		29198	14594	784	756	95(408.86)

## STATEMENT - IV

## Wind Enrgy. Mini-Micro Hydel Projects and Urijagram

Sl.No.	State/UT	Wind Energy			SHP			Urijagram
		WP	SWBCS	NSWPS	No. Capacity	(NW)		
1	2	3	4	5	6	7	8	
1.	Andhra Pradesh	10	9	327	4	2.01	4	
2.	Arunachal Pradesh	-	0	-	25	16.75	-	
3.	Assam	-	0	-	1	1.00	-	
4.	Bihar	-	0	252	-	-	9	
5.	Goa	-	2	6	-	-	-	
6.	Gujarat	20	5	109	-	-	22	
7.	Haryana	-	1	31	1	0.20	3	
8.	Himachal Pradesh	-	4	12	13	9.17	-	
9.	Jammu & Kashmir	-	18	3	5	2.31	2	
10.	Karnataka	19	8	51	1	0.40	3	

Sl.No.	State/UT	Wind Energy				SHP	Unjagram
		WP	SWBCS	NSWPS	No. Capacity (NW)		
1	2	3	4	5	6	7	8
11.	Kerala	20	0	19	2	0.02	-
12.	Madhya Pradesh	15	4	164	2	1.20	22
13.	Maharashtra	30	2	184	3	3.58	54
14.	Manipur	-	2	-	4	2.60	-
15.	Meghalaya	-	2	-	1	1.51	-
16.	Mizoram	-	0	-	0	3.36	-
17.	Nagaland	-	0	4	4	2.82	-
18.	Orissa	-	2	322	-	-	7
19.	Punjab	-	0	77	4	3.30	-
20.	Rajasthan	19	9	112	2	0.82	1
21.	Sikkim	-	5	-	6	6.90	-



Sl.No.	State/UT	Wind Energy				NSWPS	SHP			Urjagram
		WP	SWBCS	4	5		No. Capacity	7	8	
1	2	3	4	5	6	7	8			
22.	Tamil Nadu	60	3	702	2	2.75	5			
23.	Tripura	-	3	2	2	1.01	2			
24.	Uttar Pradesh	5	3	300	36	22.27	50			
25.	West Bengal	-	4	15	5	7.46	-			
26.	A & N Islands	-	15	24	-	-	-			
27.	Chandigarh	-	0	4	-	-	-			
28.	Dadra & Nagar Haveli	-	0	-	-	-	-			
29.	Daman & Diu	-	0	-	-	-	-			
30.	Delhi	-	5	81	-	-	-			
31.	Lakshadweep	-	0	-	-	-	-			
32.	Pondicherry	-	0	10	-	-	-			

Sl.No.	State/UT	Wind Energy			SHP	Ujigram
		WP	SWBCS	NSWPS		
		No. Capacity			(MW)	
	2	3	4	5		
33.	Others	-	2	-	-	-
Total		198	107	2811	131	184

WP: Geared Deepwell Wind Pumping System  
 SWBCS: Small Wind Battery Charging System  
 NSWPS: Non-g geared/Shallow well Wind Pumping System  
 SHP: Small Hydro Projects

Figures are to be firmed up

**STATEMENT - V**

State-wise funds released for major non-conventional energy programmes during 1991-92, 1992-93 and 1993-94 (till date)

(Rupees in Lakhs)

Sl.No.	State/UT	Funds Released during			
		1991-92	1992-93	1993-94	
1	2	3	4	5	
1.	Andhra Pradesh	799.98	811.92	642.75	
2.	Arunachal Pradesh	212.16	75.1	64.88	
3.	Assam	73.27	48.01	46.53	
4.	Bihar	152.68	217.85	107.87	
5.	Goa	12.96	23.59	3.07	
6.	Gujarat	1311.18	1226.68	836.09	
7.	Haryana	107.49	161.06	72.86	
8.	Himachal Pradesh	350.00	491.21	509.55	
9.	Jammu & Kashmir	57.88	76.03	28.36	

Sl.No.	State/UT	Funds Released during				
		1991-92	1992-93	1993-94		
1	2	3	4	5		
10.	Karnataka	535.00	491.21	509.55		
11.	Kerala	353.62	202.11	107.37		
12.	Madhya Pradesh	542.79	649.03	423.98		
13.	Maharashtra	1489.92	683.96	1004.38		
14.	Manipur	10.35	23.63	4.70		
15.	Meghalaya	40.04	18.20	7.97		
16.	Mizoram	7.72	31.25	7.53		
17.	Nagaland	0.40	0.30	2.38		
18.	Orissa	896.40	517.87	245.54		
19.	Punjab	156.08	272.61	66.33		

Sl.No.	State/UT	Funds Released during				
		1991-92	1992-93	1993-94		
1	2	3	4	5		
20.	Rajasthan	204.63	334.00	199.34		
21.	Sikkim	15.50	7.21	5.5		
22.	TamilNadu	612.09	1215.02	420.11		
23.	Tripura	15.4	16.53	2.64		
24.	UttarPradesh	1258.66	998.60	377.68		
25.	WestBengal	345.66	158.11	178.61		
26.	A & N Islands	0.54	-	-		
27.	Chandigarh	10.55	19.38	1.31		
28.	Dadra & NagarHaveli	-	0.28	-		
29.	Daman & Diu	-	-	-		

(Rupees in Lakhs)

Sl.No.	State/UT	Funds Released during				
		1991-92	1992-93	1993-94		
1	2	3	4	5		
30.	Delhi	80.83	34.85	39.0		
31.	Lakshadweep	-	-	-		
32.	Pondicherry	3.12	0.34	2.78		

**Biogas and Smokeless Chulhas in Gujarat**

2083. DR. AMRITLAL KALIDAS PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether any smokeless Chulhas and biogas plants have been set up in rural areas of Gujarat;

(b) if so, the details thereof;

(c) whether the Government propose to set up more smokeless Chulhas and biogas plants in the rural areas of the State during 1993-94;

(d) if so, the details thereof; and

(e) the amount allocated by the Government for the purpose to Gujarat State during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b) National Programme on Improved Chulhas and National Project on Biogas Development are being implemented since 10\982-83 and 1981-82. Since inception of these programmes 6.69 lakh improved chulhas and 1.90 lakh family type biogas plants have been installed in the State of Gujarat upto March 1993.

(c) and (d) A physical target of 50,000 improved chulhas and 39,1000 family type biogas plants have been allocated for the

State of Gujarat during 1993-94.

(e) The estimated financial outlays for the State of Gujarat for the implementation of improved chulha & biogas programmes for the year 1993-94 are Rs. 28.87 lakhs and Rs. 10.40 crores respectively.

**Development of Hyderabad as a Mega City**

2084. SHRI DATTARAYA BANDARU :  
SHRI J. CHOKKA RAO :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether development of four major cities as Mega cities includes Hyderabad;

(b) if so, the projects proposed by the State Government; and

(c) the financial modalities and distribution from the Union Government for the development of Hyderabad?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) The Planning Commission has approved in principle the inclusion of Hyderabad under the Centrally sponsored Scheme of Mega Cities.

(b) The sector-wise projects proposed by Govt. of Andhra Pradesh for the 8th and 9th periods under the Mega City Scheme are as follows :

<i>Component</i>	<i>Amount proposed</i> <i>(Rs. in crores)</i>
1. Traffic & Transportation	198.44
2. Housing and Land Development	50.00

<i>Component</i>		<i>Amount proposed</i> <i>(Rs. in crores)</i>
3.	Water Supply	118.25
4.	Drainage & Sanitation	288.65
5.	Solid Waste Management	8.46
6.	Slum Improvement	10.00
7.	Commercial, cultural & recreational development	188.42
8.	Environmental improvement/ restoration	50.83
<b>Total</b>		<b>913.05</b>

(c) The financing pattern under Mega City Scheme is : 25% Central Govt. Grant : 25% State Govt. Grant : 50% Institutional Finance/Market borrowing.

The Central assistance for Hyderabad project for 1993-94 would depend on the final approval of the project, the phasing and total funds for the Scheme to made available by the Planning Commission.

**Detachment of Certain Area from Ranikhet Cantonment**

2085. SHRI JEEWAN SHARMA : will the PRIME MINISTER be pleased to state :

(a) whether any proposal is lying with the Government to detach some area from Ranikhet (Uttar Pradesh) Cantonment and to declare it as civil area:

(b) if so, the details thereof; and

(c) the steps taken to expedite the proposal and the time likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) No, Sir.

(b) and (c) Do not arise in view of reply to (a) above.

**Petro-chemical Project in Gujarat**

2086. SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) the number of Petro-chemical projects being implemented in Gujarat at present;



(b) the details of the projects under construction; and

(c) the time by which the aforesaid project are likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) (a) and (b).

The Indian Petrochemical industry, including in Gujarat, is spread over organised as well as small scale and tiny sectors. The number of such units is large. Furthermore, the industry has now been, by and large, delicensed. Data on all such units in operation is not compiled. However, the information relating to major petrochemical projects presently in operation/under implementation in Gujarat is given in the statement attached.

(c) the gestation period for major petrochemical project normally ranges 3 to 5 years.

STATEMENT	<i>Name of the Company</i>	<i>Item of Manufacture</i>
1.	Baroda Rayon Corporation	Nylong Trye Core, Nylon Fileament Yarn, etc.
2.	Gujarat Nylon (merged with Gujarat State Fertilizer Company Limited)	Nylong Filament Yarn etc.
3.	Petroffils Cooperative Ltd.	Polyester Filament Yarn, Nylon Filament Yarn, Spandex, etc.
4.	Garden Silk Mills	Polyester Filament Yarn.
5.	Gujarat Petro Fibres	Polyester Filament Yarn.
6.	Calico Mills	Polyester Staple Fibres.
7.	Indian Petrochemicals Corporation Limited	Naphtha Cracker, Benzene, Poly Vinyl Chloride, Low Density Polyethelene, Mono Ethyl Glycol, Di-methyl Terephthalat, Acrylonitrile, Acrylic fibre, Polyoutadiene Rubber, Poly Propylene, Ethylene Oxide, Alpha Olefins, Chlor Alkali, Primary alcohols, Ethoxyates, etc.
8.	Mardia Petrochemicals Ltd.	Ethylene Oxide.
9.	Reliance Industries Ltd.	Poly Vinyl chloride, Ethylene, Ethylene Oxide, Propylene, High Density Polyethelene, Linear, Low Density Polyethelene, Linear, Low Density Polyethelene, Toluene, Benzene, Xylenes, Polyester Staple Fibre, Partially Oriented Yarn, Acrylonitrile, etc.
10.	Nirma limited.	Linear Alkyl Benzene.

[*Translation*]

**Demolition of Houses in Nagpur Cantonment Area**

2087. SHRI DATTA MEGHE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that in the Kamti cantonment area in Nagpur district of Maharashtra several residential houses have been demolished by military officers/soldiers without any prior intimation on May 28, 29 and 30, 1993;

(b) whether the residents were paying tax to the Cantonment Board regularly and they had ration cards, and their names were also in the voters list;

(c) if so, the reasons for such demolition;

(d) whether alternate houses are proposed to be provided to the homeless;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) to (c) Certain encroachments numbering 40 were removed by Defence Estates Authorities during 28th to 30th May, 1993 after following the procedure prescribed under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. No taxes were being paid by the encroachers. Some of their names appear

in the voters list of the Cantonment Board and some are reported to be holding ration cards.

(d) Defence Policy does not provide for rehabilitation of encroachers.

(e) and (f) Do not arise in view of the reply to (d).

**Development of Hilly Areas in Uttar Pradesh**

2088. DR. LAXMINARAYAN PANDEYA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Union Government have any special scheme for development of hilly areas of Uttar Pradesh : and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) and (b) : Special area programme known as the "Hill Area Development Programme" is being implemented in the hill districts of Uttar Pradesh since 1974-75. The programme covers, among other things, schemes to halt the process of degradation of the hills and improve productivity of land, development of watersheds, improving the quality of livestock and development of non-conventional energy sources. The size of the Central assistance for the programme since 1990-91 has been as follows:

<i>Year</i> ( <i>Rs. in crores</i> )	<i>Central Assistance</i>
1990-91	182.01
1991-92	182.01

<i>Year</i> ( <i>Rs. in crores</i> )	<i>Central Assistance</i>
1992-93	182.01
1993-94	197.06

[*English*]

**Sanction of Schemes/Projects by  
Khadi and Village Industries  
Commission**

2089. SHRI ANIL BASU : Will the PRIME MINISTER be pleased to state :

(a) whether the Khadi and Village Industries Commission sanctions schemes/projects to private entrepreneurs; and

(b) if so, the details of such schemes/projects sanctioned during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : (a) No, Sir.

(b) Does not arise.

**Legislation Regarding Reservation for  
Handicapped**

2090. SHRI LOKANATH CHOUDHURY : Will the PRIME MINISTER be pleased to state :

(a) whether there has been a persisting demand for enactment of a comprehensive Central legislation regarding reservation of a quota of jobs in Government Departments and public sector undertakings for the handicapped; and

(b) if so, the details thereof and the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) No, Sir. There are no persisting demands for a Central legislation.

(b) Does not arise.

**Projects for North Eastern Area**

2091. SHRI INDRAJIT GUPTA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether many of the projects started for the development of North-Eastern areas have been either abandoned midway or are just limping due to lack of funds;

(b) the major projects taken up after the formation of North-Eastern Council (NEC) for the integrated development of the region, at what stage is each of these projects; and

(c) the steps proposed to be taken for the allotment of enough funds for the completion of these projects?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING PROGRAMME

IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) to (c) The strategy for development of the North Eastern areas in the 8th Plan period is to priorities the projects that can yield results early and fund it appropriately to enable its completion according to a feasible schedule.

[*Translation*]

### **Training to retrenched Employees**

2092. SHRI HARIKEWAL PRASAD : Will the PRIME MINISTER be pleased to state:

(a) whether no efforts have been made to give training to the employees who have been retrenched from the sick industrial units, for their re-employment;

(b) if so, the reasons therefor; and

(c) the action taken during the last two years to impart training to them for their re-employment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) No, Sir.

(b) Does not arise.

(c) National Renewal fund was set up and guidelines for its operation were approved in 1992. The fund would, intraliqu, provide assistance to cover the costs of retraining and redeployment of employees arising as a result of modernisation, technology upgradation and industrial restructuring. Five Nodal Agencies have been identified for retraining, redeployment and counselling of rationalised workers. These agencies have been asked to conduct survey of

rationalised workers and launch training programmes.

### **Foreign Companies**

2093. SHRI ARJUN SINGH YADAV : Will the PRIME MINISTER be pleased to state the names of the Foreign companies allowed to set up industries in India during the last three years and the country to which they belong ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : Since the announcement of New Industrial Policy, 1565 proposals for foreign direct investment OF setting up industries etc: in the country have been approved till the end of November, 1993. The details of the foreign collaboration approvals approved, viz. name of the foreign companies, the countries to which they belong, the name of Indian company, items of manufacture and amount of foreign exchange involved in each proposal are published by the Indian Investment Centre as a supplement to their Monthly Newsletter and copies of these are regularly supplied to the Parliament Library.

[*English*]

### **Production Demand and Supply of Fertilizers**

2094. SHRI ANKUSHRAO RAOSAHEB TOPE :  
SHRI S.B. SIDNAL :

Will the PRIME MINISTER be pleased to state :

(a) the details of production, demand

and supply of fertilizers including phosphatic fertilizers during the last three years and first six months of the current financial year;

(b) the reasons for shortfall in production of fertilizers mainly phosphatic fertilizers; and

(c) the steps proposed to increase the production of these fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) The details of consumption, Production & Imports of fertilizers during the last 3 years and April-Oct. 1993 are given below :

Year	Nutrient	Consumption	(000' M Tonnes)	
			Production	Imports * or Govt. A/c.
1990-91	Nitrogen (N)	7997.00	6993.2	414.0
	Phosphate (P)	3221.00	2051.1	1016.0
	Potash (K)	1328.00	-	1328.0
1991-92	N	8046.00	7301.3	565.0
	P	3321.00	2562.2	967.0
	K	1361.00	-	1237.0
1992-93	N	8426.00 (Estimated)	7430.3	136.0
	P	2843.00 (*)	2306.2	689.0
	K	884.00 (*)	-	1081.0
1993-94	N	9650.00 (Targets for 1993-94)	3491.3**	619.0 **
	P	3200.00 (- do -)	678.1 **	-
	K	1000.00 (- do -)	-	129.0 **

\* Imports of Phosphatic and Potasic Fertilizers has been ecanalised from 17.9.1992 and 17.6.93 respectively.

\*\* For the first six months of 1993-94 only.

(b) The main reasons for lower production of Phosphatic fertilizers are reduction in off take due to steep increase in the price of the phosphatic fertilizers following decontrol w.e.f. 25.8.92 and higher cost of production of indigenous phosphatic fertilizers as compared to the price of imported DAP.

(c) The steps taken to increase the production of fertilizers are :

- Lowering of railway freight on fertilizer movement.
- removal of customs duty on import of phosphoric acid.
- refund of customs duty on plant and equipments imported for fertilizer plants that were commissioned after 1.1.1991.
- 3% concession in the interest rate on term loans.
- import substitution incentives to encourage use of indigenous phosphate and pyrites.

#### **Houses Under IAY**

2095. SHRI PROBEN DEKA : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have received any proposals for construction of houses for primitive tribes under the Indira Awas Yojana in Assam; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) :  
(a) Indira Awas Yojana (IAY) is a sub-

scheme of Jawahar Rozgar Yojana (JRY) intended for the construction of houses free of cost in rural areas for the people below poverty line. Out of the 10% of total JRY resources earmarked for construction of houses under IAY, a minimum of 6% has to be utilised for construction of houses for the poor people belonging to Scheduled Castes, Scheduled Tribes and freed bonded labourers. Guidelines provide that State Governments utilise this scheme for the benefit of the specially disadvantaged categories of the rural poor. Hence, State Governments do not have to send separate proposals to Government of India for construction of IAY houses for SC/ST or freed bonded labourers. No proposal for construction of houses for primitive tribes under IAY has been received from Government of Assam.

(b) Does not arise.

#### **20 Point Programme in Kerala**

2096. SHRI THAYIL JOHN ANJALOSE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details regarding the implementation progress of 20 - Point Programme in Kerala during 2993-94 till November 30, 1993;

(b) whether the State of Kerala has requested any additional financial assistance from the Union Government for the implementation of 20-Point Programme in 1993-94;

(c) if so, the details thereof; and

(d) the reaction of the Union Government in this regard?

THE MINISTER OF STATE IN THE

MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) Data regarding implementation of 20-Point Programme in Kerala till November 30, 1993 has not been made available as yet. However, a statement indicating the targets and achievement of Kerala for the period April-October

1993 in respect of the items identified for physical monthly monitoring under 20-Point Programme is attached as Statement.

(b) No, Sir.

(c) and (d) Do not arise.



## STATEMENT

State Name : Kerala

Sl. No.	Point Code	Point Description	Units	1993-94 Annual Target	Target	Ach.	%
1	2	3	4	5	6	7	8
1.	01A	I.D.R.P. (Families)	Nos.	49836	25748	26057	101
2.	01B	Jawahar Rozgar Yajana (Mandays)	Nos.	27021000	8226817	5742000	70
3.	01C	SSI Units (Regd.)	Nos.	11500	5500	5058	92
4.	05A	Distribution of Surplus Land	Acres	8240	4395	64	1
5.	07A	Drinking Water Problem Solved (VLG)	Nos.	200	93	60	65
6.	08D	Immun. of Children (Dpt, Polio & BCG)	Nos.	559113	251601	236289	94
7.	09A	FP Sterilisation	Nos.	115000	51750	60559	117
8.	09B	Eq. Sterilisation - IUD, CC & OP	Nos.	60667	27300	30493	112
9.	09C	ICDS Blocks Operational (Cum.)	Nos.	66	66	90	136

Sl.No.	PointCode	Point Description	Units	1993-94				April - October '93	
				Annual Target	Target	Ach.	%		
1	2	3	4	5	6	7	8	8	
10.	09D	Anganwadies (Cum.)	Nos.	8468	8468	10101	119		
11.	11A	SC Families Assisted	Nos.	63000	28980	6970	24		
12.	11B	ST Families Assisted	Nos.	5918	2663	485	18		
13.	14A	House Sites Allotted (Families)	Nos.	3000	1620	515	32		
14.	14C	Indira Awas Yajana (Houses)	Nos.	4640	2506	3872	155		
15.	14D	EWS Houses Provided	Nos.	11150	6022	9401	156		
16.	14E	LIG Houses	Nos.	4200	2268	575	25		
17.	15	Slum Improvement (Pop.)	Nos.	25000	13500	9496	70		
18.	16A	Tree Plantation on Private Lands	Nos.	30000000	23100000	8645000	37		
19.	16B	Area Covered - Public & Forest Lands	HECT	15000	11550	364	3		
20.	19B	Pumpsets Energised	Nos.	4800	1776	6457	364		

Sl.No.	Point Code	Point Description	Units	1993-94 Annual Target	Target	Ach.	April - October '93 %
1	2	3	4	5	6	7	8
21.	19C	Improved chillahs	Nos.	100000	26667	12616	47
22.	19D	Bio-Gas Plants (States)	Nos.	2200	733	587	80

**Kaiga Atomic Power Plant**{ *Translation* }

2097. SHRI HARIN PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Kaiga Atomic Power Plant is not progressing satisfactorily and is running behind schedule;

(b) if so, the reasons therefor; and

(c) the steps being taken to complete the project at the earliest and the new time schedule fixed for completing the project?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :  
 (a) and (b) The construction of the Kaiga Atomic Power Project is progressing satisfactorily as per the current schedule for achieving criticality by June 1996 (Unit-1) and December 1996 (Unit-2). However, with respect to the originally contemplated completion date, the current schedule as above is behind by one year, mainly due to additional efforts and analysis required in finalising civil construction drawings arising out of evolving regulatory requirements.

(c) The steps taken and planned for expediting completion of the project to meet the current schedule include regular monitoring of construction activities and equipment deliveries, resequencing and/or paralleling of construction, erection and commissioning activities, and phase-wise commissioning of different systems.

**Land Holding Records**

2098. SHRI S.N. VEKARIA : Will the PRIME MINISTER be pleased to refer to the reply given on August 25, 1993 to Unstarred Question No. 4511 and state :

(a) whether the information has since been collected from the State Governments;

(b) if so, the details thereof; and

(c) if not, the time by which the said information is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) :  
 (a) to (c) The information is still being collected from various State Governments/UTs. After the information is received from States/UTs, the same will be laid on the Table of the House.

**District Industry Centres in Gujarat**

2099. SHRI N.J. RATHVA : Will the PRIME MINISTER be pleased to state :

(a) the details of such districts in Gujarat where District Industry Centres have not been set up so far;

(b) the reasons therefor;

(c) the efforts being made to set up District Industry Centres in each district of Gujarat; and

(d) the time by which such Centres are likely to be set up in all the districts of Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) to (d) District Industry Centres have been set up in all the districts of Gujarat State except Danges, which is being looked after by DIC, Valsad. As District Industry Centres scheme has been transferred to State sector from 1993-94 the question of sanctioning new DICs by the central Government does not arise.

[English]

**Amendments to the Advocates Act, 1951**

2100. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to refer to reply given on August 4, 1993 to Unstarred Question No. 1541 and state :

(a) whether the consideration of the opposition to the proposed amendments to section 30 of the Advocates Act, 1951 by the Government is complete; and

(b) if so, the Government's decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) No, Sir.

(b) Does not arise.

**Installation of SPV System**

2101. SHRI MANORANJAN BHAKTA : Will the PRIME MINISTER be pleased to state :

(a) whether the Central Electronics Limited and the Indian Renewable Energy

Development Agency have signed an agreement for supply and installation of Solar Photovoltaic (SPV) powered water pumping systems in the country under national programme; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) Yes, Sir.

(b) Indian Renewable Energy Development Agency have signed agreements with seven manufacturers/suppliers including Central Electronics Limited for the supply and installation of Solar Photovoltaic (SPV) powered water pumping systems under a demonstration project for deployment of 1000 pumps during the current financial year. Central electronics Limited have agreed to supply 280 pumping systems under this project.

**Jaider Singh Committee Report on Computerisation**

2102. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to consider necessary changes in the rules in the light of the recommendations of Jaider Singh Committee report on Computerisation after visit to Singapore;

(b) if so, the broad features of the proposed changes;

(c) how far these will be an improvement over the existing set up; and

(d) the progress made so far in the implementation of the Rs. 6 crore computerisation project by the Department of Company Affairs?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c) The Government has not constituted any Committee for study of computerisation. However, a team of officers led by Shri Jainder Singh, Joint Secretary, visited Singapore in November 1993 to study the functioning of the Registry of Companies and Businesses, Singapore and Computer Information Services. The Report of this team does not make any specific recommendation but only contains certain observations which would be useful during the course of implementation of computerisation of the offices of Registrar of Companies (ROC) in India.

(d) It has been already decided by the Government to computerise the working of the offices of ROC. The work on this project has commenced and some items such as, identification of sites at ROCs, acquisition of computer hardware and communication equipment, have been completed. Further, the computer system has also been operationalised at six ROCs for clearing name availability applications.

[*Translation*]

#### **Gas Turbines by BHEL**

2103. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to state :

(a) the number of orders received by the Bharat Heavy Electricals Limited (BHEL) for exporting gas turbines during the last three years and the number of orders exe-

cuted within the prescribed time; and

(b) the profit earned by BHEL as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) BHEL has received 3 orders for supplying 7 gas turbines for gas turbine projects. Orders executed/under execution are as per schedule.

(b) The profits earned by BHEL are reasonable.

[*English*]

#### **Delicensing of Industries**

2104. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to delicense some more industries as a part of second phase of Liberalisation; and

(b) if so, the details of the industries which are likely to be delicensed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b) Review of industrial licensing is a continuing exercise.

#### **Hindustan Insecticides Limited**

2105. SHRI SANDIPAN BHAGWAN THORAT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have reviewed the performance of the Hindustan Insecticides Ltd. (HIL);

(b) if so, the details thereof; and

(c) the steps taken/proposed to improve the performance of HIL during the Eighth Plan Period?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b) The performance of the company is reviewed from time to time on quarterly basis. Apart from the strategy (both long term and short term), the progress of production, sales and financial results, progress of implementation of the projects etc. is reviewed.

(c) For improving its performance, the company contemplates diversification of production into agro chemicals and diluting the existing dependence on sale of public health insecticides. It has carried out technical innovations and thus improved the raw material efficiency and quality of products.

#### **Industrial Production Index**

2106. SHRISYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state:

(a) the Industrial Production Index for 1990-91, 1991-92 and 1992-93;

(b) the inter annual rate of variation;

(c) the industrial sub sectors in which

the rate of increase was lower vis a vis the industrial sector as a whole, year wise; and

(d) the steps taken to promote production and productivity in these sub-sectors?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) On the basis of Index of Industrial Production compiled by the Central Statistical Organisation (CSO) the indices for 1990-91, 1991-92 and 1992-93 are 212.6, 212.5 and 216.3 respectively.

(b) The rates of growth during 1991-92 and 1992-93 are 0.0% and 1.8% respectively.

(c) During 1991-92 manufacturing sector showed a growth rate lower than that in the overall. In 1992-93, both the manufacturing and mining sectors showed lower rates of growth than that in the overall industrial sector.

(d) The recent policy initiatives taken by the Government since July, 1991 and the measures taken in the Union Budgets 1992-93 and 1993-94 have aimed at promoting production and productivity in the industrial sector. These include rationalisation and simplification of tariff structure, reduction of the import and excise duties, increase in the central plan allocation for infrastructure, stimulus to the aggregate demand by increased plan outlays, increased availability of credit by reduction of Statutory Liquidity Ratio and reduction of minimum lending rates on commercial advances.

[*Translation*]

**Out of Turn Allotment of DDA Flats**

2107. Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the category wise details of the out of turn allotment of DDA flats made during January 1, 1991 to November 30, 1993;

(b) the names of persons to whom allotment of flats were made during the above said period;

(c) the time during which the applications were submitted by such persons who were allotted out of turn flats and the basis on which the out of turn allotment was made in each case, separately; and

(d) the category wise details of Scheduled Castes/Scheduled Tribes applicants who have applied for the out of turn allot-

ment during the period and the number of persons out of them to whom allotment of flats were made?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) to (c) The DDA has reported that 279 out of turn allotment of flats have been made during January, 1991 to 30th November, 1993. The details are given in the Statements (I) to (VI)

(d) The category wise records of out of turn allotment to Scheduled Caste/Scheduled Tribe applicants are not maintained by the DDA. Out of turn allotments are made in accordance with the guidelines laid down by the Government and these guidelines do not indicate any specific quota for applicants belonging to Scheduled Castes/Scheduled Tribes.



## STATEMENT - I

Details of out of turn allotment made during the period 1.1.91 to 31.12.91 relating to MIG/LI/G/Janta Flats

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
1.	Smt. Sushil Kanta	Yes	5, SF, Blk-B, Pkt-I, Sector 15, Rohini.	22.10.91	VC22.1.91	No	Widow	1989
2.	Smt. Santosh Kumar	No	445, SF, Jahangirpuri	22.10.91	LG21.3.91	No	Widow	1990
3.	Smt. Rani Bhatnagar	No	442, GF, Jahangirpuri	22.10.91	LG21.9.90	No	Widow	1989
4.	Sh. Suresh Chand Sharma	No	7, IF, Blk-E-2, Pkt-I, Sector 15, Rohini	22.10.91	LG3.1.91	No	Widow	1989
5.	Smt. Harbhajan Kaur	Yes	441, GF, Jahangirpuri	22.10.91	LG18.1.90 LG2.5.91	No	Widow	1989
6.	Smt. Purnima Saxena	No	2, GF, Blk-E-I, Pkt-I Sector 15 Rohini.	22.10.91	LG30.7.89	No	Widow	1989
7.	Sh. Suresh Kathuria.	No.	5, SF, Blk-E-, Pkt 6, Sector 15, Rohini.	22.10.91	LG 23.7.90	No	PH	1983

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
8.	Smt. Sushil Sahnii	No	28, FF, Blk-Pkt-D-10, Sector 15, Rohini	22.10.91	LG31.7.89	No	CG (husband suffering from multiple myclo.) (bone cancer)	1989
9.	Sh. S.C. Bhargaava	Yes	1, GF, Blk-D, Pkt-I, Sector 15, Rohini	22.10.91	LG9.11.90	No	CG (Cancer Patient)	1990
10.	Smt. Sumitra Kaushik	No	443, FF, Jahangirpuri	22.10.91	LG4.10.90	No	CG (In lieu of plot)	1990
11.	Smt. Balbir Kaur	Yes	81H, Op-IV, Type- Pkt-A-2, TF, Kondli Gharili	16.2.91	VC19.1.91	No	Widow	1990
12.	Sh. S. Gianchandani	No	113, B11-A2, GF, Type-B, Paschim Vihar	6.9.91	LG3.1.91	No	Son PH	1989
13.	Smt. Shanti Uniyal	No	510, Pkt-5&7, C-17, GF, Paschim Vihar	6.2.91	LG3.1.91	No	PH	1988
14.	Sh. G.L. Shafma	No.	80, FF, Sector-16, Blk-B, Pkt-I, Rohini	27.3.91	LG 4.12.90	No	Special case Retired Person	1990

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
15.	Smt. Dhapon Devi	Yes	77, GF, Blk-E, Pkt-3, Sector-16, Rohini.	27.3.91	VC31.1.91	No	Widow	1990
16.	Smt. Harvinder Kaur	Yes	80, FF Blk-E Pkt-3, Sector-16, Rohini	27.3.91	VC 15.2.91	No	Widow	1989
17.	Smt. Sudershan Kumari	Yes	125, GF, Pul Pahladpur	27.3.91	VC21.2.91	No	Widow	1989
18.	Smt. Sunita	No	127, FF, Pul Pahladpur	27.3.91	LG22.2.91	No	Widow	1989
19.	Sh. Karam Singh	No	128, FF, Pul Pahladpur	27.3.91	LG27.2.91	No	PH (Blind)	1990
20.	Smt. Shanti Devi	No	736, GF, Gr.-I, Hastal	25.9.91	LG 14.5.91	No	Widow	1991
21.	Sh. Masood Akhtar	No	142-H, TF, Pkt-IV, Mayur Vihar	5.9.91	LG 7.6.91	No	Spl. Consider- ation	1991
22.	Smt. Indu Kumari	No	992, FF, Gr. III, Hastal	5.9.91	LG 2.7.91	No	Widow	1989
23.	Sh. Samsuddin	No	120, FF, Sector-16, Blk-H, Pkt-5, Rohini	5.9.91	LG 16.7.91	No	CG (Children handicapped)	1991

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
24.	Sh. Prem Nath	No	988, GF, Gr-III,	5.9.91	LG18.7.91	Yes	CG (Arjun Award winner)	1989
25.	Sh. Mangal Dev Sharma	No	98-D FF, Type-I, Pkt-A2 Gr. IV, Kondli Gharoli	5.9.91	LG2.7.91	No	PH	1991
26.	Sh. Smt. Surman Lata Bhutani	Yes	111-A, Cat-B, Mandipur, GF	5.9.91	LG24.6.91	No	Widow	1991
27.	Smt. Lata Sharma	No	80, FF, Blk.-1, Pkt-I, Sector-16, Rohini.	5.9.91	LG29.7.91	No	Widow	1990
28.	Smt. Sunita Datta	No	156-D, FF, Type-I/A-3/G-12, Kondli Gharoli	5.9.91	LG24.7.91	No	Widow	1991
29.	Sh. N.N.D. Kaul	No	98-A, Type-I, Pkt-A-2,	5.9.91	LG24.7.91	No	CG (Oldage/ retired)	1991
30.	Smt. Ramesh Kumari Bhawan	Yes	912, TF, Cat.-I, Dilshad Garden	5.9.91	LG24.7.91	No	CG (Husband mentally discurbed)	1989
31.	Smt. Asha Rathore	No	885, GF, Cat-II, Dilshad Garden	5.9.91	LG24.7.91	No	Widow	1991

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
32.	Smt. Sunanda Ghosh	Yes	907, SF, Cat-II, Dilshad Garden	5.9.91	VC 12.4.91	No	PH	1990
33.	Smt. Shanti Devi	Yes	80, FF, Blk-A, Pkt-6, Sector-16, Rohini	5.9.91	LG 14.5.91	No	Widow	1988
34.	Smt. Gurjinder Kaur	Yes	903, SF, Cat-II, Dilshad Garden	5.9.91	LG 21.5.91	No	Widow	1990
35.	Sh. Hari Datt Pandey	Yes	882, FF, Cat-I, Dilshad Garden	5.9.91	VC 18.1.91	No	CG (Oldage)	1991
36.	Smt. Tara Devi Mehrotra	Yes	985, GF, Gr.-III, Hastal	5.9.91	VC 19.4.91	No	CG (Oldage & Heart patient)	1990
37.	Sh. Pushgar Raj Pandey	No	817, GF, Cat.-III, Dilshad Garden	5.9.91	LG 18.7.91	No	PH	1991
38.	Smt. Suman Kohli	No	906, FF, Cat-II, Dilshad Garden	5.9.91	LG 27.8.91	No	Widow	1990
39.	Miss Asha Rani Gupta	No	78, FF, Blk-B, Pkt-I Sector-18, Rohini	5.9.91	LG 18.6.91	No	PH	1989

SI.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
40.	Smt. Savitri	No	996, SF, Gr. III, Hastal	15.9.91	LG 26.4.91	Yes	Widow	1989
41.	Smt. Renu Sharma	No	908, TF, Cat-II, Dilshad Garden	5.9.92	LG 18.7.91	No	Widow	1989
42.	Smt. Janaksala Sehgal	No	845, SF, Cat-III, Dilshad Garden	5.9.91	LG 18.7.91	No	Widow	1989
43.	Smt. V. Rajinder Kaur	Yes	899, SF, Ca-III Dilshad Garden	5.9.91	LG 22.6.91	No	Widow	1989
44.	Smt. Veena Khosla	No	733, GF, Gr.-I, Hastal	5.9.91	LG 26.4.91	No	Widow	1990
45.	Sh. R.C. Upadhyay	Yes	865, GF, Cat-I, Dilshad Garden	5.9.91	VC 20.4.91	No	CG (Wife's Sickness)	1990
46.	Smt. Satinder Kaur	No	904, TF, Cat-II Dilshad Garden	5.9.91	LG 15.12.90	No	Widow	1989
47.	Smt. Surman Lata	No	898, FF, Cat-II, Dilshad Garden	5.9.91	LG 23.4.91	No	Widow	1991

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
48.	Smt. Bina Devi	No	98F, SF, Type-I/A-2, Gr.-IV, Kondli Gharoli	5.9.91	LG3.4.91	No	Widow	1991
49.	Smt. Kaushalya Devi	No	118, FF, Blk.-A-2 Type-D Pachim Vihar	22.10.91	LG29.5.91	No	CG (Medical)	1990
50.	Smt. Shamim	No	251-D, TF, Motia Khan	22.10.91	LG23.5.91	No	CG	1991
51.	Smt. Kamlesh Grover	No	250-B TF, Motia Khan	22.10.91	LG14.5.91	No	Widow	1991
52.	Smt. Mohini Machanda	No	251-B, FF, Motia Khan	22.10.92	LG14.5.91	No	Widow	1990
53.	Smt. Mohd. Rafique	No	250-A, CE, Motia Khan	22.10.91	LG14.5.91	No	CG	1991
54.	Sh. Gian Singh Saini	Yes	83-C, FF, Pitam Pura G & J (U)	22.10.91	LG14.5.91	No	Spl. Con- sideration	1990
55.	Sh. Devinder	Yes	248-A, GF, Motia Khan	22.10.91	LG8.10.91	No	CG (Sonopen heart surgery case)	1990
56.	Ms. Usha Rani	Yes	112-B, FF, Madipur	7.10.91	LG29.7.91	No	CG (Divorces)	1988

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
Janta Category - 1991								
1.	Smt. Parvati Devi	No	398, FF, B-5, Sector-XI,	27.3.91	LG25.1.91	No	PH	1989
2.	Sh. Attar Singh	No	210, GF, Pkt-7, Sector-16, Rohini	27.3.91	LG21.11.90	No	PH	1990
3.	Smt. Sagarika Bhowmick	No	1001, GF, Pkt-6, Hastal	5.9.91	LG18.6.90	No	OG	1989
4.	Sh. Cm Narain	No	432, GF, Pkt-Q, Dilshad	5.9.91	LG3.4.91	Yes	PH	1990
5.	Smt. Rukmani	No	620, GF, Puj Pahladpur	5.9.91	LG18.4.91	Yes	PH	1991
6.	Smt. Lal Mani Tiwari	No	476, Pkt-GF, Dilshad	5.9.91	LG26.4.91	No	PH	1990
7.	Sh. Raj Kumar	No	209, GF, Sector-16 Pkt-7 Rohini	5.9.91	LG26.4.91	No	PH	1989
8.	Jamna Parsad	No	290, GF, Pkt-5, Sector-16	5.9.91	LG29.5.91	No	PH	1990
9.	Sh. Kulbhushan	Yes	224, FF, Pkt-7, Sector-16, Rohini	5.9.91	LG27.5.91	No	PH	1990



Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
10.	Smt. Raj Bala	No	395, GR, B-5, Sector-11, Rohini	5.9.91	LG 17.6.91	No	Widow	1991
11.	Smt. Santosh Kumari	No	619, GF, PulPahladpur	5.9.91	LG 10.7.91	No	PH	1989
12.	Smt. Kamla Devi	Yes	211, GF, Pkt-7, Sector-16, Rohini	5.9.91	VCT 11.7.91	No	CG (Cancerpatient)	1991
13.	Smt. Phoolan Devi	No	1004, FF, Pkt-C, Hastal	5.9.91	LG 10.7.91	No	Widow	1991
14.	Smt. Bimla Devi	No	157, FF, GH-6, Paschim Puri	5.9.91	LG 24.7.91	Yes	Widow	1990
15.	Smt. Madhu Sharma	No	291, GF Pkt-5, Sector-16, Rohini	5.9.91	LG 24.7.91	No	Widow	1990
16.	Sh. Soshan Lal	No	364, GF, B-5, Sector-11, Rohini	5.9.91	LG 18.7.91	No	PH	1990
17.	Smt. Phool Devi	No	416, Pkt-Q, FF, Dilshad Garden	5.9.91	LG 18.7.91	No	Widow	1990

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
			Garden					
18.	Smt. Nafisa Begum	No	1010, Ff, Pkt-C, Hastal	3.12.91	LG4.11.91	No	Widow	1989
19.	Smt. Sunita Sharma	No	767, FF, Pul Pahaladpur	3.12.91	LG6.11.91	No	Widow	1991
20.	Smt. Jasvinder Kaur	No	592, PKT-Q, GF, Dilshad Garden	3.12.91	LG18.7.91	No	Widow	1990
21.	Sh. Vishwanand Nauiyal	No	223, FF, Pkt-7, Sector-16 Rohini.	3.32.91	LG1.10.91	No	PH	1990

## STATEMENT - II

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
1.	Smt. Anita Pandey	No	288, GF, Pul Pahladpur	18.3.92	LG 26.11.90	No	Widow	1989
2.	Smt. Geeta Sen	No	240, FF, Pul Pahladpur	18.3.92	LG Nov-Dec 1990	No	Widow	1989
3.	Lala Amar Nath	Yes	243, SF, Pul Pahladpur	18.3.92	LG 16.6.89	No	OG	1989
4.	Smt. Uma Grover	Yes	5, SF, Blk-D-2, Pkt-6, Sector-15, Rohini	18.3.92	VC 22.1.91	No	Widow	1989
5.	Sh. Chandrika Dutt Singh	Yes	444, FF, Jahangirpuri	18.3.92	LG 25.3.91	No	CG (Retire and eviction of Govt. Accommodation)	1990
6.	Smt. Snehlata Chawla	Yes	246, TF, Pul Pahladpur	18.3.92	LG 25.3.91	No	Widow	1990
7.	Sh. V.D. Rathi	Yes	4, FF, Pul Pahladpur	19.5.92	LG 26.4.91	No	CG (Spl. Case)	1991
8.	Smt. Meena Katyal	No	3A, GF, Jhilmil	19.5.92	LG 26.4.91	No	Widow	1989

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
9.	Smt. Parbhathi Devi	No	239, GF, Pul Pahladpur	19.5.92	LG 26.4.91	No	CG (Divorce)	1990
10.	Smt. Sadhna	No	1, GF, Pul, Pahladpur	19.5.92	LG 25.3.91 LG 20.3.92	No	CG (Divorcee kidney transplant case)	1990
11.	Sh. S.J. Pillai	No	112*A, FF, Pkt-C-3, Lawrance Road	20.11.92	LG 7.6.91	No	CG (Spl consideration)	1990
12.	Sh. M.N. Badam	No	5-A, GF, Jhilmil	20.11.92	LG 7.6.91	No	CG (Spl. consideration)	1991
13.	Capt. Sri Ram Singh	No	112, GF, Pkt-C-3, Lawrance Road	20.11.92	LG 6.6.91	No	CG (Arijuna award Winner)	1991
<b>LIG Category 1992</b>								
1.	Sh. Yogender Nath	Yes	156-A, GF, Type-I, Pkt-A-3.	15.1.92	VC 9.11.90	No	CG (Medical Retired)	1991
2.	Sh. Kamal Jeet Singh	Yes	861, GF, Cat-I Dilshad Garden	15.1.92	VC 2.10.91	No	PH	1989

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
3.	Smt. Els Chako	Yes	902, FF, Cat-II Dilshad Gardan	15.1.92	VC 4.1.92	No	PH	1989
4.	Sh. Gurdit Singh	Yes	900, TF, Cat-III Dilshad Gardan	15.1.92	LG 30.7.91	No	CG (Medical)	1990
5.	Smt. Asha Sharma	Yes	911, SF, Cat-1 Dilshad Gardan	15.1.92	LG 21.9.91	No.	Widow	1989
6.	Smt. Jhama Boaw	No	883, SF, Cat-I, Dilshad Gardan	15.1.92	VC 14.6.91 LG 16.3.92	No	Widow	1989
7.	Smt. R. Rangamal	Yes	873, GF, Cat-II Dilshad Gardan	15.1.92	LG 11.10.91	No	PH (Blind)	1990
8.	Sh. Surjeet Singh and Miss Lali Tuli	No	743, FF, Gr. I, Hastal	15.1.92	LG 7.11.91	No	CG (Daughter PH)	1991
9.	Smt. Asha Kiran Ahluwalia	No	910, FF, Cat-I Dilshad Gardan	15.1.92	LG 15.11.91	No	Widow	1991

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
10.	Sh. B.P. Srivastava	No	1, GF, Pkt -A, Badarpur	15.1.92	LG4.11.91	No	PH	1990
11.	Smt. Prabha Kumari	No	1-B, GF, Type-I, Gr-IX pkt-A-3, Kondli Gharoli	15.1.92	LG 2.12.91	No	CG (Diverces)	1990
12.	Sh. Shiv Kumar Sharma	No	51-C, SF, Motia Khan	15.1.92	LG 27.11.91	No	PH	1991
13.	Smt. Shakuntla Chillar	No	82-D, TF, G&J (U) Pitam pura	15.1.92	LG 15.11.91	No	Widow	1989
14.	Sh. Nathu Ram Nishad	No	744, FF, G-I Hastal	15.1.92	LG 21.9.91	No	PH	1991
15.	Smt. Kantil Sharma	No	77, GF, Blk-A, Pkt-6	15.1.92	VC 16.7.91	No	Widow	1990
16.	Sh. A.C. Divedi	Yes	77, GF, Blk-A, Pkt-6 Sector - 16, Rohini.	15.1.92	VC 16.7.91	No	PH	1990
17.	Smt. Kundan Devi Joshi	Yes	117, GF, Blk-H, Pkt-5 Sector 16, Rohini	15.1.92	VC 2.10.91	No	CG	1991

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
18.	Smt. Geeta Devi	No	156 H, SF, Type - I, Pkt-A-3, Gr.-12, Kondli Gharoli.	5.2.92	LG 14.1.92	No	Widow	1990
19.	Smt. Poonam	No	82A, GF, G&J (U), Pitampura.	10.3.92	VC 15.2.92.	No	Window	1991
20.	Sh. Shiv Nath Sao	Yes	83-8, FF, G&J (U) pitampura.	10.3.92	VC 15.2.92	No	CG (PH) mother dependent)	1991
21.	Sh. P.K. Shatia, Sh. Sunita Bhatia and Sh. Amit Bhatia	No	130-C, SF, G&J (U),	10.3.92	LG 28.1.92	No	CG (Son PH)	1991
22.	Sh. Doman Shah	Yes	995, FF, Gr-II, Hastal	10.3.92	VC 1.2.92	No	CG (Old age)	1990
23.	Smt. Lalita Kumari	Yes	129A, GF, G&J (U) Pitampura	18.3.92	LG 3.3.92	No	PH	1991
24.	Smt. Angoori Rath and Shri Tawavis Singh Rathi	No	130-B, FF, G&J (u), Pitampura.	18.3.92	LG 3.3.92	No	PH	1989

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
25.	Smt. Sushma Chawla	No	223, SF, Madanpur Khadar	19.5.92	LG 10.4.92	No	Widow	1991
26.	Sh. Rati Ram Bhati	No	222, FF, Madanpur Khadar	19.5.92	LG 28.4.92	No	CG (Wife suffering from heart injury)	1991
27.	Sh. Bal Kishan Vohra	Yes	884, TF, Cat.-I, Dilshad Garden	19.5.92	VC 28.3.91	No	PH	1991
28.	Smt. Hardyali	No	130-A, GF, G&J (U) Pitampura.	19.5.92	LG 26.3.92	No	Widow	1991
29.	Sh. Arun Kumar Singh	No	84-A, GF, G&J (U), Pitampura	28.8.92	LG 1.10.91 VC 25.8.92	No	PH	1991
<b>Janta - 1992</b>								
1.	Smt. Kusum Lata	No	63G, FF, B7/Blk-B, Kondli Gharoli	15.1.92	LG 22.11.91	No	Widow	1991
2.	Smt. Bimla Devi	No	286, FF, Pkt-6 Sector-16, Rohini	15.1.92	LG 27.11.92	No	Widow	1989



Sl.No.	Name of the applicant	If Henc/ NRI	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applic.
1	2	3	4	5	6	7	8	9
3.	Smt. Misree Devi	No	728, FF, Pul Pahladpur	18.3.92	LG 3.3.92	No	Widow	1990
4.	Sh. Ashok Kumar	No	433, FF, Pkt-Q Dilshad Garden	18.3.92	LG 7.2.92	No		1989

MIG = 13

LIG = 29

Janta = 4

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 Total = 46
 

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## STATEMENT - III

Details of out of turn allotment made during the period 1. 1.91 to 31. 12.91 relating to MIG/LIG/Janta Flats

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
	<b>MIG Category</b>							
1.	Smt. Telat Haroon	No	279, SF, Pul Pahladpur	5.3.93	VC.16.7.91	No	CG (Medical)	1989
2.	Sh. Suram Chand	No	43-C, SF, Phase-II, Pkt-C Jhilmil	5.3.93	LG7.6.91	Yes SC	PH	1989
3.	sh. Kulwant Rai	Yes	29-A, GF, Phase-II Pkt-C,	5.3.93	VC27.6.91	No	CG (Retired)	1991
4.	Sh. O.P. Bhambri	Yes	58 b, FF, Phase-II, Pkt-C Jhilmil	5.3.93	LG2.7.91	No	-do-	1991
5.	Smt. Geeta George	Yes	42-C, SF, Phase-II, Pkt-C. Jhilmil	5.3.93	VC.16.7.91	No	Widow	1989
6.	Sh. R.P.S. Verma	No	152-B, FF, Phase-II, PktF, Mayur Vihar	5.3.93	LG.10.7.91	No	PH	1989

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
7.	Sh. Rajinder Singh	Yes	153-A, GF, Phase-II, Pkt-F Mayur Vihar	5.3.93	VC 16.7.91	No	PH	1990
8.	Sh. Brij Mohan Sharma	Yes	26-D, TF, Phase-II, Pkt-C Jhilmil	5.3.91	VC 16.7.91	No	CG (medical)	1989
9.	Sh. Parmod Kumar Sahni	Yes	6, GF-I, Sector-A-5, Pkt-6 Narela	5.8.93	LG 18.7.91	No	-do-	1989
10.	Smt. Sheela Devi Tiwari	Yes	5, GF-I, Sector-A-5, Pkt-6	6.8.93	LG 18.7.91	No	Widow	1991
11.	Smt. Suman Jain	Yes	346, GF, Jahangirpuri	6.8.93	VC 19.7.91	No	Widow	1991
12.	Smt. Pushpa Datte	Yes	348, FF, Jahangirpuri	6.8.93	VC 9.8.91	No	-do-	1990
13.	Sh. Ram Nath Bhardwaj	Yes	4, Op-I, GE, Sec.-A5, Pkt-6 Narela	6.8.93	VC 29.8.91	No	CG (Oldage)	1990
14.	Sh. Raj Kishore	Yes	479, GF, OP-II, Sec.-A-%, Pkt-6, Narela	6.8.93	VC 28.9.91	No	CG (Oldage/ medical)	1991

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
15.	Smt. Mohini Garg	No	476, GF, Op-II, Sec.-A-5, Pkt-6, Nerala	6.8.93	LG 28.9.91	No	Widow	1990
16.	Smt. Shashi Sehgal	Yes	475, GF, OP-II, Sec.-A-5, Pkt-6, Narela	6.8.93	VC 2.1.91	No	CG (Cancer patient)	1991
17	Smt. H.M. Salins	Yes	474, GF, OP-II, Sec.-A-5, Pkt-6, Narela	6.8.93	VC 2.10.91	No	Widow	1991
18.	Smt. Madhu Bhatia	No	342, SF, Jahangirouri	6.8.93	LG 10.10.91	No	Widow	1989
19.	Smt. Shyam Devi Malik and Sh. Harvansh Malik	Yes	2, GF, OP-1, Pkt-6 Sector-A-5	6.8.93	LG 15.10.91	No	Widow	1989
20.	Miss R. Kaur & Miss R. Kaur	No	1, GF, OP Sector-A-5, Pkt-6, Narela	6.8.93	LG 4.11.91	No	PH	1989
21.	Smt. Sunita Mehta	Yes	473, GF, Co-II Sec.- A-5, Pkt-6, Nerala	6.8.93	VC 30.11.91	No	Widow	1989
22.	Sh. Ansar Harvani	No	477, Op-II Sec.- A-5, Pkt-6, Narela	6.8.93	VC 7.1.92	No	CG	1991

Sl.No.	Name of the applicant	If Regd/ Not	Details of Flat/ area allotted	Date of Draw	Orders of Competent Authority	If SC/ ST	Grounds	Year applied
1	2	3	4	5	6	7	8	9
23.	Smt. Asha Anand	Yes	B, GF, Pkt OP-I, Sector-A-5 Narela	6.8.93	VC 1.2.92	No	CG (Husband heartpatient)	1990
24.	Smt. Jai Jaiwanti Parima	Yes	478, OP-II, GF, Sec-A-5 Narela	6.8.93	VC 15.2.92	No	Widow	1990
<b>LIG Category - 1993</b>								
1.	Sh. Ved, Parkash	No	196, FF, Blk-1 Sector-16, Rohini	13.5.93	Committee		CG (Wife is a T.B. Patient)	1989
<b>Janta Category - 1993</b>								
1.	Smt. Sheela Raisinghani	Yes	5, GF, Panchsheel	6.1.98	LG 11.10.92	No	Widow	1992
2.	Smt. Sukh Devi	No	1A, GF, Pkt-1, Sec-C, Kondli Gharoli	6.1.93	LG 19.3.90	Yes	CG (Husband a T.B. Patient)	1991
MIG=24+ LIG=1 + Janta=2 Total 27.								

**Statement - IV***Details of out of turn allotment made during the period 1.1.91 to 30.11.93*

S.I.No.	Name of the applicant	Area/cat	Approved by	Date of req O.T.A.	Grounds
1	2	3	4	5	6
1.	Wg. Cdr. M. Dutt	Sarita Vihar Cat-III	LG/25.1.91	1988	Comp
2.	Harash Dev Sharma	Surrendered Cat-II	VC/18.1.91	1990	-do-
3.	Capt. Judith Pereira	Vasant Kunj Cat-II	LG/7.3.91	1990	Widow
4.	Dr. Hari Dev Sharma	Vasant Kunj Cat-III	LG/15.3.91	1990	comp
5.	S.C. Kochhar	Rohini Cat.ii	LG/18.1.91	1990	PH
6.	Smt. Uma Anand	Sarita Vihar Cat-III	LG/18.1.91	1990	Camp
7.	Mohd. Shafi Bhatt	Sarita Vihar Cat-III	LG/18.1.91	1991	-do-
8.	Lt. Col A.P. Behl	Sarita Vihar Cat-II	LT/21.5.91	1991	-do-
9.	Dr. (Mrs. Amarjit Kaur)	Sarita Vihar Cat-III	LG/27.5.91	1990	Widow
10.	Justice N.c. Kochhar	Dwarka Cat. III	LG/14.5.91	1991	comp
11.	Mrs. Urvashi Suri	Bodella Cat. II	LG/10.6.91	1991	Comp

Sl.No.	Name of the applicant	Area/cat	Approved by	Date of req O.T.A.	Grounds
1	2	3	4	5	6
11.	Mrs. Urvashi Suri	Bodella Cat-II	LG/10.6.91	1991	Comp
12.	Mr. Girja Tikoo	Trilokpuri Cat-II	LG/29.5.91	1989	-do-
13.	B.B. Srivastava	Narela Cat-III	LG/12.6.91	1991	-do-
14.	Dr. S. Ramachandran	Vasant Kunj Cat-III	LG/4.6.91	1991	-do-
15.	Mrs. Mohini Bala	Dwarka Cat-III	LG/20.6.91	1991	-do-
16.	Anand Sharma	Narela Cat-III	LG/21.6.91	1990	-do-
17.	Bhudee Sharma	Jasela Cat-III	VG.14.6.91	1991	-do-
18.	R.P. Sharma	Jasela Cat-III	LG/7.6.91	1989	PH
19.	Brg. Avtar Singh	Dwarka Cat-III	LG/29.5.91	1990	-do-
20.	K.G. Mehta	Dwarka Cat-III	LG/24.6.91	1990	Comp.
21.	Smt. Seema Anand	Shalimar Bagh Cat-II	LG/2.7.91	1990	Widow
22.	Dr. R. Rothusma	Narela Cat-III	LG/21.5.91	1990	Comp.

Sl.No.	Name of the applicant	Area/cat	Approved by	Date of req O.T.A.	Grounds
1	2	3	4	5	6
24.	Bibha Goswamy	Dwarka Cat-II	LG/4.9.91	1991	Widow
25.	Mrs. Promila Singh	Vasant Kunj Cat-II	LG/16.9.91	1991	Widow
26.	M.s. Sandhu	Dwarka Cat-III	LG/22.7.91	1991	Comp
27.	V.J.John	Sarita Vihar Cat-II	LG/16.9.91	1991	-do-
28.	C.J. Jose	Sarita Vihar Cat-II	LG/16.9.91	1991	-do-
29.	c.d. Joseph	Vasantkunj, Cat-II	LG/16.9.91	1991	-do-
30.	Sh. Guljari Lal Nanda	Sarita Vihar Cat-II	LG/1.10.91	1991	-do-
31.	V.Devnathan	Jasola Cat-II	VC/31.10.91	1991	-do-
32.	Meena Chauhan	Bodeila Cat-II	LG/4.11.91	1991	Widow
33.	Amrit Kaur	Sarita Vihar Cat-II	VC/9.11.91	1991	Comp
34.	Jyotsna Mishra	Sarita Vihar Cat-III	LG/30/10/91	1990	Widow
35.	Neeta Gupta	Sarita Vihar Cat-II	LG/27.11.91	1991	-do-
36.	Namita Gupta	-do-	LG/19.12.91	1991	-do-



Sl.No.	Name of the applicant	Area/cat	Approved by	Date of req O.T.A.	Grounds
1	2	3	4	5	6
37.	Manjitt Kuar	Dwarka Cat.III	VC/31.12.91	1991	PH
38.	Madhu Singhal	Dwarka Cat.II	VC/31.12.91	1990	Comp
39.	smt. Geeta Singh	trilokpuri	LG/21.9.91	1991	Widow

## Statement V

Sl.No.	Name of the applicant	Area/cat	Approved by	Date of req O.T.A.	Grounds
1	2	3	4	5	6
1.	Sh. Atal Bihari Vajpayee	Vasant Kunj Cat. III	LG/3.1.92	1991	Comp.
2.	Sh. Kailash Parkash	Madipur Cat. III	LG/28.1.92	1991	-do-
3.	Mrs. Sangeeta Mishra	Dwarka Cat. II	LG/16.1.92	1991	Widow
4.	Kunwar Mohd. Ali Khan	Vasantkunj Cat. III	LT/3.1.92	1991	Camp.
5.	R.K. Tikoo	Dwarka Cat. III	LG/17.2.92	1991	-do-
6.	Prabha Devi	Paschimpur Cat. II	LG/27.2.92	1990	Widow
7.	Sh. G.R. Kar	Sarita Vihar Cat. III	LG/5.2.92	1990	Camp
8.	Sh. Naresh Chandra	Vasantkunj Cat. III	LG/15.1.92	1990	-do-
9.	Pamila Mehta	Dwarka Cat. II	LG/30.4.92	1991	Widow

## STATEMENT - VI

Sl.No.	Name of the applicant	Area/cat	Approved by	Date of req O. T. A.	Grounds
1	2	3	4	5	6
1.	G. Sandhya	Dwarka, Cat. III	22/29.1.92	1990	Camp
2.	Jasbir Singh	Dwarka, Cat. II	-do-	1990	-do-
3.	Saguma Swaminathan	Vasant Kunj, III	-do-	1991	Widow
4.	Harkamaljit Singh	Dwarka, Cat. II	-do-	1991	Comp
5.	Anjali Issar	Dwarka, Cat. II	-do-	1991	Widow
6.	Manjula Malik	Dwarka, Cat. III	-do-	1992	-do-
7.	Rita Verma	Sarita Vihar -III	-do-	1991	-do-
8.	A.C. Sharma	Dwarka, Cat. III	-do-	1991	PH
9.	Bakash Rana	Madipur, Cat. III	-do-	1991	Comp.
10.	S.S. Virk	Dwarka, Cat. III	-do-	1991	-do-
11.	Jagmehan Sapra	Dawarka-III	-do-	1990	-do-

Sl.No.	Name of the applicant	Area/cat	Approved by	Date of req O.T.A.	Grounds
1	2	3	4	5	6
13.	Mena Gulam Qadir	Vasant Kunj -III	-do-	1992	-do-
14.	Asha Bawaja	Dwarka. III	-do-	1991	widow
15.	T.R. Malakar	Dawarka-II	-do-	1992	Comp
16.	Ritu Shankala	Dwarka. II	-do-	1992	Widow
17.	Mohinder Lal	Dwarka. III	-do-	1991	Comp.
18.	Santoesh Kumari	Dwarka. II	-do-	1991	Widow
19.	Sudeep Singh	Dwarka. III	-do-	1991	-do-
20.	Godha Devi	Dwarka. II	-do-	1991	comp
21.	Priya Dabir	Basand Kunj -III	-do-	1992	Widow
22.	Jiga Tijoo	Gazipur -II	-do-	1992	-do-
23.	M.S. Sokhen	Dwarka. III	-do-	1992	Comp
24.	Vimla Tyagi	Vasant Kunj-III	-do-	1992	Widow
25.	Usha Singh	Dwarka. III	-do-	1992	-do-

Sl.No.	Name of the applicant	Area/cat	Approved by	Date of req.O.T.A.	Grounds
1	2	3	4	5	6
26.	Anita Gauri	Dwarka - II	-do-	1992	Comp.
27.	K.G. Chatterjee	Dwarka-II	-do-	1990	-do-
28.	Acharya Ganpati Rai	Dwarka. II	-do-	1992	-do-
29.	Smt. Poonam Talwar	Dwarka. III	-do-	1992	Widow
30.	Anil Kumar Tanwar	Dwarka. II	-do-	1992	Comp.
31.	Lakshmi Kumar	Dwarka. II	-do-	1992	Widow
32.	Satyawati	Dwarka. II	-do-	1992	-do-
33.	A.S. Narula	Dwarka. II	-do-	1992	Comp
34.	Tripat Kaur	Dwarka. III	-do-	1991	Widow
35.	Manjit Dhaliwal	Vasant Kunj -III	-do-	1992	-do-
36.	Sydney Babarire	Rohini II	-do-	1992	Comp
37.	Sunguntha Venkataraman	Rohini-II	-do-	1992	Widow
38.	Kailash Pati	Sheikhsara-I	-do-	1991	-do-
39.	Subhash Chand	Dwarka-II	22.6.93	1989	PH

Sl.No.	Name of the applicant	Area/cat	Approved by	Date of req O.T.A.	Grounds
1	2	3	4	5	6
39.	Subhash Chand	Dwarka-II	22.6.93	1989	PH
40.	Uahav Dass	Dwarka-II	-do-	1989	-do-
41.	Ram Singh Khinchee	Dwarka-II	-do-	1989	-do-
42.	Manju Aggarwal	Dwarka-II	-do-	1990	-do-
43.	Dr. B.K. Sharma	Dwarka-II	-do-	1991	-do-
44.	Anoop Kr. Sahay	Dwarka-II	-do-	1991	-do-
45.	Asha Thakur	Dwarka-II	-do-	1991	-do-
46.	Asha Latha	Dwarka-II	-do-	1991	-do-
47.	Kiran Sangal	Dwarka-II	-do-	1989	-do-
48.	M.K. Rastogi	Dwarka-II	-do-	1990	-do-
49.	R.K. Sharma	Dwarka-II	-do-	1992	-do-
50.	Usha Singh	Dwarka-III	-do-	1991	-do-
51.	Brijesh Ghandha	Dwarka-II	-do-	1991	PH
52.	Darshan Lal	Sheikh Sarai-II	-do-	1990	-do-

Sl.No.	Name of the applicant	Area/cat	Approved by	Date of req.O. T.A.	Grounds
1	2	3	4	5	6
54.	Parbhathi Ram	Dwarka-II	-do-	1992	-do-
55.	Bijendra Raustigi	Dwarka-II	-do-	1992	-do-
56.	P.K. Biswas	Dwarka-II	-do-	1989	-do-
57.	Uharam Gaj Singh	Dwarka-II	-do-	1992	-do-
58.	Sherry Arya	Dwarka-II	-do-	1992	-do-
59.	Anil Kapoor	Jusela-II	-do-	1992	-do-
60.	Joginder Kaur	Dwarka-II	-do-	1992	-do-
61.	Darashana Vashast	Dwarka-II	-do-	1992	comp
62.	K. Suryanarayan	Dwarka-II	-do-	1992	-do-
63.	G.S. Randhawa	Dwarka-II	22.6.93	1993	-do-
64.	S.N. Srivastava	Dwarka-II	-do-	1993	-do-
65.	I.K. Barthakar	Trilokpuri-II	-do-	1992	-do-
66.	K.K. Knreel	Dwarka-II	-do-	1993	-do-
67.	K.K. Khreel	Dwarka-II	-do-	1990	Widow

Sl.No.	Name of the applicant	Area/cat	Approved by	Date of req.O.T.A.	Grounds
1	2	3	4	5	6
68.	Praveen Davar	Gazipur-II	-do-	1993	Comp.
69.	Madwaita Bisht	Gazipur-II	-do-	1993	-do-
70.	Rameshwar Tiwari	Dwarka-II	-do-	1992	-do-
71.	Anupamjit Kaur	Dwarka-II	-do-	1993	-do-
72.	Jayashree Joshi	Rohini-II	-do-	1990	Widow
73.	Geeta Bainbath	Katwaria Sarai-III	-do-	1989	Comp
74.	Sheila Chaman	Dwarka-II	-do-	1992	-do-
75.	Arun Singh	Dwarka-II	-do-	1993	Widow
76.	Ritu Nath	Dwarka-II	-do-	1989	-do-
77.	Lovha Behl	Dwarka-II	-do-	1993	PH
78.	Bakin Poyim ST	Dwarka-II	-do-	1993	Comp
79.	Chandchal	Dwarka-II	-do-	1993	Widow
80.	M.A. Khan	Dwarka-III	-do-	1993	Comp
81.	Dr. Bareane Lal Chaturvedi	Rohini-II	22.7.93	1991	-do-



[English]

**Foreign Direct Investment**

2108. SHRI GEORGE FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have recently cleared 22 proposals of foreign direct investment; and

(b) if so, the details of these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Receipt and consideration of proposals of foreign direct investment is a continuous process. Since the announcement of New Industrial Policy, 1565 proposals envisaging total foreign direct investment of Rs. 12291.53 crores have been approved till the end of November, 1993.

(b) The details of foreign investment proposals cleared viz. name of the Indian company name of foreign collaborator, item of manufacture and amount of foreign investment involved in each proposal are published by the Indian Investment Centre as a supplement to their monthly Newsletter and copies of these are regularly supplied to the Parliament Library.

[Translation]

**Women and Child Development**

2109. SHRICHHEDI PASWAN : Will the PRIME MINISTER be pleased to state :

(a) whether there has been any de-

cline in the progress rate of Women and Child Development Schemes in rural areas of Bihar during 1990-91; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) The welfare of women and children is promoted through Development of Women and Children in Rural Areas (DWCRA) scheme by this Ministry. there was decline in the progress of DWCRA Scheme during 1990-91 in Bihar.

(b) There was considerable expansion of the DWCRA Programme in 1988-89 and 1990-91 in the State. The Scheme was extended to nine new districts of the State. The efforts in 1990-91 were directed towards improving the qualitative inputs of the programme and in improving its financial administration and infrastructural support structure. As a result require number of groups of women for income generating activities had not been formed. Consequent to these efforts the progress of DWCRA scheme showed improvement in subsequent years.

**Minimum Needs Programme**

2110. SHRI DILEEPBHAI SANGHANI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the amount allocated by the Union Government to Tamil Nadu under the Minimum Needs Programme during 1991-92, 1992-93 and 1993-94; and

(b) the amount released and utilised during the above periods?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) and (b) The Minimum Needs Programme includes

schemes under both the State and Central sectors. The total allocation and expenditure under the Minimum Needs Programme in Tamil Nadu during 1991-92 to 1993-94 are as follows :

<i>Year</i>	<i>(Rs./lakhs) Allocation</i>	<i>(Rs./lakhs) Expenditure</i>
1991-92	24967.26	25899.15
1992-93	23347.14	15447.84 **
1993-94	25821.48	Not available

( \*\* does not include expenditure under nutrition and rural health)

[*English*]

#### **Sick Public Sector Undertakings in West Bengal**

2111. SHRIMATI MALINI BHATTACHARYA : Will the PRIME MINISTER be pleased to state :

(a) the number of Public Sector Enterprises declared sick in West Bengal;

(b) whether there was unit-to-unit consideration of their sickness before referring them to BIFR;

(c) whether revival plans were considered before referring them to BIFR; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Based on performance of Central Public Sector Enterprises for the year 1991-92 19 Central PSEs with registered Office in the State of West Bengal have been identified as sick and 15

PSEs have been registered with BIFR for the formulation of their revival/rehabilitation plans.

(b) to (d) BIFR is to give specific recommendations based on views of operating agency, workers' representatives and the Government.

[*English*]

#### **Potable Drinking Water in West Bengal**

2112. SHRI BIR SINGH MAHATO : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of schemes for providing potable water to urban areas of West Bengal cleared by the Union Government during the last three years;

(b) the amount allocated and released to the State to implement the said schemes during the said period; and

(c) the names of the towns and cities of the State likely to be benefited?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT (SHRI P.K. THUNGON) : (a) to (c) There is no Centrally assisted scheme for water supply in urban areas apart from the scheme to be launched in the current year for assisting towns with a population of less than 20,000 for the provision of water supply. The scheme is yet to be approved. Government of West Bengal have sent 84 schemes covering 84 towns costing Rs. 83.58 crores. The schemes forwarded by the State Govt. will be taken into for funding if they conform to the guidelines and the parameters.

[Translation]

**De-Control of Pharmaceutical Industry**

2113. SHRI PANKAJ CHOWDHARY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal to de-control the pharmaceutical industry;

(b) if so, the details thereof;

(c) whether the pharmaceutical companies are earning negligible profit on their investment; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) and (b) Review of the Drug Policy, 1986, in all its aspects was discussed by the House on 19th and 21st August, 1993 and finalisation of the decisions, is at an advanced stage.

(c) and (d) No, Sir. However, profits of a company are dependent upon a variety of factors like its corporate strategy, marketability of its production, competition etc.

[English]

**Emergency Plan for Nuclear Installations**

2114. SHRI V. SREENIVASA PRASAD :  
SHRI TARA CHAND  
KHANDELWAL :  
SHRI G. DEVARAYA NAIK :

Will the PRIME MINISTER be pleased to state :

(a) whether the existing emergency preparedness plans at all the nuclear installations in the country are inadequate;

(b) if so, the facts and details thereof;

(c) whether mandatory emergency plans are followed in all the nuclear power installations;

(d) if not, the steps proposed to provide mandatory emergency preparedness plans in all nuclear installations in the country;

(e) whether it is likely to have any impact on the population against radiation exposure; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE

MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :

(a) The emergency preparedness plans prepared for the nuclear installations in the country are considered adequate.

(b) Before a nuclear installation commences operation, its management prepares an emergency response plan in accordance with the guidelines of the Atomic Energy Regulatory Board. The offsite emergency response plan is also approved by the concerned State Government. In order to maintain a state of readiness to combat any emergency, training courses and regular exercises are conducted for plant site as well as offsite areas. The feed back of such exercises is recorded and the emergency preparedness plans are reviewed to make improvements, if any, for enhancing their effectiveness.

(c) Yes, Sir.

(d) Does not arise.

(e) and (f) Offsite emergency exercises are carried out with a view to create awareness about the roles of plant personnel, State authorities and the public at large in the unlikely occurrence of an offsite emergency. The objective of the emergency response plans is to implement the counter measures to reduce the radiation exposure to public in the event of an actual offsite emergency. These plans include among other measures sheltering, distribution of prophylactic iodine tablets and in the unlikely extreme case, evacuation of the affected zone to keep the radiation exposure to the plant personnel and public to a minimum level. No offsite emergency situation has arisen in any of the nuclear installations in the country so far.

[Translation]

### **Indo-Israel Defence Deal**

2115. DR. D. VENKATESWARA  
RAO :

SHRI SATYA DEO SINGH :  
SHRI SURYA NARAIN  
YADAV :

Will the PRIME MINISTER be pleased to state :

(a) whether a number of agreements between top Israeli defence equipment manufacturers and their Indian counterparts were signed in September 1993;

(b) if so, the details thereof;

(c) whether a high level Israeli business delegation had visited India in September 1993 to identify areas of cooperation and to finalise the modalities in regard thereto; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE  
MINISTRY OF DEFENCE (SHRI  
MALLIKARJUN) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

### **Guidelines in Construction Works**

2116. DR. KARTIKESWAR PATRA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there are violations of

norms and guidelines in construction work undertaken by the Government Departments;

(b) if so, the number of such cases reported during 1992-93;

(c) the action taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) to (c) There have been no violation of norms and guidelines in the Construction works undertaken by the C.P.W.D.

#### **Land to Co-operative Group Housing Societies**

2117. SHRI SHANKERSING VAGHELA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) Whether 400 Group Housing Societies out of the Societies registered in 1983, have paid 25 percent of the land cost for allotment of land;

(b) whether there are about 70 such Societies out of the above which fulfilled the criteria for allotment of land;

(c) if so, the reasons for not allotting land to these Societies as referred to in part (b) above; and

(d) the time by which these Societies are likely to be allotted land in view of the rapid inflationary trends which would result in escalation in cost of construction ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) No, Sir. The DDA has reported that 112 societies have deposited 25% cost of the land @ Rs. 1650.65 per sq.m. upto November, 1993 in response to offer letters sent in November, 1992.

(b) No, Sir. The society becomes eligible for allotment of land on deposit of the first instalment of the land premium amounting to 25% of the sum + 10% earnest money. All 112 societies referred to in (a) above have thus become eligible for allotment of land. The said allotment letters have already been issued to all these 112 societies.

(c) and (d) In view of above, the question does not arise.

#### **Prawn cultivation in Naval School, Orissa**

2118. DR. KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Naval School at Chilka in Orissa has started prawn cultivation;

(b) whether the boys while undergoing training in that training centre are also being engaged in that task; and

(c) if so, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) Prawn cultivation on a limited scale was started on an experimental basis and was given up.

(b) No, Sir.

(c) Does not arise.

**Statutory Cost Audit of Toiletries**

2119. SHRI JEEWAN SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to bring toiletries like toothpaste, tooth powder, shaving creams, hair oils, shampoos, soaps, detergents etc., under statutory cost audit to check excessive profits;

(b) if so, the details thereof and by when this process is likely to be completed;

(c) whether any action has also been taken against companies for charging excessive profits;

(d) if so, the details thereof;

(e) whether any companies have been proceeded against for misutilisation of imports; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : (a) and (b) The Cost Accounting Records (Cosmetics and Toiletries) Rules, 1993 have already been prescribed under Section 209(1) (d) of the Companies Act, 1956. These rules are applicable to companies engaged in the production/processing or manufacture of nineteen items of products like toothpaste, toothpowder, shaving creams, hair oils, shampoos, soaps, detergents etc. as defined in rule two of the said rules.

(c) to (f) Every company to which the Cost Accounting Records (Cosmetics and Toiletries) Rules, 1993 and the Cost Accounting Records (Soaps and Detergents)

Rules, 1993 apply has to maintain proper cost books of accounts in respect of each of its financial year commencing on or after the commencement of these rules i.e. 27.10.93. Subsequently, order for audit of these books of accounts has to be issued individually under Section 233B of the Companies Act, 1956. Therefore, the details of charging excessive profits, misutilisation of imports etc., if any, would be available when the Cost Audit Reports are received.

**Army Hospitals in Gujarat**

2120. SHRI KASHIRAMRANA : Will the PRIME MINISTER be pleased to state :

(a) the places in Gujarat where Army Hospitals have been set up for the welfare of the Army staff;

(b) whether all the facilities are being provided to them by the Government;

(c) if not, the reasons therefor;

(d) whether the Government propose to set up some new Army Hospitals with all facilities in the State in near future; and

(e) if so, by when and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) In Gujarat Military Hospitals are located at Ahmedabad, Baroda, Bhuj, Dharendhera and Jamnagar.

(b) Yes, Sir.

(c) Does not arise.

(d) and (e). There is at present neither any requirement nor any proposal to estab-

lish any new military Hospitals in Gujarat State.

**Centres for Advanced Computer Technology**

2121 SHRI VIJAY NAVAL PATIL : Will be PRIME MINISTER be pleased to state :

(a) the number of Centres operating in various parts of the country for advanced computer technology;

(b) the financial implications involved in operating advanced computer technology;

(c) whether the Government have entered into any agreement with the countries producing most sophisticated computers; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTI-

LIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) The following centres are working in the area of high performance computing;

1. Centre for Development of Advanced Computing (CDAC), Pune, Department of Electronics.

2. Advanced Numerical Research and Analysis Group (ANURAG), Ministry of Communications.

4. Bhabha Atomic Research Centre (BARC), Bombay, Department of Atomic Energy.

5. National Aerospace Laboratory (NAL), Bangalore, Council of Scientific and Industrial Research.

(b) The figures communicated by the different agencies are as follows :

<i>Sl. No.</i>	<i>Name of the Centre/Organisation</i>	<i>Amount</i>
1.	C-DAC	Rs. 37.5 crores
2.	DRDO	Rs. 4.08 crores
3.	CDOT	Rs. 3.545 crores
4.	BARC	Rs. 1.5 crores
5.	NAL	Rs. 0.8 crores

(c) No, Sir.

**Funds to Khadi and Village Industries Boards**

(d) Does not arise.

2122. SHRI ANIL BASU : Will the

PRIME MINISTER be pleased to state :

(a) the quantum of funds released so far to the State Khadi and Village Industries Boards during the current financial year, State-wise; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE

MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL DEVELOPMENT) (SHRI M. ARUNACHALAM) : (a) and (b) The funds so far released by the Government to Khadi and Village Industries Commission (KVIC) for further release to different State Khadi and Village Industries Boards during 1993-94 are given in the attached statement.

### STATEMENT

*Funds released so far to different State KVI Boards during 1993-94.*

<i>Sl. No.</i>	<i>Name of the State KVI Board</i>	<i>Funds released (Rs. in Lakhs)</i>
1.	Kerala	69.26
2.	Karnataka	114.85
3.	Tamil Nadu	137.27
4.	Madhya Pradesh	18.42
5.	Uttar Pradesh	235.55
6.	Assam	31.30
7.	West Bengal	88.71
8.	Jammu & Kashmir	37.35
9.	Nagaland	57.66
10.	Delhi	13.82
11.	Maharashtra	232.96
12.	Tripura	28.92
13.	Sikkim	15.62
14.	Goa	9.47



<i>Sl. No.</i>	<i>Name of the State KVI Board</i>	<i>Funds released (Rs. in Lakhs)</i>
15.	Pondicherry	1.95
16.	Mizoram	62.51
17.	Andhra Pradesh	165.22
18.	Punjab	45.95
19.	Orissa	77.29
20.	Bihar	27.02
21.	Andaman & Nicobar	11.71
22.	Rajasthan	49.23
23.	Haryana	44.37
24.	Chandigarh	3.13
25.	Himachal Pradesh	25.49
26.	Arunachal Pradesh	14.26
27.	Manipur	61.44
28.	Meghalaya	17.37
29.	Lakshadweep	16.11
30.	Gujarat	29.42
Total		1743.63

**Autonomy to Public Sector  
Undertakings**

to give more autonomy to the public sector undertakings and to their chiefs; and

2123. SHRI GURUDAS KAMAT :  
Will the PRIME MINISTER be pleased to  
state :

(b) if so, the details thereof ?

(a) whether the Government propose

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (DEPARTMENT  
OF INDUSTRIAL DEVELOPMENT AND

DEPARTMENT OF HEAVY INDUSTRY)' (SHRIMATI KRISHNA SAHI) : (a) and (b) Giving more autonomy to the public enterprises is an on-going process. Government delegates more powers in respect of financial, personnel and operational matters to the public enterprises from time to time, taking into consideration various changes/developments in the industrial/economic environment.

### **Recruitment of Handicapped**

2124. SHRI LOKANATH CHOUDHURY : Will the PRIME MINISTER be pleased to state :

(a) whether there is a standing executive order for three percent reservation of the jobs in Group 'C' and 'D' posts in Government departments and public sector undertakings for the handicapped persons; and

(b) if so, the details thereof and how many such appointments have been made during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MARGARET ALVA) : (a) Yes, Sir.

(b) Copies of O.M. dated 1.4.86 and 20.11.1989 are enclosed as statements I and II.

Such appointments are decentralised to the administrative Ministries/Departments concerned and their Attached and Subordinate offices. The information about the number of appointments is not centrally maintained.

No. 36035/17/85-Estt (SCT)  
GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL,  
PUBLIC GRIEVANCES & PENSIONS  
(DEPARTMENT OF PERSONNEL  
& TRAINING)

New Delhi, dated 1st April, '86

### **OFFICE MEMORANDUM**

Subject : Reservation for the Physically Handicapped persons in Group 'C' & Group 'D' posts/services under the Central Government.

The undersigned is directed to refer to the Department of Personnel & A.R. Office Memorandum No. 39016/6/77-Estt (C) dated 4.11.77 read with O.M. No. 36035/14/83-Estt (SCT) dated 20.1.84, on the subject mentioned above and to say that the question whether the 3% reservation for the physically handicapped is to be computed on the basis of vacancies occurring only in the Group 'C' and Group 'D' posts which have been identified as suitable for the physically handicapped persons or on the basis of the total vacancies occurring in all Group 'C' and Group 'D' posts respectively has been reconsidered in the context of the need for speedy rehabilitation of the physically handicapped. It has now been decided that with effect from 1.1.1986, the 3% reservation for the physically handicapped in Group 'C' and Group 'D' posts respectively under each Head of Department in a Ministry/Department/Office, although the recruitment of the handicapped would be only in the posts identified to be suitable for them, subject to the overall ceiling of 50% reservation in that post as laid down by the Supreme Court.

2. As 3% reservation shall now have to be computed on the basis of vacancies

occurring in both the identified and non-identified Group 'C' and Group 'D' posts, and since there are no reserved points for the physically handicapped in the roster for non-identified posts, the instructions laid down in this Department's Office Memorandum No. 39016/20/80-Estt(C) dated 27th March, 1981, OM.No. 36035/14/83-Estt(SCT) dated 20th January, 1984 and O.M.No. 36035/4/84-Estt(SCT) dated 10th September, 1984 for effecting and carrying forward the reservation for various categories of physically handicapped, through fixed points on the rosters, shall be deemed to have been withdrawn with immediate effect. Consequently, the 3% reservation for the physically handicapped shall now be computed in the manner laid down as under.

3. In the beginning of each year, every appointing authority shall assess the number of vacancies, actual as well as anticipated, for making direct recruitment to the various posts/services under its administrative control. These vacancies shall be plotted on the separate rosters being maintained for different grades/cadres in each office of the appointing authority for giving effect to reservations for Scheduled Castes/Tribes. In the case of such vacancies occurring in posts identified as suitable for one or more of the categories of the handicapped, the appointing authority shall also work out the number of vacancies which could be reserved for the physically handicapped, after accommodating fresh and the carried forward reservation of Scheduled Castes/Tribes, within the 50% ceiling as laid down by the Supreme Court. This exercise shall be completed within the month of January itself and the appointing authority shall send a report to the Head of the Department by 31st January of each year intimating the following details about the vacancies available with it :

(i) total number of vacancies available and required to be filled by direct recruitment, specifying (a) name of the post; and (b) Groups to which it belongs (Group C or D);

(ii) Whether the post has been identified as suitable for the physically handicapped; and if so, for which sub-categories; and

(iii) In case of identified posts, the number of vacancies out of (i) above, which could be reserved for the physically handicapped after adjusting the fresh and carried forward reservations for SC/ST within the 50% ceiling.

If after this exercise in January, more vacancies come up during the recruitment year, they will also be reported to the head of the Department by each appointing authority as and when they occur so that the latter is in a position to reassess the computation of the reservation required to be made for the physically handicapped on a macro-basis. If it is less on account of some anticipated vacancies not materialising, that also may likewise be reported to the Head of the Department so as to enable him to make necessary adjustment at his level.

4. All heads of Departments shall maintain a separate 100 point Register for this purpose, in which each cycle of 100 points shall be divided into three Blocks, comprising the following points :

1st Block - point No. 1 to point No. 33

2nd Block - point No. 34 to point No. 67

3rd Block - point No. 68 to point No. 100.

All the vacancies so reported by the different appointing authorities will be entered in this Register for each group of posts (Group C or D). The account shall be maintained on year to year basis separately for Group 'C' and Group 'D' posts/services and will be closed on the 31st December of each year. For each Block of vacancies, there shall be reserved one vacancy for the physically handicapped in post/grade identified as suitable for one or more of the categories of the physically handicapped. After computing all the vacancies and determining the reservation for the handicapped, blockwise, in the manner indicated above, the Head of Department will be required to distribute these reserved vacancies for the handicapped among different appointing authorities in the light of availability of vacancies in the identified categories under the various appointing authorities. Care should also be taken that 3% reservation for physically handicapped is, as far as possible, distributed equally among the three sub-categories i.e. the Blind, the Deaf and the Orthopaedically Handicapped, consistent with the appropriate identification. If the number of vacancies is such as to cover only one block or two, discretion as to which category of the handicapped should be accommodated first should vest in the Head of the Department, who should decide on the basis of the nature of the post, the level of representation of the specific handicapped category in the concerned grade/post etc. In the event of the reservation not being utilised in the same block in which it fell due, it shall be carried forward to the next block or blocks as the case may be in the same year. In such exigencies where the reservation could not be utilised in any of the blocks, during the year, the same shall be carried forward in the subsequent three recruitment years at the end of which the reservation shall be deemed to have lapsed. Mutual exchange in the event of non-availability of specific hand-

icapped category would be permissible according to the instructions contained in this Department's G.M. No. 39016/6/77-Estt(C) dated 4.11.77 and O.M. No. 39016/20/80-Estt(C) dated 30.12.80.

5. After the reservation for the physically handicapped has been computed in the above manner, the Head of the Department shall inform the appointing authority of the specific category of handicapped who should be appointed in an identified post or grade, against the total distributed vacancies for each appointing authority. The appointing authority shall take on all the vacancies in the respective 40 point/100 point rosters being maintained for effecting reservation for Scheduled Castes/Scheduled Tribes for posts under its control. In the rosters for the posts identified as suitable for the physically handicapped, and in which vacancies are proposed to be reserved for this category as per the computation made and intimated by the Head of the Department, such number of vacancies to that extent required shall be reserved for the physically handicapped after adjusting the fresh and carry forward reservation for SCs/STs but subject to the overall 50% ceiling as laid down by the Supreme Court.

6. After the appointment has been made against such a reserved vacancy for handicapped, the appointing authority shall furnish a compliance report to the head of Department, to facilitate the latter in assessing the quantum of carry forward as indicated in para 4 above in case of non-availability of physically handicapped candidates to fill up the vacancies reserved for them. In case, any of the reserved vacancies for physically handicapped is filled by the appointment of a person from any of the sub-categories, the reservation would be deemed to have been utilised in pursuance of the principle of inter-se exchange.

7. For the year 1986 the procedure laid down in the previous paragraphs may be followed immediately as if the assessment of vacancies is being made in the beginning of 1986 taking into account the vacancies including those which have arisen in 1986 and already filled up. The appointments of handicapped persons already made in accordance with the roster points as per instructions existing prior to the issue of this O.M. may be adjusted against vacancies to be reserved for physically handicapped persons on the basis of the instructions contained in this O.M. may be adjusted against vacancies to be reserved for physically handicapped persons on the basis of the instruction contained in this O.M. After such adjustments the appointing authorities may be intimated the details of the vacancies to be filled up as instructions contained in para 5 of this O.M.

8. Ministry of Finance etc. are requested to bring the above instructions to the notice of all the Heads of Departments and appointing authorities under their control for necessary compliance and also ensure that the reservation as provided in the above manner, is effectively monitored to cut down on all possible delays.

9. Hindi version will follow.

Sd/-  
(Bata K. Dey)  
Director (JCA)

To

1. All Ministries/Departments of the Govt. of India.
2. Secretary, UPSC, New Delhi.
3. Secretary, Election Commission of India.

4. Secretary, President's Secretariat.
5. Office of the Central Vigilance Commission.
6. Office of the C & A G of India.
7. Secretary, Lok Sabha Secretariat.
8. Secretary, Rajya Sabha Secretariat.
9. Prime Minister's Office.
10. Ministry of Welfare (Shri Harcharanjeet Singh, U.S.)
11. All Officers/sections in the Ministry of Personnel, Public Grievances and Pension.
12. All attached and subordinate offices of the Ministry of Personnel, Public Grievances and Pension.
13. Ministry of Finance (Banking Division)
14. Department of Public Enterprises.

#### STATEMENT-II

No. 36035/8/89-Estt. (SCT)  
Government of India  
Ministry of Personnel, Public Grievances  
& Pensions  
(Department of Personnel & Training)

New Delhi, the 20th Nov., 1989.

#### OFFICE MEMORANDUM

Subject: Reservation for the physically handicapped in posts filled by promotion.

The Undersigned is directed to say

that the Government has under consideration a proposal to introduce reservation in favour of the physically handicapped persons in posts filled by promotion. The matter has been examined and it has now been decided that when promotions are being made :

(i) Within Group 'D', (ii) From Group 'D' to Group 'C' and (iii) within Group 'C' reservation will be provided for the three categories of the physically handicapped persons namely, the visually handicapped, the hearing handicapped and the orthopaedically handicapped.

The applicability of the reservation, will, however, be limited to the promotions being made to those posts that are identified as being capable of being filled/held by the appropriate category of physically handicapped.

2. Each of the three categories of the physically handicapped persons will be allowed reservation at one percent each. Though the reservations will be effective only in those posts that are identified as being capable of being held by the appropriate category of the physically handicapped persons, the number of vacancies that will be reserved for the physically handicapped persons when promotions are being made to such identified posts will be computed by taking into account the total number of vacancies that arise for being filled by promotion in a recruitment year both in the non-identified as well as identified posts. If the appropriate category of the physically handicapped persons are not available in the feeder grade from which promotion is being made to the next higher grade of the identified posts then an inter-se exchange will be permitted subject to the condition that :

(i) the post to which promotion is to be

made is one that can be held by the category of the physically handicapped persons available in the feeder grade; and

(ii) The reservation so exchanged is carried forward to the next three recruitment years after which the reservation shall lapse.

3. Ministry of Finance etc, are requested to give immediate effect to those orders.

Sd/-  
(K.N.K. KARTHIAYANI)  
Director

To

All Ministries/Departments.

2. The Secretary, Staff Side, National Council (JCM), 13-C, Ferozshah Road, New Delhi.

3. Central Administrative Tribunal, New Delhi.

### **SFS for Retiring Government Servants**

2125. SHRI SRIBALLAV PANIGRAHI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government propose to introduce a financing housing scheme for retiring Government employee.

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the other steps proposed to be taken by DDA build houses/flats for the retiring Government employees

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) and (b) The DDA has reported that no such proposal is under consideration at present.

(c) and (d) Applications were invited from the retired/retiring public servants from time to time who are were registered with DDA in various housing schemes including SFS. The last instance when such applications were invited, was in August, 1991, from the public servants who had retired and/or were likely to retire by 31-12-1993. Of the applicants, all eligible applicants have been allotted flats.

**Targets for Agriculture Industry and Infrastructure Sectors**

2126. SHRI ANKUSHRAO RAOSAHEB TOPE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the targets set by the Government in Agriculture, Industry and Infrastructure sectors during the first year of the Eighth Plan;

(b) the performance against the targets;

(c) whether it was below the target;

(d) if so, the reasons therefore; and

(e) the steps taken to make the planning process more result oriented ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) and (b) The major targets set by the Government in Agriculture, Industry and Infrastructure sectors and their performances in the first year (1992-93) of the Eighth Five Year Plan are given in the enclosed Statement.

(c) and (d) The targets of major commodities were more or less achieved in the first year of the Eighth Five Year Plan.

(e) Eighth Five Year Plan (1992-97) calls for a reorientation of planning and gives much greater emphasis on private initiative in industrial development. The role of public sector has been redefined. It will become selective in the coverage of activities and its investments will be focussed on strategic, high-tech and essential infrastructure. To optimise the benefits of different programmes, institutions at the district, block and village level will be strengthened.

**STATEMENT***Major Targets of Agriculture, Industry and Infrastructure and their Performance in 1992-93*

Sector	Targets	Achievement
I.	Agriculture	
1.	Total Foodgrains	183.00 M.T.
2.	Oilseeds	19.00 M.T.
3.	Sugarcane	243.00 M.T.
4.	Cotton	12.00 M.B.
II	Industry & Infrastructure	
1.	Coal	238.20 M.T.
2.	Crude Oil	28.50 M.T.
3.	Cement	51.00 M.T.
4.	Electricity Generation	302700 M.Units
5.	Additional Irrigation utilisation	2.49 M.Ha.
6.	Commodity traffic at Major Ports	157.06 M.T.
M.B.:	Million Bales of 170 Kg. each.	
M.T.:	Million Tonnes.	
		180.30 M.T.
		21.20 M.T.
		239.02 M.T.
		11.96 M.B.
		238.23 M.T.
		26.90 M.T.
		51.00 M.T.
		300989 M. Units
		2.27 M.Ha.
		166.61 M.T.



**Non-Government Organisations  
Engaged in Rural Development**

2127. SHRI PROBIN DEKA : Will the PRIME MINISTER be pleased to state the details of the Non-Government Organisations which have been provided assistance by the Union Government presently working for rural development in Assam ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : Council for Advancement of People's Action and Rural Technology (CAPART) has so far sanctioned 104 projects to 55 Non-Governmental Organisations in the State of Assam. The amount sanctioned is Rs. 1.46 crores.

**Office of Salt Commissioner**

2128. SHRI HARIN PATHAK :  
DR. K.D. JESWANI :  
Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal for shifting of the office of Salt Commissioner from Rajasthan (Jaipur) to Gujarat;

(b) if so, the details thereof;

(c) whether the Government of Gujarat has offered accommodation for them at Gandhinagar; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b) There is no proposal at present to shift the

office of Salt Commissioner from Rajasthan (Jaipur) to Gujarat.

(c) and (d) The Government of Gujarat has offered an area of 1015 square metres as office space, two Officer's Bungalows and ten staff quarters for the purpose.

**Radioactive Material**

2129. SHRI MANORANJAN BHAKTA : Will the PRIME MINISTER be pleased to state :

(a) whether about 1,500 gram of radioactive material Caesium was located in the Cooum River in Madras by officials from the Atomic Energy Commission in early October 1993 as stated in the "Indian Express" dated October 11, 1993; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :

(a) and (b) Three radioactive sources consisting of 2 Americium Beryllium (Am-Be) neutron sources of strength 18.5 Curies and 0.5 Curie and one Cs-137 (Caesium) source of strength 1.5 Curie were allegedly stolen from the premises of M/s. Halliburton Off-shore Services Incorporated (HOSI), Madras. This agency is based in India, and was engaged by ONGC for oil well logging operations.

The Caesium source along with encapsulation weighed nearly 230 gms. The weight of the Am-Be sources are 750 and 600 gms. respectively. The weights include the weight of the radioactive material and

steel case. The weight of the radioactive material namely Caesium stated in the news item (Indian Express, October 11, 1993) is incorrect and the correct value is of the order of 0.02 gram only.

### **HIV Infection Among Indian UNTAC Troops**

2130. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been invited to the newsitem "No surprise over HIV infection among Indian UNTAC troops" appearing in the 'Economic Times', New Delhi dated September 14, 1993;

(b) if so, the facts thereof; and

(c) the steps proposed to be taken to see that the Indian troops sent abroad on peace-keeping missions do not get infected with Human Immuno-deficiency Virus (HIV) during their stay at foreign land?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) to (c) Yes, Sir. A total of 2358 personnel were deployed at UNTAC, Cambodia, between June 1992 to November 1993. A few personnel have tested HIV positive on return. These personnel have been put under surveillance. Necessary measures have been taken to educate the troops on all aspects related to AIDS and

stricter discipline is being enforced on the UN-bound troops.

[*Translation*]

### **Computers Industry**

2131. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to state :

(a) the growth of computer industry during the last three years, year-wise;

(b) the steps being taken by the Government to boost the computer industry and make it competitive at international level;

(c) whether the Government have received some suggestions from Information Technology Export Federation in this regard; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) the production and growth of Computer industry during the last three years is given below :

(*Rs. Crores*)

<i>Year</i>	<i>Production</i>	<i>(%) Growth</i>
1990-91	820	- 1.8
1991-92	870	8.1
1992-93	1040	19.5

(b) The Government of India has taken the following steps to boost the computer industry and make it competitive at international level :

- (i) Manufacture of computers is freely allowed without an industrial licence.
- (ii) There is no locational restrictions for setting up computer industry.
- (iii) Foreign equity participation upto 100% is permitted freely.
- (iv) Import of components for manufacture of computer systems is freely allowed and at concessional customs duty.
- (v) Computers are also allowed to be manufactured under export oriented schemes like Electronic Hardware Technology Park (EHTP), 100% EOU/EPZ to make it internationally competitive.

(c) No, Sir. The Government of India is not aware of the existence of such a Federation.

(d) Does not arise.

[English]

### **Strategy to Double the Exports**

2132. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Planning Commission has formulated a strategy to involve effectively the State Governments to double the exports within next three years;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) to (c) The Government has recently formulated a scheme to encourage the State Governments to set up Export Promotion Industrial Parks. Under this scheme, the Centre will provide grants to the States not only for the construction of high standard export production infrastructure but also for its maintenance for five years. The Central Government has further asked the State Governments to formulate a time bound Action Plan to achieve targetted export performance in specific products of special export importance to the States. Such an Action Plan aiming at doubling the exports by all the States would enable doubling of the national exports in three years.

### **Production of Heavy Water**

2133. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) the estimated capacity and actual production of heavy water by each Heavy Water Plant in the country during 1991-92 and 1992-93;

(b) the reasons for shortfall, if any, Plant-wise; and

(c) the steps taken/proposed to be taken to increase the production in these Plants?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF

ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOL-

OGY (SHRI BHUVNESH CHATURVEDI) :  
(a) The present effective capacity of each of the Heavy Water Plants is as follows :

<i>Heavy Water Plant</i>	<i>Effective Annual Capacity (MT)</i>
Nangal	8
Baroda	45
Tuticorin	49
Thal	110
Hazira	110
Talcher	62.5
Kota	85
Manuguru	185

Production of Heavy Water from all the Heavy Water Plants in the country has been commensurate with the inputs and operating parameters.

Heavy Water being a strategic material, it is not in the national interest to reveal the actual production figures.

(b) All the plants, except the Talcher Plant, have achieved satisfactory levels of production. The sustained operation of the Talcher Plant has not been possible owing to very low and frequently interrupted supply of inputs from the Fertilizer Plant with which it is integrated, as also due to power interruptions.

(c) The steps taken to improve the production in the various plants are as follows :

*Ammonia based Heavy Water Plants :*

- (i) Improvement in the deuterium content in the synthesis gas from the fertilizer plants to which these are integrated by way of better management of condensate in the fertilizer plants.
- (ii) Controlling the quantity of impurities in the synthesis gas.
- (iii) Closer control of operating parameters.
- (iv) Improving the efficiency of the crackers.

*Hydrogen Sulphide based Plants :-*

Improving availability of steam and power.

Various steps taken have already shown improvement in the capacity utilisation of the plants. Over the past few years, productivity in almost all the plants has increased considerably on account of various improvements in operating procedures and modifications of equipment. As regards ammonia based heavy water plants, better management of process condensate recycling in the fertilizer plants to which Heavy Water Plants have been coupled, has resulted in improved concentration of deuterium in the feed synthesis gas coming from the fertilizer plant.

With regard to the Talcher Plant, the plan of action would depend upon the proposed revival of the fertilizer unit at Talcher.

**Panchayati Raj Legislation**

2134. SHRISYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state:

(a) the names of States which have so far modified Panchayati Raj Legislation to bring it in line with the 74th Amendment of the Constitution;

(b) the names of States which have

established State Election Commission;

(c) the names of States where panchayat elections are due with the year of last panchayat election; and

(d) the names of States which have held or at least announced the date for holding panchayat elections in accordance with the modified legislation?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) :

(a) As per information available, the States of Tripura, Orissa and Gujarat have modified Panchayati Raj Legislation to bring it in line with the 73rd amendment of the Constitution. Karnataka and Bihar have brought fresh legislation.

(b) Only Karnataka and Kerala have established State Election Commission so far.

(c) A Statement is enclosed.

(d) No States have so far announced the date for holding panchayat elections in accordance with modified legislation.

**STATEMENT**

*Names of States where panchayat elections are due with the year of last panchayat election*

<i>S.No.</i>	<i>Names of State</i>	<i>Year of last Panchayat election</i>
1.	Andhra Pradesh	1988
2.	Bihar	1978
3.	Jammu & Kashmir	1980

<i>S.No.</i>	<i>Names of State</i>	<i>Year of last Panchayat election</i>
4.	Karnataka	1987
5.	Madhya Pradesh	1989
6.	Rajasthan	1988
7.	Tamil Nadu	1986
8.	Tripura	1984

**Privatisation of Public Sector Undertakings**

2135. SHRI V. SREENIVASA PRASAD :  
SHRI TARA CHAND KHANDELWAL :  
SHRI G. DEVARAYA NAIK :

Will the PRIME MINISTER be pleased to state :

(a) whether the Confederation of Indian Industry has urged the Government to set up privatisation agency to launch a time bound programme to privatise public sector undertakings;

(b) if so, the reaction of the Government thereto;

(c) whether the Government propose to implement the recommendations of CII in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Yes, Sir.

(b) to (d) The suggestions have been noted.

**Khadi and Village Industries Sector**

2136. DR. D. VENKATESWARA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to extend the existing labour laws in the Khadi and Village Industries Sector;

(b) whether a 20 member high powered Committee under the chairmanship of the Prime Minister has been set up to examine these issues;

(c) if so, the time by which the Committee is likely to submit its recommendations;

(d) whether any amendment to the existing labour laws is being considered by the Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) to (e) A twenty

member High Power Committee under the Chairmanship of the Prime Minister has been constituted by the Government to look into the entire gamut of the Khadi and Village industries Sector, including applicability of various labour laws in this sector. Appropriate action shall be taken by the Government on receipt of the recommendations/report of the Committee which is expected by March/April, 1994.

### **New Industrial Policy by States**

2137. SHRI GEORGE FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have asked the State Governments to supplement its efforts in implementing the new industrial policy;

(b) if so, whether any steps have been taken to make the State Governments and integral part for the implementation of the new policies in the changed scenario; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (c) Yes, Sir. Union Government has urged the State Governments to provide an investor-friendly environment to entrepreneurs for setting

up of industries in their respective States.

[ *Translation* ]

### **20-Point Programme in Gujarat**

2138. SHRI N.J. RATHWA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the funds allocated under 20-Point Programme in Gujarat during the last three years;

(b) the quantum of funds out of actually used; and

(c) the target fixed under this programme in 1993-94 and the funds allocated for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) to (c) The Planning Commission does not allocate funds specifically under the 20-Point Programme. The State Governments provide for different items of the 20-Point Programme under sectoral heads in their Annual Plans. As the Department of Programme Implementation monitors only the physical performance under selected items of the 20-Point Programme, information regarding financial performance is not available. A Statement showing the physical targets and achievements is attached.

## STATEMENT

Target &amp; Achievements under different items of 20 Pint Programme in Gujarat during 1993-94

Sl. No	Point Code	Point Description	Units	1993-94 Annual Target	Target	April-October'93 Achievement	%
1	2	3	4	5	6	7	8
1.	01A	I.R.D.P. (Families)	Nos.	74900	36698	40591	105
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	21140000	10217667	9277000	91
3.	01C	SSI Units (Regd.)	Nos.	8000	4933	6881	139
4.	05A	Distribution of Surplus Land	Acres	49780	26549	772	3
5.	07A	Drinking Water Problem Solved (Vig)	Nos.	766	357	213	60
6.	08A	Community Health Centres	Nos.	5	0	2	-
7.	08A	Primary Health Centres (PHC)	Nos.	5	1	4	400
8.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	1198090	539141	556143	103
9.	09A	FP Sterilisation	Nos.	270000	121500	95336	78
10.	09B	EQ. Sterilisation - IUD, CC & Op	Nos.	218722	98424	140405	143



Sl. No	Point Description	Units	1993-94 Annual Target	Target	April-October/93 Achievement	%	
1	2	3	4	5	6	7	8
11.	09C ICDS Blocks Operation (Cum.)	Nos.	109	109	124	114	
12.	09D Anganwadies (Cum.)	Nos.	18422	18422	17660	96	
13.	11A SC Families Assisted	Nos.	61000	28060	18894	67	
14.	11B ST Families Assisted	Nos.	82000	36900	34593	94	
15.	14A House Sites Allotted (Families)	Nos.	30000	16200	19761	122	
16.	14B Construction Assistance. (Families)	Nos.	20000	10300	9681	9	
17.	14C Indira Awaas Yojana (Houses)	Nos.	9251	4996	3407	68	
18.	14D EWS Houses provided	Nos.	2400	1296	849	66	
19.	14E LIG Houses	Nos.	1000	540	694	129	
20.	15 Slum Improvement (pop.)	Nos.	80000	43200	39619	92	
21.	16A Tree Plantation on Private Lands	Nos.	15000000	11550000	147801000	128	
22.	16B Area Covered - Public & Forest Lands	HECT.	68000	52360	65672	125	

Sl. No	Point Code	Point Description	Units	1993-94 Annual Target	Target	April-October'93 Achievement	%
1	2	3	4	5	6	7	8
23.	18	Fair Price Shops	Nos.	70	42	75	179
24.	19B	Pumpsets Energised	Nos.	17000	6290	8646	137
25.	19C	Improved Chullahs	Nos.	50000	13333	19180	144
26.	19 D	Bio-Gas Plants (States)	Nos.	35000	11667	9524	32

[English]

**Solar Energy Programme in Assam  
and Himachal Pradesh**

2140. SHRI PROBIN DEKA :  
MAJ. D.D. KHANORIA :

Will the PRIME MINISTER be pleased  
to state :

(a) the details of financial assistance  
provided by the Union Government for the  
Solar Energy Programme in Assam and  
Himachal Pradesh during each of the last  
three years;

(b) the target fixed and the achieve-  
ments made in this regard during the above  
period;

(c) whether any irregularities have  
come to the notice of the Government in the

implementation of these programmes; and

(d) if so, the details thereof and the  
action taken by the Government thereon?

THE MINISTER OF STATE IN THE  
MINISTRY OF NON-CONVENTIONAL  
ENERGY SOURCES AND MINISTER OF  
STATE IN THE MINISTRY OF AGRICUL-  
TURE (SHRI S. KRISHNA KUMAR) : (a)  
and (b) The details of financial assistance  
provided for the solar energy programmes  
in Assam and Himachal Pradesh during the  
last three years are given in the Statement-  
lattached. The physical targets fixed and  
achievements made during this period are  
given in Statement-II attached.

(c) No irregularities have come to the  
notice of the Government in the implemen-  
tation of the programme.

(d) Does not arise.

## STATEMENT I

*Details of Financial Assistance Provided for the Solar Energy Programme in Assam and Himachal Pradesh during the last three years.*

*(Rs. in lakhs)*

Year	Assam	Himachal Pradesh
1990-91	5.05	44.07
1991-92	.	36.03
1992-93	3.27	37.63

The Solar Energy Programme comprises solar thermal extension programme, solar cooker programme and solar photovoltaic programme. The financial assistance under solar photovoltaic programme was provided in the forms of free of cost supply of solar photovoltaic modules for various systems.

## STATEMENT-II

Details of Physical Targets and Achievements under the Solar Energy Programme in Assam and Himachal Pradesh during the last three years.

## A. SOLAR THERMAL EXTENSION PROGRAMME

Collector Area in Sqaquare Metres

Year	ASSAM		HIMACHAL PRADESH		
	Target	Achievement	Target	Achievement	Target
1	2	3	4	5	5
1990-91	180	56	719	574	574
1991-92	150	150	1225	1755	1755
1992-93	365	60	1456	140	140

## B. SOLAR COOKER PROGRAMME

Figures in Nos.  
HIMACHAL PRADESH

Year	Assam		HIMACHAL PRADESH	
	Target	Achievement	Target	Achievement
1990-91	10	-	2020	2855

Year	Target	Achievement	Target	Achievement
1991-92	55	-	5100	4309
1992-93	50	50	3000	7847

## C. SOLAR PHOTOVOLTAIC PROGRAMME

State-wise targets were not fixed under the solar photovoltaic programme. The following solar photovoltaic systems have been installed in the states of Assam and Himachal Pradesh as on 31st March 1993

Sl.No.	System	Assam	Himachal Pradesh
1	2	3	4
1	Street lighting Systems (Nos.)	98	194
2	Domestic Lighting Systems (Nos.)	73	245
3	Portable Solar Lanterns (Nos)	25	370
4	Community Lighting/T.V. Systems (Nos.)	22	11
5	Water Pumping Systems	-	9
6	Small Village Level Power Plants (Nos.) (Capacity)	1 (1 Kwg)	-

**National Bicycle Corporation of India Limited**

2141. SHRI GURUDAS KAMAT :  
Will the PRIME MINISTER be pleased to state:

(a) whether the National Bicycle Corporation of India Limited is likely to be closed down;

(b) if so, the reasons therefor;

(c) the total accumulated loss incurred by this Corporation so far;

(d) whether the closing down of the Corporation is likely to have some adverse effect on other public sector undertakings;

(e) if so, the details thereof; and

(f) the manner in which its employees are likely to be compensated?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a), (b) and (d) to (f) National Bicycle Corporation of India Limited (NBCL) being a loss making company is under reference to BIFR. The BIFR in its last hearing held on 5.10.1993 came to the conclusion that it was just and equitable that the company be wound up. However, the bench of BIFR has asked the Central Govt. and the Union Bank of India for their views on certain issues. Further orders in the case have been reserved.

(c) The accumulated losses incurred by the Corporation as on 30th November, 1993 is about Rs. 102 crores.

**Budget Allocation of Uttranchal Region and Himachal Pradesh**

2142. SHRI JEEWAN SHARMA :  
Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the budget allotted to Himachal Pradesh and Uttranchal Region of Uttar Pradesh during the last three years, year-wise;

(b) the reasons for allotting less budget to Uttranchal Region than that of the Budget of Himachal Pradesh; and

(c) the steps taken to remove this discrimination in allotment of budget to Uttranchal Region of Uttar Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) to (c) A comparison of Himachal Pradesh with the hill regions of Uttar Pradesh may not be appropriate as Himachal Pradesh is a Special Category State where as hill regions of Uttar Pradesh are a part of a Non-special Category State.

Development of a backward region of any State is primarily the concern of that State Government.

The approved Plan Outlays for Himachal Pradesh and Hill regions of Uttar Pradesh in the last three years were as follows :

<i>Year</i>	<i>Himachal Pradesh</i>	<i>(Rs. in crore) Hill Region of U.P.</i>
1990-91	362.00	330.00
1991-92	410.00	260.00 *
1992-93	490.50	387.01 **

\* There was considerable decline in the State's flow of resources for the hill area sub-plan during 1991-92.

\*\* Plan size was subsequently revised to Rs. 332.00 crore due to the resource mobilisation problem in the State.

### **Industries in Gujarat**

2143. SHRI SHANKER SINH VAGHELA : Will the PRIME MINISTER be pleased to state :

(a) the number of proposals/applications received by the Union government from Gujarat Government to set up industries in the State during the last three years;

(b) the number of proposals/applications cleared together with the number of those rejected by the Government;

(c) the reasons for delay in according approval to the industrial proposals which have been pending for clearance till date; and

(d) the efforts made so far by the Government to expedite such applications/proposals pending for clearance?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAH) : (a) 352 applications for Industrial Licences have been

received during the years 1991 to 1993 (upto November) for setting up industries in Gujarat.

(b) Against above 352 applications received, till end of November 1993, 183 have been issued Letters of Intent, 55 have been rejected and 76 did not require licence/ were withdrawn.

(c) and (d) All steps are taken for disposal of applications for Industrial Licence on time. However, delay occurs if the applications are incomplete in some respect; if the sectoral policy for the item of manufacture has to be decided by the administrative Ministry or if comments of the administrative Ministry on the case are not available.

### **Turamdih Project**

2144. SHRI MANORANJAN BHAKTA : Will the PRIME MINISTER be pleased to state :

(a) whether the Turamdih Project of the Uranium Corporation of India Ltd. has been scrapped; and



(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b) Keeping in view the fuel requirements of the existing and proposed nuclear power plants, it is proposed to alter the scope of the Turamdih-Narwapahar project for mining and milling of uranium. According to the altered scope of work, the mining and milling project at Turamdih is not being implemented for the present and the Narwapahar mines will be expanded to a capacity of 1050 tonnes of ore per day and the Jaduguda mill to 2040 tonnes per day.

[*Translation*]

**Loan Facility to Members of Delhi Cooperative Housing Society**

2145. SHRI SURENDRA PAL PATHAK : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there is any proposal to provide loan facility to members of the Delhi Cooperative Housing Society for the purchase of land; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) The Delhi Development Authority has recently decided to allow Cooperative Group Housing Societies to raise loan from financial institutions on certain terms and conditions.

(b) According to the DDA, the scheme envisages to modify the Perpetual Lease Deed by incorporating a new Clause to enable the Cooperative Group Housing Societies in National Capital Territory of Delhi to mortgage the allotted plot to recognised Financial Institutions as approved by the Less or. With this enabling Clause in the Lease Deed, Society will be able to raise loan from Institutions like Housing Development Finance Corporation, Delhi Cooperative Housing Finance Society and similar other Financial Institutions after entering into a tripartite agreement among DDA concerned Institutions and CGHS.

[*English*]

**New Drug Policy**

2146. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the PRIME MINISTER be pleased to state :

(a) the present status of the report submitted by the Standing Committee on the New Drug Policy;

(b) whether the inordinate delay in announcing the New Drug Policy is affecting the production and consequent growth of drug sector;

(c) if so, the steps taken to ensure faster and healthy growth of Drug Industry in tune with the Liberalised Industrial Policy;

(d) whether the Government have fixed any time frame to finalise the New Drug Policy;

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE

MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (e) The subject matter of the Drug Policy has since been discussed in the House on the 19th and 21st of August, 1993 on which final decisions would be taken soon.

[*Translation*]

**Khadi and Village Industries in Gujarat**

2147. SHRI N.J. RATHVA : Will the PRIME MINISTER be pleased to state :

(a) the details of industrial units sponsored/operated by the Khadi and Village Industries in Gujarat and specially in tribal areas; and

(b) the details of work done by the

Khadi and Village Industries Commission during each of the last three years in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b) Implementation of KVI programmes in Gujarat State is undertaken by Khadi and Village Industries Board with the help of Coop. Societies and individual entrepreneurs. The activities in the tribal areas of Gujarat is undertaken by KVIC departmentally through its regional office at Kadhanpur.

Financial assistance extended during 1990-91, 1991-92 and 1992-93 for the implementation of KVI Programmes in Gujarat and the State performance during the above 3 years is given below.

<i>Financial Assistance extended</i>				<i>(Rs. in Crores)</i>		
				1990-91	1991-92	1992-93
Khadi Grant				6.76	4.00	7.73
Khadi Loan				1.69	0.60	1.12
V.I. Grant				0.11	0.32	0.61
V.I. Loan				1.30	0.59	1.05
<i>Production (Rs. crores)</i>				<i>Employment (Lakhs)</i>		
	90-91	91-92	92-93	90-91	91-92	92-93
Khadi	24.64	27.26	28.92	0.55	0.53	0.53
V.I.	57.63	73.07	74.66	0.31	0.37	0.38
<i>Performance in Tribal Areas (Prodn. Rs. lakhs)</i>						
Khadi	56.00	45.62	41.62			

\* (Less than 500)

[English]

**Satellite Surveillance on Insects**

2148. SHRI GEORGE FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether satellite surveillance is coming to the aid of scientists in tracking and zeroing in on deadly insects which spread diseases like malaria, sleeping sickness and yellow fever; and

(b) if so, the details thereof;

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :  
(a) Yes, Sir. But limited to only Malaria.

(b) Department of Space, as an R&D effort, in collaboration with Malaria Research Centre of Indian Council of Medical Research (ICMR), has carried out studies to identify the Mosquito breeding areas by analysing details on environmental variables such as waterbody, waterlogged areas, vegetation status, landuse/land cover, human settlement etc., derived from multigate satellite remote sensing data. Mosquitogeneic potential of six test sites of about 30 sq. km. area around Delhi suburbs were monitored during 1991-92 using multigate data from indigenous Indian Remote Sensing Satellites - IRS-1A/1B. A feasibility study on Malaria incidence through Malariogenic stratification was carried out for selected talukas of the Kheda district in Gujarat State. These studies have brought out the usefulness of satellite remote sensing to identify potential mosquito breeding

areas as well as in prioritising areas for taking up mosquito control programmes.

**Budget Provision for Maritime Projects**

2149. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Indian Navy is considering commercial borrowings as part of its longterm plans to mop-up extra budgetary resources for executing its ongoing and new maritime projects;

(b) if so, the estimated amount to be raised by way of commercial loans; and

(c) the modalities worked out in this behalf?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) to (c) Looking to the perception of security threats at any given time, efforts are made to ensure the availability of adequate funds in order to address our concerns in this regard. Presently, there is no proposal for the Indian Navy to go in for commercial borrowing.

**Availability of Items on the Inventory of CSD (I)**

2150. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether items on the inventory of CSD (I) particularly of refined quality are generally not available in the Army HQ Canteen at New Delhi consequent to which the employees have to circle it time and again;

(b) if so, the steps taken to ensure the availability of all items;

(c) whether CDS (I) Bombay is not exploring the market and enlisting of its own items of repute selling in local areas; and

(d) the steps taken to authorise the local depots to enlist suppliers of locally manufactured goods of repute for sale through the Canteen falling under their jurisdiction?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) and (b) Items included in the inventory of the Canteen Stores Department, including the refined items are supplied to the Army HQrs Canteen at New Delhi and other Unit Run Canteens from the respective CSD Depots. If the items are not available in the depots, they are either demanded from the Base Depot at Bombay or fresh orders are placed on the suppliers to meet the requirements of the Unit Run Canteens.

(c) and (d) The decision to introduce items in the CSD inventory is taken by the CSD, HQ in Bombay by Board of Administration chaired by the General Manager, CSD. For introduction of items, applications are received from the suppliers and processed on the basis of their potential sales. Sometimes the CSD Bombay itself approaches suppliers whose products may have a potential demand from the troops and other entitled categories. The CSD

depots do not have any delegated powers for introduction of items.

### Married Accommodation to Defence Personnel

2151. MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI : Will the PRIME MINISTER be pleased to state :

(a) the entitlement of married accommodation to the Defence Services personnel, service-wise and rank-wise;

(b) when was this entitlement introduced;

(c) the position regarding availability of Government accommodation as on March 31, 1993 for various categories;

(d) the total quantum of funds required to make up the entire shortfall of Government accommodation;

(e) the quantum of funds allotted to each service during the past three financial years, year-wise; and

(f) the time by which the Government propose to provide the entitled Government accommodation to all service personnel?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) to (f) The entitlement of married accommodation for Defence Service Personnel, service-wise and rank-wise is as under :-

(a)	Army	
1.	Major & above	100%
2.	Capt	80%
3.	Lt and below	33 1/3%

## (b) Navy

1.	Lt Comdt and above	100%
2.	Lt	83%
3.	Sub Lt	63%

## (c) Air Force

		<i>Flying Station</i>	<i>Non-Flying Station</i>
1.	Squadron Leader and above	100%	100%
2.	Flight Lt	70%	60%
3.	Flying Officer and below	25%	50%

The norms for allotment of married accommodation for the Service personnel were introduced in 1937 and revised by the 'Scales of Accommodation 1983' promulgated on 30th Aug. 1983.

The state of married accommodation for officers, Junior Commissioned Officers (JCOs) and Other Ranks (ORs) and equivalents in Navy and Air Force as on 31.3.93 is given in the attached Statement.

The requirement of funds for married accommodation for all the three Services to

make up the shortfall at the current estimated cost has been estimated as under :-

Army	Rs. 2600 crores
Navy	Rs. 300 crores
Air Force	Rs. 650 crores
	Rs. 3550 crores

Allotment of funds to the Army, Navy and Air Force during the last 3 years is as under:-

<i>Service</i>	<i>Rs. in crores</i>		
	<i>90-91</i>	<i>91-92</i>	<i>92-93</i>
Army	30	74	63
Navy	24	27	24

<i>Service</i>	<i>Rs. in crores</i>		
	<i>90-91</i>	<i>91-92</i>	<i>92-93</i>
<b>Air Force</b>	28	27	29
	142	128	116

Due to budgetary constraints, it has not been possible to provide required funds to the 3 Services for construction of married accommodation. The deficiencies in mar-

ried accommodation are also being made up by hiring private accommodation to some extent.

## STATEMENT

State of Armed Forces Married Accommodation (As on 31 March 93)

Sl. No.	Service	Category	Authorised	Available	Deficiency	Percentage Satisfaction
1	2	3	4	5	6	7
1.	Army	Officers	38700	28974	11726	70%
		JCOs	53000	40326	11674	78%
		Ors	209000	156762	42238	75%
2.	Navy	Officers	4488	2683	1805	60%
		MCFO/CPOs	14581	8799	5782	60%
		Sailors				
3.	Air Force	Officers	9035	6380	2655	71%
		MW/CWO/Sgt/Cpl	54131	36864	17267	68%

**Seminar on Wind Energy**

2152. DR. R. MALLU : Will the PRIME MINISTER be pleased to state :

(a) whether an exclusive Seminar on Wind Energy was held in Delhi; and

(b) if so, the outcome of the Seminar and how these are being given the practical shape?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) A Conference and Exhibition, "Wind Power 1993", was organised at Hotel Oberoi Intercontinental, New Delhi from 17th to 19th November, 1993 by M/s Technology and Research Associates (TARA), Calcutta.

(b) No information about the outcome of the Seminar has been received from the organisers.

**Blood and Tissue Samples of 1984  
Bhopal Gas Victims**

2153. SHRI BASUDEB ACHÁRIA  
SHRI HANNAN MOLLÁH  
PROF. SHRIMATI MALINI  
BHATTACHARYA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have ascertained the reasons of power failure in Bhopal in 1987 which destroyed the vital blood and tissue samples of the 1984 gas victims;

(b) if so, the details thereof;

(c) whether any responsibility has been fixed in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (d) According to the information furnished by the Government of Madhya Pradesh, the power failure took place in January, 1985, and not in 1987, in one of the three deep freezers, due to mechanical fault. The tissues of gas victims kept in Formalin and other freezers and blood samples, are safe and still well preserved.

**Deployment of Army for Internal  
Security**

2154. SHRI S.B. SIDNAL :  
SHRI DATTARAYA  
BANDARU :  
MAJ. GEN. (RETD) BHUWAN  
CHANDRA KHANDURI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to reduce the involvement of Army in country's internal security;

(b) whether certain Army Officers have also pointed out that training for war preparedness could suffer due to the Army's pre-occupation with law and order duties;

(c) whether any action plan in this regard has been made; and



(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) It has always been the policy of the Government to keep the use of the Armed Forces for internal security duties to the barest minimum possible.

(b) to (d) Efforts are always made to ensure that the deployment of Armed Forces for internal security duties is without adverse impact on the training of our troops for their primary task, which is preparing for war. It will not be in the public interest to divulge the details of the deployment of Armed Forces on internal security duty.

#### Law of the Sea

2155. SHRI BOLLA BULLI RAMAIAH:  
SHRI S.B. SIDNAL :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken any stand on the recent US inspired paper to negotiate disputed section of the Law of the Sea;

(b) if so, whether this step of US was in sharp contrast to its strong stand in favour of developing nations at the United Nations Convention on the Law of the Sea negotiations in 1980s; and

(c) whether the Government of India is yet to ratify the Convention?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE

MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) During the 11th round of UN Secretary General's informal consultations on outstanding issues relating to the deep seabed mining provisions of the UN Convention on the Law of the Sea held in the first week of August 1993, a paper not authored (described as the 'Boat Paper') which did not necessarily reflect the position of any of the countries involved in the drafting of the paper, was distributed to the participating delegations. The paper was questioned by several delegations from developing countries, including India, as it attempted to introduce substantial changes in the basic structure of Part XI of the Convention which embodies the parallel system of exploration and exploitation. A revision of this paper has been undertaken during the next phase of consultations in November 1993 for further discussions.

(b) The United States was not sympathetic to the position of developing countries during the period of negotiations on Law of the Sea Convention in 1980s. The United States expressed its reservations to the regime for exploration and exploitation in Part XI of the Convention which was a compromise reached during the negotiations.

(c) India is yet to ratify the Law of the Sea Convention.

#### Foreign Investment Proposals

2156. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have

cleared 37 proposals envisaging foreign direct investment of Rupees 400 crores as reported in the Statesman dated November 19, 1993;

(b) if so, the details of each proposals so cleared ?

THE MINISTER OF STATE IN THE

MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY)  
(SHRIMATI KRISHNA SAHI):

(a) Yes Sir.

(b) Details of the 37 proposals cleared are given in the attached statement.

## STATEMENT

(Rs. in lakhs)

Sl.No.	Name of the Indian Co.	Name of the Foreign Collaborator	Foreign Equity	%age
1	2	3	4	5
1.	Burlington Air Express Pvt. Ltd. N. Delhi	Burlington Air Express. USA	260.00	67.50
2.	Enpro Offshore Pvt. Ltd. N. Delhi	Sanat Offshore Drilling Inc. USA	100.00	50.00
3.	Mafatal Lubricants Ltd. Bombay	Motul S A France	120.00	30.00
4.	Sesa Kembrie C. Pvt. Ltd. Goa	i) Kembra Goa Holdings Ltd. Mauritius ii) Kembra Coal & Coke Pty Ltd. Australia	1000.00	40.00
5.	AVT Mcceermick Ingredients Pvt. Ltd. Cochin	Mcceermick Inc. USA	500.00	50.00
6.	Chakar Agro industries Ltd. Pune	NRI	83.00	25.00
7.	Bharat Starch Industries Ltd. N. Delhi	i) Common Wealth Development Corpn. UK ii) Asian Finance & Investment Corpn. Philippines	680.00	27.00
8.	Friendly Agro Industries Ltd. Pune	Daiseem Veciap. Netherlands	120.70	(-)

*(Rs. in lakhs)*

Sl.No.	Name of the Indian Co.	Name of the Foreign Collaborator	Foreign Equity		%age
			4	5	
1	2	3	4	5	5
9.	N. Rama Krishan, Vijayawada	NRI	186.80		20.00
10.	Pramod Lath, Bombay	Henchel Exports Gmbh, Germany	47.50		10.00
11.	Manson Labotex Pvt. Ltd. Jaipur	NRI	99.00		99.00
12.	RSG Tapes and Ribbons Pvt. Pte. Delhi	Colour Ribbons Ltd. UK	1.00		10.00
13.	Tai Chonbang Textile Industries Ltd.	i) Choubeng Co Ltd. Korea ii) MES Corpn. Ltd., Korea	308.00		28.00
14.	Nutek Laboratories Pvt. Ltd.	i) Dr. Ahmed M. Kazim ii) Abdullah Kazim	4.00		40.00
15.	PVD Plast Mould Industries Ltd.	NRI	1.80		1.00
16.	M/s Advanced Computing Systems Co.	i) Advanced Computing Systems Co. ii) NRI	3.06	2.94	51.00 49.00

Sl.No.	Name of the Indian Co.	Name of the Foreign Collaborator	(Rs. in lakhs)		%age
			Foreign Equity		
1	2	3	4	5	
17.	M/s Shiva Magnetics Ltd.	M/s Magnetic Enterprises Ltd.,	60.00	13.30	
18.	M/s SS Fertilizers Pvt. Ltd	H.M. International Corpn., USA	160.00	60.00	
19.	M/s Hindustan Cables Ltd.	i) Fuba Hans Kolbe & Co. ii) Siegert Electronic Information Resources Inc.	270.62 50.00	13.77 100.00	
20.	M/s NCR Information Technologies	M/s NCR, USA	—	—	
21.	M/s Alexcon Foamcast Ltd.	Vulcan Engineering Company	700.00	21.21	
22.	Kinetics Technology India Ltd.	Kinetics Technology International, BV	37.50	50.00	
23.	Arrow Coated Products Ltd.	i) Kensol Foilmark Inc., USA ii) NRI	35.10	10.00	
24.	M/s DCW Home Products Ltd. Bombay	Asia Pacific Ventures Ltd. Singapore	100.00	9.84	
25.	Helmet Traders Pvt. Ltd., Bangalore	Amber Ville Investments (Mr. Rajnikant K. Shah)	300.00 NRI	100.00	
26.		H.R.W. Fink Gmbh, Germany	40.80	51.00	

(Rs. in lakhs)

DECEMBER 15, 1993

Sl. No.	Name of the Indian Co.	Name of the Foreign Collaborator	Foreign Equity	%age
1	2	3	4	5
27.	TDT Copper Ltd., New Delhi	i) Tailan Electric Wire Co. Ltd. South Korea ii) Tomen Corporation, Japan	816.00	51.00
28.	Tachgas Equipments P. Ltd.	Carbagas AG, Switzerland	225.00	33.00
29.	Asian Equipments P. Ltd.	Westin International Asia Pacific, Japan	150.00 NRI	22.00 NRI
30.	International Aluminium Products Ltd., Orissa	Fata Hunter, Italy	10,000.00	40.00
31.	Peirce Leslie & Co. Ltd., Madras	Peirce Leslie & Co. Ltd. UK	4725.00	50.00
32.		KFC Ltd., Hongkong	46.50	25.50
33.	Hitech Capsules Ltd., Bombay	Sobel Pharma, Netherlands	10,318.00	100.00
34.	Nacomet Stone P. Ltd. Madras	Nacomet Pte. Ltd. Singapore	67.75	54.20
35.	Credit Capital Asset Management Co.	IFC & DEG, Germany & EEM, UK	60.00	60.00
36.	Credit Capital Finance, Bombay	IFC & DEG, Germany & EFM, UK	200.00	40.00
			8350.00	63.60

**Wasteland Force**

2157. SHRI S.B. SIDNAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government intends to raise an ex-servicemen Force for development of wasteland;

(b) if so, the task proposed to be assigned to such Force being raised for this purpose;

(c) whether the Ministry of Defence has agreed to assist in raising this Force; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH) : (a) to (d) For development of non-forest wastelands in the difficult and ravine areas of Madhya Pradesh including the districts of Morena and Bhind, the Department of Wastelands Development has proposed the raising of a Wasteland Development Task Force. The Ministry of Defence has agreed in principle to assist in raising the Wasteland Development Task Force. Details are being worked out.

[*Translation*]

**Reservation Policy in Departments Proposed to be Privatised**

2158. SHRI MRUTYUNJAYA NAYAK :  
SHRI ANAND AHRWAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to continue with the practice of existing reservation policy regarding Scheduled Castes and Scheduled Tribes in the departments going to be privatised;

(b) if not, the reasons therefor; and

(c) the remedial steps proposed to be taken to protect the interest of such employees?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (c) A Government department, as such, cannot be privatised. However, if any of the existing functions of any of the Government Departments are privatised and the staff become surplus, the existing instructions ensure that preference is given to SC/ST employees for retention to the extent that the prescribed percentages of reservation for SC/ST are maintained in each grade in a cadre.

[*English*]

**Use of Fluoride Water**

2159. SHRI SHANKER SINH VAGHELA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the fluoride water being consumed in the country;

(b) if so, the harmful effects of this water; and

(c) the steps taken to deal with this problem?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) Yes, Sir.

(b) Intake of water containing fluoride in excess of the permissible limit can lead to dental and skeletal fluorosis and other effects like neurological, muscular and allergic and gastrointestinal problem.

(c) Under the Sub-Mission on Control of Fluorosis, Rajiv Gandhi National Drinking Water Mission is providing safe drinking water through alternative safe sources. Where this is not feasible or cost effective, defluoridation plants are approved to provide safe water. A programme has been launched for conducting training cum awareness camps, epidemiological survey in affected villages and water quality analysis and introducing preventive measures.

[*Translation*]

### **Warning of Earthquake**

2160. SHRI DEVI BUX SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the scientists had given a prior warning about the occurrence of earthquake which hit Maharashtra last month; and

(b) if so, the reasons for not informing the people in time by the Government?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :

(a) Forecasting of earthquake is not possible as there is no equipment or technology available anywhere in the world to predict earthquake in time, space and magnitude with reasonable degree of accuracy.

(b) Does not arise, Sir.

[*English*]

### **R.B.I. Clearance to Investment and Technology Transfer Projects**

2161. SHRI VILAS MUTTEMWAR : Will the PRIME MINISTER be pleased to state .

(a) the total number of proposals for foreign investment and technology transfer that have so far been cleared by the Reserve Bank of India; and

(b) the names of foreign investors who have offered to invest in India and for the technology transfer during the last six months?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) Since the announcement of New Industrial Policy, 1951 proposals for foreign investment and/or technology transfer agreements have been approved by the RBI till the end of November, 1993.

(b) The details of foreign investment proposals cleared viz; name of the Indian company, name of the foreign collaborator, item of manufacture and amount of foreign investment involved in each proposal are published by the Indian Investment Centre as a supplement to their monthly Newsletter



and copies of these are regularly supplied to the Parliament Library.

### **Expert Committee on Earthquake**

2162. SHRI RAM KAPSE :  
SHRI R. SURENDER REDDY:

Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have appointed a Committee of Experts under the Chairmanship of former Secretary of Geological Department to enquire into the causes of earthquakes in Latur and Osmanabad districts of Maharashtra and other sensitive earthquake prone areas;

(b) if so, the details and the terms of reference thereof; and

(c) the time by which the report is likely to be submitted?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :  
(a) Yes, Sir.

(b) *Composition of the Committee:* (1) Shri B.K. Rao, Chairman - Former Secretary to the Government of India, Department of Mines (2) Shri T. Mahadevan, Member - 'Sreebagh' Amman Koil Road, Ernakulam, Cochin. (3) Dr. S.K. Arora, Member - Head (Seismology), Bhabha Atomic Research Centre, Bombay. (4) Maj. Gen. (Retd.) A.K. Das Gupta, Member Secretary - Consultant, Defence Research Development Organisation.

*Terms of reference:* (i) Look into the various survey reports particularly those pertaining to the affected regions and assess the follow-up actions taken on such reports by the concerned agencies; (ii) While indentifying inadequacies, if any, recommend appropriate corrective measures to be taken by various organisations; (iii) Indicate the various possible steps that may have to be taken to cover the seismological surveys in the Peninsular region, keeping in mind, the relevant parts of the proposed Mission Mode Project on cyclone Warning and Seismic Observations; (iv) Any other matter relevant to the above.

(c) The Committee has already submitted its report, Sir.

[*Translation*]

### **Constitution of Quality Council**

2163. SHRI VILAS MUTTEMWAR:  
Will the PRIME MINISTER be pleased to state :

(a) whether the Confederation of Indian Industry (C.I.I.) has requested the Union Government to constitute Quality Council as appeared in Jansatta dated November 11, 1993;

(b) if so, the details thereof; and

(c) the time by which this committee is likely to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (c) The proposal regarding setting up of a National

Quality Council is under consideration of the Government. DEVELOPMENT be pleased to state :

### **Purification of Sea Water**

2164. SHRI JANARDAN MISRA :  
SHRI PANKAJ  
CHOWDHARY:  
SHRI ARVIND TRIVEDI :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government have any proposal to purify the sea water to make it potable;

(b) if so, whether the Government have formulated any action plan in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUGON) : (a) No, Sir.

(b) and (c) Do not arise.

(d) Purification of sea water is a costly process in terms of capital investment and operation and maintenance cost. Hence, it has not been found feasible to undertake such a project in urban areas so far.

[English]

### **Recycling of Waste Water**

2165. SHRI MULLAPPALLY RAM CHANDRAN : Will the Minister of URBAN

(a) whether the Government have any scheme for recycling waste water in major cities and industrial areas;

(b) if so, the details along with estimated cost thereof;

(c) whether any foreign assistance has been taken or likely to be taken for this purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUGON) : (a) At present, there is no scheme. However, the subject is of national importance and is one of the recommendations of the National Conference on Urban Water Supply & Sanitation Policy held in March, 1993, which has been circulated to all State Governments and Union Territories for giving due attention.

(b) Does not arise.

(c) and (d) The project proposal of Madras Metropolitan Water Supply and Sewerage Board for providing 100 mld of renovated sewage to industries has been posed for OECF assistance from Japan.

11.12 hrs

*The Lok Sabha then adjourned till Twelve of the Clock*

12.00 hrs.

*The Lok Sabha re-assembled at Twelve of the Clock.*

(Mr. Speaker in the Chair)

(Mr. Speaker in the Chair)

RE : DUNKEL PROPOSALS- CONTD.

RE: DUNKEL PROPOSALS CONTD.

(Interruptions)

(Interruptions)

SHRI RAMVILAS PASWAN (Roser) : Mr. Speaker, Sir, we want the Prime Minister to clarify the position. Let the Prime Minister come and explain the position to the House. (Interruptions).

SHRI SOMNATH CHATTERJEE (Bolpur) : Mr. Speaker, Sir, there was a suggestion that the Commerce Minister will make a statement at 4 o'clock. But he is not in a position to make any statement as the negotiation is supposed to be going on. Therefore, to register our protest, we cannot participate in the discussion today. Tomorrow the House will start with the Commerce Minister's statement either at 11 o'clock or at 12 o'clock. (Interruptions)

MR. SPEAKER : I would like to say that the Parliament is for discussion. I am going to discuss it with you. I am on my legs. You should take your seats.

[ Translation ]

(Interruptions)

12.02 hrs

At this stage, Shri Syed Masudal Hossain and some other hon. Members came and stood near the Table

SHRI NITISH KUMAR (Barh) : Mr. Speaker, Sir, they are going to sign the Dunkel Proposal at 8.30 pm according to Indian Standard time .... (Interruptions)..

MR. SPEAKER : I say that the method adopted by the Members is unparliamentary. They are not able to follow the parliamentary method and get the things from the Government. I do not appreciate it. I have already said that it is unparliamentary.

SHRI VIRENDRA SINGH (Mirzapur) : Mr. Speaker, Sir, Please record the statement of BJP against the Dunkel Proposal .... (Interruptions) ...

(Interruptions)

MR. SPEAKER : The House stands adjourned to meet again at 1 p.m.

SHRI NITISH KUMAR : Mr. Speaker, Sir, you kindly convey the protest of parliament in Geneva where the discussion is taking place and they should be told that people of India will not accept the dangerous provisions of Dunkel Proposal at any cost. (Interruptions) ....

12.04 hrs

The Lok Sabha then adjourned till Thirteen of the Clock.

13.02 hrs

The Lok Sabha re-assembled at two minutes past Thirteen of the Clock.

Mr. Speaker, Sir, you have decided that the Government will make a statement by 4 p.m. today. But today this statement has no meanings. According to our information they are going to sign the Dunkel Proposal today at around 8.30 p.m. IST. Therefore, this statement has no value. They are going to sell this country out .... (Interrup-

tions).... Whatever the Government want to say,

they may make a statement tomorrow. These feeling must be conveyed to the World Community that it America and EEC make any agreement and they want to thrust it on the rest of the world then it will not do. India is the largest democracy of the world and a clear message from Indian Parliament should be sent that we will not tolerate the hegemony of America at any cost.... (Interruptions) ....

We request you to kindly convey the feeling of the common men there ..... (Interruptions) ....

SHRI JASWANT SINGH (Chittorgarh)  
: Mr. Speaker, Sir, today a very important issue has come up before this House and the nation and a debate has taken place in this House on the Dunkel proposals. The Government has made some statements and clarifications in this regard. It happened like this that the European community and America separately made an agreement about multi-fiber. I have this information that by signing the Dunkel Proposals the Government will sign the Dunkel Proposals in toto and thus bind our future generations. In such a situation we do not have an authentic information in this regard but we want to express our protest until the Prime Minister

himself comes and informs the House about what is going on .... (Interruptions) .... We have come here to register our protest ....(Interruptions) ....

SHRI BHOGENDRA JHA  
(Madhubani) : In the history of India ..... (Interruptions) ....

SHRI RAM VILAS PASWAN (Rosera)  
: Mr. Speaker, Sir, you have called the members of all parties and there whatever was told by Shri Pranab Mukherjee shows that they are going to make this country a slave. therefore I submit that the protest of this House should be recorded. Our people who are Geneva, should safeguard the interests of the country. We demand that House should be adjourned for the whole day and when the House meets tomorrow at 11 a.m. the Minister should make a statement (Interruptions) ....

[English]

MR. SPEAKER : The House now stands adjourned for the day to meet again tomorrow at 11.00 hrs.

13.10 hrs.

*The Lok Sabha then adjourned till eleven of the clock on Thursday, December 16, 1993/Agrahayan 25, 1915 (Saka)*



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